Vol. 267 No. 21



Thursday, 27 March, 2025 6 Chaitra, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Thursday, the 27th March, 2025/6 Chaitra, 1947 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

BIRTHDAY GREETINGS

MR. CHAIRMAN: Namaste! ... (Interruptions)... At this age, this high decibel indicates a strong heart. Now, Birthday Greetings.

Hon. Members, pleased to extend greetings to Member of Parliament, Shri K.R.N. Rajeshkumar, who is representing Tamil Nadu in this august House, for a second consecutive term (2021-2022 and 2022-present). A Post Graduate from Madras University and a committed leader of the grassroots, he had worked as a correspondent for the All India Radio (AIR) in the formative years of his career. Shri Rajeshkumar has championed the welfare of agricultural communities through active promotion of cooperatives in rural areas. His notable contributions encompass securing vital road infrastructure for tribal communities, establishing state-of-the-art Cooperative Dairy Plants and successfully executing drinking water projects in remote areas of Tamil Nadu. Throughout his distinguished career, Shri Rajeshkumar has played an instrumental role in fostering sustainable development in the region he represents.

He is married to Shrimati R. Poongkodi and the couple is blessed with son R. Shrisudhan and daughter R. Mitra.

On my own and on behalf of this House, I wish him a long, healthy and happy life and extend greetings to his family members.

PAPERS LAID ON THE TABLE

- I. Reports and Accounts (2022-23 and 2023-24) of Asiatic Society of Mumbai, Maharashtra and Kolkata, West Bengal and related papers
- II. Reports and Accounts (2023-24) of Salar Jung Museum, Hyderabad, Telangana; Allahabad Museum, Prayagraj, Uttar Pradesh and NSD, New Delhi and related papers

THE MINISTER OF CULTURE (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I lay on

the Table: —

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-Section (4) of Section 5 and Section 6 of the Asiatic Society Act, 1984: -
- (i) (a) Annual Report and Accounts of the Asiatic Society of Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Society.
- (ii) (a) Annual Report and Accounts of the Asiatic Society, Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Society.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (ii) above.

[Placed in Library.See No. L.T. 2278/18/25]

- II. A copy each (in English and Hindi) of the following papers:
- (i) (a) Annual Report and Accounts of the Salar Jung Museum, Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Museum.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2276/18/25]

- (ii) (a) Annual Report and Accounts of the Allahabad Museum, Prayagraj, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Museum.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2403/18/25]

- (iii) (a) Annual Report and Accounts of the National School of Drama (NSD), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institution.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2603/18/25]

Notifications of the Ministy of Labour and Emplyoment

श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा कारान्दलाजे): महोदय, मैं औद्योगिक विवाद अधिनियम, 1947 की धारा 40 की उप-धारा (3) के अधीन श्रम और रोजगार मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूं:-

(1) S.O. 5361(E)., dated the 11th December, 2024, declaring that the services of the industry engaged in Food stuffs to be a public utility service for a further period of six months with effect from 11.12.2024.

[Placed in Library. See No. L.T. 2426/18/25]

- (2) S.O. 5362(E)., dated the 11th December, 2024, declaring that the services engaged in the Banking industry to be a public utility service for a further period of six months with effect from the 15.12.2024.
- (3) S.O. 5363(E)., dated the 11th December, 2024, declaring that the services of the industry engaged in the industrial establishments manufacturing or producing Nuclear Fuel and components, Heavy Water and Allied Chemicals and Atomic Energy to be a public utility service for a further period of six months with effect from the 28.12.2024.
- (4) S.O. 5364(E)., dated the 11th December, 2024, declaring that the services engaged in the Coal Industry to be a public utility service for a further period of six months with effect from 28.12.2024.
- (5) S.O. 5513(E)., dated the 20th December, 2024, declaring that the services engaged in the industry of defence establishments to be a public utility service for a further period of six months with effect from the 24.12.2024.

[Placed in Library. For (2) to (5), See No.L.T.2425/18/25]

- (6) S.O. 5514(E)., dated the 20th December, 2024, declaring that the services engaged in the Uranium Industry to be a public utility service for a further period of six months with effect from 20.12.2024.
- (7) S.O. 518(E)., dated the 29th January, 2025, declaring that the services

- engaged in the industrial undertakings, as mentioned therein, to be a public utility service for a further period of six months with effect from 30.01.2025.
- (8) S.O. 815(E)., dated the 14th February, 2025, declaring that the services engaged in the Iron and Steel industries to be a public utility service for a further period of six months with effect from 17.02.2025.
- (9) S.O. 821(E)., dated the 14th February, 2025, declaring that the services engaged in the industry of transport (other than railways) for the carriage of passengers or goods, by land or water to be a public utility service for a further period of six months with effect from 16.02.2025.

[Placed in Library. For (6) to (9), See No.L.T.2426/18/25]

(10) S.O. 865(E)., dated the 18th February, 2025, declaring that the services engaged in Bank Note Paper Mill India Private Limited, Mysore, Karnataka to be a public utility service for a further period of six months with effect from 19.02.2025.

[Placed in Library. See No. L.T. 2427/18/25]

(11) S.O. 992(E)., dated the 27th February, 2025, declaring that the services engaged in the manufacture of Alumina and Aluminium and mining Bauxite industry to be a public utility service for a further period of six months with effect from 27.02.2025.

[Placed in Library. See No. L.T. 2425/18/25]

(12) S.O. 993(E)., dated the 27th February, 2025, declaring that the services engaged in the manufacture or production of mineral oil (crude oil), motor and aviation spirit, diesel oil, kerosene oil, fuel oil, diverse hydrocarbon oils and their blends including synthetic fuels, lubricating oils and the like to be a public utility service for a further period of six months with effect from 28.02.2025.

[Placed in Library. See No. L.T. 2427/18/25]

Notifications of the Ministry of Environment, Forest and Climate Change

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir, I lay on the Table—

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under Section 26 of the Environment (Protection) Act, 1986: -
 - (1) G.S.R. 698(E)., dated the 12th November, 2024, publishing the Hazardous and Other Wastes (Management and Transboundary Movement) Second Amendment Rules, 2024, along with delay statement.
 - (2) G.S.R. 699(E)., dated the 12th November, 2024, publishing the E-Waste (Management) Second Amendment Rules, 2024, along with delay statement.
 - (3) G.S.R. 73(E)., dated the 23rd January, 2025, publishing the Plastic Waste Management (Amendment) Rules, 2025.

[Placed in Library. For (1) to (3), See No.L.T.2604/18/25]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (3) of Section 23 of the Public Liability Insurance Act, 1991:-
 - (1) G.S.R. 772(E)., dated the 17th December, 2024, publishing the Public Liability Insurance (Amendment) Rules, 2024.
 - (2) S.O. 5453(E)., dated the 17th December, 2024, publishing the Environment Relief Fund (Amendment) Scheme, 2024.

[Placed in Library. For (1) and (2), See No.L.T.2605/18/25]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986:-
 - (1) S.O. 1738(E)., dated the 4th June, 2020, amending Notification No. 2893(E), dated the 9th August, 2019, along with delay statement.
 - (2) S.O. 2436(E)., dated the 24th July, 2020, amending the Notification No. S.O. 3064(E), dated the 15th September, 2017, along with delay statement.
 - (3) S.O. 1223(E)., dated the 17th March, 2025, amending the Principal Notification No. S.O. 1533(E), dated the 14th September, 2006.
 - (4) S.O. 523(E)., dated the 29th January, 2025, amending the Principal Notification No. S.O. 1533(E), dated the 14th September, 2006.

[Placed in Library. For (1) to (4), See No.L.T.2606/18/25]

- (iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986:-
 - (1) S.O. 654(E)., dated the 11th February, 2020, notifying certain area around the boundary of Great Indian Bustard Wildlife Sanctuary in Ahmadnagar and Solapur districts in the State of Maharashtra as the Eco-sensitive Zone, along with delay statement.
 - (2) S.O. 2938(E)., dated the 28th August, 2020, notifying certain area around the boundary of Mayureshwar Supe Wildlife Sanctuary in Pune district in the State of Maharashtra as the Eco-sensitive Zone, along with delay statement.
 - (3) S.O. 2877(E)., dated the 3rd July, 2023, notifying certain area around the boundary of Nokrek National Park, in East Garo Hills, West Garo Hills and South Garo Hills Districts in the State of Meghalaya as the Eco-sensitive Zone, along with delay statement.
 - (4) S.O. 4132(E)., dated the 20th September, 2023, notifying the area from the boundary of the Sanctuaries and the Park in the State of Maharashtra as the Navegaon Nagzira Tiger Reserve Eco-sensitive Zone, along with delay statement.
 - (5) S.O. 4747(E)., dated the 31st October, 2023, notifying an area from the boundary of Gudekote Extension Sloth Bear Sanctuary, in the State of Karnataka as the Gudekote Extension Sloth Bear Sanctuary Eco-sensitive Zone, along with delay statement.

[Placed in Library. For (1) to (5), See No.L.T.2607/18/25]

- (6) S.O. 4799(E)., dated the 3rd November, 2023, notifying certain area around the boundary of Ralamandal Wildlife Sanctuary, in Indore District in the State of Madhya Pradesh as the Eco-sensitive Zone, along with delay statement.
- (7) S.O. 4950(E)., dated the 16th November, 2023, notifying certain area around the boundary of Sharavathi Valley Lion Tailed Macaque Sanctuary, in Uttarakannada and Shivamogga District in the State of Karnataka as the Eco-sensitive Zone, along with delay statement.
- (8) S.O. 2016(E)., dated the 17th May, 2024, notifying certain area from the boundary of Tal Chhapar Wildlife Sanctuary in the State of

- Rajasthan as the Phulwari Ki Nal Wildlife Sanctuary, Eco-sensitive Zone, along with delay statement.
- (9) S.O. 2169(E)., dated the 3rd June, 2024, amending the Principal Notification No. S.O. 3029(E), dated the 13th September, 2017, along with delay statement.
- (10) S.O. 2191(E)., dated the 5th June, 2024, notifying certain area from the boundary of the Panna Tiger Reserve which includes 67 Villages in three district namely, Panna, Chhatarpur and Damoh of the State of Madhya Pradesh as the Panna Tiger Reserve Eco-sensitive Zone, along with delay statement.

[Placed in Library. For (6) to (10), See No.L.T.2608/18/25]

- (11) S.O. 2227(E)., dated the 10th June, 2024, amending the Principal Notification No. S.O. 1604(E), dated the 17th May, 2017, along with delay statement.
- (12) S.O. 2579(E)., dated the 3rd July, 2024, amending the Principal Notification No. S.O. 1367(E), dated the 28th April, 2017, along with delay statement.
- (13) S.O. 2704(E)., dated the 10th July, 2024, amending the Principal Notification No. S.O. 1814(E), dated the 7th June, 2017, along with delay statement.
- (14) S.O. 2707(E)., dated the 11th July, 2024, amending the Principal Notification No. S.O. 3307(E), dated the 26th October, 2016, along with delay statement.
- (15) S.O. 2772(E)., dated the 15th July, 2024, amending the Principal Notification No. S.O. 2146(E), dated the 6th July, 2017, along with delay statement.

[Placed in Library. For (11) to (15), See No.L.T.2609/18/25]

- (16) S.O. 2783(E)., dated the 16th July, 2024, amending the Principal Notification No. S.O. 1659(E), dated the 17th June, 2015, along with delay statement.
- (17) S.O. 2984(E)., dated the 26th July, 2024, amending the Principal Notification No. S.O. 3063(E), dated the 18th September, 2017, along with delay statement.
- (18) S.O. 3039(E)., dated the 30th July, 2024, amending the Principal Notification No. S.O. 3132(E), dated the 27th September, 2017, along

- with delay statement.
- (19) S.O. 3126(E)., dated the 5th August, 2024, amending the Principal Notification No. S.O. 1311(E), dated the 26th April, 2017, along with delay statement.
- (20) S.O. 3183(E)., dated the 6th August, 2024, amending the Principal Notification No. S.O. 2539(E), dated the 9th August, 2017, along with delay statement.

[Placed in Library. For (16) to (20), See No.L.T.2610/18/25]

- (21) S.O. 3445(E)., dated the 13th August, 2024, amending the Principal Notification No. S.O. 2202(E), dated the 12th July, 2017, along with delay statement.
- (22) S.O. 3452(E)., dated the 13th August, 2024, amending the Principal Notification No. S.O. 1654(E), dated the 19th May, 2017, along with delay statement.
- (23) S.O. 3456(E)., dated the 14th August, 2024, amending the Principal Notification No. S.O. 3595(E), dated the 30th November, 2016, along with delay statement.
- (24) S.O. 3549(E)., dated the 21st August, 2024, amending the Principal Notification No. S.O. 3064(E), dated the 18th September, 2017, along with delay statement.
- (25) S.O. 3584(E)., dated the 22nd August, 2024, amending the Principal Notification No. S.O. 4030(E), dated the 14th December, 2016, along with delay statement.

[Placed in Library. For (21) to (25), See No.L.T.2611/18/25]

- (26) S.O. 3591(E)., dated the 23rd August, 2024, amending the Principal Notification No. S.O. 2906(E), dated the 9th September, 2016, along with delay statement.
- (27) S.O. 3738(E)., dated the 2nd September, 2024, amending the Principal Notification No. S.O. 3027(E), dated the 13th September, 2017, along with delay statement.
- (28) S.O. 3739(E)., dated the 2nd September, 2024, amending the Principal Notification No. S.O. 4205(E), dated the 27th December, 2016, along with delay statement.
- (29) S.O. 3819(E)., dated the 5th September, 2024, amending the Principal Notification No. S.O. 3996(E), dated the 9th December,

- 2016, along with delay statement.
- (30) S.O. 3880(E)., dated the 10th September, 2024, amending the Principal Notification No. S.O. 3309(E), dated the 26th October, 2016, along with delay statement.

[Placed in Library. For (26) to (30), See No.L.T.2612/18/25]

- (31) S.O. 3943(E)., dated the 13th September, 2024, amending the Principal Notification No. S.O. 4029(E), dated the 14th December, 2016, along with delay statement.
- (32) S.O. 3956(E)., dated the 17th September, 2024, amending the Principal Notification No. S.O. 4892(E), dated the 18th September, 2018, along with delay statement.
- (33) S.O. 4242(E)., dated the 27th September, 2024, notifying an Ecosensitive Zone around the boundary of Tal Chhapar Wildlife Sanctuary in the State of Rajasthan, along with delay statement.
- (34) S.O. 4274(E)., dated the 1st October, 2024, amending the Principal Notification No. S.O. 4028(E), dated the 14th December, 2016, along with delay statement.
- (35) S.O. 4331(E)., dated the 3rd October, 2024, amending the Principal Notification No. S.O. 654(E), dated the 11th February, 2020, along with delay statement.

[Placed in Library. For (31) to (35), See No.L.T.2613/18/25]

- (36) S.O. 4343(E)., dated the 7th October, 2024, amending the Principal Notification No. S.O. 1564(E), dated the 15th May, 2017, along with delay statement.
- (37) S.O. 4366(E)., dated the 8th October, 2024, amending the Principal Notification No. S.O. 2633(E), dated the 5th August, 2020, along with delay statement.
- (38) S.O. 4382(E)., dated the 9th October, 2024, amending the Principal Notification No. S.O. 3877(E), dated the 27th October, 2020, along with delay statement.
- (39) S.O. 4495(E)., dated the 14th October, 2024, amending the Principal Notification No. S.O. 1175(E), dated the 12th April, 2017, along with delay statement.
- (40) S.O. 4546(E)., dated the 16th October, 2024, amending the Principal Notification No. S.O. 3313(E), dated the 26thOctober, 2016, along

with delay statement.

[Placed in Library. For (36) to (40), See No.L.T.2614/18/25]

- (41) S.O. 4554(E)., dated the 17th October, 2024, amending the Principal Notification No. S.O. 27(E), dated the 2nd January, 2019, along with delay statement.
- (42) S.O. 4566(E)., dated the 18th October, 2024, amending the Principal Notification No. S.O. 3250(E), dated the 11th September, 2019, along with delay statement.
- (43) S.O. 4637(E)., dated the 23rd October, 2024, amending the Principal Notification No. S.O. 3034(E), dated the 7th September, 2020, along with delay statement.
- (44) S.O. 4640(E)., dated the 23rd October, 2024, amending the Principal Notification No. S.O. 1751(E), dated the 31st May, 2017, along with delay statement.
- (45) S.O. 4647(E)., dated the 24th October, 2024, amending the Principal Notification No. S.O. 4204(E), dated the 28th December, 2016, along with delay statement.
- (46) S.O. 4654(E)., dated the 24th October, 2024, amending the Principal Notification No. S.O. 2938(E), dated the 28th August, 2020, along with delay statement.
- (47) S.O. 4705(E)., dated the 28th October, 2024, amending the Principal Notification No. S.O. 3630(E), dated the 15th October, 2020, along with delay statement.
- (48) S.O. 4817(E)., dated the 5th November, 2024, amending the Principal Notification No. S.O. 2638(E), dated the 5th August, 2016, along with delay statement.

[Placed in Library. For (41) to (48), See No.L.T.2615/18/25]

MESSAGES FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 26th March, 2025, passed the "Tribhuvan" Sahkari University Bill, 2025.

I lay a copy of the Bill, as amended, on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

SHRI BRIJ LAL (Uttar Pradesh): Sir, I present a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice:

- (i) 145th Report of the Committee on Demands for Grants (2025-26) of the Department of Personnel and Training;
- (ii) 146th Report of the Committee on Demands for Grants (2025-26) of the Departments of Administrative Reforms & Public Grievances, and Pension & Pensioners' Welfare;
- (iii) 147th Report of the Committee on Demands for Grants (2025-26) of the Department of Justice;
- (iv) 148th Report of the Committee on Demands for Grants (2025-26) of the Department of Legal Affairs;
- (v) 149th Report of the Committee on Demands for Grants (2025-26) of the Legislative Department;
- (vi) 150th report on Action Taken on 141st Report of the Committee on Judicial Infrastructure in the North-Eastern States of India; and
- (vii) 151st Report on Action Taken on 143rd Report of the Committee on Review of the Working of Legal Aid under the Legal Services Authorities Act, 1987.

REPORT OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

SHRIMATI SULATA DEO (Odisha): Sir, I lay on the Table, a copy (in English and Hindi) of the First Report of the Joint Committee on Offices of Profit (Eighteenth Lok Sabha) on 'Clarification sought by Shri Rajeev Rai, MP Lok Sabha as to whether his holding the post of Chairman of Amalajyothi Vidya Kendra (AVK) Trust, Bangalore and Adarsh Vidya Trust, Bangalore and also the post of Managing Director of Edutech Solution Pvt. Ltd., Bangalore and Adarsh Advertising Pvt. Ltd., Bangalore, fell under the ambit of Office of Profit'.

REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

DR. BHAGWAT KARAD (Maharashtra): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Undertakings (Eighteenth Lok Sabha):-

- (i) Ninth Report of the Committee on comprehensive examination of 'IFCI Limited';
- (ii) Tenth Report of the Committee on audit based examination of 'Design and Development (D&D) in Hindustan Aeronautics Limited (HAL)' based on Chapter-II of C&AG Report No. 18 of 2023;
- (iii) Eleventh Report of the Committee on audit based examination of 'Reviewing Timely Submission of Action Taken Notes (ATNs) on C&AG Paras/Reports (Commercial) by the Ministries/Departments'; and
- (iv) Twelfth Report of the Committee on comprehensive examination of 'IREL (India) Limited'.

STATEMENTS BY MINISTER

Action Taken Reports on the recommendations contained in the Three Hundred
Twenty-sixth and Three Hundred Twenty-sixth Reports and status of implementation
of recommendations contained in the Three Hundred Sixty fourth Report of the
Department-related Parliamentary Standing Committee on Transport,
Tourism and Culture

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Sir, with your permission, I wish to make the following statements regarding:—

- (i) Action Taken Report on the recommendations contained in the Three Hundred Twenty-sixth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Role of Indian Missions Globally for the growth of Tourism in India';
- (ii) Action Taken Report on Three Hundred Forty-seventh Report of the Department-related Parliamentary Standing Committee on Transport,

Tourism and Culture on action taken by the Government on the recommendations/observations contained in its Three Hundred Twenty-sixth Report on 'Role of Indian Missions Globally for the growth of Tourism in India'; and

(iii) Status of implementation of recommendations contained in the Three Hundred Sixty-fourth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/ observations contained in its Three Hundred Forty-third Report on 'Demand for Grants (2023-24)' of Ministry of Tourism.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform hon. Members that a communication has been received from Dr. Bhim Singh, stating that he is unable to attend the sittings of the current 267th session of the Rajya Sabha from 12th March to 28th March due to medical reasons.

Does he have the permission of the House for remaining absent from 12th March to 28th March during the current session of the Rajya Sabha?

(No Hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, on 26th March, 2025, I received a communication, 'Notice of Question of Privilege against Shri Amit Shah, Minister of Home Affairs' from Shri Jairam Ramesh, the Chief Whip of the Indian National Congress. While appending his signatures, Shri Jairam Ramesh has signed as '26th of May'. This is something which can be overlooked, as it does not change the context. This notice has been given by Shri Jairam Ramesh under Rule 188 of the Rules of Procedure and Conduct of Business in the Council of States, the Rajya Sabha, against Shri Amit Shah, Minister of Home Affairs. And, his assertion is that aspersions have been cast on Shrimati Sonia Gandhi, Member of Rajya Sabha and Chairperson of the Congress

Parliamentary Party. Shri Jairam Ramesh has, in particular, indicated that on 25th March, 2025, Shri Amit Shah, Minister of Home Affairs, while replying to the debate on the Disaster Management Bill 2024, had inter alia stated as follows, I quote, "प्रधानमंत्री राष्ट्रीय राहत कोष कांग्रेस शासन में बना और पीएम केयर्स नरेन्द्र मोदी जी के शासन में बना, एनडीए के शासन में। कांग्रेस के शासन में एक परिवार का ही नियंत्रण होता था, मान्यवर। इसके अंदर कांग्रेस के अध्यक्ष सदस्य होते थे, मान्यवर।" He further goes on to quote, and I read, "कांग्रेस के अध्यक्ष, सरकारी फंड में कांग्रेस के अध्यक्ष - क्या जवाब..." ...(व्यवधान)... Please sit down. Nothing will go on record. ... (Interruptions)... This is a serious matter and I have very frequently noticed that with respect to breach of privilege notices, which I will come to a little later, we need to evolve our protocol. I will come to that a little later. "कांग्रेस के अध्यक्ष, सरकारी फंड में कांग्रेस के अध्यक्ष - क्या जवाब दोगे देश की जनता को? ऐसा मानते हैं, कोई पढ़ता नहीं है, देखता नहीं है!" Hon. Members, thereafter, some Members took exception and the hon. Home Minister announced that he will authenticate his statement. Shri Jairam Ramesh, after indicating this, has requested that in view of the foregoing, privileged proceedings may be initiated against Shri Amit Shah, Union Home Minister. Hon. Members, this has found wide attraction in media. If a communication is sent to the Chair, as has been indicated in the Bulletin, the long-standing practice is that it should not get publicity.

Ultimately, the Chairman or the House has to take a call. But the traction has been very widespread. I have taken note of the authentication wherein Shri Amit Shah, the hon. Home Minister, has indicated, I quote: "मैं राज्य सभा में दिनांक 25 मार्च, 2025 को 'आपदा प्रबंधन संशोधन विधेयक, 2024' के चर्चा के दौरान मेरे द्वारा 'प्रधान मंत्री राष्ट्रीय राहत कोष (पीएमएनआरएफ)' पर की गई टिप्पणी को सत्यापित करते हुए भारत सरकार द्वारा दिनांक 24 जनवरी, 1948 को जारी प्रेस विज्ञप्ति को आपके समक्ष रखता हूँ।"

Hon. Members, he has authenticated a document which is dated January 24, 1948. "Press Information Bureau, Government of India, Press Note, Prime Minister's National Relief Fund, Pandit Nehru's Appeal, Pandit Nehru has issued the following appeal." I am focussing, hon. Members, on the relevant part; it is available to you. 'I am, therefore, starting a fund called "The Prime Minister's National Relief Fund" and I invite donations to this Fund.' And, then the constitution of the Fund is given. "...This Fund will be managed by a committee consisting of: 1. The Prime Minister, 2. The President of the Indian National Congress, 3. The Deputy Prime Minister", and there are some other Members. Hon. Members, I have carefully gone through the debate and what the Union Home Minister asserted. The Home Minister focussed in categorical terms that this was the practice.

SHRI JAIRAM RAMESH (Karnataka): Sir, this is too clever by half. ... (Interruptions)... It is of 1948, we are in 2025. ... (Interruptions)...

MR. CHAIRMAN: I am coming to that. ... (Interruptions)... I am coming to that. ... (Interruptions)... No, nothing will go on record. ... (Interruptions)... No, nothing will go on record. Hon. Members, let me reflect, I have carefully gone through it. I find there has been no transgression. There has been absolute adherence to truth, which is vindicated by a document that is available to the hon. Members, and that being the situation, I cannot persuade myself to accord any acceptance to this notice, of question of privilege against Shri Amit Shah, the Minister of Home Affairs. ... (Interruptions)...

Hon. Members, your Chairman has done home work. The practice continued for decades. I do not want to go beyond that. .. (Interruptions)... All I say is, breach of privilege is a serious matter. ... (Interruptions)... Nothing else will go on record. I have declined, with a deep sense of anguish and pain that we rush to invoke breach of privilege, we rush to the media, give it traction, and try to tarnish image. And I have said on a number of occasions that this House will not be a platform to ruin reputations of people. We have to protect it.

Hon. Members, on this sensitive occasion, I Seek to invite your attention that Ethics Committee in the entire country, in the largest democracy, was formed, for the first time, in Rajya Sabha. This was headed by a very distinguished parliamentarian, a veteran leader, former Chief Minister of Maharashtra, and a senior Cabinet Minister, Shri S.B. Chavan. A first of its kind, the report was rendered on 1st December, 1998, to which I have adverted earlier also. After wider consultations across Parliamentarians, Legislatures and public associations, a report was rendered. In that Report, amongst numerous other situations, Shri S.B. Chavan Report says, "Firstly, Members must conduct themselves in a manner that upholds the dignity of Parliament and preserves their personal credibility. Secondly, Members bear the responsibility of maintaining exemplary standards of morality, dignity, decorum and values in their public conduct." ... (Interruptions)... Hon. Members, now, the Ethics Committee is headed by the distinguished parliamentarian, Shri Ghanshyam Tiwari. I am tasking the Ethics Committee to look into S.B. Chavan Committee Report on Ethics and take note of the intervening situations mostly brought about by technological developments and social media and evolve a mechanism, fresh guidelines for Members for adherence.

Hon. Members, there are seven notices that have been received under Rule 267. I must advert to one notice in particular. Notice has been received -- this is

time-barred -- from Shrimati Sagarika Ghose. The notice was received on 26th March, 2025, at 1.36 p.m. ... (Interruptions)... One minute. Surprisingly and painfully, the notice wants 'Suspension of Business under Rule 267 on 20th March, 2025'; and this is at two places in the notice. I will urge you to be a little serious about parliamentary work. How can, on any ground, your Chairman accord acceptance by suspending proceedings that have already taken place? And we have a senior Member of the Party who is very stickler about rules, and I hold him in high esteem for it. ... (Interruptions)... Sir, it has to be a little careful. Hon. Members, I overlooked Shri Jairam Ramesh's, which said 'May' instead of 'March' because I can overlook that. But this one is beyond implementation. I cannot, even if I want, suspend on this day the proceedings of 20th of March. Even Artificial Intelligence has not gone to that level to help me in the line. ... (Interruptions)... Hon. Members, the notices of Shri Javed Ali Khan and Shri Ramji Lal Suman have demanded discussion over the alleged threat and attempt to attack on the residence of a former Union Minister and a sitting Member of Rajya Sabha at Agra by some anti-social elements. ... (Interruptions)...

The notices of Ms. Dola Sen, Shri Ritabrata Banerjee and Shri Mohammed Nadimul Haque have demanded discussion over the alleged lapse of Election Commission in issuance of multiple duplicate Electors Photo Identity Cards across the States. Shri Sanjay Singh demands discussion over the alleged weakening of provisions of the RTI Act, 2005 due to amendment in the Digital Data Protection Act. The notice of Shri Sandosh Kumar P calls for discussion over the infamous Kodakara money laundering case and action by the Enforcement Directorate. Hon. Members, I am unable to persuade myself to accord acceptance to these. I would accommodate the hon. Members in Zero Hour to raise their points.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, 'Matters Raised with the Permission of the Chair'. Jayaji — 'Request for issuance of Commemorative Stamps on 50 years of Iconic Films *Deewar* and *Sholay*'.

श्रीमती जया अमिताभ बद्यनः सर, मेरी आपसे रिक्वेस्ट है कि आप इतना pain मत लिया कीजिए।

MR. CHAIRMAN: Jayaji, your advice is well taken.

Request for issuance of Commemorative Stamps on 50 years of iconic films *Deewar and Sholay**

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): Sir, as we approach a significant milestone in Indian cinema, I would like to propose a tribute to honour our rich cinematic heritage. Firstly, we are celebrating the 100th birth anniversary of the legendary film maker, Shri Raj Kapoor, whose contribution to Indian cinema remains unparalleled. Additionally, two iconic films, *Deewar* and *Sholay*, will soon mark their 50th anniversary. These films have not only captivated the audience with their timeless stories but have also affected the aspirations and struggles of the common man, leaving an indelible mark on Indian cinema. Notably, *Sholay*, released in 1975, achieved a historic feat by running uninterrupted in theatres for five years, a testament to its enduring appeal.

In the light of these occasions, I request the Government to consider issuing commemorative stamps on the 50th anniversary of *Deewar* and *Sholay*. The initiative would serve as a cultural bridge between generations, highlighting the importance of preserving Indian cinematic heritage and the role of cinema in shaping our cultural identity. It would also provide an opportunity to celebrate these cinematic milestones while inspiring future generations to appreciate the artistic and social significance of these films. Recent celebrations and tributes such as the special screening of *Deewar* by the Film Heritage Foundation and the upcoming tribute to *Sholay* at IIFA, 2025 demonstrate the enduring appeal of these classics. I request the Government to consider this proposal as a way to recognize the immense contribution of these films and film makers to our national cultural identity. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Smt. Jaya Amitabh Bachchan: Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala), Shri Imran Pratapgarhi (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Smt. Jebi Mather Hisham (Kerala), Shri M. Shanmugam (Tamil Nadu), Dr. John Brittas (Kerala), Shri Rwngwra Narzary (Assam), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shri M. Mohamed Abdulla (Tamil Nadu), Shri A. A. Rahim (Kerala), Dr. Sasmit Patra (Odisha), Ms. Dola Sen (West Bengal), Shri P. Wilson (Tamil Nadu), Shrimati Sulata Deo (Odisha), Shri Sandosh Kumar P (Kerala), Shri Ritabrata Banerjee (West Bengal), Shri Mohammed Nadimul Hague (West Shri Prakash Chik Baraik (West Bengal), Smt. Sagarika Ghose (West Bengal), Shri Javed Ali Khan, (Uttar Pradesh), Shrimati Rajani Ashokrao Patil (Maharashtra), Shri Neeraj Dangi (Rajasthan) and Shri Saket Gokhale (West Bengal).

(MR. DEPUTY CHAIRMAN in the Chair.)

श्री संजय सिंहः सर, ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, Shri Iranna Kadadi. ...(Interruptions)... Nothing is going on record. ...(Interruptions)... Shri Iranna Kadadi; you may speak. Only that will go on record. कोई और बात रिकॉर्ड पर नहीं जाएगी।

Need for establishment of special courts of National Investigation Agency (NIA) in Karnataka

श्री ईरण्ण कडाडी (कर्णाटक): उपसभापति महोदय, आपने मुझे शून्यकाल में बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। ...(व्यवधान)...

में सदन के माध्यम से कर्नाटक में बढ़ते अपराध, कानून-व्यवस्था की विफलता और उच्च न्यायालय के आदेश की अनदेखी का गम्भीर मुद्दा उठाना चाहता हूं। ...(व्यवधान)... आज कर्नाटक अपराध का केंद्र बन चुका है। अप्रैल, 2023 में कर्नाटक उच्च न्यायालय ने राज्य सरकार को नेशनल इन्वेस्टिगेशन एक्ट के तहत तीन नई विशेष अदालतें स्थापित करने का निर्देश दिया था, क्योंकि बेंगलुरु में मौजूद एकमात्र विशेष अदालत पर अत्यधिक दबाव है और 8 से 9 साल पुराने मामले लंबित हैं। ...(व्यवधान)... न्यायालय ने स्पष्ट रूप से कहा था कि मैसूर, बेलगावी और कलबुर्गी में 6 महीने के भीतर विशेष अदालतें स्थापित होनी चाहिए। ताकि आतंकवाद और संगठित अपराध से जुड़े मामलों की त्विरत सुनवाई हो सके। कांग्रेस सरकार न सिर्फ राष्ट्र में कानून व्यवस्था को बनाए रखने में विफल रही है, बिल्क उच्च न्यायालय के आदेश का पालन भी नहीं कर रही है। इसके कारण कर्णाटक में हत्या, लूट और सांप्रदायिक घटनाओं में तेजी आई है। मैंगलूर में कुकल बम ब्लास्ट, बैंगलुरु में सिद्ध रामेश्वर में कैफे में बम ब्लास्ट, रामनगर में ऑटो मोबाइल कंपनी की दीवार पर पाकिस्तान जिंदाबाद के नारे लिखे गए, जो राज्य की सुरक्षा के लिए गंभीर चिंता का विषय है। ...(व्यवधान)...

श्री उपसभापतिः कोई बात रिकॉर्ड पर नहीं जा रही है, प्लीज़, प्लीज़।

श्री ईरण्ण कडाडी: हाल ही में हम्पी में विदेशी पर्यटकों की हत्या की गई है। ...(व्यवधान)...

श्री उपसभापतिः आप सभी से दरख्वास्त है कि अपनी सीट्स पर जाएं।

श्री ईरण्ण कडाडी: मैसूर के उदयगिरी पुलिस स्टेशन पर हमला किया गया, जिससे यह स्पष्ट होता है कि अपराधियों को राज्य सरकार का कोई डर नहीं है। इतना ही नहीं, कांग्रेस सरकार के मंत्रियों पर गोल्ड स्मगलिंग में शामिल होने का आरोप है ...(व्यवधान)... MR. DEPUTY CHAIRMAN: Please take your seats.

श्री ईरण्ण कडाडी: और सबसे चिंताजनक बात यह है कि ...(व्यवधान)... खुद कांग्रेस के एक विरष्ट मंत्री ने विधान सभा में स्वीकार किया कि 48 नेताओं के हनी ट्रैप करने की कोशिश हुई है। ...(व्यवधान)... कांग्रेस सरकार की विफलता और न्यायालय के आदेशों की अवहेलना को देखते हुए ...(व्यवधान)... मैं केन्द्र सरकार के आग्रह करता हूं कि...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please take your seats.

श्री ईरण्ण कडाडी: कर्णाटक में राष्ट्रीय जांच एजेंसी की विशेष अदालतों की स्थापना सुनिश्चित की जाए। राज्य में बढ़ते अपराधों की जांच एनआईए को सौंपी जाए और मामलों की गम्भीरता को देखते हुए केंद्र सरकार द्वारा राज्य सरकार को उचित निर्देश दिया जाए, धन्यवाद। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Iranna Kadadi (Karnataka): Shri Madan Rathore (Rajasthan), Shri Narayana Koragappa (Karnataka), Shri Jaggesh (Karnataka), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Niranjan Bishi (Odisha), Shri Deepak Prakash, (Jharkhand), Dr. Ajeet Madhavrao Gopchade (Maharashtra), Shri Shambhu Sharan Patel (Bihar), Shri Ram Chander Jangra (Haryana) and Dr. Sasmit Patra (Odisha). ...(Interruptions)...

माननीय चेयरमैन ने रामजी लाल सुमन जी के नोटिस पर ऑलरेडी निर्णय दे दिया है। Please go back to your seats. Shrimati Sudha Murty — Demand to address the plight of teachers employed in unaided/private institutions. ...(Interruptions)... श्रीमती सुधा मूर्ती। आपकी बात की ही रिकॉर्ड पर जाएगी। प्लीज़ बोलें। प्लीज़, सुधा जी बोल रही हैं, उन्हें बोलने दीजिए।

Demand to address the plight of teachers employed in unaided/private institutions

SHRIMATI SUDHA MURTY (Nominated): Sir, someone said, "If you have to destroy a country, you needn't throw bomb. If you destroy the education system and the teachers, the country will be destroyed." ... (Interruptions)... In view of that, I want to talk about the plight of teachers who are not ... (Interruptions)...

श्री उपसभापतिः ऑलरेडी चेयरमैन साहब ने Rule 267 में आपकी बात को एड्रेस कर दिया।

SHRIMATI SUDHA MURTY: Look at the conditions. ... (Interruptions)... Teachers are the best to teach our children, but how many teachers are really good? When you have aided schools, aided colleges and private colleges, they hire teachers who are really suffering a lot. ... (Interruptions)... They get salary only for 10 months, not even for 12 months! They do not get maternity leave. The management makes them very busy in the admission process, at times marketing. ... (Interruptions)... Sometimes, if they get teaching hours, it will be more than the regular teachers. Regular teachers get extremely good salaries. Thanks to our Prime Minister's salary system for the primary school and high school; they get very good salaries. ... (Interruptions)... They are permanent. But these additional teachers, what do they get? They get a pittance, maybe one-tenth of that. But they get more teaching hours than the regular teachers and their salary is one-tenth. ... (Interruptions)... Even though they work for 20-25 years, they will never get pension. They will have a lot of financial difficulties. When you expect teachers teach well and make education system better, how can it be possible? When you pay peanuts, you get monkeys. That is a well-known proverb. So I look at the teachers' plight in education system, where they do additional work. Teachers who are trained in education system are doing more commercial work. It is against their wish and they do not get paid...

SHRI JAIRAM RAMESH: We are walking out. ... (Interruptions)...

(At this stage hon. Members left the Chamber.)

SHRIMATI SUDHA MURTY: I am not asking to make them permanent. It is not possible in today's system. But, at least, I request the management should give them good salary and the Government should make a policy for checking the management system and checking the teachers' salaries, whether they are getting it or not because there is absolutely no control today in private and aided schools or colleges. There is no checking and they are ill-treated. If you have bad teachers, please remember, what will you do to the entire generation! On behalf of all those non-confirmed teachers, I am standing here and asking the Government to make a policy or devise a method to check their salaries and their work. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sudha Murty: Shri Haris Beeran (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Deepak Prakash (Jharkhand), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Ajit Kumar Bhuyan (Assam),

Shri Tiruchi Siva (Tamil Nadu), Shrimati Sumitra Balmik (Madhya Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Mithlesh Kumar (Uttar Pradesh), Shri Sadanand Mhalu Shet Tanavade (Goa), Dr. Ajeet Madhavrao Gopchade (Maharashtra), Shrimati Maya Naroliya (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Dr. Sasmit Patra (Odisha), Shri Sandosh Kumar P (Kerala) and Shri A. A. Rahim (Kerala).

Now, Shri Sukhendu Sekhar Ray - Need for fencing of India-Bangladesh border. He is not present. Now, Shri Ram Chander Jangra — 'Demand for conferring Bharat Ratna to Swami Kalyan Dev.

Demand for conferring the Bharat Ratna to Swami Kalyan Dev

श्री रामचंद्र जांगड़ा (हरियाणा): उपसभापित जी, आपका बहुत-बहुत धन्यवाद। महोदय, आज मैं आपके माध्यम से एक बहुत महत्वपूर्ण विषय सदन के सामने रख रहा हूं। पूरा भारत ब्रह्मलीन स्वामी कल्याण देव जी से परिचित है। वे एक ऐसी महान विभूति थे, जिन्होंने शिक्षा व भारतीय संस्कृति के विकास हेतु अपने जीवन के सौ साल लगाकर अद्भुत व अविस्मरणीय कार्य किया था।

मान्यवर, इस महान संत का जन्म उत्तर प्रदेश के एक छोटे से गाँव में 26 जून, 1876 को एक विश्वकर्मा परिवार में हुआ था। उन्होंने 128 साल की आयु में 14 जुलाई, 2004 को भागवत की जन्म स्थली शुक्रताल में अपने पंचभौतिक शरीर का त्याग किया था। उनमें बचपन से ही वैराग्य के भाव थे, इसलिए उन्होंने 14 साल की उम्र में ही घर त्याग दिया था और 17 साल की उम्र में, 1893 में उनकी मुलाकात राजस्थान के खेतड़ी के महाराज के यहाँ स्वामी विवेकानंद जी से हुई थी। स्वामी विवेकानंद जी ने उनसे कहा कि, 'युवक, भगवान किसी मठ, मंदिर में नहीं, गरीब की झोंपड़ी में बसता है। गरीबों की सेवा को अपना लक्ष्य बनाओ, तुम्हें भगवान की प्राप्ति हो जाएगी।' मान्यवर, उन्होंने स्वामी विवेकानंद जी के उपर्युक्त शब्दों को गुरु मंत्र मानकर 1900 में स्वामी संपूर्णानंद जी से संन्यास की दीक्षा ली और गरीबों को शिक्षित करने के लिए अपने जीवन के सौ वर्ष लगाए। उन्होंने अपने अथक प्रयासों से पश्चिमी उत्तर प्रदेश, हरियाणा, पंजाब, राजस्थान में कन्या महाविद्यालय, आयुर्वेदिक कॉलेज, पोलिटेक्निक कॉलेज, गुरुकुल, डिग्री कॉलेज और इंटर कॉलेज के रूप में 300 शिक्षण संस्थाओं का निर्माण तथा दर्ज़नों तीर्थ स्थानों का जीर्णोद्धार भी करवाया।

महोदय, भागवत की जन्म स्थली शुक्रताल को मुख्य रूप से उल्लेखित किया जा सकता है। उनकी राष्ट्र के प्रति उत्कृष्ट सेवाओं को देखते हुए भारत सरकार ने उन्हें 1982 में पद्म श्री तथा वर्ष 2000 में पद्म विभूषण से अलंकृत किया था। मान्यवर, जब स्वर्गीय चौधरी चरण सिंह जी प्रथम बार उत्तर प्रदेश के मुख्य मंत्री बने थे, तब उन्होंने कहा था कि जनहित के जितने कार्य वीतराग स्वामी कल्याण देव जी ने किए हैं, उतने कार्य सरकार भी नहीं कर सकती।

मान्यवर, मैं आपके माध्यम से सरकार को जानकारी दे रहा हूं कि स्वामी कल्याण देव ने कभी किसी संस्था में कोई पद नहीं लिया और किसी संस्था का पानी तक नहीं पीया। वे जिस भी संस्था में रुकते थे, निरीक्षण के लिए जाते थे, वहाँ बाहर के कुएँ से पानी लाकर पीते थे और पाँच घरों से भिक्षा का आटा माँगकर वहाँ की रोटी खाते थे।

मान्यवर, मेरी आपके माध्यम से भारत सरकार से मांग है कि वीतराग ब्रह्मलीन स्वामी कल्याण देव जी को भारत का सर्वोच्च सम्मान 'भारत रत्न' दिया जाए। इससे करोड़ों लोगों को जनसेवा की प्रेरणा मिलेगी और यह महान संत के प्रति एक सच्ची श्रद्धांजलि होगी।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ram Chander Jangra: Shri Dhananjay Bhimrao Mahadik (Maharashtra), Ms. Indu Bala Goswami (Himachal Pradesh), Ms. Indu Bala Goswami (Himachal Pradesh), Smt. Ramilaben Becharbhai Bara (Gujarat), Dr. Kalpana Saini (Uttarakhand), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Naresh Bansal (Uttarakhand), Ms. Kavita Patidar (Madhya Pradesh), Dr. Sasmit Patra (Odisha) and Shri Niranjan Bishi (Odisha).

Now, Shri Sukhendu Sekhar Ray - Need for fencing of Indo-Bangladesh border.

Need for fencing of India-Bangladesh border

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, the total length of India-Bangladesh border is 4,096.7 kilometres, out of which 865 kilometres is yet to be fenced and it includes 174 kilometres of non-feasible gaps. West Bengal, among all other States in India, has the longest land border with Bangladesh, which is 2,217 kilometres. One of the major challenges reportedly being faced in completing the feasible stretches of fencing projects relates to unwarranted objections and problems created by the Border Guard Bangladesh. One such recent problem created by the Border Guard Bangladesh at Sukdevpur in Malda District of West Bengal was foiled by the local people with the help of the police and the Border Security Force. In the district of Cooch Behar, miscreants from the other side of the border, at times, infiltrate into our villages and loot the valuables and foodgrains of the villagers. This is an alarming situation in the border of Cooch Behar. With the emerging situation in Bangaldesh, the Government is required to be more vigilant and adequate measures should be initiated on war footing to complete the fencing of feasible stretches of

Indo-Bangladesh border. Lastly, the Coast Guard and other authorities should also be more alert in the Sunderbans Delta in the interest of our national security. Enhanced surveillance is needed along the maritime border of Bengal to ensure that no illegal activities go unnoticed.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sukhendu Sekhar Ray: Shri R. Girirajan (Tamil Nadu), Shri Ajit Kumar Bhuyan (Assam), Shrimati Priyanka Chaturvedi (Maharashtra), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Saket Gokhale (West Bengal), Shri Mohammed Nadimul Haque (West Bengal), Shri Prakash Chik Baraik (West Bengal), Shri Samik Bhattacharya (West Bengal), Dr. Sasmit Patra (Odisha) and Shri Sandosh Kumar P (Kerala).

Now, Shri Ravi Chandra Vaddiraju — Request for restoration of train fare concession to accredited journalists.

Need for restoration of train fare concession to accredited journalists

SHRI RAVI CHANDRA VADDIRAJU (Telangana): Hon. Deputy Chairman, Sir, I would like to highlight an important issue affecting journalists due to discontinuation of 50 per cent train fare discount in the Indian Railways. Before the Covid lockdown in March, 2020, the accredited journalists could use this discount, but it was stopped during the pandemic. Even after three years and many requests, it has not been restored. Many journalists come either from low income or middle class families and need to do affordable travel to do reporting. Several journalists' unions from across the country have pointed out that they are suffering financial impact due to discontinuation of the discount. For example, a ticket that used to cost Rs. 50 after the discount now costs them Rs. 100.

Reports also show that the Railways earned an extra amount of Rs. 242 crores in 2022-23 after cutting similar discounts, which shows that it can afford to bring back the benefit which was being given to the journalists. The issue continues because the policy has not been revived even though things have returned to normal after the pandemic experts and law makers agreed that the discount should be restored.

As journalists, who play a key role in making the citizens informed, face financial challenges, I sincerely ask the Ministry of Railways to address this issue and bring back the 50 per cent concession. I am sure that this will greatly help the journalists who work hard to support democracy as its Fourth Pillar.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ravi Chandra Vaddiraju: Shri Haris Beeran (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha) and Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Sandosh Kumar P (Kerala), Dr. V. Sivadasan (Kerala) and Shri Tiruchi Siva (Tamil Nadu).

Now, Dr. Sikander Kumar — Demand to establish a dedicated cancer hospital in the State of Himachal Pradesh.

Demand to establish a dedicated Cancer Hospital in the State of Himachal Pradesh

डा. सिकंदर कुमार (हिमाचल प्रदेश): महोदय, मोदी सरकार के 2014 से 2019 और 2019 से 2024 के कार्यकाल के दौरान स्वास्थ्य क्षेत्र में क्रांतिकारी परिवर्तन आए हैं और वर्तमान कार्यकाल में भी मोदी सरकार स्वास्थ्य क्षेत्र में लगातार सुधार और लोगों को बेहतर एवं सस्ती स्वास्थ्य सुविधाएं उपलब्ध कराने के लिए प्रतिबद्ध है। जहां 2014 से पहले देश में मेडिकल कॉलेजों की संख्या 387 थी, अब 112 प्रतिशत की वृद्धि के साथ 2014 में मेडिकल कॉलेजों की संख्या 780 पहुंच गई है। मुझे यह बताते हुए हर्ष होता है कि मोदी सरकार के पहले कार्यकाल में स्वास्थ्य मंत्री रहे और वर्तमान में भी केंद्रीय स्वास्थ्य मंत्री आदरणीय श्री जगत प्रकाश नड्डा जी के प्रयासों से हिमाचल प्रदेश को चार मेडिकल कॉलेज — चम्बा, नाहन, मंडी और हमीरपुर तथा एक एम्स, बिलासपुर की सौगात मिली है। चारों मेडिकल कॉलेज अभी निर्माणाधीन हैं, जबकि एम्स, बिलासपुर में बहुत से विभाग शुरू हो चुके हैं, जो कि हिमाचल वासियों के लिए किसी वरदान से कम नहीं है।

महोदय, केंद्र सरकार ने देशवासियों के स्वास्थ्य का चिंतन करते हुए अनेक कल्याणकारी योजनाएं भी शुरू की हैं। महोदय, हम जानते हैं कि कैंसर एक ऐसा मर्ज़ है, जो तेज गति से मानवजाति को अपनी चपेट में ले रहा है और दिनों-दिन इसके मरीजों की संख्या लगातार बढ़ती जा रही है। पहले यह मर्ज़ चुनिंदा लोगों में ही देखने को मिलता था, परंतु आज इस बीमारी के मरीजों का ग्राफ तेज गति से बढ़ रहा है, जो कि बेहद चिंता का विषय है। पहले यह मर्ज़ बुजुर्गों में अधिकतर देखने को मिलता था, परंतु वर्तमान समय में महिला, पुरुष, बच्चा, बूढ़ा, जवान सभी इस गंभीर बीमारी की चपेट में आ रहे हैं। विडम्बना यह है कि इस बीमारी का पता भी अक्सर तब चलता है जब इसका इलाज कर पाना लगभग असंभव हो जाता है। कहा जाता है कि लगभग 5 में से 1 व्यक्ति को अपने जीवन काल में कैंसर होता है और लगभग 9 में से 1 पुरुष और 12 में से 1 महिला की इस बीमारी से मृत्यु हो जाती है। वर्तमान समय में हमारे देश में लाखों लोग इस बीमारी से ग्रस्त हैं और अधिकतर लोगों की इस बीमारी से मृत्यु हो जाती है।

उपसभापित महोदय, हिमाचल प्रदेश में भी कैंसर के मरीजों की संख्या बढ़ती जा रही है और हिमाचल में इस बीमारी के इलाज के लिए कोई उपयुक्त अस्पताल भी नहीं है, हालांकि माननीय केंद्रीय स्वास्थ्य मंत्री आदरणीय श्री जगत प्रकाश नड्डा जी ने 7 मार्च, 2025 को एम्स में पैट स्कैन मशीन का शुभारम्भ किया है, जिससे कैंसर रोग को आसानी से डिटेक्ट किया जा सकेगा। यह हिमाचल का पहला अस्पताल है, जहां पैट स्कैन की सुविधा जनता को समर्पित की गई है। महोदय, हिमाचल प्रदेश का इंदिरा गांधी मेडिकल कॉलेज और हॉस्पिटल शिमला राज्य का शीर्ष और सबसे पुराना संस्थान होने के नाते उसे क्षेत्रीय कैंसर केंद्र के रूप में अधिसूचित किया गया है। वर्तमान में आईजीएमसी, शिमला में जनरल सर्जरी विभाग में बनाए गए सर्जिकल ओंकोलॉजी विभाग में एकमात्र सर्जन सहायक प्रोफेसर हैं और वहां सुविधाओं का भी अभाव है, जिसके कारण नियमित रूप से सर्जरीज़ नहीं हो पा रही हैं। यहां पर कैंसर मरीजों की तुलना में ऑपरेशन थिएटर टेबलों की संख्या बहुत कम है।

महोदय, मैं आपके माध्यम से सरकार से आग्रह करता हूं कि हिमाचल प्रदेश में एक डैडिकेटेड कैंसर हॉस्पिटल की स्थापना की जाए, ताकि इस गंभीर बीमारी से ...(समय की घंटी)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Sikander Kumar: Shri R. Girirajan (Tamil Nadu), Shri Devendra Pratap Singh (Chhattisgarh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Niranjan Bishi (Odisha), Shri S. Selvaganabathy (Puducherry), Shri Banshilal Gurjar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Dr. Ajeet Madhavrao Gopchade (Maharashtra), Shri Naresh Bansal (Uttarakhand), Shri Brij Lal (Uttar Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Radha Mohan Das Agrawal (Uttar Pradesh), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Tejveer Singh (Uttar Pradesh), Shri Shambhu Sharan Patel (Bihar), Shri Baburam Nishad (Uttar Pradesh), Dr. Bhagwat Karad (Maharashtra), Shri Sanjay Seth (Uttar Pradesh), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shrimati Geeta alias Chandraprabha (Uttar Pradesh) and Dr. Sasmit Patra (Odisha).

Now, Shri Satnam Singh Sandhu, 'Demand to Grant Tribal Status to Marginalised Tribal Communities from Punjab'.

Demand to grant Tribal status to marginalised Tribal Communities from Punjab

श्री सतनाम सिंह संधू (नामनिर्देशित): डिप्टी चेयरमैन सर, मैं पंजाब की बेहद पिछड़ी हुई जनजाति वर्गों, जिनमें मुख्य रूप से बाजीगर, बाओरिया, गडिला, नट, सांसी, बराद और बंगाली communities शामिल हैं, को अनुसूचित जनजाति का दर्जा देने का मुद्दा सदन के सामने रखना चाहता हूँ।

डिप्टी चेयरमैन साहब, प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने पिछड़ी जनजातियों के विकास और सम्मान के लिए कई क्रांतिकारी कार्य किए हैं। पिछड़ी जनजातियों के बच्चों की quality education के लिए मॉडल स्कूल्स खोले गए हैं; इनकी livelihood के लिए Tribal Multipurpose Marketing Centre बनाए गए हैं; Sickle Cell Anemia के खात्मे के लिए भी कदम उठाए गए हैं और सबसे बड़ी बात, भगवान बिरसा मुंडा के जन्मदिवस को जनजातीय गौरव दिवस के रूप में मनाने की घोषणा कर इन पिछड़े वर्गों को बड़ा सम्मान दिया गया है। इसके साथ ही, श्री नरेन्द्र

मोदी जी ने Scheduled Tribes की लिस्ट में कई नई tribes को शामिल करके इन जनजातियों को 'सबका साथ, सबका विकास' के मूलमंत्र के साथ जोड़ा है। लेकिन इन सबका फायदा पंजाब की पिछडी जनजातियों को अब तक नहीं मिला।

उपसभापित महोदय, यह बहुत हैरानी की बात है कि पंजाब की कोई भी जनजाति Scheduled Tribe के रूप में recognized नहीं है। पंजाब में 40 से ज्यादा जनजातियों का ज़िक्र आता है। कुछ ethnographic studies ने यह साबित किया है कि पंजाब की कम से कम 7 tribal communities को ST का दर्जा दिया जाना जरूरी है। इन communities में बाजीगर, बाओरिया, गडिला, नट, सांसी, बराद और बंगाली समुदाय शामिल हैं। सिकलीगर सिख समुदाय भी ऐसी ही एक जनजाति है, जो लड़ाइयों में देश और धर्म की रक्षा करने के लिए हथियार बनाती थी, लेकिन आज यह समाज हाशिए पर चला गया है।

डिप्टी चेयरमैन साहब, मुझे यह बताते हुए बेहद तकलीफ हो रही है कि सालों तक पंजाब के अलग-अलग मुख्यमंत्रियों ने इन जनजातियों के लिए ST के रूप में recognize करने के वादे किए, जो आज तक वफ़ा नहीं हुए। इसकी वजह से पंजाब में बसने वाली पिछड़ी श्रेणी के जनजाति के लोग मोदी सरकार द्वारा दिए जा रहे लाभ से वंचित हैं। इन पिछड़े हुए वर्गों को ST की recognition नहीं मिलने से न इनके बच्चों को दाखिला मिला, न इन्हें आरक्षण मिला और न ही इन्हें scholarships मिलीं। ये पहले से ही पिछड़े हुए लोग विकास की दौड़ में हाशिए पर चले गए हैं।

डिप्टी चेयरमैन साहब, कई Commissions और reputed institutions द्वारा की गईं studies ने बाजीगर, बाओरिया, गडिला, नट, सांसी, बराद और बंगाली जनजातियों को Scheduled Tribe के दर्जे का हकदार माना है। मैं आपके माध्यम से यह माँग करना चाहता हूँ कि प्रधान मंत्री, श्री नरेन्द्र मोदी जी द्वारा पिछड़ी जनजातियों के लिए दिए जाने वाले लाभ, जो भारत के जन-जन तक पहुँच रहे हैं, पंजाब के इन समुदायों को भी जरूर मिलने चाहिए।

डिप्टी चेयरमैन सर, ST का दर्जा मिलने से पंजाब की इन जनजातियों को रिजर्वेशन, शिक्षा, रोजगार के अवसरों के साथ-साथ राजनीतिक और सामाजिक क्षेत्रों में भी बेहतर प्रतिनिधित्व मिल सकेगा। ऐसा इन communities के holistic development के लिए बेहद अहम है। पूरी दुनिया ने देखा है कि प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में भारत के वंचित और पिछड़े वर्गों का भाग्य बदला है। ...(समय की घंटी)...

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Satnam Singh Sandhu: Shri R. Girirajan (Tamil Nadu), Shri Devendra Pratap Singh (Chhattisgarh), Shri Niranjan Bishi (Odisha), Shrimati Sumitra Balmik (Madhya Pradesh), Ms. Kavita Patidar (Madhya Pradesh) and Shri Ram Chander Jangra (Haryana).

Now, Shri Shambhu Sharan Patel, 'Demand to Construct Flyover Elevated Road on NH-31 from Didarganj to Bakhtiyarpur in Patna District'.

Demand to construct flyover/elevated road on NH-31 from Didarganj to Bakhtiyarpur in Patna district of Bihar

श्री शंभू शरण पटेल (बिहार): उपसभापति महोदय, आपने मुझे बिहार के पटना जिले के दीदारगंज से बख्तियारपुर Four Lane NH-31 पर flyover और elevated road के निर्माण के संबंध में बोलने का मौका दिया है, इसके लिए मैं आपका हृदय से आभार व्यक्त करता हूँ।

महोदय, मैं आपके माध्यम से माननीय सड़क परिवहन और राजमार्ग मंत्री जी का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। पटना से राँची जाने वाली रोड पर बख्तियारपुर से रजौली तक over bridge, elevated road सभी जगह बनी हुई हैं, जिनसे traffic jam की समस्या नहीं होती है। जैसे ही हम बख्तियारपुर से पटना की ओर बढ़ते हैं, तो दीदारगंज चेकपोस्ट तक बहुत ही heavy traffic jam का सामना करना पड़ता है, जहाँ 3-3, 4-4 घंटे गाड़ियाँ फँसी रहती हैं। बख्तियारपुर से राँची तो हम लोग 4 घंटे में पहुँच जाते हैं, लेकिन फिर बख्तियारपुर से पटना आने में हम लोगों को 4-4, 5-5 घंटे लग जाते हैं, जिसकी वजह यह है कि पटना से बख्तियारपुर four lane पर दोनों तरफ warehouses और hotels का निर्माण हो चुका है। इसकी वजह से आए दिन ट्रक्स लंबी कतार में लगे रहते हैं।

अतः मैं माननीय सड़क परिवहन और राजमार्ग मंत्री जी से आग्रह करना चाहता हूँ कि बिख्तियारपुर से दीदारगंज चेकपोस्ट तक flyover या elevated road बना दिया जाए, जैसा आपने बिख्तियारपुर से रजौली तक बनाया है, जिससे यात्रियों को आने में सुगमता हो। दीदारगंज चेकपोस्ट के बाद पहाड़ी मोड़ तक हम लोगों को 3-3, 4-4 घंटे जाम का सामना करना पड़ता है। वहाँ भी एक elevated flyover की आवश्यकता है। अतः मैं माननीय सड़क परिवहन और राजमार्ग मंत्री जी से आग्रह करना चाहूँगा कि जब आपने इतना विकास किया है, तो हमारे बिख्तियारपुर से दीदारगंज तक एक flyover देने की कृपा करें। धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Shambhu Sharan Patel: Dr. Sasmit Patra (Odisha), Smt. Dharmshila Gupta (Bihar), Shri Niranjan Bishi (Odisha) and Shri Baburam Nishad (Uttar Pradesh).

Now, Shri Maharaja Sanajaoba Leishemba. Demand to detect illegal immigrants by implementing NRC with base year 1951 in the State of Manipur.

Demand to detect illegal immigrants by implementing NRC with base year 1951 in the State of Manipur

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, due to present law and order situation in Manipur, it will not be conducive to make any alteration in the existing electoral constituencies of Manipur. The abnormal and illogical increase of villages in Kangpokpi, Tengnoupal, Chandel, Churachandpur and Pherzawl districts

since 1969 to 2024 is from 731 to 1,624 — an abnormal jump of 893 villages that is 122 per cent in about 50 years. In contrast, in the Naga dominated areas, the increase is a mere 49 from 527 to 576 villages, only nine per cent increase. The figure speaks an eloquent volume of nefarious activities carried out by a particular community so as to the capture political gain in Manipur. The illegal immigrants are trying to penetrate Indian administration. They are also playing electoral politics through illegal infiltration by taking the advantage of porous Indo-Myanmar International Border.

So, my humble submission to the Government of India is that before proceeding further for any kind of alteration like delimitation process in the existing electoral constituencies, it is mandatory to detect the illegal immigrants first by implementing NRC with base year 1951 and deport them to their respective countries. This will be the only logical solution. Otherwise, the State of Manipur will have a huge demographic imbalance and the indigenous people will suffer a lot in their own homeland and their question of future existence will be uncertain and gloomy. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Maharaja Sanajaoba Leishemba: Shri Niranjan Bishi (Odisha), Shri Kesridevsinh Jhala (Gujarat), Shri Madan Rathore (Rajasthan) and Shri Mahendra Bhatt (Uttarakhand).

Now.

Shri Haris Beeran. Demand to revise marginalised communities by incorporating current socio-economic realities.

Demand to revise the Marginalised communities by incorporating current socioeconomic realities

SHRI HARIS BEERAN (Kerala): Sir, I would like to draw the attention of this House to the grave concerns about non-revision of reservation list which impacts marginalized communities like the SCs, STs and the OBCs.

Reservation was introduced in the Constitution to uplift SCs, STs and OBC communities due to their social and educational backwardness, which stemmed from various historical reasons. The list of communities, which are entitled to reservation, and their percentage of reservation were fixed keeping in mind the backwardness of each community. The purpose of reservation under Article 16 of the Constitution was to ensure adequate representation of backward classes in Government jobs. However, whether this objective has been achieved remains an unknown fact, as

there is no clear data as to which communities have been adequately represented and which remain underrepresented. The socio-economic conditions of different communities evolve over time and static reservation list may not reflect the actual need of each community. As per the constitutional mandate, reservation under Article 16(4) for any backward class should cease once that community has achieved adequate representation in Government jobs. Similarly, reservation percentage should be increased for those backward communities that are still severely underrepresented. This revision of the reservation list is mandated by the hon. Supreme Court's celebrated judgment in Indra Sawhney's case. Following this case, both Central and State legislations have been enacted to undertake a revision of the reservation list every ten years. Despite the Supreme Court's judgment and Central and State legislations, no reservation has yet taken place across the country. The primary reason for this is the non-availability of a socio-economic caste survey. Only if a socio-economic caste survey is conducted, can we accurately determine which communities are overrepresented and which are underrepresented in Government jobs. According to a survey conducted by the NGO Sasthra Sahithya Parishad in the State of Kerala, SC community is underrepresented by approximately 22 per cent, ST community by 49 per cent and OBCs by 41 per cent and the Muslim community by 135 per cent. This survey paints a grim picture of the reservation system, showing that certain communities have disproportionately benefited from reservations and are now overrepresented in Government jobs, while others remain severely underrepresented. This directly violates the concept of reservation as envisaged in the Constitution. It is in this context that one must recognise the seriousness of the demand by the hon. Leader of the Opposition, Shri Kharge ji as well as Shri Rahul Gandhi for a caste census which would serve as a basis for revising the reservation list. Sir, I urge the Government to immediately conduct a socio-economic caste survey, so that backward and marginalised communities receive adequate representation in Government jobs. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Haris Beeran: Shri Imran Pratapgarhi (Maharashtra), Shri R. Girirajan (Tamil Nadu), Dr. Sarfraz Ahmad (Jharkhand), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Dr. V. Sivadasan (Kerala) and Shri Sandosh Kumar P (Kerala).

Dr. K. Laxman; Demand for Expanding Digital Coverage in India.

Demand for expanding the digital coverage in India

DR. K. LAXMAN (Uttar Pradesh): Sir, digital governance in India has undergone significant transformation in recent years. The Digital India programme launched in 2015 has been a key driver of these changes. By 2023, 1.3 billion Aadhaar cards had been issued, covering 99 per cent population of the country, reducing leakages and enhancing facilities. Another major initiative is Pradhan Mantri Jan Dhan Yojana. On a single call of our hon. Prime Minister, the entire marginalized communities have been brought into the banking system. More than 54.5 crore bank accounts have been opened by 2023. An amount of almost Rs. 30 lakh crore has been directly transferred into the bank accounts of these poor people without any leakages and without any role of middlemen. हम पिछली सरकार के समय में सुनते थे, तत्कालीन प्रधान मंत्री ने खुद बताया था कि अगर हम दिल्ली से 100 रुपए गरीब के हित के लिए भेजते हैं, तो उनमें से सिर्फ 15 रुपए गरीब तक पहुँचते हैं और 85 रुपए दलाल की जेब में पहुँचते हैं। This is the transformation which took place under Modiji's rule. Apart from this, My Government platform, which has a registration of 1.5 crore persons, is contributing to governance and discussion on policy making. Similarly, Digi Locker has provided 1.4 billion documents, securely stored on the platform and has reduced the need of physical documents. Despite these advances, there are challenges including the challenge of digital divide in rural India, where only 39 per cent rural households have access to internet. Moving forward, efforts should focus on improving internet connectivity, expanding digital literacy and strengthening cyber security to protect citizens' data. Continued investments in these areas will further enhance digital governance and ensure that all citizens, more particularly poor people in rural areas, regardless of location, can benefit from the services provided. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. K. Laxman: Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Deepak Prakash (Jharkhand), Shri Niranjan Bishi (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Dr. John Brittas (Kerala).

Shri Prakash Chik Baraik; Need for Adequate Minimum Support Price (MSP) for Farmers across the country.

Need for adequate Minimum Support Price (MSP) for farmers across the country

श्री प्रकाश चिक बाराईक (पश्चिमी बंगाल): उपसभापित महोदय, मैं आज इस सदन का ध्यान किसानों के लिए उचित न्यूनतम समर्थन मूल्य(MSP) की अत्यंत आवश्यकता की ओर आकर्षित करना चाहता हूँ। कृषि हमारे देश की रीड़ की हड्डी है, लेकिन हमारे किसान अभी भी अस्थिर बाजार मूल्य, बढ़ती उत्पादन लागत एवं आर्थिक संकट से जूझ रहे हैं। 2006 में डॉ. एम. एस. स्वामीनाथन की अध्यक्षता में 'राष्ट्रीय किसान आयोग' ने सभी फसलों के लिए एमएसपी को उत्पादन की भारित औसत लागत से 50 प्रतिशत निर्धारित करने की सिफारिश की थी। इस फार्मूले को 'C2+50' कहा जाता है, जिसमें कुल उत्पादन लागत, भूमि पर अनुमानित किराया एवं ब्याज शामिल होता है, जिससे किसान को उचित लाभ एवं वित्तीय स्थिरता मिल सके।

महोदय, 2022 में राज्य सभा में एक प्रश्न के जवाब में केंद्र सरकार ने कहा था कि वह इस सिफारिश का पालन करेगी एवं एमएसपी को उत्पादन की कुल लागत के डेढ़ गुना पर निर्धारित करेगी। हाल ही में आर्थिक मामलों की मंत्रिमंडलीय समिति ने 2024-25 सीजन के लिए 14 खरीफ फसलों का एमएसपी मंजूर किया। हालाँकि सरकार दावा करती है कि वह एमएसपी को उत्पादन लागत के 1.5 गुणा पर निर्धारित करती है, लेकिन वास्तव में यह गणना 'A2+FL' पर आधारित होती है, न कि 'C2' पर।

महोदय, 13 फरवरी, 2024 को पंजाब एवं हरियाणा में किसानों ने एमएसपी की कानूनी गारंटी के लिए आंदोलन किया, जिसमें दुर्भाग्यवश 22 किसान, जिनमें दो महिलाएं भी शामिल हैं, की मृत्यु हो गई एवं 160 से अधिक किसान घायल हुए।...(व्यवधान)... जिन्हें दिल्ली में प्रवेश करने से रोकने के लिए आंसू गैस और पैलेट गन से निशाना बनाया गया।...(व्यवधान)...

श्री उपसभापतिः कृपया आप बैठ जाए।

श्री प्रकाश चिक बाराईकः उपसभापति महोदय, एनसीआरबी के अनुसार भारत में हर दिन 30 किसान आत्महत्या करते हैं एवं 2022 में इन आत्महत्याओं में से लगभग 10 प्रतिशत महिलाएं थीं। ...(व्यवधान)...

श्री उपसभापतिः प्लीज़, प्लीज़।

श्री प्रकाश चिक बाराईकः उपसभापति महोदय, किसानों को जलवायु परिवर्तन और असंगत सरकारी व्यापार नीतियों के कारण लगातार बढ़ती मूल्य अस्थिरता का सामना करना पड़ता है। ...(व्यवधान)...

(सभापति महोदय पीठासीन हुए।)

इसलिए मैं सरकार से आग्रह करता हूँ कि तत्काल सभी फसलों के एमएसपी को उत्पादन की भारित औसत लागत का 50 प्रतिशत बढ़ाया जाए एवं एमएसपी की कानूनी गारंटी को सुनिश्चित किया जाए।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Prakash Chik Baraik: Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Ritabrata Banerjee (West Bengal), Shrimati Sulata Deo (Odisha), Shri Saket Gokhale (West Bengal), Shrimati Sagarika Ghose (West Bengal), Dr. V. Sivadasan (Kerala), Shri Subhasish Khuntia (Odisha), Shri Debashish Samantaray (Odisha), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Shri Mohammed Nadimul Haque (West Bengal) and Shri Imran Pratapgarhi (Maharashtra).

श्री सभापतिः डा. राधा मोहन दास अग्रवाल।

डा. राधा मोहन दास अग्रवाल: महोदय, बमुश्किल आधे मिनट का समय है, इसलिए मैं इसे वापस कर रहा हूँ और आपसे यह आग्रह है कि कल इसे प्रथम सूचना के रूप में ले लें।

श्री सभापतिः आप तो आधे मिनट में भी बहुत कुछ कह सकते हैं।

डा. राधा मोहन दास अग्रवालः सर, विषय महत्वपूर्ण है।

श्री सभापतिः आप अपने नाम की और गौर कीजिए - राधा, मोहन।

डा. राधा मोहन दास अग्रवालः सर, आपका आभारी हूँ।

श्री सभापतिः ऐसा है कि अग्रवाल को emphasize करने के लिए मैं पीयूष गोयल जी की तरफ देख रहा था and he has not let me down.

12.00 Noon

(MR. CHAIRMAN in the Chair.)

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Now, Q.No.286.

Population of the Ghorad (Great Indian Bustard) in Kachchh

*#286. SHRI SHAKTISINH GOHIL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the population of Ghorad (Great Indian Bustard) in Kachchh, Gujarat;
- (b) the number of male and female Great Indian Bustards respectively therein; and
- (c) whether it is a fact that steps are being taken there to deliberately destroy the population of the Great Indian Bustard so that the land of the Sanctuary can be given to industrialists?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) As per information received from the Government of Gujarat, four female Great Indian Bustards have been Seen during the latest field observations.

Several steps are being taken to conserve the Great Indian Bustards (GIB) in the Kachchh Bustard Sanctuary and adjoining areas in Gujarat such as restoration and scientific management of grasslands, removal of invasive alien species, fire prevention measures, installation and maintenance of predator proof fencing, community engagement activities for GIB conservation etc.

MR. CHAIRMAN: Shri Shaktisinh Gohil, not present. Supplementaries!

श्री मयंक भाई जयदेव भाई नायकः सर, मैं आपके माध्यम से मंत्री जी से एक प्रश्न पूछना चाहता हूँ। जो कच्छ का इलाका है, वहाँ desert भी है, समंदर भी है। वहाँ भूकम्प आने के बाद ऐसा माहौल था कि कच्छ कभी खड़ा नहीं हो सकता, मगर तत्कालीन मुख्य मंत्री और आज के प्रधान मंत्री ने उस क्षेत्र में इतना ज्यादा कार्य किया कि वहाँ infrastructure, industries और tourism का खूब development हुआ है। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि कच्छ में पशु, पक्षी, पर्यावरण, पेड़-पौधे संबंधी विरासत और जो सांस्कृतिक विरासत है तथा जो पिछला कच्छ था एवं

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[#] Original notice of the question was received in Hindi.

कच्छ का जो अभी का development है, क्या आने वाले दिनों में पर्यावरण विभाग द्वारा उसका एक museum बनाने की कोई योजना है?

MR. CHAIRMAN: Hon. Minister.

श्री भूपेन्द्र यादवः माननीय सभापित महोदय, यह प्रश्न कच्छ और राजस्थान के थार क्षेत्र में पाए जाने वाले गोडावण पक्षी, जिसको गुजरात में घोराड़ कहते हैं, के संबंध में है और यह प्रश्न उनके conservation और preservation के बारे में है। मैं माननीय सदस्य को बताना चाहूँगा कि कच्छ में घोराड़ पाए जाते हैं और इसके लिए कच्छ में अबडासा, जो एक स्थान है, वहाँ पर 21 गांवों को चिन्हित किया गया है। उन गांवों में 219.79 square kilometres को इसका conservation क्षेत्र घोषित किया गया है। इनकी घटती हुई संख्या के जो कारण हैं, चाहे वह natural habitat की loss हो, कुत्ते और बाकी लोगों से उनके अंडों पर आक्रमण का विषय हो या उनके प्रजनन का विषय हो, इसको लेकर भारत सरकार एक पूरी योजना के अंतर्गत कार्य कर रही है। राजस्थान में सम में हम लोगों ने 2016 से एक प्रोजेक्ट चलाया है, जिसमें Great Indian Bustard के conservation के लिए लगातार कार्यक्रम किये जा रहे हैं। अभी हाल ही में, गिर में जो राष्ट्रीय वन्यजीव बोर्ड की बैठक हुई थी, उसमें माननीय प्रधान मंत्री जी के निर्देशानुसार भी गोडावण को बचाने के लिए विशेष परियोजना को मंत्रालय और आगे बढ़ाने का कार्य कर रहा है। गोडावण के बढ़ने से कच्छ क्षेत्र में भी पर्यावरण, टूरिज्म और अन्य विषयों में भी निश्चित रूप से इसका लाभ मिलेगा।

MR. CHAIRMAN: Q. No. 287.

Human-animal conflict in Kerala

*287. SHRIMATI P.T. USHA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is aware of increasing human-animal conflict in Kerala;
- (b) if so, the details of the total number of human lives lost in the last three years and the current year;
- (c) the steps being taken to prevent the human-animal conflict and the details thereof;
- (d) whether Government has further decided to enhance the quantum of compensation to the families of the deceased and injured; and
- (e) if so, the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (e) A statement is laid on the table of the House.

Statement

(a) and (b) Incidences of human-wildlife conflict have been reported from various parts of the country including Kerala. As per the information received from the State Government of Kerala, the total number of human deaths due to human-wild animal conflict in Kerala during the last three years and the current year is furnished below:

Year	Elephant	Wild pig	Gaur	Tiger	Snake	Others	Total
2021-22	35	6	3	1	65	3	113
2022-23	27	7	1	1	48	5	89
2023-24	22	11	4	1	34	4	76
2024-2025	19	11	1	1	33	1	66
Total	103	35	9	4	180	13	344

(c) The important steps taken by Government for protection of wildlife and to address human-wildlife conflict include the following:

The Central Government provides financial assistance to State Governments/Union Territory Administrations under the Centrally Sponsored Schemes, 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' for management of wildlife and its habitat including management of human-wildlife conflict in the country. The activities supported under the schemes include construction/erection of physical barriers such as solar powered electric fence, biofencing, boundary walls etc. to prevent the entry of wild animals into crop fields, payment of ex-gratia relief to the victims of human-wildlife conflicts.

An advisory on dealing with human-wildlife conflict has been issued by the Ministry in February 2021. The Ministry has also issued guidelines to States/UTs on 3rd June, 2022 on managing human-wildlife conflicts including damage to crops.

The Ministry has also issued species-specific guidelines to deal with human-wildlife conflict situations on 21.03.2023.

The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule

I of the Act, which become dangerous to human life. Further, the Section 11 (1) (b) of the Act empowers State Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.

A network of protected areas namely, National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitat have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.

In accordance with provisions contained under Section 33 of the Wild Life (Protection) Act, 1972, the Ministry has issued guidelines for the process of management planning for protected areas and other landscape elements.

(d) and (e) The Ministry has enhanced the amount of ex-gratia relief payable in case of death or permanent incapacitation due to wild animal attacks from Rs. 5 lakhs to 10 lakhs under the Centrally Sponsored Scheme- Integrated Development of Wildlife Habitatsduring December 2023.

SHRIMATI P. T. USHA: Sir, Kerala is facing an extraordinary challenge due to increasing human-animal conflict. On an average, 460 deaths and 4,527 injuries were reported due to the human-wildlife conflict in 2022 — 2024 period. When converted to an average, this is 115 deaths per year and all of the victims were poor farmers, daily wage earners, women and tribals whose deaths have created an irreversible loss on their families and livelihood. In this regard, I would ask the Government, through you, Sir: Is the Government considering to construct underpasses for elephants and other animals and provide for construction of artificial water sources and food sources so that the chances of direct contact with humans and animals are reduced? If yes, has any proposal been received by the Kerala State Government in this regard or is it under consideration by the Union Government?

MR. CHAIRMAN: Hon. Minister.

श्री भूपेन्द्र यादवः माननीय सभापित महोदय, माननीय सदस्या ने एक बहुत ही महत्वपूर्ण समस्या की ओर ध्यान आकृष्ट किया है। मनुष्य और वन्यजीवों का जो संघर्ष है, यह हमारे लिए भी एक बढ़ती हुई चुनौती है, लेकिन हमको दोनों चीजों में संतुलन रखना है। हमें पर्यावरण में भी तथा वन्यजीवों के संरक्षण में भी संतुलन रखना है और उसके कारण जो मृत्यु होती है, उसमें भी हमें बचाव के कार्य को करना है। जहां तक माननीय सदस्या ने संख्या बताई है, तो उनके प्रश्न के उत्तर में हमने स्पष्ट रूप से बताया है कि विगत 2021 से 2025 तक कुल 344 लोगों की मृत्यु हुई है।

इन 344 मौतों में से 180 मौतें केवल सांप के काटने से हुई हैं, जो वन जीव क्षेत्र में नहीं है, बल्कि वन्य जीव क्षेत्र से बाहर की घटनाएं हैं। कुल आंकड़ों में से 52 परसेंट मौतें वन्य जीव क्षेत्र से बाहर हुई हैं। सांपों में भी मुख्य रूप से चार प्रजातियां शामिल हैं, जिनके काटने से मौत होती है, वे सभी शेड्यूल-2 के अंतर्गत आती हैं। इसके अलावा, 13 परसेंट ह्यूमन डेथ्स wild pigs और other species के कारण हुई हैं। हालांकि, यह सत्य है कि 103 लोगों की मृत्यु हाथियों के कारण हुई हैं। दक्षिण क्षेत्र में चूंकि केरल, कर्नाटक और तमिलनाडु का वन क्षेत्र आपस में जुड़ा हुआ है और इसी कारण भारतीय वन्यजीव बोर्ड की बैठक में, माननीय प्रधान मंत्री जी के नेतृत्व में यह निर्णय लिया गया कि कोयंबटूर, जो कि SACON का केंद्र है, को हम human-animal conflict के अध्ययन और समाधान के लिए एक scientific center के रूप में develop करना चाहते हैं। हम यह भी जानकारी देना चाहते हैं कि हाथियों के विचरण क्षेत्र (कॉरिडोर) को पहचानने की प्रक्रिया जारी है। इसके साथ ही, पहली बार हम हाथियों का सटीक estimation भी कर रहे हैं, क्योंकि हाथी झुंड में रहते हैं, तो उनके dung से DNA लेकर estimation का कार्यक्रम कर रहे हैं और लोकल अवेयरनेस का कार्यक्रम भी कर रहे हैं। जिन रेलवे लाइनों से हाथियों के मार्ग बाधित होते हैं, उनके लिए रेलवे विभाग के साथ समन्वय स्थापित कर कार्य किया जा रहा है। छत्तीसगढ में हाथियों की सुरक्षा के लिए एक अलार्मिंग सिस्टम लगाया गया है और वीडियो प्रसारण के माध्यम से समाचार भी साझा किए जा रहे हैं, ताकि लोगों को हाथियों की आवाजाही की जानकारी मिल सके। भारत में अब 58 टाइगर रिजर्व हो चुके हैं। वन्य जीव क्षेत्र से outside area के कारण उत्पन्न स्थानीय समस्याओं की पहचान की जा रही है। उनका prey area, उनके wildlife management आदि पर भी भारत सरकार निरंतर कार्य कर रही है। हाल ही में हुई वन्यजीव बोर्ड की बैठक में humananimal conflict के समाधान हेतु SACON के कोयंबदूर केंद्र को विकसित करने का निर्णय लिया गया है और यह उसी दिशा में एक महत्वपूर्ण प्रयास है।

MR. CHAIRMAN: Second supplementary; Shrimati P.T. Usha.

SHRIMATI P.T. USHA: What steps are taken by the Government to provide additional protection for people near the forest areas where chances of human-animal contact is high? I would like to know whether Environmental Protection Agencies of international repute are empanelled to conduct any in-depth study on this issue, especially, with regard to impact of climate change and habitat destruction.

श्री भूपेन्द्र यादवः माननीय सभापित महोदय, हमारे देश को इस बात पर गर्व है कि हमारे पास इस क्षेत्र के अध्ययन के लिए देश में अच्छे इंस्टीट्यूट्स उपलब्ध हैं, विशेष रूप से WII जैसा इंस्टिट्यूट है, जो इस पर लगातार कार्य करता है। हमारे एक्सपर्ट्स और साइंटिस्ट भी विभिन्न स्पीशीज़ पर कार्य कर रहे हैं। इसके दो तरह के उपाय हैं - पहला, इनके संरक्षण के लिए, चाहे उनकी कैप्चिरंग करनी हो या ट्रांसलोकेटिंग, इसके लिए लगातार कार्य किया जा रहा है। दूसरा, जहां जानवर मनुष्यों और उनकी बस्तियों के लिए घातक हो जाते हैं, उनके अधिकार हमने वाइल्डलाइफ एक्ट में दिए हैं। राज्य सरकारों के लिए भी हमने दिशा-निर्देश जारी किए हैं और

उन्हें लगातार सलाह दे रहे हैं कि ऐसे मामलों में लोकल वाइल्डलाइफ वार्डन निर्णय लेने के लिए सक्षम हैं। इस संबंध में स्पष्टता प्रदान करने के लिए हमने गाइडलाइंस भी जारी कर दी हैं।

MR. CHAIRMAN: Supplementary No. 3, Dr. John Brittas.

DR. JOHN BRITTAS: Sir, the hon. Minister is erudite enough to understand the nuances. MPs from Kerala must have met him more than a dozen times telling him, conveying him about the serious situation that has arisen in Kerala. Wild boar menace has affected more than 250 Panchayats, almost 54 constituencies in Kerala! Sir, 9,000 hectares of crops have been destroyed and devastated. When we passed this Wildlife Protection Act, 1972, the authority to declare a particular species as 'vermin' was with the Central Government.

The State of Kerala, along with many other States, have been requesting him to amend it so that States can also declare a particular species as 'vermin'. My question to him is: Will he promote the States to declare a particular species as 'vermin' because the wild boar menace is completely devastating the agriculture of Kerala? And second or 'B' part of the question is: As the Kerala Government had sought a special package of Rs.1,000 crores to mitigate the issue, will he consider this too?

श्री भूपेन्द्र यादवः सभापित महोदय, मैं आपसे निवेदन करना चाहता हूं कि माननीय सदस्य जॉन ब्रिटास जी का जो 6 नंबर पर क्वेश्चन था, उसी का सप्लीमेंटरी इसको मान लिया जाए, क्योंकि जो इन्होंने सप्लीमेंटरी क्वेश्चन पूछा है ...(व्यवधान)...

श्री सभापतिः माननीय मंत्री जी, आप नियमों के बहुत जानकार हैं। ऐसा करने में मेरे पास कोई सामर्थ्य नहीं है। ...(व्यवधान)...

श्री भूपेन्द्र यादवः में महोदय जी से निवेदन कर रहा हूं, आपसे नहीं कर रहा हूं। उनके पास ही अधिकार है, इसलिए मैंने कहा है, चूंकि छठे नंबर का जो प्रश्न है, वही प्रश्न जॉन ब्रिटास जी ने पूछा है। उस समय कहेंगे, तो मैं माननीय सभापति जी के निर्देशानुसार दोबारा भी उत्तर दे दूंगा। ...(व्यवधान)...

श्री सभापतिः आप अभी दे दीजिए।

श्री भूपेन्द्र यादवः जहां तक जॉन ब्रिटास जी की बात है, तो हमारे केरल के जो सांसद मिले थे, उस परिस्थिति की गंभीरता को मैंने निश्चित रूप से जाना था और मैंने उन्हें कहा था कि मैं स्वयं केरल आऊंगा। फरवरी, 2024 में मैं वायनाड गया था और विशेष रूप से आपके आग्रह पर ही

वायनाड के मुल्लनकोल्ली तहसील में और पुलपल्ली में दो जगहों पर लगातार मैंने विजिट की थी और उस क्षेत्र की विजिट भी की थी। वहां पर man-animal conflict के लिए आपने जो प्रश्न उठाया था, उसमें हमने विशेष रूप से केरल सरकार को 2020 में यह लिखा था कि यदि ऐसा लगता है कि अगर कोई जंगली जानवर फसलों को भी क्षति पहुंचा रहा है, तो आप लोकल पंचायत के लोगों को भी यह पावर दे सकते हैं। ऐसा नहीं है कि केवल फॉरेस्ट के लोगों को ही पावर है, लोकल पंचायत के लोगों को भी यह पावर दे सकते हैं। जॉन ब्रिटास जी संजीदा पत्रकार हैं, तो अखबार पढते होंगे और कम से कम मलयाली अखबार तो जरूर पढते होंगे। ...(व्यवधान)... ये केरल के एमपी भी हैं, इसलिए मैं कह रहा हूं कि मलयाली अखबार जरूर पढ़ते होंगे। महोदय, पलक्कड़ डिस्ट्रिक्ट में इसी फरवरी में हमने जो लीगल पावर दी है, उस पावर के अंतर्गत 15 फरवरी कि रिपोर्ट है कि 35 wild boars मारे गए। दूसरा, सुंदरपुर टाउन, पलक्कड़ में मारे गए, उनके बारे में ये सारे चित्र हैं। अब जॉन ब्रिटास जी यह चाहते हैं कि हम हर आदमी को किलिंग का अधिकार दे दें, तो मैं बताना चाहता हूं कि हम जितनी मनुष्यों की परवाह करते हैं, उतनी ही हम अन्य जीवों की भी परवाह करते हैं। यही हमारी भारतीय संस्कृति है। हम लीगली कहीं मना नहीं कर रहे हैं, लेकिन अगर वे केवल human right करने की बात करते हैं, तो यह भारत की परंपरा नहीं है। सर्वे भवन्तु सुखिनः का अर्थ सभी को सुरक्षित रखना है। जहां तक नुकसान करने वाले लोगों अधिकारों का प्रयोग भारत सरकार के निर्देश पर केरल में local municipality द्वारा भी किया जा रहा है। ...(व्यवधान)...

MR. CHAIRMAN: Supplementary No.4; Shri Akhilesh Prasad Singh.

श्री अखिलेश प्रसाद सिंह: सभापित महोदय, बिहार में man-animal conflict का एक बहुत बड़ा इश्यू है। आज पूरे बिहार में किसान नील गाय की बढ़ती समस्या से परेशान है। राज्य के लगभग सारे जिले इस समस्या से प्रभावित हैं। कोई भी किसान आज नील गाय के कारण खेती नहीं कर पा रहा है। 2015 में केन्द्र सरकार ने नील गाय को 'vermin' घोषित किया था। उसके बाद बड़े पैमाने पर नील गायों को मारा भी गया है, लेकिन उससे भी समस्या हल नहीं हुई, क्योंकि नील गायों को मारने के बारे में लोगों का अपना religious sentiment भी है। मैं मंत्री जी से जानना चाहता हूं कि अभी बिहार में कृषि विभाग नील गायों को domesticate करने के लिए रिसर्च प्रोजेक्ट चला रहा है, तो क्या केन्द्र सरकार उसको किसी प्रकार की सहायता प्रदान करेगी?

श्री भूपेन्द्र यादवः सभापति महोदय, नील गाय का जो विषय है, उसमें हमने एक समय में बिहार में यह ऑर्डर दिया था, लेकिन माननीय सदस्य यह बात सच कह रहे हैं कि एक-साथ इतने जानवरों की हत्या करने से लोगों के sentiment हैं, जिसके बारे में मैंने अपने पूर्व वक्तव्यों में भी कहा है कि सब लोगों के sentiment रहते हैं और इसके लिए अभी जो हमारा man-animal conflict में rescue centre का एक विषय चलाया है, विशेष रूप से तेंदूओं के कारण इस समय काफी जगहों पर, हमारे उत्तर प्रदेश के बिजनौर में, पीलीभीत में दिक्कत आ रही है और भी शहरी क्षेत्रों में दिक्कत आ रही है।

अन्य और भी कई शहरी क्षेत्रों में दिक्कत आ रही है, ऐसे ही नीलगाय की भी दिक्कत है। हम लोगों ने गिर के पास एक अच्छा प्रयोग किया है। हमने एक बड़े क्षेत्र में एक रेस्क्यू सेंटर बनाया है। इसमें जो इस प्रकार के जानवर हैं, उन्हें रेस्क्यू सेंटर के अंतर्गत लाकर, उनकी नसबंदी वगैरह का कार्यक्रम किया जाता है। महोदय, इस प्रयोग को आगे भी किया जा रहा है। जो प्रस्ताव बिहार सरकार के द्वारा लाए गए हैं, उन पर हमारे वन मंत्रालय द्वारा नियमों के अंतर्गत जो कार्यवाही होती है, उसके अंतर्गत कार्यवाही करके उन्हें भेजा गया है।

MR. CHAIRMAN: Supplementary number 5, Shri Mahendra Bhatt.

श्री महेंद्र भट्टः महोदय, उत्तराखंड में पिछले तीन वर्षों में 161 लोगों को वन्य जीवों ने अपना निवाला बनाया है। इसमें लेपर्ड ने 66, हाथी ने 28, टाइगर ने 13, भालू ने 5, साँप ने 14 और अन्य जीवों ने लोग मारे हैं। मैं माननीय मंत्री जी से जानना चाहूंगा कि ऐसे जानवरों का शिकार करने के लिए राज्य को अनुमित देने में विलंब के क्या कारण हैं और क्या सरकार इसमें कोई संशोधन करने पर विचार करेगी?

श्री भूपेन्द्र यादवः माननीय सभापति महोदय, मैंने अपने उत्तर के प्रारंभ में भी कहा है कि सेकंड कैटेगरी की जो स्पीशीज़ हैं, उनके लिए केंद्र सरकार की अनुमित की कोई आवश्यकता नहीं है। ...(व्यवधान)...

श्री सभापतिः माननीय मंत्री जी, सेकंड कैटेगरी या कैटेगरी टू?

श्री भूपेन्द्र यादवः माननीय सभापति महोदय, स्पीशीज़ वन और स्पीशीज़ टू है। सेकंड कैटेगरी से मतलब शेड्यूल में दूसरा है।

श्री सभापतिः सेकंड है!

श्री भूपेन्द्र यादवः शेड्यूल में दूसरा है, बाकी सब समान हैं। महोदय, दो श्रेणियाँ बनाई गई हैं। प्रथम श्रेणी के अंतर्गत राज्य के हमारे जो वाइल्ड लाइफ ऑफिसर्स हैं, उन्हीं को यह पॉवर दी गई है और जो दूसरी श्रेणी है, उसमें वाइल्ड लाइफ ऑफिसर्स वह पॉवर डेलिगेट भी कर सकते हैं। मैंने केरल के विषय में जॉन ब्रिटास जी के अनुपूरक उत्तर में बताया है कि उसमें उन्होंने पंचायत के लोगों को भी पॉवर डेलिगेट की है। चूंकि यह वन्य जीव और संरक्षण का मामला है, अगर कोई वन्य जीव मनुष्य के लिए हानिकारक है या बस्तियों के लिए हानिकारक है, तो उसके लिए ये कार्य किए जाते हैं, लेकिन हम जानते हैं कि जनसंख्या का दबाव है और जनसंख्या के दबाव के कारण इस संतुलन को बनाए रखने की आवश्यकता है। अभी बीच में, कुछ ही समय पहले हम लोगों ने उत्तराखंड में बैठक करके इन रेस्क्यू सेंटर्स को आगे बढ़ाने की बात की है और हम उस पर कार्यवाही भी कर रहे हैं।

MR. CHAIRMAN: Now, Q. No. 288. Dr. Kanimozhi NVN Somu; not present. Supplementaries!

Indian fishermen behind bars in Sri Lanka

*288. DR. KANIMOZHI NVN SOMU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the total number of Indian fishermen who are behind bars in Sri Lanka during the last three years, State-wise including Tamil Nadu;
- (b) the steps and initiatives undertaken by Government for release and repatriation of Indian fishermen from prisons of Sri Lanka along with the funds allocated and utilised therefor during the last three years; and
- (c) whether Government has undertaken any initiatives, schemes and programmes to prevent fishermen from accidentally straying into foreign waters, if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Indian fishermen are arrested from time to time by Sri Lankan authorities for inadvertently crossing the International Maritime Boundary Line (IMBL) and fishing in Sri Lankan waters. Details in respect of fishermen apprehended by Sri Lankan authorities since 2022, are as below:

Year	Total No. of fishermen apprehended	No. of Tamil Nadu fishermen apprehended	No. of Puducherry fishermen apprehended	No. of Odisha fishermen apprehended	No. of Andhra Pradesh fishermen apprehended	Number of Kerala fishermen apprehended
2025*	147	135	10	Nil	Nil	02
2024	560	526	29	02	02	01
2023	240	220	20	Nil	Nil	Nil
2022	268	229	39	Nil	Nil	Nil

^{*} As of 24 March 2025

Year	No. of Tamil Nadu fishermen released	No. of Puducherry fishermen released	No. of Odisha fishermen released	No. of Andhra Pradesh fishermen released	Number of Kerala fishermen released
2025	76	09	Nil	Nil	02
2024	501	29	02	02	01
2023	220	20	Nil	Nil	Nil
2022	229	39	Nil	Nil	Nil

The number of fishermen released state-wise is as follows for the same period:

Government of India attaches the highest priority to the safety, security and welfare of Indian fishermen. The Government has been consistently taking up these issues, including the early release and repatriation of Indian fishermen and fishing boats, with the Sri Lankan Government through bilateral mechanisms, diplomatic channels, and various official interactions, including by the Prime Minister in his recent meeting (16 December 2024) with the Sri Lankan President. In all our interactions, it has been conveyed that this issue may be considered purely on humanitarian and livelihood grounds.

All issues related to fishermen are also dealt with through bilateral institutional mechanisms such as the regular meetings of the Joint Working Group on fisheries, which includes representatives from the Government of Tamil Nadu. The last JWG meeting on fisheries was held on 29 October 2024.

Further, Indian Missions and Consulates make regular visits to local jails and detention centers to ascertain the condition of Indian fishermen and provide requisite support and legal assistance. An amount of INR 2,00,93,357 has been spent since 2022 in respect of legal assistance as well as repatriation of Indian fishermen.

Government has been rolling out Vessel Communication and Support System, including the installation of transponders, under Pradhan Mantri Matsya Sampada Yojana (PMMSY), on approximately 1,00,000 fishing vessels in coastal states and Union Territories. The two way communication system allows for sending and receiving emergency messages in cases of natural calamities and for alerting fishermen if they unintentionally cross the International Maritime Boundary Line (IMBL).

^{*} As of 24 March 2025

SHRI TIRUCHI SIVA: Sir, the statement of the hon. Minister itself reveals very clearly that out of the total fishermen apprehended, the majority are from Tamil Nadu and Puducherry. In the year 2022, out of 268, 229 were from Tamil Nadu and 39 were from Puducherry. In the year 2023, it is 240 on the whole and 220 and 20 were from Tamil Nadu and Puducherry respectively. And, in 2024, out of 560, 526 and 29 were from Tamil Nadu and Puducherry respectively. In this year, out of 147, 135 are from Tamil Nadu and 10 are from Puducherry. Sir, a number of fishermen apprehended in the previous years has been released. But, out of 526 fishermen apprehended last year, in 2024, only 501 have been released. In the current year, out of 135 Tamil Nadu fishermen apprehended, only 76 have been released. So, many fishermen have to be released. Other than that, Sir, this is an ongoing issue. We have been raising this repeatedly that this has to be put a full stop. It is very clearly said in the hon. Minister's statements that they had inadvertently crossed the border. Nobody does that deliberately. So, the poor fishermen, when they go for fishing, who has no other source of living, when they go to the sea, they inadvertently cross the border and the Sri Lankan Navy not only apprehends them but they also assault them, take all of their catches and they are brutally treated. Sometimes, some have been even shot at! So, we urge the hon. Minister, first, make arrangements to release them immediately and get all those boats, which are either captured by the Sri Lankan Navy or which are in the sea, released. The fisherman has no source of living. So, kindly make necessary arrangements. You are taking steps, I appreciate that. But, at the same time, put a full stop to this issue as this is an ongoing issue. We have been repeatedly saying that the fishermen are going on strike. The Tamil Nadu Chief Minister is writing letters and only letters are being corresponded. We need a solution for that, Sir. Thank you very much.

SHRI S. JAISHANKAR: Sir, the hon. Member has expressed concern about the number of fisherman who are in the custody of Sri Lanka. Obviously, because it is Sri Lanka, it is natural that the majority of fishermen would be from Tamil Nadu and Puducherry. Right now, the situation is that till yesterday, there were 86 Indian fishermen in Sri Lankan custody. Today, one more trawler has been apprehended; so, 11 more fishermen. Thus, in total, 97 of them are in Sri Lankan custody; 83 are serving sentences; 3 are awaiting trial; and 11 of them have been apprehended today. Now, the point which the hon. member had made and, through you, I would like him to appreciate the evolving situation. Sri Lanka has two laws; one is called the Fisheries and Aquatic Resources Act 1996 and the other is called Fisheries Regulation of Foreign Fishing Boats Act 1979. Both these Acts were amended -- one in 2018,

and the other one in 2023. They provide for much stiffer sentences, bigger fines and greater detentions. And, those who are today serving sentences, many of them are owners or skippers of boats or they are repeat offenders. And, Sir, that has been the challenge in dealing with Sri Lanka. Hon. Member has said that we should put a full stop to it. I think the House is also aware that in a way our Government has inherited this problem, which began in 1974 when the International Maritime Boundary Line was drawn by the then Union Government in consultations with the State Government. Then, in 1976, an exchange of letters happened where the fishing jurisdictions were delineated. So, the decisions which were taken in 1974 and 1976 are today the root cause of the situation we are facing. We are trying to engage the Sri Lankan Government to get them to take a humanitarian approach. Also, through the Pradhan Mantri Matsya Sampada Yojana, we are trying to get as many boats fitted with transponders, so that inadvertent crossings are minimised. So, our efforts are diplomatically on to release people, in terms of our colleagues from the Department of Fisheries to fit the transponders so that there are no inadvertent crossings. And, meanwhile, we are trying to See if we can give them alternative solutions so that this situation doesn't reoccur.

SHRI G.K. VASAN: Sir, a pointed question to the hon. respected Minister. What is the long term plan for the Government of India on the safety and livelihood of our fishermen? Even last week, the Government of India called fishermen from Tamil Nadu and had a meeting. I only want to tell the hon. Minister there should be concrete steps so that the livelihood of fishermen is safe.

SHRI S. JAISHANKAR: Sir, the long term plan rests on two initiatives, not of my Ministry, but one of our other Ministries. One is the Pradhan Mantri Matsya Sampada Yojana. It has an allocation of Rs. 20,050 crores. The purpose of it is to fit boats with transponders, — that you don't have this inadvertent crossing — and acquisition of boats, nets and training, and to look at supporting deep sea fishing vessels, giving them equipments and looking for alternatives such as sea ranching of shrimps, seaweed and bivalve culture, new fish culture techniques, cage culture, and cold chain technology. There is also a fund called Fisheries Aquaculture Infrastructure Development Fund (FIDF), which has an allocation of Rs. 7,522.48 crores. So, between these, the idea is to provide alternatives. Certainly, the Union Government is taking the lead. But, to do this, we need the cooperation of the State Government. We need the fishermen's committees also to cooperate with us so that there is an understanding of what it is, which will minimise the risk to our fishing community.

Mr. Chairman, Sir, as regards the issue of detention of Indians, not only in the case of fishermen but, generally also, we observe about the Indians who are going abroad... I am just quoting a small incident, which, of course is not relevant to the immediate question which has been asked. That from Basmath taluka of Maharashtra, a person who had gone to Iran was illegally detained there for no rhyme or reason. For about one month, his relatives were not aware where he was, whether he was alive or dead. We had to literally pursue this case and then he was sent back to India. There was no reason why he was detained. There were no records maintained in the prison where he was kept for no rhyme or reason. And, then, they simply had to send him back. My simple suggestion to the hon. Minister is: Whenever Indians are detained illegally — I am not talking about illegal immigrants, I am talking about people who have gone legally abroad for jobs, business or any other purposes -- in any country, there should be some mechanism set up by the Ministry that his relatives are immediately informed that so and so person has been detained in this country for whatever reason it is. Secondly, a mechanism should be set up in the Embassy to ensure that there is a speedy disposal of the issue and he is sent back to his country or detained as per the case.

Sir, I would like to inform the hon. Member that we are very much aware of this case. In fact, the family got in touch with us very early in this case. Our Embassy was very proactive. The Ambassador himself took up the matter with the Foreign Ministry. As a result of the efforts of the Embassy, this particular person was released. We have protested to the Iranians about the manner in which he was detained. So, we, certainly, want the House to be aware, the Indians travelling abroad to be aware, that the Government does everything to make sure that they are safe and secure. We advise people, whenever they go to any country, if they are going to live in that country, to register with the Embassy because we need to have their contact points. But, in this particular case, for example, he was a casual traveller. He was not resident out there. But, nevertheless, we intervened in a very, very forceful manner. But, in terms of mechanism, again, I wish to assure the hon. Member, today, the security and safety of Indian citizens is the number one priority of the Embassy, and Ambassadors themselves deal with these issues. So, when you have the Ambassador looking at it, I think, the entire Embassy mechanism is at the disposal.

MR. CHAIRMAN: Question No. 289.

Nuclear Mission

*#289. SHRI BRIJ LAL: Will the PRIME MINISTER be pleased to state:

- (a) the manner in which "Nuclear Mission" announced in the Union Budget 2025-26 will transform India's energy landscape;
- (b) the key objectives of Research and Development (R&D) in Small Modular Reactors (SMRs);
- (c) the manner in which it would contribute to the country's energy security; and
- (d) the manner in which the recently launched Nuclear Energy Mission would strengthen country's commitment to clean and sustainable energy solutions?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) It is envisaged that nuclear capacity addition till 2030 will come from projects which has already gone under construction phase. By 2029-30, the installed capacity of nuclear in the country will reach to 13 GW from present 8.18 GW, which will further enhance to 22.5 GW once all sanctioned projects are completed (by 2032). All these are being implemented by PSUs under DAE.

The budget projections of at least 100 GW of nuclear capacity to achieve country's goals considering factors like emission, cost, land and water, which is a massive expansion and will require nuclear power sector to grow at a much faster pace. This has necessitated participation of domestic private sector into nuclear power operations, which is expected to bring private investments as well in the nuclear sector. The transformation of allowing private participation into nuclear sector is expected to gear up a rapid scale-up of nuclear capacity, for which legislature changes are being pursed, to facilitate an active participation and partnership of Public and Private Sector in Nuclear.

(b) Nuclear energy in expected to cater a host of end-uses beyond base-load electricity supply to national grid, viz. captive power and process heat to industry,

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[#] Original notice of the question was received in Hindi.

electricity and/or fresh water (through sea water nuclear desalination) in isolated grids, and clean hydrogen for hard-to-abate sectors. Towards this it has been announced to partner with private for R&D on SMRs and newer technologies, with the objectives to build suitable size (power level) of nuclear energy system, fit for the above purposes.

While 2 designs of PWR-based designs are being considered under BSMR (Bharat Small Modular Reactor); a Gas-cooled Micro Modular Reactor (GMMR) (with the purpose of clear H2 production) is proposed. The proposal is to build "Prototype" plants for BSMR; and a proof-of-concept plant for GMMR as it involves considerable design efforts — both in terms of design and manufacturing and regulatory processes.

(c) and (d) Beyond 2030, there are 2 national goals for the country — "Energy Independence by 2047' and 'Net Zero by 2070'. The optimum energy mix for the future needs to leverage all available energy sources to ensure quality and reliable electricity for nation's energy security at a least-cost to the consumer. Nuclear as complimentary source to Renewable energy has multiple advantages which adds to grid stability, balancing and reducing the need for energy storage system, which inturn helps in reducing the need for critical minerals required for battery.

The "clean" credentials of nuclear is proven. Compared to coal, nuclear has 70 times less greenhouse gas emission and at par with the renewable energy sources. In addition, nuclear helps in reduction of gases causing air pollution.

श्री बृज लालः सभापति महोदय, मैं आपके माध्यम से सरकार से जानना चाहता हूँ कि न्यूक्लियर ऊर्जा के माध्यम से स्वच्छ और सतत ऊर्जा समाधानों को बढ़ावा देने के लिए न्यूक्लियर ऊर्जा क्षेत्र में अनुसंधान और विकास के लिए ...(व्यवधान)...

SHRI TIRUCHI SIVA: Sir,...

MR. CHAIRMAN: Hon. Members, I appreciate your concern but we are guided by some rules. If you want a further discussion, send a communication. I will have it structured.

श्री संजय राउतः सर, कराची की जेल में ...

MR. CHAIRMAN: Sanjay Rautji, I will have it structured. I said yesterday that I have not got anything on my table. ... (Interruptions).. Please take your seat. I have not

received any communication for any formal discussion so far on any issue on my table. The moment it comes, it will receive my earnest attention. Now, the hon. Minister.

श्री बृज लाल: चेयरमैन सर, मैं आपके माध्यम से सरकार से पूछना चाहता हूँ कि न्यूक्लियर ऊर्जा के माध्यम से स्वच्छ और सतत ऊर्जा समाधानों को बढ़ावा देने के लिए न्यूक्लियर ऊर्जा क्षेत्र में अनुसंधान और विकास के लिए क्या कोई निधि निर्धारित और जारी की गई है? यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

श्री सभापतिः माननीय मंत्री जी।

डा. जितेन्द्र सिंहः सभापति महोदय, माननीय सदस्य ने बड़ा महत्वपूर्ण प्रश्न किया है और इससे यह अवसर रहेगा कि बाकी हाउस से भी यह जानकारी साझा की जाए। अभी हाल ही में इस बजट में न्यक्लियर मिशन की घोषणा की गई है।। don't know how much it has been realized and how much of attention this announcement has received even in the media and the public domain. But, I am sure, in the times to come, the history would record that this has been one of the most path-breaking decisions in the history of Independent India. If one was asked to define in a single sentence the hallmark of this decision that why I am saying so is that this, in a single sentence, is the true vindication of Homi Bhabha's dream because, the old-timers would recall that when Homi Bhabha launched the nuclear programme of India in the early 1950s, there was a widespread scepticism also because Hiroshima-Nagasaki had happened just about seven-eight years earlier and some of the cynics also went to the extent of saying, 'India may be up to some mischief trying to develop an atom bomb or so.' At that point in time, Homi Bhabha had the courage and conviction to declare that India's nuclear programme would be dedicated to peaceful purposes. Today, indeed, it is a vindication under hon. Prime Minister Modi of what was pledged by Homi Bhabha. We have launched a nuclear mission with a singular objective and a singular declaration that this is meant to meet the increasing needs of India's energy requirements, and, at the same time, provide environment-friendly clean source of energy. जैसा माननीय सदस्य ने कहा, the objective of the Nuclear Mission and the declaration in the current Budget is that we would achieve 100 Gigawatt nuclear energy target by 2047, which would comprise 10 per cent of the overall energy requirements of India at that point in time. इसके हेत् 2-3 और महत्वपूर्ण निर्णय लिए गए। उनमें सबसे क्रांतिकारी निर्णय है — Opening up the nuclear sector to private players. It could have been possible only because of hon. Prime Minister Modi's capacity to take

out-of-box decisions, to break the taboos of the past. Nobody expected this; nobody even demanded this. People had reconciled that nuclear programme has to work behind a wheel of secrecy. कभी किसी ने इसकी माँग नहीं की, किसी ने सूझाव भी नहीं दिया, इस सदन में भी नहीं दिया। लेकिन सरकार को, नीति निर्धारकों को ऐसा लगा कि we have to move forward from where we are. और जैसा प्रधान मंत्री जी ने COP Meeting में भी एक यह बात रखी थी कि 'We will be Net Zero by 2070.' If we have to move along with the world, if we have to play a global role, then we have to meet the global benchmarks, global parameters, and, therefore, also follow global strategies. And the turnover-360 is that India was never taken seriously, as a country, dealing with these sophisticated subjects or areas like climate concern, clean energy, etc., etc. Today, we have assumed a leadership role through this. The second important component of this Nuclear Mission is that we will go in with the private participation in a big way in the manufacture of Small Modular Reactors, which are particularly relevant to a country like India, which is as heterogeneous as we know. We have small pockets of dense population. We have scattered clusters of factories, cement, steel, etc. We have peripheral populations living in the distal areas, sometimes also not very easily accessible, and therefore, we have these Small Modular Reactors of 300 Megawatts, 16 Megawatts, 200 Megawatts. They would be the ready-made readily available sources of electricity and energy for India.

MR. CHAIRMAN: Supplementary No. 2; Shri Brij Lal.

श्री बृज लाल: सभापित महोदय, मैं सरकार से यह पूछना चाहता हूँ कि न्यूक्लियर मिशन के अन्तर्गत उत्तर प्रदेश में छोटे मॉड्यूलर रिएक्टर्स स्थापित करने का कोई विचार है? यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है और यह रिएक्टर कब तक स्थापित किए जाने की सम्भावना है?

MR. CHAIRMAN: Hon. Minister.

डा. जितेन्द्र सिंहः सभापित महोदय, निश्चय ही जैसे ही हमारा विस्तारीकरण का कार्यक्रम शुरू होगा, and this is part of the expansion of the nuclear programme, because if we have to expand, we cannot depend wholly and solely on Government resources. We have to look beyond that, at philanthropies, from the private sector and investments from various quarters. उसके अंतर्गत उत्तर प्रदेश को भी और बाकी राज्यों को भी लाभ मिलेगा, क्योंकि हमारे जो Small Modular Reactors हैं, Nuclear Mission में भी इस बात का उल्लेख है कि 5 indigenous Small Modular Reactors अगले कुछ वर्षों के भीतर तैयार किए जाएँगे, जिसके लिए 20,000 करोड़ रुपए की राशि निर्धारित भी की गई है। इसमें मुख्य तौर पर तीन श्रेणियाँ रहेंगी - पहली 200 मेगावाँट की, क्योंकि जो इंटरनेशनल संस्थाएँ हैं, उनका यह मानना है

कि 300 मेगावॉट से कम कैपेसिटी का जो रिएक्टर है, वह Small Modular Reactor की श्रेणी में गिना जाता है, इसलिए हमारी एक श्रेणी 200 मेगावॉट की रहेगी, which is going to be completed in five to six years. दूसरा, 55 मेगावॉट के pressurized reactors होंगे और तीसरा, उससे भी छोटे 10 मेगावॉट से भी कम के होंगे which are known as Indian Gas-Cooled Reactors, all of them indigenous, particularly developed or designed to produce Hydrogen. So, we are also entering into that area. अगर मैं विशेषकर उत्तर प्रदेश की ही बात करूँ, तो 220 मेगावॉट के दो यूनिट्स को उत्तर प्रदेश राज्य में स्थापित करने की योजना पर अभी से काम हो रहा है।

MR. CHAIRMAN: Supplementary No. 3; Shri Praful Patel.

श्री प्रफुल्ल पटेलः सभापित महोदय, प्रधान मंत्री जी ने एक क्रांतिकारी निर्णय लेते हुए निजी क्षेत्र को भी परमाणु ऊर्जा तैयार करने के लिए शामिल किया है, यह एक महत्वपूर्ण कदम है। स्वच्छ पर्यावरण तो प्रधान मंत्री जी का, सरकार का पहले से ही एक बहुत महत्वपूर्ण लक्ष्य रहा है। अन्य कई विकसित देशों में परमाणु ऊर्जा के क्षेत्र में ऐसा हो रहा है। मैं फ्रांस का एक उदाहरण देता हूँ। माननीय मंत्री महोदय, आप जानते ही होंगे कि उनकी करीब 60 से 70 प्रतिशत ऊर्जा परमाणु क्षेत्र से तैयार होती है और ऐसे कई विकसित देश हैं, जहाँ पर इस क्षेत्र को काफी गित मिली है। हमारे देश में बहुत वर्षों से और अभी होमी भाभा जी का जिक्र हुआ, वहां से शुरुआत हुई और आज मुंबई में Bhabha Atomic Research Centre है, nuclear reactor है। मुंबई में समुद्र के किनारे तारापुर स्थित है, वहाँ पर भी परमाणु ऊर्जा तैयार होती है, लेकिन हमारे राज्य महाराष्ट्र में बहुत वर्षों से जैतापुर में, कोंकण संभाग में बहुत बड़ा परमाणु ऊर्जा का प्लांट बनेगा - इसकी चर्चा होती रही और एक विशेष पक्ष की ओर से, उनके नेताओं की ओर से कोंकण का विकास कैसे न हो, इसके लिए बार-बार उसमें बाधाएँ उत्पन्न की जाती रहीं, जिनके कारण आज तक वहाँ पर सही तरह से कोई प्रगित हो नहीं पाई है। ...(व्यवधान)...

SHRIMATI PRIYANKA CHATURVEDI: Sir, he is not putting his question. He is talking politics.

श्री प्रफुल्ल पटेलः सभापित महोदय, मैं यह इसलिए पूछ रहा हूँ, क्योंकि केवल राजनीतिक विरोध की वजह से वहाँ पर कोंकण का विकास नहीं हो रहा है। इसलिए मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि जैतापुर के बारे में क्या विशेष हो रहा है? इसके साथ ही मैं यह भी कहना चाहता हूँ कि कोंकण के विकास के लिए केवल Jaitapur Nuclear Power Plant ही नहीं, चाहे वहाँ पर रिफाइनरी हो, पोर्ट हो, हर चीज का विरोध होता है और कुछ लोग उनको बिना सोचे-समझे साथ भी देते हैं। इसके बारे में आपके पास क्या जानकारी है?

श्री सभापतिः माननीय मंत्री जी।

डा. जितेन्द्र सिंहः सभापति महोदय, माननीय प्रफुल्ल पटेल जी बड़े वरिष्ठ सदस्य हैं और उन्होंने एक बडा संजीदा प्रश्न भी रखा है। उन्होंने उसका एक उत्तर स्वयं ही दे दिया, इसलिए उस राजनीति भाग में न जाते हुए, क्योंकि उसको उन्होंने स्वयं ही निपटा लिया है, लेकिन माननीय सदस्य ने तकनीकी तौर पर उसका जैसा अपडेट माँगा है, उसके बारे में मैं बताता हूँ। यह सत्य है, जैसे उन्होंने अपने मूल प्रश्न से पहले बात रखी कि जहाँ-जहाँ भी न्यूक्लियर प्रोग्राम..... और मैंने अपने आरंभिक वाक्यों में भी यह कहा था कि जो-जो भी देश विकसित होकर वहाँ तक पहुँचे हैं, उन्होंने खुल कर प्राइवेट सेक्टर को अपने साथ engage किया है और वर्तमान सरकार ने प्रधान मंत्री जी के ही निर्देशानुसार स्पेस में भी बड़ा सफल प्रयोग किया और space reforms लाये और इसके लिए प्राइवेट सेक्टर को खोला गया, जिसके कारण जहाँ हमारे यहाँ 5-6 वर्ष पहले तक single digit space start-ups हुआ करते थे, अब वे बढ़ कर 300 हो गए हैं। We are now already an eight billion US dollars space economy. In seven-eight years, we would multiply five or six times, going on to 44 billion US dollars. It is going to be 44 US dollars. यह इतनी तेज रफ्तार से बढ़ने लगा। So, all our success stories in the last 10 years, under hon. Prime Minister Modiji, have been because of a very open and forthcoming approach, not having any kind of scepticism or status quoist mindset. इसी प्रकार, वैक्सीन में, शायद कभी-कभी इस बात का एहसास नहीं होता कि India was never taken seriously as a healthcare society. अगर हम बीमार भी पड जाते तो चार दिन इंतजार करते to get things worsen and then See a doctor. आज उसी देश ने दुनिया की पहली कोविड की वैक्सीन तैयार करके देश भर में मान्यता प्राप्त की that we are leaders in preventive health care और यह सब भी इसलिए हुआ कि private sector को involve किया गया। प्रधान मंत्री जी ने कोविड में जब मिशन सुरक्षा प्रारंभ किया, तो दिन-प्रतिदिन उसकी monitoring हुआ करती थी। A lot of personal effort on the part of the hon. Prime Minister and his Office has gone into that.

Now coming straight to Jaitapur, जैतापुर का यह प्रोजेक्ट 6 यूनिट का है। पहले मैं मूलतः बता दूँ। इसमें प्रत्येक यूनिट की कैपेसिटी 1,730 मेगावॉट multiplied by 6, जो 3,380 मेगावॉट बन जाती है, which is a substantial capacity, as rightly pointed out by the hon. Member, Shri Praful Patel. जब यह functional हो जाए, जैसा माननीय सदस्य ने कहा, तो इसका महत्व यह रहेगा कि हमने सन् 2047 तक न्यूक्लियर मिशन में 100 गीगाबाइट प्राप्त करने का जो लक्ष्य रखा है, Jaitapur alone will be able to meet 10 per cent of the 100 GW. अब इसमें स्टेटस क्या है? इन्होंने ठीक कहा कि यह काफी समय से चल रहा है। पिछले सत्र में भी इस बात का जिक्र आया था। इसमें हमारा land acquisition हो गया, जो पहले था। उसके बाद हमारा जो R&R, यानी Rehabilitation and Resettlement package होता है, उसे भी NPCIL और महाराष्ट्र सरकार के बीच MoU के तहत अंजाम दे दिया गया। अब आप देखिए, यह प्रोजेक्ट पिछली सरकारों में शुरू हुआ था, लेकिन इसमें इतना विलंब किया गया कि इसके बहुत सारे approvals ही expire हो गए। यानी, the project did not take off, but the approvals had expired. For example, environment clearance had been obtained till November 2022. अब जब यह सरकार आई है और हम इसमें कहीं आगे तक पहुँचे हैं, तो हमारे सामने एक समस्या

यह आई कि उस environment clearance के approval को फिर से करना है और उसके लिए उसको भेजा गया। अब हमारे पास Terms & Conditions आ गई हैं and that is soon being followed up.

उसके बाद, जैसा कि माननीय सदस्य ने कहा कि सन् 2008 में इंडिया और फ्रांस के बीच यह हुआ था। फिर, अगले 5-6 वर्षों में इसमें ज्यादा प्रगति नहीं हुई। M/s Areva एक फ्रांस की कंपनी थी, जिसके साथ एक वायदा हुआ। फिर, 2016 में for no fault of ours or no shortcoming on any part, it happened on their side, एक EDF नामक संस्था बनी, which took over the functions of M/s Areva. Shri Jairam Ramesh once talked about it in the Parliament also and, therefore, we had to do another MoU, now, this time with EDF. लेकिन, इस सरकार ने एक दिन भी, एक वर्ष भी विलंब नहीं किया। We were progressively moving forward. I will give you the chronology. In 2016, we quickly entered into an MoU with EDF. In March 2018, we entered into an Industrial Way Forward Agreement. We superseded the MoU of the NPCIL and EDF. Just one month later, in April 2018, EDF submitted the technical part of the Techno-Chemical Agreement. In the next month, May 2018, we pursued it; we followed it up. As a result of which EDF submitted the commercial part. But, it was more or less generalised. Then, after further follow-up, in April 2021, the binding TCO came. Then, Inter-Government Committee was constituted to resolve the CLND issues. Then French side proposed pre-engineering contract. उसमें हमें कुछ clarifications की आवश्यकता थी, इसलिए एक Task Group बनाया गया and in 2021, the EDF binding was there. They quoted some amount. I do not think I have to spell out the figures here because of the reasons known to all the hon. Members. But the Indian side also had certain views on this. And, the discussions went on up to 2022. Forty-five per cent of the technical issues, as of date, have been resolved and the discussions are still going on but we are continuously following it up in a very positive way. We have not given up nor have we forgotten about it.

MR. CHAIRMAN: Supplementary No.4 - Sri Jairam Ramesh.

SHRI JAIRAM RAMESH: Sir, India's nuclear energy establishment goes back to the 1950s. And, it is the leadership of India's first Prime Minister and the scientific vision and determination of Homi Bhaba that set India on the path of nuclear self-reliance. Homi Bhaba presented to the country a three-phase nuclear energy program. Phase-1 was based on uranium, phase-2 was based on plutonium and phase-3 was based on thorium. Now, India has about 25 per cent of the world's reserves of thorium, but thorium is not a fissile material, it is a fertile material and that is why, Homi Bhaba gave this three-phase plan. Now, India has mastered the phase-1.

What the hon. Minister is saying about the small modular reactors, India has long back developed 200-MW reactors in Kalpakkam, in Rawatbhata, in Narora, in Kaiga, in Kakrapar in Gujarat and many other locations. Now, we have mastered phase-1. I would like to ask the hon. Minister where we are on phase-2. When is the fast breeder reactor in Kalpakkam going to be commissioned? And, there were plans for setting up an advanced thorium reactor for phase-3. Where are we on phase-3? These are my pointed questions to the Minister.

MR. CHAIRMAN: The hon. Minister.

DR. JITENDRA SINGH: Sir, Shri Jairam Ramesh has asked a three-part question. He studies the subject quite well, as far as the nuclear sector is concerned, and he also knows quite a lot, but sometimes, he tends to know more than he actually knows. So, I will try to...

SHRI JAIRAM RAMESH: What kind of a statement is this?

MR. CHAIRMAN: It is in lighter vein. Jairamji, when he praised, you did not object!

DR. JITENDRA SINGH: It is to match the statement made by the other side. ...(Interruptions)... Sir, it is to match the statement made by the hon. Member that the Minister has not been aware of the fact that the small reactors are already there. So, I had also to settle that part of the observation. Now, having said that, starting from one of the parts, where he says that reactors are always being made and what has been said during these last few minutes is all humble. If that is so, I would like to say that 200-MW reactor does not necessarily mean that it is a small modular reactor. There is a different technology involved in that. That is why, I said that sometimes, one of us -- I would not name -- tends to know more than one knows. But, we have an advantage, which I stated in the beginning. In India, we have a large number of reactors which are not of that capacity. Outside, we have larger reactors. Here, we have a number of reactors which are below 300-MW, which is the cut-off laid down by the international agencies. And, therefore, it would be easier for us to convert those reactors into small modular reactors. But, that does not mean that we would say this is a small modular reactor. That is the first part. Now, the second part is, yes, three-stage nuclear program is there. Maybe, many of the Members were not aware. So, I have tried to elucidate. I would like to tell that the first stage uses natural uranium for the benefit of the Members. The second stage uses the reprocessing of uranium-239, and the third stage, of course, is the thorium. He has asked about the status of Kudankulam?" Now, I hope the Member would not get agitated when I tell him that Kudankulam...

SHRI JAIRAM RAMESH: Not Kudankulam; it is Kalpakkam. Get your facts right.

DR. JITENDRA SINGH: Okay, I will give you both. I will give you the details about BHAVINI also. Now, as far as BHAVINI is concerned, it has already been completed. It is fully indigenous. And, to commence with, 500-MW critical testing was done. Phase-2 is under commission, and the hallmark is that it is a pressurized reactor and it is towards the commencement of the second stage.

Of course, I agree with you that it will finally pave the way for the third stage, that is, Thorium utilization also because India has the highest reserves of Thorium in the world. As far as Thorium is concerned, we have about 21 per cent of it. But I am sure, the hon. Member would be aware of the delay which has happened before 2014, and, that has been so in case of Kalpakkam, in case of BHAVINI and in case of Kudankulam, and, before I am interrupted, I will say just one sentence that Kudankulam was first conceived way back in 1988 but the first unit was installed in 2014 after this Government came to power.

MR. CHAIRMAN: Supplementary no.5, Shri Kartikeya Sharma. ... (Interruptions)...

SHRI KARTIKEYA SHARMA: The Nuclear Energy Mission is a visionary step towards achieving Net Zero targets while ensuring energy security and a foundation stone for Viksit Bharat. Through you, Sir, I would like to ask the hon. Minister a pointed question. Given the fact that Small Modular Reactors (SMRs) are a game changer due to their scalability and safety, could the Minister elaborate on how the Government plans to accelerate the indigenous research and development in SMRs to ensure faster deployment and what collaborations are being explored with global leaders in nuclear technology to make India a hub for advanced nuclear innovation and leader?

MR. CHAIRMAN: Hon. Minister.

DR. JITENDRA SINGH: Sir, I am glad that the hon. Member has asked this question, which is, in fact, in continuity of what we had been discussing in the earlier few minutes. As he rightly mentioned, the Small Modular Reactors (SMRs) is a step in

that direction, and, it is not only going to make India a nuclear hub but it is also going to make India a country to reckon with. Of course, we are in the expansion mode and, for that only, we have decided to engage private players. With regard to what has been done, to be very precise, I would like to say that, earlier, the Budget also used to be very minimal. As I said yesterday in the Lower House also, there has been an increase of 170 per cent in the Budget of the Department of Atomic Energy from 2014 till today in 2024-25. This is one. But that is not all. The pool is very big. We are also involving the investment from the private sector and also the National Research Foundation, which is going to be 60-70 per cent sourced from the non-Government quarters. So, the pool is going to be very big and it is going to be increased.

With regard to nuclear energy, we have just started off but in space, where we started off just four or five years back, the results have been miraculous. With regard to hon. Member's question about collaboration, of course, we are collaborating with France and the United States but our thrust would be on indigenous development, and, that is why, Rs. 20,000 crore have been specifically earmarked to produce, at least, five indigenous Small Modular Reactors, -- in the next few years, which will be called Bharat Small Modular Reactors.

MR. CHAIRMAN: Question No. 290.

Return of 297 Antiquities from USA

* 290. SHRI KESRIDEVSINH JHALA: Will the Minister of CULTURE be pleased to state:

- (a) the manner in which antiquities from USA will be displayed or utilized to educate the public about their culture and historical value;
- (b) the steps the Ministry is taking to prevent the illicit trafficking of cultural artifacts from India in the future;
- (c) whether there are any similar ongoing efforts with other countries for the repatriation of Indian artifacts; and
- (d) if so, the details thereof?

THE MINISTER OF CULTURE (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (d) A statement is laid on the Table of the House.

Statement

- (a) The Archaeological Survey of India has established a special gallery for the display of repatriated antiquities at PuranaQila, New Delhi. Such antiquities are also loaned to institutions like the National Museum; Parliament of India; Indian Institute of Heritage etc. for the research and education purposes and to sensitize the public. Apart from this, temporary exhibitions are also organized to display the repatriated antiquities.
- (b) The Archaeological Survey of India is committed for protection of monuments, sites and antiquities under its jurisdiction. Besides regular watch and ward staff, Private Security Guards and Central Industrial Security Force are deployed as per requirement. Whenever any theft of antiquity is reported, FIR is lodged in concerned police station and 'Look Out Notice' is issued to law enforcement agencies including Custom-Exit Channels to keep vigil to trace stolen antiquity and prevent its illegal export.

A Cultural Property Agreement (CPA) has been signed with the United States of America (USA) in 2024 to prevent smuggling of Indian antiquities.

(c) and (d) India is negotiating for repatriation of antiquities with different countries like Singapore, Australia, Germany, United Kingdom and Netherlands etc.

SHRI KESRIDEVSINH JHALA: Sir, I would like to congratulate the Government, under the leadership of hon. Prime Minister, Shri Narendra Modi, for repatriation and retrieval of 297 artefacts from the United States. ...(Interruptions)... These artefacts are of great historical and cultural significance to our country. My question to the hon. Minister is: What authentication and verification processes have been employed to confirm the origin of these antiquities before they are returned to the country?

SHRI SUKHENDU SEKHAR RAY: Sir, I have a point of order.

MR. CHAIRMAN: Hon. Minister.

श्री गजेन्द्र सिंह शेखावतः सभापित महोदय, मैं माननीय सदस्य का इस महत्वपूर्ण प्रश्न के लिए धन्यवाद ज्ञापित करते हुए अपना उत्तर देने से पहले सदन के माध्यम से राष्ट्र के संज्ञान में लाने के लिए इतना निवेदन करना चाहता हूं कि 1955 से लेकर 2014 के बीच में, 1970 में इंटरनेशनल कन्वेनशन आ जाने के बावजूद भी देश में केवल 13 ऐसी antiquities थीं, जो भारत में वापस आई

थीं, लेकिन माननीय प्रधान मंत्री मोदी जी का विरासत पर गर्व करने का जो संकल्प है, उसके चलते हुए पिछले 2014 से लेकर वर्तमान तक, लगभग 11 साल के कालखंड में देश में 642 से ज्यादा देश के लिए महत्वपूर्ण antiquities भारत लौटकर आई हैं। जो निश्चित रूप से हम सभी के लिए सम्मान का विषय है।

सम्माननीय सभापित महोदय, किसी भी ऐसी एंटिक्यूटी को, पुरातात्विक महत्व की संपदा को विदेश से भारत लाने की एक बहुत लंबी प्रक्रिया होती है। उसमें हमें उसके प्वाइंट ऑफ ओरिजिन से लेकर, उसकी ऐतिहासिक महत्ता से लेकर उसका provenance भी prove करना होता है। वह provenance prove करने के बाद ही उसका इस तरह से repatriation किया जा सकता है। वह प्रक्रिया पूरी करके, जो 297 objects भारत लाए गए हैं, अभी उनकी detailed verification, status report और बाकी सब कुछ बन रहा है। हालांकि अभी 297 objects में से किसी पर भी, किसी भी particular प्रदेश या किसी museum ने किसी तरह का claim file नहीं किया है। लेकिन एक बार उसकी पूरी provenance स्थापित हो जाने के बाद और उसके बारे में सारा अध्ययन पूरा होने के बाद यह सामान्य प्रक्रिया होती है कि उन्हें स्टेट्स में स्थित museums में display के लिए रखा जाता है। वैसे मैं सदन के संज्ञान के लिए इतना निवेदन और करना चाहता हूं कि इस तरह की विदेश से आई हुईं antiquities या उसके अतिरिक्त जो confiscate हमारी एजेंसीज़ के द्वारा, Customs या different police के द्वारा किया जाता है, उनको रखने के लिए भी हमने पुराना किला, दिल्ली में एक विशेष म्युजियम बनाया है। हम वहाँ पर इस तरह की confiscate की गई मूर्तियों या विदेश से आई हुई मूर्तियों को display कर रहे हैं, ताकि देश के लोग उन्हें देखकर गर्व कर सकें।

महोदय, मैं माननीय सदस्यों के संज्ञान के लिए इतना निवेदन कहना चाहता हूं कि हमारी पार्लियामेंट के इस नए परिसर में भी 13 ऐसी मूर्तियाँ हैं, जो विदेश से लाई गई हैं और उन्हें यहाँ पर आप सभी के दर्शन के लिए स्थापित किया गया है।

MR. CHAIRMAN: Supplementary No. 2, Shri Kesridevsinh Jhala.

SHRI KESRIDEVSINH JHALA: Sir, the hon. Minister has just mentioned that 297 objects have come back. There are also a lot of artefacts of cultural and historical significance that are still lying abroad. My question to the hon. Minister would be: Is there any mechanism presently where the Ministry is promoting or going to showcase these artefacts that are lying in foreign museums on a public platform, such as digital galleries so that our citizens, especially our youth, can learn about our cultural and historical artefacts which are still lying abroad?

श्री गजेन्द्र सिंह शेखावतः माननीय सभापित महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, मैं उसी के संदर्भ में इतना निवेदन करना चाहता हूं कि यह एक ongoing और सतत चलने वाली प्रक्रिया है। क्योंकि इसको लेकर हमारे देश के लोगों में इस प्रकार की जागरूकता आई है, जो अभी 297 antiquities आई हैं, उसी के संदर्भ में मैं निवेदन करना चाहता हूं कि भारत के एक सम्मानित

नागरिक ने यह सूचना दी थी कि यह जो मूर्ति है, मैंने यह आज से पहले बोधगया में 1990 में देखी थी। महोदय, उस सम्मानित नागरिक की सूचना के आधार पर वह मूर्ति भारत में वापस पहुंची है। महोदय, माननीय सदस्य का सुझाव निश्चित रूप से अत्यंत महत्वपूर्ण है। वर्तमान में, आज भी 72 ऐसी antiquities हैं, जो भारत को विभिन्न देशों से वापस लौटानी हैं। उन देशों में ऑस्ट्रिया, बेल्जियम, फ्रांस, जर्मनी, इटली, नीदरलैंड देश शामिल हैं। महोदय, अभी उनकी प्रक्रिया विचाराधीन है, लेकिन ऐसी सारी antiquities, जो दुनिया के दूसरे देशों में हैं, जब तक उनका provenance prove नहीं हो जाता, इस तरह का कोई भी museum बनाकर उन्हें यहाँ लगाने के लिए मुझे लगता है कि वह अभी समीचीन नहीं होगा। महोदय, क्योंकि इस दिशा में नए सिरे से विचार और देश में जागरूकता आई है, इसलिए निश्चित ही आने वाले समय में अपनी धरोहरों को वापस लौटा सकें, हमने इसको लेकर अमरीका के साथ एक Cultural Property exchange का agreement किया है। महोदय, हम दुनिया के अन्य देशों के साथ भी इस तरह के एग्रिमेंट्स करने के लिए प्रयासरत हैं। माननीय प्रधान मंत्री जी के नेतृत्व में 2024 में United States के साथ जो एग्रिमेंट हुआ है, उस एग्रिमेंट के चलते भारत में अमरीका - क्योंकि वह इस तरह की पूरा संपदाओं का सबसे बड़ा बाज़ार भी है और black-market भी है, उन दोनों जगहों से ऐसी संपत्ति को लाने में निश्चित रूप से उस agreement के चलते भी बहुत लाभ हुआ है। जहाँ हमें पहले minimum hurdles के साथ multiple agencies के साथ deal करना पडता था, अब उसकी जगह पर अधिक सुविधा के साथ उन्हें भारत में ला सकते हैं। महोदय, इस पर कार्यवाही चालु है।

MR. CHAIRMAN: Supplementary No. 3, Shri Satnam Singh Sandhu.

श्री सतनाम सिंह संधू: सभापित जी, भारत के गौरवशाली स्वतंत्रता संग्राम में इंडिया होम रूल लीग और गदर पार्टी की एक महत्वपूर्ण भूमिका रही है। 1916 में लाला लाजपत राय ने इंडिया होम रूल लीग का मुख्यालय न्यूयॉर्क में स्थापित किया था। महोदय, यंग इंडिया पित्रका के माध्यम से स्वराज, आत्मिनर्भरता और राष्ट्रीय चेतना को जागरूक करने का कार्य किया गया था। इसी प्रकार बाबा सोहन सिंह भकना की अगुवाई में गदर पार्टी ने अपने समाचार पत्र गदर के माध्यम से पूरी दुनिया में ब्रिटिश शासन के खिलाफ क्रांति की अलख जगाई। सर, मेरा प्रश्न है कि भारत की गौरवशाली विरासत को प्रदर्शित करने के लिए जिन museums और exhibition centres की योजना बनाई जा रही है, क्या उनमें भारत के स्वतंत्रता संग्राम में जुड़ी गदर पार्टी और इंडिया होम रूल लीग की विरासत को विशेष रूप में शामिल किया जाएगा?

MR. CHAIRMAN: Hon. Members, the House stands adjourned to meet at 2.00 p.m. today.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

GOVERNMENT BILLS

The Appropriation (No. 3) Bill, 2025andThe Finance Bill, 2025

MR. DEPUTY CHAIRMAN: The Appropriation (No. 3) Bill, 2025 and the Finance Bill, 2025. Shrimati Nirmala Sitharaman to move motions for consideration of the following Bills: The Appropriation (No. 3) Bill, 2025 and The Finance Bill, 2025.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year, 2025-26, as passed by Lok Sabha, be taken into consideration."

Sir, I also move:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2025-26, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

श्री उपसभापतिः क्या आप बोलना चाहेंगी?

श्रीमती निर्मला सीतारमणः सर, अभी नहीं, मैं बाद में बोलूँगी।

MR. DEPUTY CHAIRMAN: Motions are moved. The motions for consideration of the Appropriation (No. 3) Bill, 2025 and the Finance Bill, 2025 are now open for discussion. Now, Shri P. Chidambaram.

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^Ψ Discussed together.

SHRI P. CHIDAMBARAM (Tamil Nadu): Mr. Deputy Chairman, Sir, the Budget for 2025-26 was presented eight weeks ago. Today, nobody talks about the Budget because, as we pointed out in that debate, it did not help anybody except the 3.2 crore income-tax payers. All other sections of the people are in the same situation. What do they face? We have pointed out several times, and the Lok Sabha also pointed out in the debate on the Finance Bill, as a nation, we are facing rising unemployment; inflation in food, education and healthcare; stagnant wages, according to Government figures; falling consumption; depreciating currency; rising household debts; the lowest household financial savings; and a Government that has mercilessly cut Budgeted expenditure in the current year -- Budgeted expenditure on Health, Education, Social Welfare, Agriculture, Rural Development, Urban Development, Mid-Day Meal Scheme, Jal Jeevan Mission, Scholarships for SCs and These figures cannot be contradicted and they were not STs, and so on. contradicted because the figures are printed in the Budget Papers. We asked several questions and I am sorry to say that we got no answers. Actually, the Budget has vanished without a trace. Wherever I go and wherever I speak, nobody remembers the Budget; nobody discusses the Budget. We are in the second stage now. These are the Finance Bill and the Appropriation Bill. I would like to speak about only two things. One is the Fiscal Policy and the second is the threat of a tariff war. My colleagues will speak about other matters.

On Fiscal Policy, the hon. Finance Minister said in her speech, and I quote, "Our endeavour will be to keep the Fiscal Deficit each year such that the Central Government Debt remains on a declining path as a percentage of the GDP." The intent was good; the intent is good. In fact, in an interview, I complimented the hon. Finance Minister, when he asked me, "What do you have to say to compliment the Government?" I said their intent to maintain the Fiscal Deficit and a declining path for Fiscal Deficit to GDP is commendable.

Now, I am afraid, looking at the performance, we have to reconsider that statement. When this Government assumed office on May 2014, the Fiscal Deficit at the end of the previous year was 4.5 per cent. Kindly keep that number, 4.5 per cent, according to their own official numbers. In the middle of this Government's tenure, the FD improved to 3.4 per cent in 2018-19, but at the end of 2024-2025, it will be 4.8 per cent. You start with 4.5 per cent, improve it to 3.9 per cent, and then decline to 4.8 per cent. So, effectively, the country's economy is back to where it started. The Government, of course, will say COVID happened. I agree, COVID did dent the economy of the country. But every Government faces crisis. The previous

Governments, the Governments previous to the BJP Government, NDA Government, faced an Asian Financial Crisis, the International Financial Crisis, and the Taper Tantrum. So there is no point blaming external crises. It is your business, it is the Government's business to manage the economy, control the Fiscal Deficit, and make sure that the declining path which you proclaim is sustained. So, on Fiscal Policy, I am afraid I have to give the Government a very low pass; not fail, but a low pass.

The other point, which the hon. Finance Minister made was that we are on a declining path as a percentage of GDP. But that is not borne out by the record. According to the Fiscal Policy cum Fiscal Policy Strategy Statement laid by the hon. Finance Minister on the floor of Parliament, the debt-to-GDP ratio will be 57.1 per cent in 2024-25. It is 57.1 per cent! When they assumed office, it was 51 per cent. It worsened to 61.4 per cent. Compared to 61.4 per cent, 57.1 per cent is certainly a declining path. But compared to 51 per cent debt-to-GDP, when they assumed office, we are worse. The claim of a declining path is wrong. It rose, declined and there is no guarantee it will continue to decline. It may happen as it happened four years ago. It may rise again. The Fiscal Policy is correct, but the claim that the debtto-GDP is on a declining path is hopelessly wrong. On this count, the Government's grade is 'Fail' with a capital 'F'. On the Fiscal Policy Strategy Statement, I read it more than once, I did not find any policy strategy. For the present, I shall not say more than this. Unless the Gross Tax Revenue to the GDP improves beyond 12 per cent, you cannot have a Fiscal Policy. Now, what is the record of this Government? For the last 10 years, mark my words, for the last 10 years, the Gross Tax Revenue, GTR to GDP, is stuck between 11.15 per cent and 11.64 per cent. For 10 years, it is stuck in this narrow groove. Despite amendments to the Income Tax Act, despite redoubling efforts to raise revenue, despite tweaking the GST, the Gross Tax Revenue is stuck between 11.15 per cent and 11.64 per cent. For 10 years! So, what is the confidence this Government gives us that the GTR to GDP will rise and therefore we can have a Fiscal Policy? Without revenues, you cannot have a Fiscal Policy. I am afraid I cannot find any fiscal strategy in the Fiscal Policy Statement.

In the Section on Indirect Taxes, the hon. Finance Minister mentioned several things. For example, removal of seven tariff rates, concessional duty on life-saving drugs, the reduction of basic duty on critical minerals, the tariff increase on knitted fabrics, exemption to 35 capital goods, some steps to promote exports and some other measures. So far, so good! What she mentioned is so far so good. But, what did she not mention in the speech? Is it because they were not important? Or, is it because for the sake of brevity, she omitted them? I am skeptical. It is because what she failed to mention were crucial matters. In 17 Chapters of the Customs Tariff Act,

the Finance Minister has made significant reductions in basic duty. Thank God! At long last, the Government is giving up protectionism. We have screamed from the rooftops, protectionism is not the way to protect the economy. They are mixing up protectionism and patriotism. We can be patriot, but you do not have to follow protectionism. Protectionism is the antithesis of free trade. That is the first lesson in trade economics. Protectionism is the antithesis of free trade. It is a wrong policy. Dr. Panagariya said, it is a wrong policy. Dr. Jagdish Bhagwati said, it is a wrong policy. NITI Aayog said, it is a wrong policy. It fell on deaf ears. What we say, of course, always falls on deaf ears. But, their own NITI Aayog, their own Vice-Chairman, said, protectionism is wrong. Finally, they have moved away from protectionism. How protectionist is our economy? According to the WTO, India's simple average final bound tariff is 50.8 per cent with Most Favoured Nation, the trade-weighted average is 12 per cent. These two numbers is a measure of how protectionist we were in the last 10 years. I did not expect the hon. Finance Minister to mention in her speech all the duty reductions. But, she should have certainly said in the speech--it is there in the Annexure--that she has reduced Customs Duty on motor vehicles, passenger cars, goods transport vehicles, motorcycles, even bicycles and even toys. These were tucked away in an Annexure, which she did not read and most people do not read. On passenger cars, the reduction is from 125 per cent to 70 per cent; on motorcycles, the famous Harley-Davidson, 100 per cent to 70 per cent; on bicycles, the reduction is from 35 per cent to 20 per cent and on toys, the reduction is from 70 per cent to 20 per cent. Is this a genuine change of heart? Is it a genuine change of policy? I do not believe so. I think, this is the effect of Mr. Donald Trump. The Trump effect has forced the Government to reduce these duties. But, finally, I want to speak about the 'Elephant in the room'. The elephant in the room is tariffs, and there is a lot of discussion on tariffs. President Trump has made it clear that he will launch a tariff war on April 2. He has made it clear to no less than the hon. Prime Minister. When Mr. Modi protested, he said, 'I don't care. I will impose tariffs on India.' If he presses tariffs on India on April 2, what is the Government's response? What is India's response? There has been no statement of policy, no discussion in Parliament, no consultation with Opposition parties. The Government is holding its cards close to its chest, if it has any cards at all.

Contrast the openness of the Prime Minister of Canada. The Prime Minister of Canada, Mark Carney's approach is a mark of democracy and transparency. Now, the hon. Finance Minister announced some tariff reductions on 1st February in the Budget. Obviously, Mr. Trump is not satisfied. The digital service tax of 6 per cent was withdrawn on Tuesday. Newspaper reports say that more tariff concessions are

under discussion. In his interview to the podcaster, the Prime Minister lavished fulsome praise on Mr. Trump. First they tried concessions on February 1; Mr. Trump was not satisfied. They tried flattery; he does not Seem to be satisfied. If concessions and flattery have failed and if tariffs are going to be imposed on our exports on April 2, I want to know what the Government's response is. A tariff war will be in breach of the WTO, multilateral and bilateral trade agreements and international conventions. It will wreck the world economy; it will ruin the economies of developing countries. A tariff war will lead to a trade war. The whole world will be hurt. Let me caution the Government, if a tariff war and a trade war is unleashed...(Time-bell rings.)... Sir, I am finishing in ten seconds. If a tariff war and a trade war is unleashed, it will lead to depressed exports, lower FDI, higher inflation, and currency depreciation. The RBI Bulletin for March, 25—I do not want to read it—warns us of the effect of a trade war. The Ministry of Finance's own report released yesterday has the same warning and the Ministry of Finance finally says, after repeating the warnings, if the private sector were to invest in the economy, it will overpower the risks. They have been saying that for the last three years, but the private sector does not Seem to share the confidence of the Government in the economy. The private sector is not investing. I am saying, there are same voices in the world, Canada, Britain, France, Germany, European Union, Japan... ... (Time-bell rings.)... India must stand with the same voices and do everything, collective action to prevent a tariff war and a trade war. I expect answers to these very important questions in the hon. Finance Minister's reply.

MR. DEPUTY CHAIRMAN: Shri Kunwar Ratanjeet Pratap Narayan Singh.

श्री कुँवर रतनजीत प्रताप नारायण सिंह (उत्तर प्रदेश): उपसभापित जी, आपने मुझे मौका दिया, इसके लिए आपका धन्यवाद। मैं Appropriation Bill और Finance Bill के समर्थन में बोलने के लिए खड़ा हुआ हूँ। मैं चिदम्बरम जी के जैसा इकोनामिक्स का छात्र नहीं रहा हूँ और मैं उनको नंबर्स में जवाब नहीं देना चाहूँगा, पर भारत का एक नागरिक होने के नाते अगर आप पिछले 10 सालों में अपने देश में घूमे हों, तो सड़कों, अस्पतालों, IIMs और Airports से लेकर किसानों, गरीबों और SC-ST को लेकर जो परिवर्तन इस देश में आया है, वह सबको देखने लायक है और वह सबके सामने उजागर है।

सर, बजट का मतलब क्या होता है? बजट का मतलब सिर्फ ट्रेजरी को भरना नहीं होता है, बल्कि आम आदमी की जेब में पैसा डालना होता है और उसका उद्देश्य प्रगति के पथ पर चलना होता है। जो इस तरफ बैठे हैं या उस तरफ बैठे हैं, सामान्य तौर से प्रगति की रफ्तार को हम सबने देखा है और भारत के वासियों ने भी देखा है। इस प्रगति के अंतर्गत, मोदी जी की सरकार को जनता ने तीसरी बार फिर से चुनकर वापस भेज दिया है। जब सरकारों का प्रयास सिर्फ ट्रेजरी का पैसा भरना नहीं रहेगा, बल्कि लोगों की जेबों को भी भरने का प्रयास होगा, तो उसमें इस सरकार ने भारी कदम उठाए हैं। सर, मैं आश्चर्य में हूँ कि 5 साल तक विपक्ष सिर्फ एक ही चीज़ कहता रहा कि मिडिल क्लास के लिए, मध्यम वर्ग के लोगों के लिए सरकार कुछ नहीं करती है।

आज सामान्य तौर से जब विपक्ष की तरफ से भाषण होता है, तब वे बोलते हैं कि यह तो कुछ है ही नहीं, यह तो बात ही कुछ नहीं है। इतना बड़ा कदम जब मध्यम वर्ग के लिए उठाया है, "you cannot change the goalpost whenever you like". I can understand, जो दिक्कत आई है, आज जो मिडिल क्लास के लिए माननीय निर्मला सीतारमण जी ने माननीय प्रधान मंत्री जी के नेतृत्व में काम किया है, यह आर्श्चयजनक है। किसी को भी इसकी उम्मीद नहीं थी कि 12 लाख रुपये तक की आय पर इनकम टैक्स माफ कर दिया जाएगा। यही नहीं, जो बाकी दिया गया है, 12 लाख 75 हजार रुपये अगर आप कमाते हैं, एक रुपया भी आपको टैक्स नहीं देना पडेगा। इससे बड़ा कदम में समझता हूं कि मध्यम वर्ग के लिए आज तक नहीं हुआ और मुझे लगता है कि आने वाले दिनों में मोदी जी के नेतृत्व में ऐसे बड़े-बड़े निर्णय पूरा देश देखेगा। अब तो सरकार नौकरियों के बारे में भी भूल गई है, unemployment के बारे में भी बात नहीं करती है, ऐसी बातें विपक्ष की तरफ से की गई हैं, क्योंकि अगर विपक्ष ने कुछ फिगर्स रखी हैं, तो मैं भी कुछ आंकड़ों को आपने सामने रखना चाहता हूं। चुनाव से पहले दो चीज़ें सुनाई देती थीं कि मध्यम वर्ग के लिए कुछ नहीं हुआ, हम नौकरियों के बारे में कुछ नहीं कर रहे हैं और इसकी दर बहुत बढ़ती जा रही है। दस साल जो यूपीए की सरकार रही, तब उसने दस सालों में तीन करोड़ नौकरियां दी थीं। जब से मोदी जी की सरकार आई है, पिछले दस सालों में 18 करोड नौकरियां दी हैं, आप समझ सकते हैं कि छह गुना नौकिरयां इस सरकार ने देने का काम किया है। सिर्फ पिछले साल 4.6 करोड़ नौकरियां बढ़ाई गई थीं। इस सरकार के माध्यम से और नौजवानों को नौकरियां मिली थीं। अगर start-ups की बात करें, तो दस साल में यूपीए के समय में जो recognized start-ups थे, वे 452 थे। मैं फिर से फिगर दोहरा देता हूं कि सब लोगों को पता चल जाए कि 452 start-ups थे, आज की तारीख में इस देश में 1.59 लाख start-ups हैं, जिनकी वजह से 17 लाख नौकरियां directly लोगों को मिलीं हैं।

हम हमेशा किसानों के बारे में भाषण सुनते हैं। जब इकॉनमी की बात होती है, तो लोग सब चीज़ की बात करते हैं, पर यह देश किसान प्रधान देश है। जो परिवर्तन किसानों के लिए इस देश में मोदी जी ने किया है, अगर किसी की नज़र किसानों पर पड़ी है, तो वह मोदी जी की नज़र पड़ी है और अगर गरीब किसान के आँसू पोंछने का काम किसी ने किया है, तो वह प्रधानमंत्री मोदी जी के नेतृत्व में हुआ है।

मैं साफ़ तौर से कहना चाहता हूँ कि 3.46 लाख करोड़ रुपए देकर 11 करोड़ किसानों को लाभान्वित किया गया है। आप उस नंबर को, उस आँकड़े को सोचिए - जो बहुत ही गरीब किसान है, जिसके पास दो एकड़, तीन एकड़ या आधे एकड़ की ज़मीन है, उसे भी 'किसान सम्मान निधि' मिलती है, और यह कैसे मिलती है? जो ईमानदारी से बजट में टैक्सेज़ बनते हैं, जब किसी व्यक्ति से 1 रुपया टैक्स लिया जाता है, तो उसी 1 रुपये को आम आदमी तक पहुँचाने का काम किया जाता है। मोदी जी एक बटन दबाते हैं और लाखों-करोड़ों किसानों के खाते में पैसा डायरेक्टली ट्रांसफर होता है। ...(व्यवधान)...

श्री उपसभापतिः प्लीज़ आपस में बात न करें।

श्री कुँवर रतनजीत प्रताप नारायण सिंह: आज इस बजट में, 'पीएम धन धान्य कृषि योजना' के अंतर्गत 100 जिलों को निर्धारित किया गया है, जहाँ लो-प्रोडिक्टिविटी है। इसमें किसी तरह का भेदभाव नहीं है कि ये केवल भाजपा-शासित राज्यों के लिए होगा, इसमें विपक्ष-शासित राज्यों के भी जिले शामिल हैं। इन 100 जिलों में 1.7 करोड़ किसान लाभान्वित होंगे।

आज दालों की बात होती है - उड़द, मसूर, तूर की बात होती है। इनकी कमी है, अगर आत्मनिर्भर भारत बनाना है, तो हमारे देश में productivity बढानी होगी, तभी 'आत्मनिर्भर भारत' बनेगा। इसके लिए छह साल के लिए एक योजना बनाई गई है -'Atmanirbharta' in pulses. किसान क्रेडिट कार्ड की बात होती है, तो आज 7.7 करोड़ किसान, मछुआरों और डेयरी फार्मर्स के लिए किसान क्रेडिट कार्ड के अंतर्गत तीन लाख से लेकर पांच लाख तक का क्रेडिट कार्ड बनाने का काम किया है। मैं साफ तौर से किसानों के बारे में बताना चाहता हूं, क्योंकि मैं स्वयं पूर्वांचल से आता हूं, जो कि उत्तर प्रदेश का एक बहुत पिछड़ा हुआ इलाका है। जो परिवर्तन हमने एक आम किसान में देखा है, वह यह है कि आज वह सम्मान की दृष्टि से प्रधान मंत्री की ओर देखता है। इस देश में आज किसानों की, नौजवानों की और महिलाओं की अगर उम्मीद टिकी हुई है, तो वह प्रधान मंत्री मोदी जी की वजह से टिकी हुई है। मैं निर्मला सीतारमण जी को भी धन्यवाद देता हूं कि उन्होंने बजट में हमेशा किसानों की बात की है। मैं गन्ना बहुल क्षेत्र से आता हूं और आज वह उत्तर प्रदेश हो या कोई प्रांत हो, चाहे महाराष्ट्र हो, आज किसान गन्ना गिराता है, तो दस दिन के अंदर उसको पेमेंट मिल जाती है। पहले दो साल, तीन साल किसानों को पैसे के लिए रुकना पडता था। कुछ फैक्टरीज़ में 10 दिन के अंदर, 14 दिन के अंदर और कुछ फैक्टरीज़ में तो एक हफ्ते के अंदर पेमेंट हो जा रही है। यह परिवर्तन साफ दिखाई दे रहा है। मैं साफतौर से कहना चाहता हूं कि इस परिवर्तन ने किसानों के आंसू पोछने का काम किया है, उसके लिए मैं जितना धन्यवाद दे सकूं, वह कम ही होगा।

सर, रूरल डेवलपमेंट की बात होती है कि किस तरह से इस बजट में रूरल डेवलपमेंट के लिए 1,80,233 करोड़ रुपये बढ़ाने का काम किया है। अब फिस्कल डेफिसेट और बाकी चीजों के लिए मुझे पूर्ण विश्वास है कि निर्मला सीतारमण जी साफतौर से जवाब दे पाएंगी। जहां तक एम्स की बात है, तो इस देश में 60 साल में जो एम्स थे, वे ट्रिपल हुए, यानी तीन गुना एम्स पूरे हिंदुस्तान में बने हैं। क्या यह किसी को दिखाई नहीं देता है! अगर आईआईटीज़ को देखें, तो इस देश में चार गुना आईआईटीज़ बढ़ी हैं, तो यह परिवर्तन साफतौर से संकेत देता है कि बजट के माध्यम से जो पैसा आम आदमी तक जा रहा है, उससे बहुत बदलाव हो रहा है। Reforms की बात होती है। Tax reforms की बात होती है। पहले अगर आप अपने अधिकारी से बातचीत नहीं करते, तो आपका टैक्स पास नहीं हो पाता था। आज यह हो गया है कि आपको पता ही नहीं है कि आपका सर्वे कौन कर रहा है? नेमलेस, फेसलेस टैक्स रिर्फोम्स हुए हैं। एक नया इनकम टैक्स बिल भी बहुत जल्दी आने वाला है। सर, इस देश में जीएसटी के बारे में बहुत बातें होती हैं। जब भी इस हाउस में डिस्कशन होता है, तो कहा जाता है कि जीएसटी का दाम बहुत बढ़ गया है। जीएसटी का इस देश को एक मुल्क बनाने में बहुत बड़ा हाथ रहा है। पहले इस देश में टैक्स भरने के लिए 495 फाइलिंग होते थे। पहले एक्साइज़ ड्यूटी होती थी, सर्विस टैक्स होता था, वैट होता था, सीएसटी होता था, परचेज़ टैक्स होता था, एंटरटेनमेंट टैक्स होता था, 17 किस्म के टैक्स

और 13 तमाम तरह के सेस होते थे और जहां-जहां जाना पड़ता था, वहां आपको मालूम है, मैं कुछ नहीं कहूंगा, टेबल के नीचे जो होता था, वहां भी देना पड़ता था। आज जीएसटी क्लीन टैक्स होता है और जितना भी सरकारों से पैसा प्रदेशों को जाता है, उसके माध्यम से आज भारत विकसित रास्ते पर चल चुका है। मैं सिर्फ विपक्ष को एक आंकड़ा बताना चाहूंगा। वित्तीय वर्ष में 5 लाख, 40 हजार करोड़ रुपये centrally sponsored schemes के लिए आवंटित किया गया है। Central sector schemes के लिए 16. 29 लाख करोड़ रुपये आवंटित किए गए हैं, जबिक 2024-2025 में यह 15 लाख था। इस बजट में 25 करोड़ रुपये सीधे स्टेट्स को जाने के लिए लिखा गया है। जहां तक मेडिकल हेल्थ के बारे में बात की जाए, तो हेल्थ में बहुत परिवर्तन इस देश में हुआ है, स्वास्थ्य में बहुत परिवर्तन हुआ है।

अगर स्वास्थ्य में साफ तौर पर देखा जाए, तो एम्स की बात तो मैंने की ही है, साथ ही यह भी कहना चाहूंगा कि पहले एक कार्ड की वजह से गरीब आदमी परेशान हो जाता था, लेकिन आज उस कार्ड की सुविधा की वजह से, उसके लिए 5 लाख रुपये का इंश्योरेंस रखा गया है। महोदय, यहाँ हमारे विपक्ष के 70 साल से ऊपर से तमाम लोग उधर बैठे हैं, उन्हें भी इस बार के बजट में पूरा लाभ मिलने का सहयोग मिलेगा। मैं समझता हूं कि उन सभी को उसका लाभ उठाना चाहिए।

उपसभापति महोदय, कैंसर एक ऐसी बीमारी है, जिसकी वजह से पूरी एक पीढ़ी नहीं, बल्कि कई पीढ़ियाँ बरबाद हो जाती हैं। इस बजट ने उसको भी पास करने की बात की है।

महोदय, चिदम्बरम साहब ने बड़ी विस्तृत जानकारी दी है। उन्होंने टैरिफ की बात कही, मैं उन्हें बताना चाहता हूं कि पहले, जब दूसरी सरकार थी, तब यह बोला जाता था कि अमरीका से अच्छा संपर्क होना चाहिए, हम लोगों ने अमरीका से क्यों बिगाड़ रखा है, लेकिन अब, जब प्रधान मंत्री जी अमरीका से संबंध सुधारकर ट्रेड के लिए जो बेनिफिट्स हिंदुस्तान के लिए हो सकते हैं, उस पर काम कर रहे हैं, और जहाँ तक माननीय चिदम्बरम साहब ने टैरिफ्स की बात की है, तो चिदम्बरम जी, मैं चाहता हूं कि इसके लिए 2 अप्रैल की डेट है। जब तक टैरिफ नहीं हुआ है, तब तक उस पर कौन-सा भाषण और कौन-सा उल्लेख कोई व्यक्ति करेगा या निर्मला सीतारमण जी करेंगी? महोदय, 2 अप्रैल के बाद, जब यह हो जाएगा, तभी बात कर पाएंगे।

उपसभापति जी, मैं ज्यादा न कहते हुए अंत में सिर्फ यह कहूंगा कि इकोनॉमी की बात होती थी कि हमारी दर कितनी कम हो गई है। महोदय, कोविड महामारी के बाद साफ तौर से अगर कोई देश सबसे ज्यादा प्रगति पर है, दुनिया में किसी देश का दर सबसे ज्यादा है, तो वह कौन-सा देश है? मुझे विपक्षी दल के लोग बता दें कि वह देश कौन-सा है? वह देश भारत है न? अब आप ही बताइए। आज आप पूरे विश्व में पाँचवीं सबसे बड़ी इकोनॉमी बन गए हैं और बहुत जल्दी तीसरी बनने जा रहे हैं, इसलिए आज इसकी सराहना करने की जरूरत है।

महोदय, यहाँ बजट की बात होती है कि आपकी इकोनॉमी डबल होती जा रही है, ट्रिपल होती जा रही है, तमाम अन्य ऐसी बातें हैं, जिन पर मैं चर्चा कर सकता था, परंतु मैं सिर्फ यह कहना चाहूंगा कि बदलते भारत में, विकसित भारत के लिए विपक्ष को भी इसमें अपना हाथ बँटाना चाहिए और हम सभी को विकसित भारत बनाने का एक लक्ष्य लेकर आगे चलना चाहिए। महोदय, मैं अंत में सिर्फ यही कहना चाहता हूं:

'जो मिट्टी को सोना बना दे वह नाथ चाहिए जो अंधेरे में दीप जलाए वह साथ चाहिए। देश के हर कोने में हो अब रोशनी ऐसी नीतियाँ, ऐसा विकास, ऐसा विश्वास चाहिए।'

उपसभापति जी, आपने सदन में अपनी बात रखने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shrimati Sagarika Ghose.

SHRIMATI SAGARIKA GHOSE (West Bengal): Thank you, Mr. Deputy Chairman Sir, for having given me the opportunity. I rise to speak on the Appropriation (No.3) Bill, 2025 and the Finance Bill, 2025. अच्छे दिन आने वाले हैं।..(व्यवधान)... This was the slogan in 2014. Ten years later where is achche din? ...(Interruptions) ...

MR. DEPUTY CHAIRMAN: Please sit down.

SHRIMATI SAGARIKA GHOSE: Where is *achche din* today, Sir? *Achche din* is nothing but a *jumla*. *Achche din* is a [£] sapna. *Achche din* is a [£] on the people of India. ... (Interruptions) ...

MR. DEPUTY CHAIRMAN: Kindly use parliamentary words. ... (Interruptions) ...

SHRIMATI SAGARIKA GHOSE: Sir, I would like to tell you the reality checks on achche din. ... (Interruptions)... The economy faces a crisis of consumption. Private consumption is simply not reviving. Indians are not spending, revealing a huge lack of confidence in this Government's policies. The Indus Valley Report 2025 says as many as a billion people in India lack the money to spend on any discretionary goods and services. About 300 million 'emerging' or 'aspirant' consumers are 'reluctant spenders.' The consuming class is not getting wider, it is getting deeper, meaning those who are already rich have more money but the wealthy population is not growing in numbers. The poor are losing purchasing power. There is nothing in this Budget that is actually going to put more money in the hands of those who desperately need it. Private investment has slumped. The International Monetary Fund in its recent Report has flagged sluggish private investment in India. Investment

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[£] Expunged as ordered by the Chair.

growth by private corporates has decelerated from 21 per cent in 2022-23 to 13 per cent in 2023-24. Yet on the back of this low confidence of consumers coupled with massive unemployment, the Government has made huge cuts in capital expenditure, health, education, rural development, social welfare and even on Mid Day Meal Scheme. *Achche din*! No, Sir; *Asliyat* or reality check! Where is the roadmap in this Budget to build private investment and spur confidence?

Is the hike in income tax rebate up to Rs. 12 lakhs per year supposed to do this? This will only add private consumption of only 0.3 per cent and will hardly move the needle on growth. In any case, the euphoria on this is already fading. *Achche Din*; No! *Asliyat* or reality check! Only one group is enjoying *Achche Din*, that is, the rich. The middle 50 per cent of India's tax-paying population, earning between Rs. 5 lakhs to Rs. 1 crore, have Seen no real income growth for the last decade.

According to the World Inequality Database, the share of middle class incomes to national income has fallen to the level of 1820, the year 1820, pre-British era. The top 10 per cent hold 57.7 per cent of national income. There is a boom in luxury goods. But tomato is at 80 rupees per kg, garlic is over 200 rupees per kg, fresh coriander is over 100 rupees per kg. Those at the bottom are facing incomestagnation and high inflation. Rajiv Bajaj of Bajaj Auto says, 'Motorcycle sales have never been as weak as they have been for the last five quarters.' Sir, the middle-class has to pay back debts for past consumptions. Indians are being pushed into indebtedness. The ILO Report shows that the average hourly earnings of an Indian worker are the fifth lowest in the world. ... (Interruptions)... Even skilled workers with advanced degrees are paid the world's seventh lowest wage. Sir, here is a shocking fact. A decade ago, the largest share of urban non-food expense was on 'Education.' Today, the largest share of urban expense is 'Transport.' Just 'transport' is eating up household budgets to go from one place to another. Achche Din! No. Asliyat or reality check! Even the rich don't Seem happy. ...(Interruptions)... Between 2017 and 2022, 35,000 high net worth individuals gave up Indian citizenship. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down. You are not allowed.

SHRIMATI SAGARIKA GHOSE: Why are they giving up Indian citizenship? Sir, last year, the Finance Minister unveiled a PM Internship Scheme, offering one crore internships to youth in top 500 companies for five years. Where is that Scheme? What happened to that Scheme? In her Budget speech this year, the Finance Minister did not even mention the word 'unemployment' once. She did not mention

the word 'inflation' once. India needs to create 11.5 crore jobs by 2030. The PLFS Survey shows that 10.2 per cent unemployment rate is there for the youth. In the agegroup 18 to 25, a humongous 42 per cent -- 42 per cent -- between 18 to 25 are unemployed, and the Finance Minister did not even mention 'unemployment.' ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down.

SHRIMATI SAGARIKA GHOSE: Sir, according to the rating agency, ICRA, gold loans, that is, loans against gold, are set to reach Rs. 15 lakh crore by 2027. Gold, the last psychological resort of every Indian family, is being mortgaged to meet daily consumption expenses. Sir, they are saying 'beti bachaho, beti padhao'. But the budget allocation to Schemes for the safety of women has decreased. Nirbhaya funds remain underutilized.

The 18 per cent GST on medical and life insurance continues. Why has this not been rolled back? How can the poor who need medical insurance be motivated to take out insurance if there is a hefty tax burden? Impact is double on senior citizens because health premium is up by 10 per cent from last year. So it is a double blow.

Cooperative federalism lies in tatters. Rs. 1.7 lakh crore is due to the State of West Bengal under various Heads. ... (Interruptions)... MGNREGA dues amount to Rs. 7,000 crore, depriving 59 lakh workers. Pradhan Mantri Awas Yojana dues amount to Rs. 8,000 crore, depriving 12 lakh beneficiaries. Sir, this is not the National Democratic Alliance Government. This is the National Discrimination Alliance Government; NDA -- National Discrimination Alliance....(Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down.

SHRIMATI SAGARIKA GHOSE: They are allocating less on 'Education' and 'Health.' 'Health' allocation is well below 2 per cent; and 'Education' allocation is approximately 2.5 per cent, well below the recommended 6 per cent of the Kothari Commission.

Sir, as the former Finance Minister said, a *tsunami* is coming on April 2nd. A new round of reciprocal tariffs is about to be announced by the Donald Trump Administration and could prove devastating for India's export earnings. According to a report, 87 per cent of total exports could be hit worth as much as 66 billion dollars. Industries employing lakhs of Indians as employees will suddenly lose market share in

the US. Sir, the hon. Finance Minister has left, but I would like to remind her of a quote from a film.

MR. DEPUTY CHAIRMAN: She has taken permission to leave.

SHRIMATI SAGARIKA GHOSE: Sir, I would like to quote that line, "खाब हो तुम या कोई हकीकत, कौन हो तुम बतलाओ।" Are you just a dream or you are any kind of a reality? Are you a dream or reality? Ten years after this Government came to power, 'achche din' because of this Government's policies, has been revealed as nothing but a spin doctor's dream. 'Achche din' is a "achche din' is a jumla, 'achche din' is a The reality is, the hakikat is, there is no 'achche din'. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please use parliamentary words only. ... (Interruptions)... Please use parliamentary words, Sagarikaji.

SHRIMATI SAGARIKA GHOSE: Sir, I would like to say one more thing. Sometimes, we Members of Parliament make mistakes. Some mistakes creep into what we say, but there is one man who never makes mistakes — the hon. Prime Minister! Talking about the failed policy of demonetisation, the Prime Minister said, if this policy is wrong, please give me any kind of punishment you want. What is more revealing of this failed policy of demonetisation than the piles of cash allegedly found and burnt in the home of a former jurist? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please...

SHRIMATI SAGARIKA GHOSE: Allegedly, piles of cash were found and burnt in the home of a jurist. Sir, is the Prime Minister ready to face the punishment of the people? ...(Interruptions)... Is the Prime Minister ready to face the punishment, because these piles of cash are a stark example that the policy of demonetization has resoundingly failed? This Government is a failed government. This Government is a jumla government. This Government is a government and it is because of this that every slogan of this Government is revealed as f and as a f on the people of India. Thank you, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: All unparliamentary words will be deleted, Sagarikaji. And I request you to use parliamentary words in your speeches. Now, Shri M. Mohamed Abdulla. ... (Interruptions)... Please, let him speak.

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[£] Expunded as ordered by the Chair.

SHRI DEREK O'BRIEN: Sir, he gets up every time.

MR. DEPUTY CHAIRMAN: All Members get up. Please, sit down. Shri M. Mohamed Abdulla, please speak.

SHRI M. MOHAMED ABDULLA: The House is not in order, Sir.

MR. DEPUTY CHAIRMAN: The House is in order. Please, speak.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Hon. Deputy Chairman, Sir, I rise to speak on the Appropriation Bill with a statement by the founder leader of our DMK Party and veteran Chief Minister, *Perarignar* Anna. Aringar Anna has said, [£] "We are the spearheads of the resistance against the attempt to convert a federal state into a unitary state."

Sir, right from the two language policy to the demand for fair delimitation, our hon. Chief Minister, Thiru M.K. Stalin, has continuously shown to the Union Government the principles of good Dravidian model of governance. Tamil Nadu has always stood as a beacon of social justice, federal rights and inclusive development providing that progressive policies lead to real growth and empowerment. However, this Union Government refuses to learn anything even from its mistakes in the past. Instead of adopting successful Government models, it continues to impose flawed policies, suppress State rights and push its regressive agenda. Whether it is deliberate erosion of federalism, the failure to ensure fair representation or the continuous neglect of States like Tamil Nadu, this Government has shown nothing but arrogance and indifference to democratic values.

Sir, the Union Government has shown no keenness for the welfare of people of the nation in the face of the ongoing authoritarian initiative such as one nation, one election and one nation, one language policies thereby destroying the beautiful principle of unity in diversity, the bedrock on which this nation has been built. This Government is built on fake promises and deception. The people of India trusted it to bring economic growth, job creation and financial stability. Instead, they have been met with unemployment, financial mismanagement and policies that burden the common people while favouring their corporate paymasters, who are funding them through electoral bonds.

The Prime Minister's assurance of creating two crore jobs annually remains unfulfilled. Instead, we are witnessing the escalation of India's unemployment rate to

[£] Expunded as ordered by the Chair.

8.30 per cent and the unemployment rate among the youth to 15 per cent. The Mahatma Gandhi National Rural Employment Guarantee Act, a lifeline for rural employment, is in crisis due to inadequate Budget allocation and delayed wage payment. The allocation for MGNREGA in Budget 2025-2026 is only Rs.60,000 crore, significantly lower than the actual demand, forcing many rural workers into financial distress. Delayed wage payments are widespread with reports showing that over 60 per cent of wage payments for the last quarter of 2024 remain pending.

The MSME sector, which is pivotal to our economic fabric, has been sidelined. MSME accounts for approximately 30 per cent of India's GDP and provides employment to over 12 crore people nationwide. The lack of targeted financial assistance has left many MSMEs vulnerable, hindering their growth and sustainability.

Sir, I want to address a very important issue. The BJP-led Union Government's Sovereign Gold Bond Scheme has turned into a major financial failure now. Launched in 2015 with the promises to reduce gold import and provide a safe investment, it has done neither. People still prefer buying physical gold. So, the country continues to spend heavily on import. The real problem is that gold prices have nearly tripled since the scheme started, putting huge pressure on public funds. Money that should have gone to roads, schools and small businesses is now being used to cover these payouts. This is yet another poorly planned policy by the Modi Government, adding to India's financial troubles. The Government has stopped issuing new bonds, proving the scheme has failed. But, instead of fixing the damage, it remains sidelined. The people of India trusted this Government with their money, but what they got in return is a declining economy, increasing fiscal burden and shrinking household savings. The failure of the Sovereign Gold Bond Scheme is not just about gold.

[THE VICE-CHAIRPERSON (DR. SANGEETA BALWANT) in the Chair.]

It is about how this Government has systematically weakened the financial stability of the nation and its people. The very instrument that was meant to reduce fiscal pressure has ended up doing exactly the opposite. Like demonetisation and the faulty GST rollout, this was another poorly planned move, hurting the common people. This Government's financial mismanagement has severely impacted the people. The public sector banks are in trouble with many failing facts. The 2023 RBI Report says that in 2021, there were over 7,000 frauds totalling Rs.1.3 lakh crores. Big defaulters are abroad and the Government has done nothing. In 10 years, banks have written off Rs.15 lakh crores! From 2016 to 2022, they gave Rs.35 lakh crores in loans,

but recovered only Rs.19 lakh crores. Just 18,870 people, mostly from Mumbai, Delhi and Gujarat, got these huge loans. The Government named 10,000 borrowers. Who are the rest? Did they fund the BJP through electoral bonds while common people continue to struggle? India's exports fell 10.9 per cent in February, hitting a 20-month low. Key industries have been severely impacted, with rising input costs, weak global demand and inadequate policy support worsening the crisis. Small exporters faced the worst impact. Instead of proactive measures, the Government has rallied on superficial announcements, allowing India's trade deficit to widen and threatening jobs in export-driven industries. The Union Government has systematically weakened fiscal federalism of Tamil Nadu and other opposition-ruled States, especially Kerala, by starving opposition-ruled States of their rightful funds, using financial control as their political weapon. Tamil Nadu, like several other States, has faced a delay and a reduction in tax devaluation, GST compensation and Centrally-sponsored schemes' allocations, forcing the State to bear a disproportionate financial burden.

Centre's unfair revenue sharing policies and conditional disbursements undermine the State autonomy. This deliberate squeezing of funds not only weakens the State economies but also disturbs the governance, providing the Union Government to prioritize political control over equitable federalism. Tamil Nadu is one of the largest contributors to India's economy, excelling in manufacturing, exports and services, making it a key driver of national economic growth. However, despite its substantial contribution to the nation's revenue, Tamil Nadu's share in the Central tax devolutions has consistently been declining. Historically, the State received 7.831 per cent of Central taxes under the Ninth Finance Commission. Kindly note that Tamil Nadu received 7.831 per cent of Central taxes under the Ninth Finance Commission, but this has now been dropped to just 4.079 per cent under the Fifteenth Finance Commission. Half of the amount has been cut. This reduction has placed significant financial burden on the State Government, limiting its ability to fund crucial infrastructure projects, implement welfare schemes and respond effectively to disasters. While the Union Government has set the overall tax devolution to the State at 21 per cent, in practice, the actual disbursement has often been lower. This desperately affects the State's ability to undertake timely development initiatives despite its strong financial management and economic performance.

The BJP-led Union Government is not only [£]Tamil Nadu but [£] Uttar Pradesh also, where people voted for them with hope of better governance. This [£] of northern States proves that their education funding strategy is not about development, but

[£] Expunded as ordered by the Chair.

about political manipulations. This is why the people of Uttar Pradesh rejected them in 2024, especially in Ayodhya, and, I hope, people will throw them out in 2029. While it showers Uttar Pradesh and other BJP-ruled States with massive funds, the reality on the ground is an education disaster. From 2015 to 2025, during these ten years, Uttar Pradesh alone has received over Rs.8 lakh crore as education fund. Yet, its literacy rate remains at 67.68 per cent only, and its Gross Enrolment Ratio in higher education stands at just 28.1 per cent. The BJP-led Government conveniently diverts public attention with hate speech instead of fixing its broken system. The Union Government acts as if it is developing them, but in reality, it is keeping them uneducated, dependent and easy to manipulate for elections.

Meanwhile, Tamil Nadu, one of India's top-performing States in education, with an 82 per cent literacy rate and GER of 51.4 per cent, has been denied Rs.2,152 crore for covering essential expenses, such as teachers' salaries, school infrastructure and Right to Education reimbursements under Samagra Shiksha --Sorry, its pronunciation is not coming properly -- because it refuses to implement the flawed National Education Policy 2020. ... (Interruptions)... You learn Tamil; then I will learn Hindi. The message is clear that if a State prioritizes the real education over BJP's political agenda, it will be punished. It undermines Tamil Nadu's State autonomy and disregards the State's well-established education policies. The threelanguage formula of NEP 2020 faces strong resistance in Tamil Nadu, which applauds a two-language policy of Tamil and English. Rooted in opposition to Hindi imposition, our State policy has yielded successful education outcomes tailored to the unique needs of our State. Instead of forcing us to change and disturb an effective system, India needs schools, not slogans. This Union Government's investment in healthcare is also bitter. Despite massive funding pouring in, the State of Uttar Pradesh remains one of the worst-performing States in the healthcare sector, which suggests that the money has either been misused or looted or inefficiently managed.

While Tamil Nadu, with a fraction of the funding, delivers world-class healthcare, Uttar Pradesh continues to struggle, exposing BJP's corruption and misplaced priorities. In 2024-25, Uttar Pradesh was allotted Rs. 50,550 crores, almost Rs. 50,000 crores, under the National Health Mission and Ayushman Bharat whereas Tamil Nadu, a State which has continuously outperformed Uttar Pradesh, receives only Rs. 3,000 crores. The State of Uttar Pradesh got Rs. 50,500 crores and the progressive State of Tamil Nadu got Rs. 3,000 crores for the healthcare under the NHM funding, which is 1/16th share of what Uttar Pradesh gets! ...(*Interruptions*)...

DR. JOHN BRITTAS: That also is not released.

SHRI M. MOHAMED ABDULLA: Yes, that is also not released. As the hon. Member is saying, that amount is also not released. Despite the financial advantage, Uttar Pradesh's healthcare indicator remains abysmal with an Infant Mortality Rate of 38 per thousand births and Maternal Mortality Rate of 167 per one lakh births, while Tamil Nadu has an IMR of just 10 per thousand births and the MMR below 50 per one lakh births, making it one of the best performing States in healthcare. The real question is: Where is all this money going? ...(*Time-bell rings.*)... The real question is: Where is all this money going?

उपसभाध्यक्ष (डा. संगीता बलवन्त): अब आप कृपया समाप्त करें।

SHRI M. MOHAMED ABDULLA: It is not going to hospitals, not to medicines, not to doctors. Instead, it is going to...

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः माननीय श्री राघव चड्ढा जी।

SHRI RAGHAV CHADHA: Hon. Madam, let him finish.

उपसभाध्यक्ष (डा. संगीता बलवन्त): माननीय सदस्य, कृपया अपने भाषण में असंसदीय शब्दों का प्रयोग न करें, ये रिकॉर्ड में नहीं जाएंगे। ...(व्यवधान)... माननीय श्री राघव चड्ढा जी। ...(व्यवधान)... माननीय सदस्य, आपका समय समाप्त हुआ। आप अपने भाषण में कृपया असंसदीय शब्द का प्रयोग न करें, यह रिकॉर्ड में नहीं जाएगा। ...(व्यवधान)...

SHRI M. MOHAMED ABDULLA: Give me thirty seconds. I am concluding, Madam. ...(Interruptions)...

DR. JOHN BRITTAS: Let him conclude, Madam.

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः माननीय सदस्य, आपका समय समाप्त हुआ। श्री राघव चड्ढा जी। ...(व्यवधान)...

श्री राघव चड्ढाः मेडम, वे अभी खड़े हैं। ...(व्यवधान)...

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः माननीय श्री राघव चड्ढा जी, आपका माइक ऑन है। ...(व्यवधान)...माननीय सदस्य, आपका समय समाप्त हुआ।

SHRI RAGHAV CHADHA: Madam, hon. Member is asking for 30 seconds. ...(Interruptions)...

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः ठीक है। माननीय सदस्य, आधा मिनट।

SHRI M. MOHAMED ABDULLA: Improper National Education Policy, useless medical infrastructure, youth population without means to survive, rising prices of essential commodities and a shortfall in the value of Indian rupee against US dollar, this Union Government is continuously failing. Yes, there is no bigger disaster for the people of India than BJP Government ruling the country. Actually, they don't rule, they ruin. With these words, I conclude. Thank you, Madam.

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः माननीय श्री राघव चड्ढा जी, 10 मिनट।

SHRI RAGHAV CHADHA (Punjab): Thank you, Madam, Vice-Chairman. Tax to live, tax to die and tax everything in between. इस जीवन में दो ही चीज़ें निश्चित हैं। There are only two things that are certain. Death, यानी मृत्यु और दूसरा है, टैक्स।

" इस जहाँ से उस जहाँ तक, जहां भी जाओगे, हर मोड़ पर, हर जगह मुझे ही पाओगे, यानी टैक्स।"

मैडम, सपना था विश्व गुरु बनने का, बन गए हम टैक्स गुरु। इतना टैक्स, जो भारत की आबादी सरकार के खजाने में डालती है, उसके बदले सरकार जनता को देती क्या है, यह बहुत बड़ा सवाल है। कौन-सी ऐसी high-quality service है, जो free- of-cost जनता को दी जाती है? क्या हमें quality healthcare free- of-cost मिलता है, नहीं मिलता। क्या हमें world-class education मिलती है, नहीं मिलती। क्या हमें free world-class transportation मिलता है, नहीं मिलता। क्या हमें high- quality roads मिलती हैं? अगर वे अच्छी हैं, तो टोल टैक्स भरना पड़ता है। क्या 24 घंटे, सातों दिन बिजली आती है, नहीं आती, तो सरकार इतना सारा जो टैक्स इकट्ठा करती है, उसका वह करती क्या है? इसीलिए मैं कहना चाहता हूँ 'We, in India, pay taxes like in developed countries to get services like in sub-Saharan countries'. Madam, from the moment a child is born to the moment his family mourns his death, the Government is there at every step, not to help you, but to tax you.

आइए, अब हम एक रोमांचक यात्रा पर चलते हैं। माननीया वित्त मंत्री जी हर बार मेरे सवालों का जवाब देते हुए मुझ पर तंज कसती हैं और कहती हैं कि शायद यह चार्टर्ड अकाउंटेंट नहीं है, इनकी डिग्री असली नहीं है। वे तमाम तरीके की बातें मेरे बारे में कहती हैं। वे निजी हमले करती हैं। मैं उनका बहुत सम्मान करता हूँ, मेरे मन में उनके प्रति बहुत आदर है।

3.00 P.M.

वे मुझसे ओहदे में, हैसियत में, उम्र में और अनुभव में बहुत बड़ी हैं, लेकिन आज मैं इस सीए की डिग्री को किनारे रखकर सरल भाषा में आम आदमी की तरह इस देश के आम आदमी का दर्द आपके सामने रखना चाहता हूं कि कैसे हमारे जन्म से लेकर हमारी मृत्यु तक सरकार हमसे टैक्स पर टैक्स वसूलती है।

मैं आपके सामने जीवन के आठ चरण (stages of life) रखना चाहता हूं। The first stage of life is the birth stage. जब बच्चा पैदा होता है, तो उसकी आँखें खुलने से पहले ही उसे जो वैक्सीन लगती है, उस पर 5 परसेंट जीएसटी लगता है। जिस अस्पताल में बच्चा पैदा होता है, अगर उसके कमरे का किराया 5,000 रुपये से अधिक है, तो उस पर भी 5 परसेंट जीएसटी लगता है। बेबी केयर के आइटम्स पर 5 परसेंट जीएसटी लगता है और यदि माता-पिता बच्चे के जन्म पर मिठाई बांटते हैं, तो मिठाई पर 5 परसेंट और चॉकलेट पर 18 परसेंट से 28 परसेंट तक जीएसटी देना पड़ता है।

दूसरा चरण infancy and childhood का है। बचपन में जो बेबी फूड खरीदा जाता है, उस पर 12 परसेंट से 18 परसेंट जीएसटी लगता है। जो डायपर खरीदा जाता है, उस पर 12 परसेंट जीएसटी लगता है। बेबी स्ट्रोलर पर 5 परसेंट से 12 परसेंट जीएसटी लगता है और खिलौनों पर 12 परसेंट जीएसटी लगता है।

बच्चे का पहला हेयरकट (मुंडन) होता है, तो उस पर भी 18 परसेंट जीएसटी लिया जाता है। पहली बर्थडे पार्टी में फोटोग्राफी सर्विसेज़ पर 18 परसेंट जीएसटी लगता है। नामकरण या जन्मदिन की पार्टी के लिए कैटरिंग सेवा पर 18 परसेंट जीएसटी देना पड़ता है।

जब बच्चा स्कूल जाना शुरू करता है, तो स्कूल जाने पर यूनिफॉर्म, जूते, स्कूल बैग, लंच बॉक्स आदि पर जीएसटी लगता है। नोटबुक पर 12 परसेंट जीएसटी लगता है। स्टेशनरी आइटम्स पर 18 परसेंट जीएसटी लगता है। म्यूजिक क्लास, स्पोर्ट्स कोचिंग या अन्य एक्स्ट्रा करिकुलर एक्टिविटीज पर 18 परसेंट जीएसटी देना पड़ता है। प्राइवेट ट्यूशन ले, तो उस पर भी जीएसटी देना पड़ता है और बच्चा जो पहली साइकिल खरीदता है, उस पर भी 12 परसेंट जीएसटी वसूला जाता है।

जीवन की तीसरी अवस्था teenage की है। यह जीवन का सबसे बेफिक्री वाला समय होता है। इस दौरान young लड़का, लड़की अपना पहला स्मार्टफोन खरीदते हैं, उस पर जीएसटी लगता है, अगर वह महंगा और विदेशी हो, तो import duty भी लगती है। फोन रिचार्ज और ब्रॉडबैंड कनेक्शन पर जीएसटी लगता है। Netflix, Spotify, वीडियो गेम सब्सक्रिप्शन पर भी जीएसटी देना पड़ता है और दोस्तों के साथ मूवी देखने जाने पर टिकट पर जीएसटी और एंटरटेनमेंट टैक्स और अब तो पॉपकॉर्न पर भी जीएसटी लगने लगा है। तमाम तरह के salted-caramel popcorn पर भी जीएसटी लिया जाता है।

इस बीच जब आप 18 साल की उम्र में पहली बाइक या स्कूटर खरीदते हैं, तो उस बाइक और स्कूटर की कीमत पर जीएसटी लिया जाता है। व्हीकल इंश्योरेंस पर जीएसटी पर जीएसटी लिया जाता है और उसके बाद रजिस्ट्रेशन टैक्स और रोड टैक्स भी वसूला जाता है। The fourth stage of life is higher education. अगर कोई छात्र प्राइवेट कॉलेज में पढ़ता है, तो प्राइवेट कॉलेज की ट्यूशन फीस पर जीएसटी लगता है। हॉस्टल या पीजी के किराए पर जीएसटी लगता है। स्टूडेंट लोन की प्रोसेसिंग फीस पर जीएसटी लगता है। किताबों और लैपटॉप पर जीएसटी देना पड़ता है। यदि माता-पिता संपन्न हैं और बच्चे को विदेश पढ़ने भेजते हैं, तो foreign remittance पर tax collected at source लागू होता है।

पांचवां चरण career phase का है। जब वह अपना career शुरू करता है। इसे मैं 'golden age of direct taxes' कहूंगा। अब direct tax के जंजाल में व्यक्ति फंस जाता है। इस उम्र में पहली नौकरी लगते ही आमदनी अनुसार उसके slab rate के अनुसार से पहले TDS काट लिया जाता है, मानो जेब काटी जा रही हो और उसके बाद इनकम टैक्स भी वसूला जाता है। पहली सैलरी से माता-पिता या दोस्तों को बाहर ले जाने पर खाने के बिल पर भी जीएसटी देना पड़ता है, जैसे-जैसे सैलरी बढ़ती है, वैसे-वैसे स्लैब अनुसार इनकम टैक्स वसूला जाता है।

आज वर्क फ्रॉम होम का कल्चर है। इंटरनेट बिल, ब्रीफ़केस, लैपटॉप आदि की खरीद पर जीएसटी लगता है। यदि आप पैसा निवेश करें और उस निवेश करने पर कोई फाइनेंशियल इंस्ट्रूमेंट (शेयर, म्यूचुअल फंड) खरीदा जाए, तो सिक्योरिटी ट्रांजैक्शन टैक्स देना पड़ता है...(व्यवधान)...

उपसभाध्यक्ष (डा. संगीता बलवन्त): कृपया आपस में बात न करें।

श्री राघव चड्ढाः मैडम, मेरा बोलने का समय जा रहा है। यदि कोई फाइनेंशियल इंस्ट्रूमेंट (शेयर, म्यूचुअल फंड) खरीदा जाए, तो सिक्योरिटी ट्रांजैक्शन टैक्स, उसकी ब्रोकरेज पर जीएसटी और फाइनेंशियल एडवाइजरी फीस पर भी जीएसटी देना होता है। फाइनेंशियल इंस्ट्रूमेंट बेचने पर कैपिटल गेन टैक्स भी वसूला जाता है।

यहाँ तक कि हेल्थ इंश्योरेंस और लाइफ इंश्योरेंस प्रीमियम्स पर भी सरकार जीएसटी लेती है। इसीलिए, सरकार के मंत्री नितन गडकरी जी भी सरकार से यही गुजारिश कर रहे हैं कि कम से कम इंश्योरेंस प्रीमियम पर जीएसटी हटा दिया जाए। इसके बाद इंसान अपने जीवन की छठी अवस्था में आता है यानी कि मिडिल एज में आता है। इसमें उसकी आमदनी भी पीक पर होती है और उसका टैक्सेशन भी पीक पर होता है। अप्रेजल होता है, प्रमोशन होता है, बोनस मिलता है और हाई टैक्स स्लेब के चलते वह अपनी कमाई का अधिकांश हिस्सा इनकम टैक्स में सरकार को जमा कराता है। इस दौर में इंसान गाड़ी खरीदता है, घर बनाता है। जब गाड़ी खरीदता है, तो जीएसटी देता है, रोड टैक्स भरता है, व्हीकल इंश्योरेंस पर जीएसटी भरता है और जब गाड़ी लेकर शोरूम से निकलता है, तो पेट्रोल, डीजल पर VAT, cess और एक्साइज़ ड्यूटी के नाम पर पेसा भरता है। जब सड़क पर गाड़ी चलाता है, तो टोल टैक्स भरता है। फिर वह अपना घर खरीदता है, जमीन खरीदता है। जब जमीन खरीदता है, तो stamp duty fee सरकार को देता है। जब घर बनाने के लिए construction material खरीदता है, तो construction material पर चाहे वह सीमेंट हो, मार्बल हो, स्टील हो, उस पर जीएसटी देता है। उसके बाद किसी बिल्डर से, ठेकदार से, कॉन्ट्रेक्टर से construction services लेता है, तो उस construction सेवाओं पर भी जीएसटी सरकार आपसे वसूलती है और जब घर बन जाएं, तो annual property tax, house

tax के नाम पर आपसे पैसा लिया जाता है। जब आपको पैसे की आवश्यकता पड़े और आप यह घर बेच दे, तो capital gains पर भी सरकार आपसे उस मुनाफे पर tax वसूलती है। इस बीच शादी तो रह ही गई। फिर इंसान शादी करता है, तो banquet hall बुक करता है, उस banquet hall की बुंकिंग पर टैक्स भरता है। शामियाना, खाना, कैटरिंग सर्विसेज़ पर जीएसटी भरता है। वह jewellery खरीदता है, उस पर जीएसटी भरता है। कपड़ा, शेरवानी सिलवाता है, कुर्ता-पजामा और सूट पर जीएसटी भरता है। यहां तक कि wedding invitation से लेकर ब्राइडल मेकअप तक और honeymoon travel पर, हर चीज़ पर सरकार आपसे जीएसटी वसूलती है।

जीवन की सातवीं अवस्था retirement है। इस फेज़ में इंसान आरामदायक जीवन जीना चाहता है। जो जीवन में कमाया, उस कमाई के सहारे, उसके interest पर, पेंशन पर जिया जाए, लेकिन इस अवस्था में भी सरकार पेंशन और interest income पर भी टैक्स लेती है। जब बूढ़ा हो जाता है, तो दवा और इलाज की जरूरत पड़ती है, तो हेल्थ केयर बिल पर, दवाइयों पर आपसे जीएसटी लिया जाता है। Life insurance और health insurance पर तो जीएसटी लेती है और इस दौर पर जब वह अपनी वसीयत फैमिली विल लिखता है, उस फैमिली विल पर जो legal fee देता है, उस legal fee पर भी उसे जीएसटी देना पड़ता है और स्टैम्प ड्यूटी देनी पड़ती है।

जीवन की आठवीं अवस्था, यानी जीवन की समाप्ति, जब उसका स्वर्गवास हो जाता है, उसके जीवन का अंत हो जाता है। यहां भी सरकारें उसका साथ नहीं छोडती हैं। यहां पर भी सरकारें उस पर टैक्स लगाती हैं। जब कोई इंसान मरता है, तो उसके अंतिम संस्कार में देसी घी, चंदन वुड, नारियल, इत्र जैसा सामान इस्तेमाल होता है, उस पर भी जीएसटी लगता है और जब उसके मरने के उपरांत अखबार में obituary का इश्तिहार छपवाया जाता है, उस न्यूजपेपर में publication of obituary पर भी 5 परसेंट जीएसटी सरकार लेती है और मरने के बाद जब प्रॉपर्टी उसके बच्चों को या परिवार वालों को दी जाती है, उस mutation पर भी सरकार आपसे duty cess लेती है। यह lifecycle of taxation model है। मैडम, सबसे जरूरी बात यह है कि इतना टैक्स देने के बाद सरकारें हमें देती क्या हैं? मैं जानता हूं कि टैक्स सरकार के लिए जरूरी है। इस सरकार के लिए नहीं, बल्कि इस देश में जितनी सरकारें रहीं, सबने टैक्स लगाकर जनता से पैसा लिया। टैक्सेज़ वास्तव में जरूरी हैं, लेकिन सवाल यह है कि क्या ये टैक्सेज़ हमारी इकोनॉमी को बढा रहे हैं या हमारी इकोनॉमी को खा रहे हैं। क्या इससे हमारी जिंदगी बेहतर हो रही है या हमारी जिंदगी बदत्तर हो रही है। इतने टैक्स लगाने की वजह से आज हमारी आमदनी घट रही है। इस वजह से खपत गिर रही है, consumption गिर रही है, डिमांड नहीं बढ रही है और प्रोडक्शन गिर रही है, इस वजह से पूरी इकोनॉमिक साइकिल, जो हमारा इकोनॉमी का चक्का है, वह धीमा हो गया है।

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः कृपया समाप्त कीजिए।

श्री राघव चड्ढा: मैडम, बस समाप्त कर रहा हूं। मेरी पार्टी के टाइम से आप ले लीजिएगा। मैडम, इस देश में 80 करोड़ जनता पांच किलो फ्री राशन के सहारे जी रही है। आपको जानकर अचम्भा होगा कि इस 80 करोड़ जनता से भी यह सारा जीएसटी लिया जाता है। दिन-प्रतिदिन लिया जाता है, जो आज मैंने पढ़कर सुनाया है। सिर्फ अमीर ही नहीं, बल्कि गरीब से गरीब आदमी भी जीएसटी

देता है। अंत में, मैं बस इतना ही कहना चाहता हूं कि क्योंकि इतना टैक्स लगा-लगाकर सरकारें जनता का खून चूसती हैं, उस वजह से आज FMCG की सेल्स घट रही हैं, FMCG के स्टॉक गिर रहे हैं। ...(समय की घंटी)...

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः कृपया समाप्त करें।

श्री राघव चड्ढाः इनकी consumption down हो रही है। नई गाड़ियों की सेल्स shrink कर रही हैं। तमाम तरीके की जितनी भी new purchases होती हैं, उसमें मंदी देखी जा रही है। सरकार को जीएसटी कम करना चाहिए...

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः कृपया समाप्त करें।

श्री राघव चड्ढाः जीएसटी कम करेंगे, तो जनता की जेब में पैसा आएगा। ...(समय की घंटी)... पैसा आएगा, तो मांग बढ़ेगी, खपत बढ़ेगी और इकोनॉमी का चक्का चलेगा। आपका बहुत-बहुत शुक्रिया।

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः श्री येर्रम वेंकट सुब्बा रेड्डी जी। आपके पास पांच मिनट का समय है।

SHRI YERRAM VENKATA SUBBA REDDY (Andhra Pradesh): Thank you, Madam, for giving me the opportunity to speak on the Appropriation Bill and the Finance Bill moved by the hon. Finance Minister. We have got statistics from the National Statistical Office on 1st March which indicated Q 3 GDP at 6.2 per cent, way behind 9.5 per cent registered in Q 3 of 2023-24 and RBI's anticipation of 6.8 per cent, compared to 5.6 per cent in Q 2. This is going to impact the overall GDP for 2024-25.

Madam, tax reforms is a very good move. The Finance Bill, 2025 proposes significant changes to income tax rates and slabs under Section 115BAC, aimed at incentivizing taxpayers to adopt new tax regime. I welcome the revised tax slabs introduced in the Finance Bill, 2025, as a progressive step towards reducing the tax burden on our citizens. By making income up to Rs. 12 lakh tax free, we are not only providing relief to the middle class, but also incentivizing economic growth. By reducing tax burden, especially for lower and middle income groups, the Government increases disposable income. This can lead to higher consumer spending, which might boost economic activity, but could also contribute to inflation if demand outpaces supply. Hence, it is essential to monitor inflation closely along with necessary supply side reforms.

Madam, there are lakhs of income tax cases pending before the courts and they need to be resolved as soon as possible. $^{\pounds}$

Madam, the hon. Finance Minister listened patiently when Members from TDP in the other House spoke at length on concocted liquor scam in Andhra Pradesh, which is fabricated and unfounded. [£] I ask this from the hon. Finance Minister. Since Income Tax comes under her, I ask: What action has been taken so far by your Government?

Madam, we have already mentioned many times about Polavaram project in this august House. It is a national project whose foundation was laid by the visionary leader, Dr. Y.S. Rajasekhara Reddy *garu*. It was designed to irrigate 7.5 lakh acres and stabilize 23.5 lakh acres of drought-prone land. However, the proposed reduction in dam height from 45.72 metres to 41.15 metres, which looks like a ten per cent decrease, actually results in 45 per cent loss in storage capacity, bringing it down from a capacity of 194 TMC to 115 TMC. This drastic reduction significantly undermines the project's intended impact and needs of Andhra Pradesh.

Madam, funding shortfall is another pressing issue. The estimated project cost has been pegged at Rs. 30,436.95 crore. Yet, the Union Budget for 2025-26 allocates only Rs. 5,936 crore, which is inadequate. The Technical Advisory Committee of the Ministry of Jal Shakti had accepted the Revised Cost Estimates of the Polavaram Irrigation Project, amounting to Rs. 55,548.87 crore at 2017-18 price level on February 11, 2019. Why was the total cost dropped from Rs. 55,000 crore to Rs. 30,000 crore is something that needs to be answered.

Madam, another important issue is tax exemption for projects under the Andhra Pradesh Reorganisation Act. Despite multiple appeals, the Union Government has not granted Special Category Status, citing concerns over setting a precedent for other States like Odisha and Bihar. Not only the Union Government but also TDP is silent on it, in spite of being crucial coalition partner in the NDA Government. Given the Government's refusal to grant Special Category Status, at the very least, our YSRC Party demands that all projects under the Andhra Pradesh Reorganisation Act should be made tax-exempt. ... (*Time-bell rings.*)...

उपसभाध्यक्ष (डा. संगीता बलवन्त): कृपया समाप्त कीजिए।

SHRI YERRAM VENKATA SUBBA REDDY: This would lower construction costs, accelerate project completion and help Andhra Pradesh recover economically. Then, I

[£] Expunded as ordered by the Chair.

come to the future of Vizag Steel Plant. You are saying that you have given Rs. 11,440 crore to Vizag Steel Plant for its revival. But in the Budget, you have given only Rs.3,295 crores out of Rs.11,440 crores! What would the Vizag Steel Plant do with this? Secondly, does this amount also include salaries, PFs of employees which are pending for a long time? I request the hon. Finance Minister to explain this and also enlighten us if there is any consideration regarding allocation of captive iron ore mines to reduce input costs and alleviate the financial condition of Vizag Steel Plant. I would like to once again remind the august House on the necessary steps to save our Vizag Steel Plant.

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः कृपया समाप्त करें।

SHRI YERRAM VENKATA SUBBA REDDY: To secure Visakhapatnam Steel Plant's future, the Government should allocate captive iron ore mines to reduce input cost; merge RINL's sales with SAIL to enhance market competitiveness and convert RINL's existing debt into equity. ...(*Time-bell rings.*)... Due to time constraints, I am only raising these issues with a request to the hon. Finance Minister to look into them seriously and do the needful in the State of Andhra Pradesh. [£]Thank you, Madam.

THE VICE-CHAIRPERSON (DR. SANGEETA BALWANT): Now, Dr. Sasmit Patra, ten minutes.

DR. SASMIT PATRA (Odisha): Hon. Vice-Chairperson, Madam, I rise, on behalf of our Leader, Shri Naveen Patnaik and the Biju Janata Dal, to scrutinize two of the most consequential pieces of legislation in our fiscal calendar, the Finance Bill, 2025 and the Appropriation (No. 3) Bill, 2025. These are not mere financial documents, they are blueprints that define the economic, social and developmental trajectory of our nation. They shape governance, determine the contours of our federal structure, and most importantly, impact the aspirations of our people and our States. As we debate the Finance Bill and the Appropriation Bill, I rise to bring forth the genuine, longpending, and deeply justified demands of my State, Odisha, which has been consistently overlooked despite their significance to the State's economic, social, and infrastructural growth.

First and foremost, I demand that Odisha be granted Special Category Status. For decades, Odisha has suffered from frequent natural calamities, cyclones, floods

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[£] Expunged as ordered by the Chair.

and droughts, crippling economic progress and placing an unbearable burden on our limited resources. Despite demonstrating fiscal prudence and maintaining a revenue surplus, Odisha has been denied its rightful recognition as a Special Category State. This status would ensure higher Central assistance, tax concessions, and greater financial flexibility to address the unique developmental challenges that Odisha faces. The people of Odisha demand that this unfulfilled promise be met with immediate action. Further, rising prices and inflation have disproportionately burdened the common man. The prices of essential commodities, food, fuel, and daily necessities, have skyrocketed, pushing lakhs of families into economic distress. The Government must take urgent steps to curb inflation through fiscal intervention, including GST rationalization on essential goods and stronger price stabilization mechanisms. The crisis of high unemployment and rising joblessness further accentuates the economic strain.

The coal royalty and the green tax reforms are another expressing concern. Odisha contributes significantly to the nation's coal production, yet districts like Sundargarh, Angul and others receive minimal revenue in return. The Centre must consider increasing coal royalty rates and ensure a green tax is imposed on mining companies to compensate for environmental degradation and provide funds for local area development. The current cess and royalty structures must be revised in Odisha's favour, ensuring that the wealth extracted from Odisha contributes to its own progress. These have been long-standing demands of our leader, Shri Naveen Patnaik, when he was the Chief Minister and even now as the President of the Biju Janata Dal.

The State's infrastructure, particularly in road and rail connectivity, requires urgent attention. Several national highway and coastal highway projects remain incomplete or underfunded, severely affecting trade, tourism, and connectivity. The Centre must allocate sufficient funds for the completion of all pending national highway projects and fast-track the coastal highway, which is crucial for Odisha's maritime progress. The glaring healthcare disparity in Odisha is evident in the lack of AllMS facilities beyond Bhubaneswar. AllMS hospitals must be immediately established in Sambalpur, Koraput and Balasore to cater to underserved regions. The need for tertiary healthcare in these areas is immense, and budgetary allocations must reflect this necessity. The upliftment of Odisha's tribal communities must be prioritized. The GST imposed on Kendu Leaf, a primary source of livelihood for tribal families, must be immediately withdrawn to ensure their economic security. Railway connectivity in Odisha remains sub-par below the State's immense contribution to railway revenues. The Centre must allocate sufficient funds for railway line expansion

and modernization in Odisha to cater to increasing passenger and freight traffic. Banking, mobile connectivity and digital connectivity, especially in rural and tribal areas, continues to be a major problem. The digital divide must be addressed with urgent allocations for broadband expansion, mobile connectivity, etc.

Vice-Chairperson Madam, now, I come to the national perspective. I come to the federal aspect of the Finance Bill and the Appropriation Bill. My simple question is: Where is the promise of fiscal devolution? The Finance Bill, 2025 must be scrutinized through the lens of equity. The devolution formula remains skewed against progressive States that have successfully controlled population growth and enhanced their tax collections. Instead of incentivizing fiscal discipline, this approach penalizes high-performing States. The principle of 'One Nation, One Tax' must not translate into 'One Nation, Unequal Growth.' Consider the allocation of Central funds for Flagship schemes. States are required to contribute a significant portion of their funds for Centrally Sponsored Schemes, yet have very little say in policy formulation. The Union Government decides the framework, the guidelines and priorities, often disregarding the specific needs of individual States.

The GST regime was envisioned as a grand bargain between the Center and the States, but bargain has increasingly tilted in favour of the Center. Cesses and surcharges, which are not part of the divisible pool, have been disproportionately increased, denying States their rightful share of revenue. Is the Centre treating States as equal partners in India's journey or merely as administrative units? The people of this country do not merely want allocation numbers. They want to See real change on the ground. They want a Budget that rewards fiscal responsibility among States, yet one that should not penalize them. A taxation system that empowers States, not one that erodes their autonomy. A cooperative federalism model where States are true partners, not mere recipients of dictated policies.

I have a few actionable recommendations for strengthening the Fiscal Federalism. One, reduce Cesses and Surcharges. Bring all revenue collections under the divisible pool so that States receive their rightful share. Two, revisit the Finance Commission criteria—presently, the Finance Commission is going through the process—and ensure that progressive States are not penalized for better governance and lower population growth. Three, Strengthen Direct Transfers to States by reducing bureaucratic interference in fund allocation and allow States more discretion over Central funds. Four, enhance State autonomy in Centrally Sponsored Schemes by allowing States greater flexibility in designing and implementing Centrally-funded programmes. Five, increase Disaster Relief Fund for States; ensure timely and adequate disbursement of NDRF funds, especially for disaster-prone states like

Odisha. And, six, implement a transparent fiscal monitoring system; ensure real-time monitoring on fund flows to States to prevent delays and bottlenecks.

Madam, I have got another two minutes and I come towards my conclusion. A nation as vast and diverse as India cannot be governed through a one-size-fits-all economic model. Federalism is not just a constitutional principle—it is a bedrock of our governance, the guarantee of our unity in diversity and the true test of our democracy. And yet, year-after-year, our financial architecture remains increasingly centralized, with States left to struggle for their rightful dues, for fiscal autonomy, and for the resources they need to serve the people. The Finance Bill and Appropriation Bill are not mere legislative formalities, they define the financial sovereignty of our States, the extent of their agency and the depth of our cooperative federalism. Today, the stark reality is that States generate the bulk of India's economic activity, yet they remain dependent on the Union for their rightful share of revenues. Whether it is the shrinking devolution of taxes, the discretionary nature of grants or the increasing burden of Centrally-sponsored schemes with rigid conditions, the balance of fiscal power tilts disproportionately towards the Centre. This is neither sustainable nor just. If India is to realize its economic potential, its State must be financially empowered, not weakened. The Budget must not be Seen as an account of expenditures, it should be Seen as a test of our commitment to genuine fiscal federalism. Let it not be said that the Government centralizes power, but decentralizes responsibility. Let it not be written in history that we spoke for cooperative federalism, but did not get it. Instead, let this House send a resounding message that India's progress depends on empowering its States. The spirit of federalism is non-negotiable and the economic justice begins with fiscal justice.

With these words, I urge upon the Government to ensure fair devolution, to uphold the rights of the States and to truly honour the federal spirit of our Constitution because only when our States are financially strong, -- States like Odisha have been contributing so much to the Central exchequer -- when such States are taken care of, given their rightful dues, only then our nation will be truly strong. Thank you, Madam.

THE VICE-CHAIRPERSON (DR. SANGEETA BALWANT): Shri Sukhendu Sekhar Ray; nine minutes.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Madam, while deliberating on the discussion, my first point would be that I was alarmed to See the Indus Valley Annual Report-2025 released by Blume Ventures, which has highlighted alarming situation

prevailing in our financial sector. First of all, it says, "India remains the world's fastest-growing major economy, now ranked number four in market cap at 4.5 trillion dollar. Yet, on a per-capita level, India ranks 149th— continuing to highlight the economic paradox India lives in." That is the most alarming and crucial issue because the economic inequality has reached an all-time high. Ninety per cent of the Indians do not have the kind of income to be able to spend anything on discretionary goods; the report says that. It also says that behind India's low 3.2 per cent unemployment hides a deeper story: only 22 per cent have regular salaries, with just 9 per cent holding formal contracts. The majority (58 per cent) are self-employed, a third of which are unpaid family workers. Our demographic dividend faces a formalization challenge unlike Russia or China. The vast army of unemployed youth in our country has posed a serious threat not only to economic stability, but the social order or disorder. My next point would be that we have experienced over the years that corporates are getting concessions one after another for the benefit of our country. But, unfortunately, what we have Seen is, after the corporate-tax was reduced from 30 per cent to 22 per cent, the public exchequer had to suffer Rs.1 lakh crore of revenue loss in 2020-21 alone, even though, the private investment is declining fast as it decreased from 21 per cent in 2022-23 to 13 per cent in 2023-24. It further dropped by 1.4 per cent in the December quarter of 2024-25. While public investments by the Central Government and the State Governments grew by 11.8 per cent and 34.6 per cent, respectively, then why should corporates be given such concessions in a routine manner? Let the present rate of 22 per cent of corporate-tax be enhanced to 30 per cent to keep balance in revenue generation between the Governments, both at the Centre and the States and the corporates. With regard to income-tax disparity, as it appears again from the Indus Valley Report by Blume Ventures, 'India is deepening rather than widening'.

While tax filers/return filers, grew to 75 million, actual taxpayers fell to 28 million. It is just 2 per cent of population of our country versus 10 per cent in China and 43 per cent in US. In our country, only 2 per cent pay taxes. Those few taxpayers now shoulder a three-time higher burden than a decade ago, showing concentration, not expansion, of economic power. This is another cause of concern for our economic and social tension. My time is limited. I will not say much on this because my predecessor has already spoken. The hon. Finance Minister disclosed in Lok Sabha that the Government has written off bad loans, Non-Performing Assets, a staggering Rs.16.35 lakh crores worth over the past decade. The data revealed that the bulk of these write-offs pertained to large industries and services, which alone accounted for about Rs.9.26 lakh crore, last year of the total NPA, written off during

this period. Now, the Government says, 'No, no, although we have written off, the recovery process is going on through the Debt Recovery Company/National Company Law Tribunal, etc'. Now, the hon. Finance Minister also pointed out that the Reserve Bank does not maintain a company-wise list of written-off loans and the disclosure of borrower specific information is restricted under Section 45E of the RBI Act, 1934. So, it was an Act passed during Colonial Rule. What prevents the Government from repealing Section 45E of the RBI Act? The Government has repealed so many colonial, archaic Acts, maybe more than 1,000 or 2,000. I don't remember. But, I think that this Section should be repealed to create a transparency in all the links because public money is involved. We have Seen how many, in which way the fraudsters are eating up the public money, particularly, of the nationalized banks, not to speak of the other scheduled banks. Now, what is happening in the recovery proceedings, particularly, after the introduction of the Insolvency and Bankruptcy Code in 2016? Addressing a Rozgar Mela, in June, 2020, hon. Prime Minister stated that 99 per cent of deposits of the public in banks have become safe. He added that the wealth of those who looted banks will be attached. This is another Report. Now, according to the Report by Credit Rating Agency, CareEdge, the overall recovery rate has fallen in the past few years, the cumulative recovery rate has been on a downtrend decreasing from 43 per cent in quarter one of financial year 2020 to 32.9 per cent in guarter four of financial year 2022 and 32 per cent in guarter one of financial year, 2024. The recovery rates present a different picture. Sir, 12 initial big ticket accounts have been announced by the RBI -- at that time, Section 43E was not there; hence was disclosed. Then, for the cases ending in resolution, the recovery rate, on an average, falls from 31.9 per cent to 24.4 per cent! Haircuts in CIRP under IBC is so high that it goes from 36 per cent to 91 per cent! And, the RBI disclosed the names of a few companies in 2016. Sir, Section 45E of the Act was also there at that time, even then, I am referring to some companies -- DHFL, Videocon Industries, Seeba Industries, JSW, etc. Sir, the rate of haircut is from 36 per cent to 91 per cent! And, particularly, the public sector banks have lost huge amount of money due to such haircuts. My submission to the hon. Finance Minister would be to revisit the Insolvency and Bankruptcy Code. And, possibly, a time has come that it should be replaced with some other robust mechanism to stop all this loot which is going on, sometimes in the name of legal authority, legal institution, and sometimes otherwise.

SHRI A.D. SINGH (Bihar): Madam Vice-Chairperson, India is facing the challenge of falling into a middle income trap which refers to the stagnation that many countries

experience when trying to transition from middle income to high income status. According to the World Bank 2024 Report, India's economic growth is slow significantly and, at the current pace, it may take up to 75 years for the country to reach just one quarter of the per capita income of the U.S. Several structural and external factors make this transition difficult for India. Middle income trap means top 20 per cent live in luxury, below 80 per cent live in poverty, malnutrition, poor health, poor education, high crime etc.

At present, India is having a per capita income of USD 2,500; whereas America's per capita is USD 81,600. To become a high income country, we need USD 14,000. To overcome these challenges, India needs to shift from traditional investment-focused policy towards fostering innovation. The World Bank highlights the importance of a '3-l' approach, combining investment infusion of global technologies and innovation to enable sustainable economic growth. India must focus on research and development, promote StartUps and encourage tech-driven industry. The task ahead is complex given global uncertainty and domestic economic hurdles. However, with policy shifts to those high-value sectors and enhanced innovation, India has the potential to accelerate its progress beyond the middle income threshold.

मैडम, मुझे एक चीज़ समझ में नहीं आती है कि Census के आंकड़े नहीं रहने के बावजूद assumption पर सारी policies बन रही हैं। अगर Census टाइम पर होता, तो हमें पता चलता कि health sector में हमारी क्या position है। माननीय हेल्थ मिनिस्टर बोलते हैं कि we have a very robust health infrastructure, which I do not agree with. I am sure most of my colleagues, who have interaction with the health sector, will agree with the same. हमें Census में यह डेटा मिल जाता कि कितने लोगों की मृत्यु हुई है, हेल्थ सेक्टर में क्या त्रुटियाँ हैं। इसी तरह, हमें एजुकेशन का भी डेटा मिलता। अब हम यह जानना चाहते हैं कि हम स्वस्थ भारत या पढा-लिखा भारत के लिए क्या करना चाह रहे हैं? ...(व्यवधान)...

Many of the South-East Asian countries got independence around the same time when India got independence. However, the South-East Asian countries invested a lot of money in health and education of the masses, whereas in India, not much expenditure was incurred on education and health. In education, the expenditure never exceeded 3.8 per cent of the GDP, whereas some South-East Asian countries are spending 10 per cent of the GDP on education. In the health sector, we never crossed the expenditure 1.3 per cent of the GDP. We should have spent 3 per cent. आज के दिन न भारत स्वस्थ है, न भारत पढ़ा-लिखा है। एक तरफ हम बोलते हैं कि we have the largest demographic dividend, but we do not even have semi-skilled workers. हम inclusive growth के बारे में तो सोचते ही नहीं हैं।

The growth model should take everybody along. There should not be any disparity. However, in India, the disparity is rising. There are two sectors. One is the organised sector and the other is the unorganised sector, which employs 6 per cent and 94 per cent of the workforce, respectively. There is nobody to take care of the 94 per cent of the workforce. The Government, public sector, as well as the industry, all are focussing on the organised sector, which contributes 6 per cent of the workforce. Unless and until we uplift this 94 per cent workforce, manufacturing demands are not going to rise. मुझे लगता है कि जो economic policy बनती है, उसको बॉम्बे क्लब influence करता है and who makes these policies? Major industries, Bombay group, IAS babus, unfriendly influencers in the media, they determine the economic policies as per the...(Interruptions)... This is the truth. The economic policy is not to benefit you and me. It is to benefit the Bombay Club. .. (Interruptions).. It is very simple. Let me tell you, it was the same during the UPA time and it is the same in their time. I am not saying that the UPA time was very good and this time it is bad. ... (Interruptions).. Let him listen. How does it matter? Fact is a fact. Unlike the West, which has now all but turned its back on globalization, India stands to benefit from welcoming both trade and investment flows. The high GDP growth that the country witnessed during the mid 2000 was facilitated by higher exports and FDI. The Government would do well to move forward on this. We have to review our economic relations with China by facilitating investment by Chinese firms with domestic partners.

Coming to GST, the 55th GST Council has now recommended a retrospective tax amendment to nullify a recent Supreme Court judgement that would have resulted in granting input tax credit to warehouses and infrastructure projects. The proposed retrospective amendment is from July 1, 2017. What is retrograde is the message being sent to the business world. We will first deny you relief, and if you still fight us for several years and up to the Supreme Court and succeed, we will simply reduce the judgement to a nullity by a retrospective amendment. If we win in court, it is fine; if we lose, we will still win by a retrospective amendment.

The GST Department may succeed in recovering a few additional crores of GST by the amendment. But the collateral damage to India's reputation as an investment destination is staggering. Apart from disrespecting your own Supreme Court, the message conveyed is the absence of the rule of law. More than 70 per cent countries in the world having GST are having only two taxation slabs. We are having five slabs. High GST is imposed on items of daily use by common man. Besides, there are incidents of fake entities who have fraudulently withdrawn crores of rupees. GST is being paid by the people who earn daily wages as well as by the billionaires. (*Time-bell rings.*)

उपसभाध्यक्ष (डा. संगीता बलवन्त)ः कृपया समाप्त करें।

श्री ए. डी. सिंह: अभी सरकार ने income tax में बहुत relief दिया है, लेकिन आम आदमी को relief देने के लिए आपको जीएसटी काफी कम करना पड़ेगा। यहां स्लेब इतना ज़्यादा है कि basically, a very small section has got the benefit of tax. Be it a billionaire or a worker, both pay the same GST when they buy anything. So, the GST has to be rationalized. For that, I will urge the hon. Finance Minister to have a deeper look in this matter. Thank you.

THE VICE-CHAIRPERSON (DR. SANGEETA BALWANT): Dr. John Brittas. You have seven minutes.

DR. JOHN BRITTAS (Kerala): Thank you very much, Madam, for having given me the opportunity. I will put this preamble "Longs for criticism and also believes criticism is the soul of democracy." Vaiko ji, you know, who said it? None other than the Prime Minister to the podcaster Lex Fridman. But nowadays they never criticise him. So, it is the responsibility of the Opposition to make it very clear what is actually happening in this country. My friend, Shri A.D. Singh, was saying that the financial policy of this country is being made by the Bombay Club. I do not know whether it is Bombay Club or Nagpur Club or Gujarat Club. But, I will tell you one thing. This is heavily loaded against Kerala and South India. Already, South has become a colony of the North India. Now, with the fiscal measures being adopted by the hon. Finance Minister, I never expected the hon. Finance Minister who is from Tamil Nadu, who has leanings in Karnataka and Andhra Pradesh, would be part of this game of discrimination. Madam, let me tell you, despite having 18 per cent of population, we almost contribute 35 per cent to the GDP. What do we get back?

Sir, the 15th Finance Commission gave 41 per cent as the actual devolution. But the effective devolution to the States is hardly 30 per cent. Madam, do you know why? It is because of surcharge and other duties, cess and surcharges. In 2019-20, the total cess and surcharge was Rs. 2.5 lakh crore. It went up to Rs. 7 lakh crore. Now it is hovering around Rs. 5 lakh crore.

Madam, the revenue devolution to South in 2023-24 was 15.7 per cent, that is, Rs. 1.62 lakh crore. To Uttar Pradesh alone, it is Rs. 1.83 lakh crore, that is, 18 per cent. The new dictum that is being practiced in this country is 'perform and perish.' The other day, Naddaji was saying that 'Kerala will not be given All India Institute of Medical Sciences because you have progressed.' Whoever has progressed, you will

not consider. Where is this policy treading this country? It should be shameful for me to speak about this.

Madam, everywhere, there is talk of 'one nation, one language, one tax.' Now something happened in Mumbai, Priyankaji. Now 'One nation, one comedian' will also come. That is going to happen in this country. Everything is 'one nation!' It is not 'cooperative federalism.' It is 'coercive federalism' or 'crony federalism' that is happening. I will tell you the real issue. I know the Finance Minister will agree with me. There was scrapping of the Planning Commission, and it was given to the Finance Ministry. It shows the discriminative and discretionary way in which the funds were allocated to the States.

Madam, till 2011, as per 1971 Census, we used to get 3.875 per cent. Now it has plummeted to 1.925 per cent. That means, the share of Kerala has gone half. Why? It is because the matrix of the 2011 Census was used. Because we controlled the population, Kerala was punished. Everywhere there is punishment. ...(Interruptions)... Yes, Tamil Nadu also. Vaikoji, I will go with you. But your colleague, Nirmala Sitaramanji, is not supporting Tamil Nadu either.

[THE VICE-CHAIRPERSON (SHRIMATI SANGEETA YADAV) in the Chair.]

I will tell you, Madam, about Centrally-sponsored scheme. It is a sham. It is a sham, I will tell you. You want to usurp into Concurrent subjects and the State Lists through these Centrally-sponsored schemes. I can tell you that in 2014-15, it was Rs. 1.95 lakh crore. That was the Centrally-sponsored Schemes' allocation. Now it is almost Rs. 5 lakh crore, and, for that, we will have to put in 40-50 per cent and we will have to brand their Schemes as though it is their own. That is the tamasha. I can give you one example. You know Kerala need not take lessons in Primary Health Centres. Renukaji, you will admit that. We have shown the world how the 'Health' has to be taken up. Now you know what? They want to rename all the Primary Health Centres as Ayushman Arogya Mandirs. What is this Ayushman Arogya Mandir business? We painted it. We renamed it. We spent Rs. 16 crore for that. Now an amount of almost Rs. 637 crore is pending. It has not been dispersed to Kerala. All these are the Centrally-sponsored Schemes. Now look at Samagra Siksha Abhiyan. Just because, we did not implement PM SHRI, Rs. 849 crore is pending. You won't give us. The Opposition-led Governments are being disturbed. I would say, there is a clever ploy to disrupt the administration of the Opposition-led State Governments.

Madam, somebody was talking about the tariff war. We have Seen what is going to happen. There is a proposal to abolish the equalization levy on online

advertisements to help the US-based tech companies. Already they are kneeling. Already they are caving into, to help Google and other companies. So what is to expect from this Government? We are afraid of it. Can they withstand the pressure of Trump? I don't think so because even in this Finance Bill, they have actually done something to help them from, I would say, motor vehicles, alcohol to everything and there is this online equalization levy also.

Now, Madam, 71 projects were under VGF, Viability Gap Funding. Of that, only Vizhinjam decided that whatever they pitched in, we will have to give back, that too with a profit share. Madam, is this cooperative federalism? Can it be called cooperative federalism? This is not even competitive federalism. This is the way this country is being run. I have serious objections and I would say that now, there are so many arrears in respect of the Kerala Government and other southern States. I would not talk about the imposition of Hindi as my friend here has already spoken about it, but I can tell you one thing.

उपसभाध्यक्ष (श्रीमती संगीता यादव)ः माननीय सदस्य, कृपया अपना भाषण कंक्लूड कीजिए।

DR. JOHN BRITTAS: If they want this country to flourish, they should give flexibility, they should uphold the principles of federalism, they should make sure that all State Governments function and all their legitimate needs are met by the Central Government.

SHRI PRAFUL PATEL (Maharashtra): Madam Vice-Chairman, I compliment the hon. Finance Minister. For eight years she has steered the Indian economy, in the right direction. There have been so many challenges. There have been wars in the world; there has been the Covid pandemic; there have been so many global uncertainties and geo-politics. In spite of all that, India's economy is one of the fastest growing amongst the large economies of the world, and the leap from being the fifth largest to the third largest economy is only a short distance away.

Madam, I have been in Government. While we have done many things in the past, we must also reflect that the slogan earlier used to be 'गरीब हटाओं', 'रोटी, कपड़ा और मकाना' Now, while we do look after our poor and the under-privileged, we also talk of an aspirational India, *Viksit Bharat*, by 2047. I think that should be the theme on which we can meet the aspirations of our large number of people, especially since we are one of the youngest nation, population-wise, in terms of demography, in the world. Many big countries and economies have aging populations and they have

something to worry. India, because of its demography, though we have had a difficult past, will certainly have a very bright future.

Madam, as a layman I would ask, if anyone of us were to build a small house, is it easy to get a beldar, a mason? Is it easy to get a plumber or an electrician? And you pay quite a lot. I am not talking of Delhi and Mumbai. Even in small places and villages, you do not get them. The reason is, there are not that many people available because of shortage and people are charging very high rates for these specialised jobs. I would say that skill development has paid off. People should understand that unemployment and getting a job in a factory versus self-employment is also a very big area where this Government has succeeded by skilling millions and millions of young people, both boys and girls, so that they are able to stand on their own feet. There was a time when a big joke was going on कि पकौडा बेचकर भी कोई अपना जीवन गुज़ार सकता है, लेकिन उस एक महावरे का भी लोगों ने अलग अर्थ निकाला। But, if you actually See today, you will not find people. अगर आप गाँव में घास काटने के लिए, मजदूरी के लिए किसी महिला या अन्य किसी को बुलाने की कोशिश करेंगे, तो वे 500, 600, 700, 800 रुपये के बिना नहीं मिलते हैं। ...(व्यवधान)... दिग्विजय जी, आप छोड दीजिए। मैं भी छोटे गाँव से आता हं, इसलिए आप वह मत बोलिए। ...(व्यवधान)... Why I am raising this issue is that when we talk of a Viksit Bharat, a developed Bharat, we also have to look at unemployment. Especially, unemployment is a big theme which continues in all our discourses. Yes, people want a factory job, a blue or white collar job and that is why all of them are not able to get a job they want. That is a different thing. But now, skilling has paid off. Look at the Gulf. My friend, Dr. John Brittas has just left. He should be proud that his State has got the maximum number of people, educated, unskilled and skilled, both, working in the Gulf.

The entire economies of Kuwait, Bahrain, UAE, Saudi Arabia and Qatar and so on are all dependent on the people who are going from Kerala and also from other parts, including your State, Tamil Nadu. They are going there, finding a job and are sending more than ...(Interruptions)... Yes; so, you should be proud of ...(Interruptions)... Maybe, you and LDF were unable to provide them jobs. Just relax. Be patient and be willing to listen. I am not criticising you. I was only saying... ...(Interruptions)... My time is much more. Jairamji, we have discussed that you will not say anything. Anyway, my point is that when the economy is progressing, these are all visible changes and signs which you will See. Today you go to a village. I am bringing it down to the lowest common denominator, आप इस देश के किसी भी गांव में चले जाइए और यह बताइए कि आज से 25 साल पहले उस गांव में कितनी गाड़ियां थीं, कितनी मोटरसाइकल्स थीं और कितने पक्के घर थे? आज हमारे देश का कोई भी गांव, कोई भी राज्य या कोई भी सूबा या यदि हम किसी को पिछड़ा हुआ सूबा कहने की कोशिश करते हैं - मैं किसी सूब

को पिछड़ा हुआ नहीं मानता हूं - वहां पर भी आपको लोगों के पक्के घर प्रधानमंत्री आवास योजना और अन्य माध्यमों से देखने को मिलेंगे। एक गांव में 50 गाड़ियां, 100 गाड़ियां, 500 गाड़ियां हैं और हर घर में कम से कम एक टू व्हीलर है और एक से ज्यादा भी हो सकता है। क्या आपको ये सारी चीज़ें दिख रही हैं या नहीं दिख रही हैं? आपको लोगों के घरों में टेलिविजन, फ्रिज आदि चीज़ें देखने को मिलेंगी। इसी तरह से एक टाइम पर एयर कंडीशनर को लग्जरी माना जाता था, लेकिन आज यह कई लोगों में घरों में दिखाई देता है। ...(व्यवधान)... मेरे कहने का मतलब यही है कि कहीं न कहीं आज जो प्रगति के चिन्ह हैं, ये आपको अपने गांव की जमीन में नजर आते हैं। इसीलिए आज सरकार की ओर से various schemes reaching the people are showing excellent results. आज infrastructure के मामले में बहुत जोरों से काम हो रहा है। National Highways, Expressways, both by State Governments and by the National Highway Authority और इसी तरह से आज पोर्ट्स भी बन रहे हैं। आज सूबह ही एक क्वेश्चन में हमारे महाराष्ट्र में डेवलपमेंट की बात हो रही थी। पोर्ट्स, पावर प्रोजेक्ट्स, न्यूक्लियर प्रोजेक्ट्स, ऑयल रिफाइनरीज़ आदि हमारे ही स्टेट में न आने देने की कोशिश होती है और जब वे प्रोजेक्ट्स दूसरे राज्यों में जाते हैं, तो यह बताया जाता है कि ये प्रोजेक्ट्स को यहां से भगाकर दूसरे राज्यों को दिए जा रहे हैं। हमारी सरकारों को बदनाम करने की कोशिश की जाती है। यह राजनीति नहीं है, तो और क्या है? विकास के नाम पर आज जिस तरह से इंफ्रास्ट्रक्चर का डेवलपमेंट हो रहा है -रेलवे में एक समय ऐसा था कि लोगों को ट्रेन में बैठने से लेकर, टॉयलेटस, सफाई, रेलवे स्टेशन्स आदि की क्या स्थिति थी। ...(व्यवधान)... आज आप अमृत भारत स्टेशन देखिए, वंदे भारत ट्रेन्स देखिए, तो इन सारी चीज़ों का परिणाम हमें अपने विकास में नजर आता है। आज हमारी जो फुड सिक्योरिटी है, तो इसके संबंध में कई लोग बोलते हैं कि लोगों को अनाज क्यों दिया जा रहा है। अनाज संड रहा था, उसको चुहे खा जाते थे और अनाज का pilferage होता था, तो अगर वह हमारे किसी भी जरूरतमंद के पेट में जाता है, तो इससे आपको क्या तकलीफ होती है? इसीलिए आज शासन ने इतनी अच्छी योजना बनाई है और अगले 5 साल तक आपको गारंटी दी है। एनर्जी सिक्योरिटी - आज आप देखेंगे कि किस तरह से हमारा renewable energy का प्रोग्राम चल रहा है। सोलर विंड हाइड्रो पावर और खासकर न्युक्लियर पावर, इन सारी चीजों पर इतना फोकस देकर पर्यावरण को बचाने का काम हमारे देश में जिस तरह से तेजी से हो रहा है, ऐसा विश्व में किसी भी देश नहीं हो रहा होगा। यह बहुत सराहनीय है और हमारी अर्थव्यवस्था भरपूर मात्रा में इसको ताकत देने और साथ देने के लिए तैयार है और तत्पर भी है। यह बहुत बड़ी बात है।

फाइनेंस मिनिस्टर महोदया, आज टैरिफ्स की बहुत बात होती है और कहा जाता है कि यूनाइटेड स्टेट्स में नई सरकार आने के बाद हम लोगों पर उसका क्या परिणाम होगा? I am very confident that our Government will be able to negotiate very effectively and also take effective measures to protect the interest of the Indian industry as well as the exports which take place from India.

4.00 P.M.

But, let me also tell you that for India, all the fears, that people have, would not be founded because India is a net exporter to the U.S. We have a trade surplus with

the U.S., unlike some other countries where we have a trade deficit. And, there are four or five focus areas, in which counter duties will not be any kind of detriment to India. Our export is mostly pharma, textiles, IT and agri commodities. All these, if you look at it in totality, are not going to be in reverse and not going to hurt India, especially in terms of tariff. Even in automobiles, there would hardly be any automobile which will be imported from the United States to India. Our automobile industry is very cost effective, robust and it is completely, I would say, manufactured and self-dependent in India. I do not See that kind of tariff really going to hurt the Indian economy.

(MR. CHAIRMAN in the Chair.)

Mr. Chairman, Sir, thank you for joining while I am speaking. It is an honour that our Chairman is here. When we talk of trade wars and when we talk of the global economy, India is well placed, no matter what people say. Our only area of concern, and for which the Government has been effectively taking steps, has been only on the oil security where we have to import in large quantities because of the high consumption. Because of the robust economy, we also need more oil, but, I think, the Government, in spite of the geo politics, has been able to source oil at a cheaper rate from many a source which are not available to many other countries. I think, the Government needs to be complimented for that. I have taken a lot of time and without going further, I will definitely say that there is a need for looking at strengthening our rural infrastructure because at the end of the day, the farm infrastructure, the rural village infrastructure is still the backbone of our economy. People are moving to the bigger cities only because they need further avenues for making money. Therefore, as the counter pressure, our cities are getting more and more congested and the cities are unable to handle the immediate influx of large number of migrants from rural to the urban areas. The State Governments also come into the picture here. All the problems of Delhi or all the problems of Mumbai, Chennai or Bengaluru cannot just lie at the doorsteps of the Central Government. I think, the States will also need to participate in that journey, and, therefore, I must compliment, once again, the Finance Minister for steering India in a very efficient and a very robust manner. As we all are very happy and proud that we are the fifth largest economy, we will soon be the third largest economy, and India no more will be called a developing nation. We shall become a developed nation by 2047. Thank you, Sir.

श्री सभापतिः श्री राजीव शुक्ला।

श्री राजीव शुक्ना (छत्तीसगढ़): चेयरमैन सर, पहले तो वित्त मंत्री जी को बधाई कि मेरे ख्याल से इन्होंने आठवीं बार बजट पेश किया। इन्होंने सारे रिकॉर्ड तोड़ दिए और इनकी निरंतरता कायम है। मैं इस भाषण को ऑकड़ों की बाजीगरी में नहीं फँसाना चाहता।

श्री सभापतिः राजीव जी, ऐसा है कि सब कुछ मेरे माध्यम से।

श्री राजीव शुक्लाः अच्छा, बधाई भी आपके माध्यम से।

श्री सभापतिः बधाई भी मेरे माध्यम से, and you can be fully assured कि मेरे यहाँ पर किसी प्रकार का tax deduction नहीं होगा। will pass on as it is.

श्री राजीव शुक्काः सर, मैं अपने भाषण को एक आम आदमी के भाषण के रूप में रखूँगा, मैं आँकड़ों की बाजीगरी में नहीं जाऊँगा। मैं योजना मंत्री रहा हूँ, मैंने देखा है कि जो आँकड़े आते हैं, वे नीचे नजर नहीं आते हैं। नीचे कुछ और माहौल रहता है। ऊपर आँकडों में सब कुछ अच्छा दिखता है, लेकिन आँकड़ों में जो दिया जाता है, वह नीचे नहीं देखा जाता है। आज अगर मैं आपसे पूछूँ कि नीचे जाकर आप कोई सर्वे कीजिए कि कौन खुश है, आप देखिए कि किसान खुश है कि मजदूर खुश है कि छात्र खुश है कि युवा खुश है कि महिलाएँ खुश हैं कि छोटे व्यापारी खुश हैं कि उद्योगपति खुश हैं? आप यह देखिए, मैं तो यहाँ तक कहूँगा कि क्या पत्रकार खुश हैं, जो MSME उद्योग लगाते हैं, क्या वे खुश हैं? कोई गरीब, चाहे सरकारी कर्मचारी हो, चाहे शिक्षक हो, यहाँ तक कि जो सांसद और नेता भी यहाँ बैठे हैं, वे भी अंदर से कोई बहुत खुश नहीं हैं। उनके अंदर से भी दर्द फुटता है। तो ऐसा कुछ होना चाहिए। इसमें मेरी कोई आलोचना नहीं है, बल्कि सरकार की ऐसी कुछ नीतियां होनी चाहिए, ऐसी स्कीम्स होनी चाहिए। योजना आयोग में 124 स्कीम्स थीं, जिनमें 30 के करीब फ्लैगशिप स्कीम्स थीं और उन स्कीम्स को घटाकर 74 पर लाना था। उन फ्लैगशिप स्कीम्स में बहुत पैसा जाता है, लेकिन दरअसल वह नीचे तक नहीं पहुंचता है। कितनी भी कोशिश हुई, लेकिन वह नीचे तक नहीं पहुंचता है, इसलिए वैसी खुशहाली नहीं आती है। इसलिए सरकार की यह बड़ी जिम्मेदारी बन जाती है कि कैसे उन स्कीम्स का एक-एक पैसा सही व्यक्ति के पास और सही जगह पर पहुंचे, जिससे उसका फायदा मिले। अभी युवा क्यों दुखी है -बेरोजगारी के कारण। बेरोजगारी 45 परसेंट बढ़ी है। गांवों में लोग बैठे हुए हैं। कोरोना के बाद बहुत से लोग तमाम शहरों से नौकरियां छोड-छोड कर गांव चले गए थे, क्योंकि तब एक भय था। उनमें से ज्यादातर लौट कर नहीं आए। मुश्किल से 10 परसेंट लोग ही लौट कर आए होंगे। आज वहां भाई-भाई लड़ रहे हैं। कहीं दो बीघा जमीन है, उसको लेकर दोनों भाइयों में झगड़ा हो रहा है। उनको कैसे वापस लाया जाए, क्योंकि सब जगह उद्योगों में मजदूरों की जो कमी हो गई है। हर जगह उनकी कमी हो गई है, चाहे वह कृषि उद्योग हो, सूरत का हीरा उद्योग हो, टेक्सटाइल उद्योग हो, चाहे वह मुंबई का उद्योग हो या बेंगलुरु का उद्योग हो। आज वे सब गांवों में बैठे हुए हैं और उन बेचारों के बीच में, आपस में लडाई हो रही है। उनको वहाँ खाने-पीने का संकट है। उनके पास जो पहुंच जाता है, उससे उनका खाना-पीना होता है। हम उस युवा शक्ति को वापस आने के लिए कैसे प्रेरित करें? हमारा यही तो क्लेम था कि भारत के पास 60 करोड़ युवा शक्ति है और इतना दुनिया में किसी देश के पास नहीं है, क्योंकि बाकी सब की population बूढ़ी है। अगर हम उस युवा शक्ति का इस्तेमाल नहीं कर पा रहे हैं, अगर वह युवा शक्ति, जो अपने घरों में बैठी हुई है, तो फिर यह हम सबकी बहुत बड़ी जिम्मेदारी बन जाती है कि उनको कैसे वापस काम पर लगाया जाए। यह एक बहुत बड़ा चैलेंज है, जो हमें देखना पड़ेगा कि जो लोग वहां पर गए, वे वापस कैसे आएँ। उसके लिए व्यापार बढ़ाना पड़ेगा। जो 30 परसेंट MSMEs, छोटे-छोटे उद्योग बंद हो गए, उनको कैसे रिवाइव किया जाए? उनको महंगी बिजली दर की वजह से और महंगी मजदूरी की वजह से मुश्किलें होती हैं। उनको बैंकों से भी सहायता नहीं मिलती। उनको कैसे पुनर्जीवित किया जाए, तािक लोगों को रोजगार मिल सके और लोग वहां पर जाएं।

निर्मला जी, आपने देखा होगा कि इसमें एक बहुत बड़ा रोल जीएसटी का है। ठीक है, आप प्रयास कर रहे हैं। जितने वित्त मंत्री हैं, सबकी एक काउंसिल है, सब कोशिश करते हैं। लेकिन, सिर्फ यह टारगेट होता है कि revenue बढाओ। मतलब आज यह लक्ष्य हो गया है। इसको सफलता मानी जाती है कि इस बार हमने जीएसटी से इतने पैसे इकट्टे कर लिए। कैसे किए, जरा इसको भी तो देखिए? कैसे व्यापारी परेशान है, कैसे दुकानदार परेशान है, कभी यह दर्द भी देखिए। कैसे जीएसटी वाले गलत तरीके से उनको धमका कर, तंग करके और अगर जीएसटी 4 रुपये है, तो 40 बता कर कैसे ले रहे हैं? इसमें आलोचना की बात नहीं है, क्योंकि इसमें दोनों पक्ष हैं, इसलिए प्लीज शांत रहिए। आप उनका दर्द और दुःख जानने के लिए भी उनकी एक मीटिंग बुलाइए और उनसे पूछिए कि वे सब लोग जीएसटी के चलते किस दिक्कत में हैं? यह बात ठीक है कि आपका वह टारगेट मिल गया, उसे अचीव कर लिया गया। अफसरों ने कहा कि हमें ऊपर दिल्ली से टारगेट मिला है और हमें तो कैसे भी उसे पूरा करना है, तुम जबरदस्ती इतना जमा कर दो और नहीं जमा करोगे, तो यह हमारी नौकरी का सवाल है। इस बेसिस पर जीएसटी इकट्टी हो रही है और उसकी वजह से व्यापारी इतना तंग हो रहा है कि या तो वह उस व्यापार का विस्तार नहीं कर रहा है, उसका expansion नहीं कर रहा है और या फिर उसे बंद कर दे रहा है। तो यह जो समस्या है, उनके दर्द को भी देखना पडेगा, क्योंकि वह रोजगार देता है। यह 142 करोड का देश हो गया है। अगर हमने नौकरी नहीं दी, तो सडकों पर गाडियां छिनेंगी और क्राइम बढेगा। इसलिए यह एक बहुत बड़ा दायित्व बन जाता है, हमारी जिम्मेदारी बन जाती है कि हम किस तरह से उनका ख्याल रखें। जो हमें नौकरियां देता है, हम उस उद्योगपति, व्यापारी और छोटे व्यापारी का भी ख्याल रखें कि कहीं ऐसा तो नहीं कि टैक्स एजेंसीज़, गवर्नमेंट एजेंसीज़ या जीएसटी वाले उसे इतना तंग कर दे रहे हैं कि वह अपना काम बिल्कल छोड कर घर पर ही बैठ जा रहा है। इसलिए हमें उस पक्ष का भी ध्यान रखना चाहिए।

हमारे राघव ने जो जीएसटी गाथा बताई है, उस विषय पर मैं उतना ज्यादा नहीं जाना चाहता। बहुत से उद्योगपित और व्यापारी इससे तंग आकर बाहर भी भाग गए। प्रफुल्ल भाई के बहुत से दोस्त बाहर चले गए और बाहर ही रहने लगे। वे यहाँ पर लाखों लोगों को रोजगार देते थे। अब वे बाहर विदेशों में लोगों को रोजगार दे रहे हैं, क्योंकि वे इन सबके डर से बाहर भाग गए। उन सबका भी एक फोरम बनाकर, उनको बुलाना चाहिए कि आप लोग वापस लौट कर आइए, पैसा यहां लाइए और यहां लगाइए; जिसकी यहां जरूरत है, आप देश का पैसा वहां लेकर जा रहे हैं, जिससे वह पैसा यहां लगे। जिसको आप Ease of Doing Business बोलते हैं, इसके लिए भी Ease of Doing Business create करना पड़ेगा। यह अभी created नहीं है। हम दावों में कह

सकते हैं कि यह है, लेकिन अभी व्यापार की सुविधा में बहुत सी दिक्कतें हैं। यहां कई उद्योगपति और व्यापारी उस तरफ भी, भाजपा में भी बैठे हैं। वे भी इस बात को समझते हैं।

इसलिए इसके लिए कुछ प्रयास होना चाहिए। मैं तो सिर्फ सुझाव दे रहा हूँ, आपकी कोई आलोचना करने की बात नहीं है, लेकिन जो मौजूदा स्थिति है, वह मैं बता रहा हूँ। एक आँकड़े के हिसाब से 2 लाख उद्यमी बाहर चले गए। एक लाख लोग चले जाएँ, तो उससे उतना फर्क नहीं पडता है, लेकिन अगर एक उद्यमी जाता है, तो 50,000 लोगों को नौकरी देने वाला व्यक्ति बाहर चला जाता है। ऐसे में कितने पासपोर्ट सरेंडर होंगे, वह भी देखना पडेगा। आपने इनकम टैक्स स्लैब का जो किया, वह ठीक है, लेकिन लोगों को उसका पूरी तरह से लाभ मिल नहीं पा रहा है। जीएसटी के नाम पर 20 लाख करोड़ रुपए इकट्ठे किए जाते हैं, जो प्रति व्यक्ति 15,000 रुपए बैठता है। हर आदमी को 15,000 रुपए जीएसटी देना पडता है। वह चाहे कोई चीज खरीदे, चाहे वह परिवहन, खाद्य पदार्थ या कोई और सामान खरीदे तथा जो भी सामान्य सेवाएं लें, उन सबके माध्यम से उसको जीएसटी देना पड़ता है, जो उसके सिर पर आता है। मैं इसके लिए चाणक्य का क्वोट भी पढ़ँगा। उन्होंने अर्थशास्त्र में बोला, "Taxation should not be a painful process for the people. There should be leniency and caution while deciding the tax structure. Ideally, Governments should collect taxes like a honeybee, which sucks just the right amount of honey from the flower so that both can survive. Taxes should be collected in small and not in large proportions." जैसे मक्खी फूल से शहद निकाल लेती है, फूल भी बच जाता है और उसको शहद भी मिल जाता है। चाणक्य ने टैक्स का यह सिद्धांत रखा था। मुझे लगता है कि जो चाणक्य ने कहा था, उसकी तरफ आप ध्यान देंगी।

डायरेक्ट टैक्स में तो आपने कुछ राहत दी, लेकिन इनडायरेक्ट टैक्स की मार भी बहुत ज्यादा है, वह भी आपको देखना पड़ेगा। लोगों के ऊपर हर तरफ से जिस तरह से इनडायरेक्ट टैक्स का भार पड़ रहा है, आपको उसको भी देखना चाहिए कि हम उसको कैसे कम कर सकते हैं। आप जो 'न्यू इनकम टैक्स बिल' लाने की बात कर रही हैं, उसमें मैंने सुना है कि उसमें लोगों की ईमेल के जिरए, सोशल मीडिया के जिरए, डेटा कलेक्शन के नाम पर प्राइवेसी और स्वतंत्रता के अधिकारों का हनन हो रहा है। मैं समझता हूँ कि आप वह precaution जरूर लेंगी।

अब यह बात आती है कि जब आप इन सब टैक्सों के रूप में इतना टैक्स ले रही हैं, तो फिर वह समाज पर खर्च भी होना चाहिए। समाज पर जो खर्च है, जिसको social expending बोलते हैं, वह इसके मुकाबले कम हो गई है, जबिक उसको हमें बढ़ाना चाहिए था। इनकम टैक्स के नाम पर हेल्थ और एजुकेशन सेस 4 प्रतिशत लिया जा रहा है, लेकिन अगर आप देखें, तो शिक्षा पर सिर्फ 4.5 प्रतिशत खर्च करने की बात है, जबिक चीन 6.2 प्रतिशत खर्च कर रहा है। चीन के सामने हमारा सबसे प्लस प्वाइंट यह है कि हमारे अच्छे इंजीनियर, आईटी इंजीनियर, डॉक्टर पूरे विश्व में छाए हुए हैं, इसलिए हमें तो इस पर और ज्यादा खर्च करना चाहिए तािक हमारे यहाँ से लोग शिक्षित होकर पहुँचें और हम पॉपुलेशन को शिक्षित कर सकें, लेकिन हम यह नहीं कर पा रहे हैं। सरकार कहती है कि हमने शिक्षा पर इतना प्रतिशत बढ़ाया, लेकिन स्कूल एजुकेशन के लिए जितना प्रावधान किया गया था, उसका 5 परसेंट unspent है और हायर एजुकेशन में वैकेंसीज़ खर्च नहीं किया गया तथा वह वैसे ही पड़ा हुआ है। इसके साथ ही, हायर एजुकेशन में वैकेंसीज़

भी बहुत रहती हैं। हायर एजुकेशन में वैकेंसीज़ होने का बहुत असर पड़ता है। प्राइमरी स्कूलों में टीचर्स मिलना मुश्किल है। आप फैकल्टी कैसे जेनरेट करेंगी, इसकी तरफ भी ध्यान देना चाहिए।

अब हेल्थ की बात आती है। हमारी स्वास्थ्य नीति में कहा गया था कि हम इस पर 2.5 परसेंट खर्च करेंगे, लेकिन हम सिर्फ 1.94 परसेंट यानी दो प्रतिशत से कम खर्च कर रहे हैं। आपको कोरोना काल याद होगा, वह समय याद होगा। उस समय ऐसा लग रहा था कि आपके पास करोड़ों रुपए रखे हैं, लेकिन आप अपनी जान नहीं बचा पा रहे हैं। लोग परेशान होकर घूम रहे थे। लोग एक सिलेंडर के लाख-लाख रुपए देने को तैयार थे, एक-एक इंजेक्शन के लिए लाखों रुपए देने को तैयार थे, लेकिन इंजेक्शन नहीं था, स्वास्थ्य सुविधाएँ नहीं थीं। उस समय कितना बड़ा हाहाकार था। भगवान ने हमें चेतावनी दी थी कि हमें सबसे ज्यादा जोर अपने हेल्थ सेक्टर पर देना चाहिए और अपनी स्वास्थ्य सुविधाओं को बढ़ाना चाहिए। अगर हम उस पर 1.94 परसेंट यानी 2 परसेंट से कम खर्च करेंगे, तो कैसे होगा? इसलिए इसमें मेरा आपसे अनुरोध है, मेरा आग्रह है कि स्वास्थ्य पर तो विशेष ध्यान देना चाहिए तथा स्वास्थ्य खर्च को और बढ़ाना चाहिए। इतनी सुविधा करनी चाहिए ताकि आम आदमी, गरीब आदमी उनका लाभ ले सकें। यह तब है, जबिक आपने तमाम सब्सिडी slash कर दीं, कम कर दीं। फूड सब्सिडी कम हो गई, फर्टिलाइजर सब्सिडी कम हो गई, रेलवे के सारे कंसेशन्स वापस ले लिए गए हैं, तो फिर ये दूसरी जगह तो जानी चाहिए, स्वास्थ्य, शिक्षा आदि पर तथा इससे लोगों को सोशल सेक्टर में मदद मिलनी चाहिए।

जहाँ तक पब्लिक खर्च की बात है, तो लोगों पर 185 लाख करोड़ रुपए का कर्ज बढ़ गया है और हमारी एफडीआई भी घटती जा रही है। रुपया का devaluation हो रहा है और आपको पता है कि 44 बिलियन डॉलर... आरबीआई कोशिश कर रही है, लेकिन हमें उसकी तरफ भी ध्यान देना चाहिए कि हमारा एक्सपोर्ट बढ़े, तो शायद हमें उसका कुछ लाभ मिले। सर, चिदम्बरम साहब ने टैरिफ वाली बात कह दी, इसलिए मैं उस पर नहीं जाना चाहता हूँ, लेकिन मैंने सुना है कि अप्रैल के बाद भारत के व्यापार पर 2 लाख करोड़ का असर पड़ेगा। अगर वह असर पड़ेगा, तो उससे बचाव के रास्ते भी देखने चाहिए, क्योंकि उससे हमारे व्यापारियों और उद्योगपितयों को बहुत बड़ा झटका लगेगा और पूरे देश की अर्थव्यवस्था पर फर्क पड़ेगा।

सर, मैं जुडिशियरी का प्वाइंट हर बार उठाता हूँ। जुडिशियरी में भी इंफ्रास्ट्रक्चर की बहुत कमी है। खासतौर से लोअर जुडिशियरी में बहुत बुरी हालत है, हाई कोर्ट्स की बुरी स्थिति है। एक ही बात कही जाती है कि पद बहुत खाली पड़े हैं। ठीक है, पद खाली पड़े हैं, उनको भरना अलग बात है, लेकिन आप इंफ्रास्ट्रक्चर भी तो क्रिएट करो! चेयरमैन साहब के माध्यम से मेरी आपसे एक माँग होगी। एक बार बिल आया था, हमारी सरकार भी लाई थी, उसके बाद आपकी सरकार भी लाई थी, लेकिन उसको सुप्रीम कोर्ट ने बाद में टर्न डाउन कर दिया था। आप जुडिशियल रिफॉर्म्स का एक पूरा बिल तैयार कीजिए, क्योंकि उसमें रिफॉर्म्स की भी जरूरत है, जिसमें National Judicial Appointments and Accountability Bill हो, क्योंकि उसमें अकाउंटेबिलिटी, यानी जवाबदेही भी फिक्स होनी चाहिए। जुडिशियरी सब चीज़ों में रिफॉर्म कर रही है - हॉकी में रिफॉर्म, क्रिकेट में रिफॉर्म, मेडिकल काउंसिल में रिफॉर्म, हम पर रिफॉर्म, आप पर रिफॉर्म, राजनीति में रिफॉर्म, नेता का कुछ हो जाए, तो उसके ऊपर वे टूट पड़ते हैं। वे खुद क्यों नहीं कोई रिफॉर्म करते हैं, उन्हें भी रिफॉर्म्स करने चाहिए। अगर वे नहीं करते हैं, तो

जुडिशियरी के लिए हमें रिफॉर्म्स करने की कोशिश करनी चाहिए। उसके लिए आप पूरे बजट का प्रावधान कीजिए, ताकि वह अच्छी तरह से लागू हो। जितनी आवश्यकता है, उतनी कोर्ट्स हों और उनमें सारी सुविधाएं हों, यह भी बहुत जरूरी है।

सर, आखिर में मैं कहूँगा कि राज्यों की जो यह शिकायत है कि उनको उनका शेयर नहीं मिल पा रहा, फाइनेंस कमीशन की जो रिकमेंडेशन है, उससे हर साल शेयर घटता जा रहा है, तो प्लीज़, आप इसको देखिए। ऐसी स्टेट्स, जहाँ उतना रेवेन्यू जनरेट नहीं होता है, उन स्टेट्स में सरकारें कैसे खर्च चलाएंगी, इस पर जरा आपको ध्यान देने की जरूरत है। मैं तो यही कहूँगा कि पूरी अर्थव्यवस्था सबको देखती है, इसलिए आम लोगों और गरीब लोगों का ध्यान रखा जाए, वरना दुष्यंत कुमार ने तो कहा ही है:

> कहाँ तो तय था चराग़ाँ हर एक घर के लिए, कहाँ चराग़ मयस्सर नहीं शहर के लिए, न हो क़मीज़ तो पाँव से पेट ढक लेंगे, ये लोग कितने मुनासिब हैं इस सफ़र के लिए।

गरीब आदमी तो फिर भी जब कुछ नहीं मिलेगा, तो अपने पांव सिकोड़कर रह जाएगा। वह एक रोटी खा लेगा, लेकिन उसके दुःख-दर्द की हमें चिंता करनी चाहिए। यही कहकर मैं अपनी बात समाप्त करता हूँ, धन्यवाद।

श्री सभापतिः श्रीमती धर्मशीला गुप्ता।

श्रीमती धर्मशीला गुप्ता (बिहार): माननीय सभापित महोदय, आपका बहुत-बहुत आभार कि आपने मुझे विनियोग विधेयक, 2025 पर बोलने का अवसर प्रदान किया। सबसे पहले, मैं आदरणीय प्रधान मंत्री जी और आदरणीय वित्त मंत्री, श्रीमती निर्मला सीतारमण जी का हृदय से आभार व्यक्त करना चाहती हूँ, धन्यवाद देना चाहती हूँ कि इनके नेतृत्व में हमारा देश पांचवी अर्थव्यवस्था से तीसरी अर्थव्यवस्था की ओर जा रहा है। ये पहली वित्त मंत्री हैं, जिन्होंने आठ बार बजट पेश किया है।

[उपसभाध्यक्ष (श्रीमती संगीता यादव) पीठासीन हुईं।]

माननीय उपसभाध्यक्ष महोदया, भारतीय अर्थव्यवस्था के दृष्टिकोण से भारत की संचित निधि से धनराशि प्राप्त करने का सरकार के पास केवल विशेषाधिकार ही नहीं है, बल्कि देश के विकास और जनकल्याण के प्रति अनेक कर्तव्य और जिम्मेदारियाँ हमारी सरकार बखूबी निभा रही है। बजट, 2025-26 के माध्यम से कई योजनाबद्ध पहलुओं को प्रस्तुत किया गया है। मैं इस सदन और भारत की जनता का ध्यान बजट के कुछ प्रमुख प्रावधानों और उनका देश पर प्रत्यक्ष प्रभावों की ओर आकर्षित करना चाहती हूँ। इस वर्ष का बजट मध्यम वर्ग के लिए विशेष उपहार लेकर आया है। माननीय उपसभाध्यक्ष महोदया, मैं एक बार पुनः माननीय प्रधान मंत्री जी एवं वित्त मंत्री, आदरणीय निर्मला सीतारमण जी का आभार व्यक्त करती हूं कि उन्होंने मध्यम वर्ग का विशेष ध्यान रखते हुए आय की सीमा को 12 लाख, 75 हजार रुपये तक बढ़ाने का निर्णय लिया गया है। यह केवल एक कर राहत का कदम नहीं है, बल्कि यह एक दूरदर्शी आर्थिक नीति है, जिसका उद्देश्य मध्यम वर्ग की क्रय शक्ति को बढ़ाना है। जब मध्यम वर्ग के पास अधिक आय बचेगी, तब वे अधिक खर्च कर सकेंगे, जिससे बाजार में मांग बढ़ेगी। यह बढ़ती हुई मांग भारतीय उद्योगों और निर्माताओं को अपनी उत्पादन क्षमता में विस्तार करने की शक्ति देगी।

माननीय उपसभाध्यक्ष महोदया, यह निर्णय किसी एकल सुधार का हिस्सा नहीं है, बल्कि सरकार की व्यापक आर्थिक नीति का हिस्सा है। भारत की GDP में 30 प्रतिशत योगदान देने वाला विनिर्माण क्षेत्र इस बढ़ती हुई मांग का सबसे बड़ा लाभार्थी होगा, विशेष रूप से सूक्ष्म, लघु और मध्यम उद्यम (MSME) तथा स्टार्टअप्स, जो भारत के आधुनिक विकास की रीढ़ हैं।

सरकार पहले से ही 'मेक इन इंडिया', 'स्टार्टअप इंडिया' और 'प्रोडक्शन लिंक्ड इंसेंटिव (PLI) स्कीम' जैसी योजनाओं के माध्यम से इन सेक्टर्स को बढ़ावा दे रही है। 'स्टार्टअप इंडिया' के तहत 1 लाख से अधिक स्टार्टअप्स पंजीकृत हुए हैं और भारत तीसरा सबसे बड़ा स्टार्टअप इंकोसिस्टम बना है। वहीं, 'प्रधानमंत्री रोजगार योजना' (PMEGP) और 'मुद्रा लोन योजना' से छोटे और मध्यम उद्योगों को भी प्रोत्साहन मिला है। यह नया कदम बाजार में मांग को बढ़ाएगा, जिससे अधिक उत्पादन और रोजगार के अवसर सृजित होंगे।

माननीय उपसभाध्यक्ष महोदया, विपक्ष के एक सदस्य कह रहे थे कि सरकार टैक्स लेती है तो जनता को क्या देती है? मैं उन्हें बताना चाहती हूं कि हमारी सरकार द्वारा 'उज्ज्वला योजना' के तहत 80 करोड़ लोगों को अनाज दिया जाता है — यह मोदी जी की गारंटी है।

भारत में हर साल लगभग 1.2 करोड़ युवा श्रम बाज़ार में प्रवेश करते हैं और हमारी अर्थव्यवस्था निरंतर आगे बढ़ रही है। MSME सेक्टर, जो 11 करोड़ से अधिक लोगों को रोजगार देता है, देश में बड़े पैमाने पर रोजगार सृजन कर रहा है। इसके अलावा, भारत की अर्थव्यवस्था 2030 तक 7.5 ट्रिलियन डॉलर तक पहुंचने की ओर अग्रसर है और विनिर्माण क्षेत्र में कम से कम 25 प्रतिशत योगदान का अनुमान है। उत्पादन क्षमता और मांग में तेजी से वृद्धि हो रही है, ऐसा अनुमान है।

मोदी युग में कृषि क्षेत्र में क्रांति आई है। आज 'प्रधानमंत्री किसान सम्मान निधि योजना' के अंतर्गत एक बटन दबाने से पूरे देश के किसानों को 6,000 रुपये सीधे उनके खाते में भेजे जाते हैं।

माननीय उपसभाध्यक्ष महोदया, मोदी सरकार ने किसानों के लिए कई ऐसी योजनाएं लागू की हैं, जो पूर्व की यूपीए सरकार में या तो मौजूद नहीं थीं या प्रभावी रूप से लागू नहीं की गई थीं। सीधी नगद सहायता, 'पीएम किसान सम्मान निधि', 'e-NAM', 'सिंचाई सुधार', 'कृषि बीमा' और 'MSP में वृद्धि' जैसे सुधारों ने किसानों को अधिक वित्तीय सुरक्षा और आत्मनिर्भरता प्रदान की है। इसके अतिरिक्त मोदी सरकार ने पीएम सम्मान निधि योजना, किसान क्रेडिट कार्ड में सुधार और विस्तार, एमएसपी में ऐतिहासिक वृद्धि, soil health card योजना, प्रधानमंत्री कृषि सिंचाई योजना, डिजिटल मंडी, कृषि बाजार सुधार, खाद सबसिडी और यूरिया नीति में क्रांति जैसा सुधार हुआ है। प्रधानमंत्री फसल बीमा योजना, ग्रीन एनर्जी और जैविक खेती को बढ़ावा मिला है।

डेयरी और पशुपालन को बढ़ावा सहित किसानों के लिए लाभकारी योजनाओं को शामिल कर उनके जीवन में खुशहाली लाने का कार्य किया गया है।

उपसभाध्यक्ष महोदया, मैं महिलाओं की आत्मनिर्भरता की बात करूं, तो महिलाओं के उत्थान एवं सशक्तीकरण के लिए वित्तीय सहायता, शिक्षा, रोजगार, सुरक्षा, उज्ज्वला, प्रधान मंत्री मातृ वंदन योजना, सुकन्या समृद्धि योजना और मिशन शक्ति योजना, जीविका दीदी, ड्रोन दीदी, लखपित दीदी जैसी योजनाओं को पूर्व की यूपीए सरकार में लागू नहीं किया गया था और देश के प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी के नेतृत्व में आज देश की महिलाएं आत्मनिर्भर हो रही हैं, दूसरों को रोजगार दे रही हैं। इन्हीं सब योजनाओं के माध्यम से हमारा देश 2047 तक विकसित भारत का लक्ष्य मोदी जी के नेतृत्व में पूरा करेगा। आज यह कोई साधारण कर संबंधी निर्णय नहीं है, बिल्क भारत के आर्थिक भविष्य को मजबूत करने वाला एक ठोस और आवश्यक कदम है। अतः मैं इस सम्माननीय सदन के सभी माननीय सदस्यों से आग्रह करती हूं कि वे इस विधेयक को केवल एक वित्तीय प्रस्ताव के रूप में न देखें, बिल्क इसे भारत के औद्योगिक विकास, रोजगार वृद्धि और नागरिकों की समृद्धि की दिशा में उठाए गए एक महत्वपूर्ण कदम के रूप में स्वीकार करें। ...(समय की घंटी)... मैं इस विधेयक का समर्थन करती हूं। अंत में, मैं सभी माननीय सदस्यों से अनुरोध करती हूं कि वे इस विनियोग विधेयक का समर्थन करें, जिससे हम एक मजबूत और समृद्ध भारत की दिशा में निरंतर तेजी से आगे बढ़ेंगे। मैं इस बिल का समर्थन करती हूं। आपका बहुत-बहुत धन्यवाद।

THE VICE-CHAIRPERSON (SHRIMATI SANGEETA YADAV): Dr. Vikramjit Singh Sahney, four minutes.

Dr. VIKRAMJIT SINGH SAHNEY (Punjab): Madam, I rise today to address the Appropriation (No. 3) Bill, 2025 and the Finance Bill, 2025. I wish to begin by commending the nation for steering on to the path of a three trillion dollar economy standing at fifth place and fastest growing globally. But, at the same time, we also need to See that today India stands at 124th position as per Per Capita Income Index. It is troublesome to See that India is rich but, by and large, Indians are poor. In Harvard, we were taught a concept, 'paradox of poverty amidst plenty'. कुछ ऐसा ही लग रहा है कि हमारे देश में हो रहा है। Income share of top one per cent have doubled from 10 per cent to 23 per cent in last 25 years and the income share of 10 per cent is almost 60 per cent. But the share of the bottom 50 per cent in the national income have shrunk from 20 per cent to 15 per cent highlighting the increasing social inequality which is a matter of concern. Free ration is being given on the basis of a census which was conducted in 2011. अनुमान यह है कि इसमें आठ करोड़ से भी ज्यादा लोग बढ़ गए हैं, जिनको food security के साथ cover करना चाहिए।

महोदया, मैं माननीया वित्त मंत्री जी को धन्यवाद देता हूं कि इन्कम टैक्स की स्लैब ७ लाख से १२ लाख हुई है, लेकिन आपको इस बात से भी अवगत होना होगा कि भारत में सिर्फ २ प्रतिशत लोग ही टैक्स पेयर्स हैं और 98 परसेंट लोग टैक्स के दायरे में आते ही नहीं हैं। महोदया, ये जो 2 प्रतिशत लोग हैं, क्या इन्हें सारी जन सुविधाएं मिल रही हैं? क्या उन्हें फ्री हेल्थ और एजुकेशन जैसी सुविधाएं मिल रही हैं? जैसा कि अभी राजीव जी कह रहे थे, उस 2 परसेंट में भी 50 हज़ार High-net-worth individuals बाहर जा रहे हैं। महोदया, बाहर जाना कोई बुरी बात नहीं है, वे अफ्रीका जाएं, कहीं ओर जाएं, वहाँ काम करें, लेकिन उसका डिविडेंट, जो इंडियन सब्सिडियरीज़ का आता था, जिस पर पहले 15 प्रतिशत टैक्स था, अब वह भी बढ़ा दिया गया है। महोदया, जो लोग बाहर जा रहे हैं, उनके लिए उसका भी कोई इन्सेंटिव नहीं है कि वे अपनी इन्कम यहाँ इंडिया में वापस अपनी कंपनीज़ को भेजें।

महोदया, जीएसटी की बात करें, तो यह 5 से 28 प्रतिशत है। महोदया, हम स्टडी कर रहे थे, हमने पाया कि चाइना में हाइएस्ट जीएसटी 13 प्रतिशत है और यहाँ पर 28 प्रतिशत है। फाइनेंस मिनिस्टर ने ऑलरेडी कहा है कि वे इस पर तवज्जों दे रही हैं, जीएसटी की स्लब्स और जीएसटी टैक्स को रेश्नेलाइज़ करना है। महोदया, अगर राज्यों की बात करें कि सेंटर में जो जीएसटी कंट्रीब्यूट करते हैं, उन राज्यों को टैक्स कंट्रीब्यूशन के अनुपात में ग्रांट्स नहीं मिलती है। It is very important that barring North-East states, all States should get Central grants in proportion to their contribution of direct taxes. The classic example is in case of Punjab.

महोदया, मैं पंजाब से आता हूं, जो कि भारत की food basket है। हमारी बहन बोल रही थीं कि पंजाब में 'किसान निधि योजना' है, पर आपको जानकर आश्चर्य होगा कि पंजाब और देश के अन्य भागों में इस 'किसान निधि योजना' के अंतर्गत जो किसान हैं, वे 45 परसेंट कम हो गए हैं। हमें उस पर ध्यान देना होगा और यह राशि 6,000 रुपये से बढ़ाकर 10,000 रुपये करनी होगी।

महोदया, एमएसपी की बात करें, तो राइटिंग में एमएसपी 23 फसलों पर घोषित है, पर मैं सरकार को बताना चाहता हूं कि किसानों को मक्का, चना, मसूर, सरसों, मिलेट पर एमएमपी नहीं मिलता, सिर्फ व्हीट और राइस पर मिलता है।

महोदया, जब तक देश का किसान खुशहाल और सैटिस्फाइड नहीं होगा, तब तक देश तरक्की नहीं कर सकता है। Farmers' co-operatives, farmers' clusters को भी encourage करना होगा।

महोदया, एजुकेशन में GDP का 4.5 परसेंट ही खर्च हो रहा है। प्राइमरी स्कूल्स में टीचर्स नहीं हैं, बिजली, शौचालय की सुविधाएं नहीं हैं। हमारी primary education में ही स्कूल से कितने बच्चे drop-outs हैं!

महोदया, बजट में 10,000 मेडिकल सीट्स, 6,500 आईआईटीज़ की सीट्स बढ़ाना एक योग्य कदम है, लेकिन पिछले साल 38 परसेंट IITians को नौकरी नहीं मिली। महोदया, केजी से पीजी तक का जो खर्चा है, वह 50 लाख से भी ज्यादा है, unemployment का रेश्यो ..(समय की घंटी)... Madam, I am concluding in ten seconds. The last point is on health. The doctor-patient ratio पर कहूं, तो 1500 पेशेंट्स के लिए 1 डॉक्टर है। अभी राजीव जी कोविड महामारी का जिक्र कर रहे थे, हमने देखा है कि हर फैमिली में से कोई न कोई near and dear इसमें चला गया, क्योंकि demand-supply gap था।

महोदया, कई स्टेट्स में एक बहुत अच्छी स्कीम लाई गई है। यदि अस्पताल नहीं हैं, तो एक मेडिकल कॉलेज बनाने में 300-400 करोड़ रुपये लगते हैं, इसलिए क्यों न सरकार PPP mode में existing Government hospitals को upgrade करें और private investor वहाँ पर मेडिकल कॉलेज बनाए, ताकि हम हर शहरी तक हेल्थ का medical treatment पहुँचा सकें।

उपसभाध्यक्ष (श्रीमती संगीता यादव): कृपया conclude कीजिए।

डा. विक्रमजीत सिंह साहनीः महोदया, आपने मुझे इस बिल पर अपनी बात रखने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद, जय हिंद।

THE VICE-CHAIRPERSON (SHRIMATI SANGEETA YADAV): Now, Shri Ayodhya Rami Reddy Alla; five minutes.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Madam, thank you for giving me the opportunity to speak on the Appropriation (No. 3) Bill and the Finance Bill, 2025. Congratulations to the hon. Finance Minister and the Government for presenting such a good Budget. But, I have a few things to say. Look at the 75 years of India, the past and the present and for the next 25 years which is *Viksit Bharat* goal set by the hon. Prime Minister for every Indian. In the past, when this NDA Government took over in 2014, in one phase, that is, in the first phase from 2014 to 2019, they had a time to clear whatever the mess or whatever the issues they felt. From 2019 to 2024, they laid the foundation reasonably. I think, this is one of the best disciplined and hardworking Governments that we have today. Now, we need to See next 25 years, from 2024 to 2029 and beyond.

I want to See how the Government works, especially, starting from finances. I think, we need to really make a vision plan for the country. For all the sectors that we are going to work with, we need to make a clear plan. When I See that, it is not really there. When I look at the next five years, the Government needs to completely strategise which are the areas where they need to focus. Again, on the agriculture side, a lot of investments have to go. For the next 25 years, what is the investment that we need to bring in? A paper has to be there. If you look at industry, a lot of private investments have to come in around industrial infrastructure. Dr. Sahney said that it has to be in a public-private partnership mode. In infrastructure, it should also be in the same way. In all these three sectors, a huge amount of public-private partnership needs to come. Apart from the Government of India, their own Budget planning has to be very effective and it has to be continuously in-line. It has to keep on happening and not just at the Budget time. They also need to look as to how the

State Budgets are being prepared, how they can guide and handhold the States and the local bodies. If you look, there are a lot of problems in their balance-sheets, in their cash flows, in their revenues; I See huge problems. Something is budgeted, something is appropriated and, finally, only a little portion of that is spent. I think if we are a properly governed country or State, the difference in what is planned budget and what is finally spent, मोटा मोटी it should be balanced. Just three to five per cent, only that sort of deviation should be there. It should not go beyond that. But if you look at 2024-25 numbers, there is a lot of gap in what was budgeted, what was appropriated and what was finally spent. If you look at the current 2025-26 Budget, the receipts are Rs.35 lakh crore, which is decent, borrowings are Rs.15 lakh crore. With regard to borrowings, we have to be very careful. Then expenses are Rs.50 lakh crore; CAPEX is Rs.11 lakh crore and fiscal deficit is 4.4 per cent. I think around 5 per cent here and there, if the Government is able to really push, certainly, it will be a good deliverance for them for 2025-26. A lot of projects are getting delayed. The delays are causing cost overruns. Certainly, if there is any project that the Government is starting, it must be done with quality, completed on time and delivered on the budget. For that, they need to bring in best of the consultants for planning and implementation. Hundred per cent public-private participation is the solution. In the past, our experience is that we have Seen a lot of failures. We must stop those failures. It means that the Government of India must take the role of planning, strategising, structuring of the projects, implementing, reviewing and auditing the projects effectively where States' and private investments are coming. Madam, these are my concerns. Rupee management is a concern. ... (Time-bell rings.)... Last one or half minute, Madam. Exports are depleting and imports are growing. Borrowings are increasing. Borrowings must be under control. Fiscal deficit should be managed and per-capita income across all sectors must go up. We, certainly, need to bring in Judiciary. The bureaucratic way of working and structuring should be improved upon. Insurance companies' and banks' way of working should again be revisited. I thank you very much for giving me the opportunity.

THE VICE-CHAIRPERSON (SHRIMATI SANGEETA YADAV): Shrimati Renuka Chowdhury; eight minutes.

SHRIMATI RENUKA CHOWDHURY (Telangana): Thank you, Madam. First of all, I want to tell you all what at one time a freedom fighter and one of India's greatest poetess, Shrimati Sarojini Naidu said. She said that we want deeper sincerity of motive, a greater courage in speech and earnestness in action. यह उन दिनों में कहा

गया था, जब इस देश की आजादी की बुनियाद बनी थी और देश के सबसे पहले प्रधान मंत्री, पंडित जवाहरलाल नेहरू जी और अम्बेडकर जी, ये सब बैठ कर इस देश की दिशा तय कर रहे थे और यह देख रहे थे कि किस तरह से हम इस देश को आगे ले जाएँ। मेरी खुशिकरमती है that I was born into a family where we have actually worked with ISRO, the first rocket that went on a bailgadi. आज सारा विश्व हमारे पास आता है कि आप हमारा रॉकेट launch कर दीजिए। We have laid foundation for Regional Research Laboratories. We have laid pipelines as a family, the first ones from ONGC. We are involved. And, my father was a person who worked in the Armed Services. इस तरह से देश की सेवा के लिए कहीं न कहीं, किसी न किसी रूप में हम काम करते ही गए हैं।

हम बजट बना देते हैं। What is the Budget? कैसे बना, हम बजट क्यूँ बनाते हैं? हाँ, एक सरकार के लिए पावर में रहने की मजबूरी में ...(व्यवधान)... बजट बन जाता है, मगर बुनियादी बात यह है that we make a Budget to keep the happiness of a nation. एक देशभक्त के रूप में, उसके जिए आपको बजट बनाना चाहिए। ऐसे नहीं कि आँकड़े बना दिए, सुना दिए, हो गया बजट और हमने पार्लियामेंट में बैठ कर बिल पास कर दिया। What do you See when you open a newspaper every morning? परिवार के परिवार समेत लोगों ने आत्महत्या कर ली है। बच्चों को, जिनको माँ-बाप ने प्यार से पैदा किया है,

[उपसभाध्यक्ष (श्री राजीव शुक्रा) पीठासीन हुए।]

उनको जहर खिला कर, खुद जहर खाकर या फाँसी पर चढ़ कर मर जाते हैं। ये आँकड़े बढ़ते जा रहे हैं। क्या हम इसको मना कर सकते हैं? क्या आप कह सकते हैं कि ऐसा नहीं हो रहा है? किसान आज भी आत्महत्या कर रहे हैं। इस समाज में आकर हम क्या चाहते हैं कि एक उम्र में शादी कर लें; बड़े होकर बच्चों की नौकरियाँ लग जाएँ; ठीक उम्र में उनकी शादियाँ कर लें; नौकरी लग जाए, तो वे आबाद हो जाएँ; हम आराम से, सुकून से बुढ़ापे में घर में बैठें और यह सपना देखें कि बच्चे हमारी देखभाल करेंगे। बुनियादी बात यही है, चाहे अमीर हो, गरीब हो, जो भी हो, किसी मजहब का हो। This is what we hope and pray for. But, Sir, यहाँ जितने रूलिंग पार्टी के लोग बैठे हैं, उन पर मुझे तरस आता है। उनकी मजबूरी है, वे क्या करेंगे! टेबल थपथपाना है, बोलना है कि हमने इतने लाख यह किया, इतना रोजगार दिया। आपने क्या रोजगार दिए? अगर कोई पूछना चाह रहे हैं, तो मैं authenticate कर दूँगी। आप खतरे में होंगे! आपके बजट में 47 departments के बजट की कटौती हुई है! मैं आँकड़े पढ़ूँ, तो आपके पास टाइम नहीं होगा, मगर मैं authenticate कर सकती हूँ। अब पिछले एक-दो साल में क्या होता रहा है, रोज के रोज the rupee is depreciating. There is a flight of capital. देश के धनवान देश छोड कर कहीं और चले गए हैं। उन्होंने वहाँ मकाम लगाया है। आपके ये unicorns वगैरह विदेश में स्थापित किए गए हैं। यहाँ के MSMEs लाखों के आँकड़े में उप हो चुके हैं। They have fallen. आपका export गिर गया है। आप 20 परसेंट नीचे आ गए हैं। FDI drop हो गया है। Food inflation. हम सब जानते हैं कि किचेन का खर्च बढ गया है। नौकरी वाले तनख्वाह बढाने के लिए कह रहे हैं। आमदनी तो है ही नहीं, पैसा तो है ही नहीं, नौकरियाँ तो लगीं नहीं। समाज खत्म होता जा रहा है। एक जवान लड़का, जिसको कमा कर देश की सेवा में रहना चाहिए, वह हमें चूस रहा है, वह घर पर हमारे सिर पर बैठा है, क्योंकि उसकी शादी नहीं हो रही है, उसको रोजगार नहीं मिल रहा है। चूँकि उसके पास नौकरी नहीं है, तो कोई लड़की देने के लिए तैयार नहीं है। यह सामाजिक सच है। मैं गांव में जाती हूँ, चाहे मैं राज्य सभा की मेम्बर हूं या लोक सभा की मेम्बर हूं। मुझे पार्लियामेंट में रहते-रहते, काम करते-करते इतने साल हो गए, एक उम्र गुजर गई। लोग मेरे पास आ रहे हैं। वे यह नहीं कह रहे कि स्कूल बना दीजिए, बोरवेल लगवा दीजिए। वे यह कह रहे हैं कि मैडम, यह मेरा लड़का 35 years का है। इसकी शादी नहीं हुई, क्योंकि इसकी नौकरी नहीं लगी। यह सच है।। will show you. आप सीधे मुझसे झगड़ा मत करिए, अगर करना है, तो वहां जाकर करिए, तािक पैसे और दिलाएँ। ...(व्यवधान)...

उपसभाध्यक्ष (श्री राजीव शुक्रा): रेणुका जी, एक मिनट। अगर टोका-टोकी होगी, तो वे चाहे जो भी हों, अगर इधर वाले करेंगे, तो मैं उधर वालों का टाइम उतना बढ़ा दूंगा और अगर उधर वाले करेंगे, तो इधर वालों का टाइम बढ़ा दूंगा। इसलिए सोच लीजिए।

श्रीमती रेणुका चौधरी: हाँ, बस।

उपसभाध्यक्ष (श्री राजीव शुक्रा) : टोका-टोकी तभी कीजिए, जब आपकी टर्न हो। लेकिन अगर अगला बोल रहा हो और आप उस समय ऐसा करेंगे, तो मैं उन सबका टाइम उतना बढ़ा दूंगा। यह आप जान लीजिए। यह बात दोनों तरफ के लिए है, यह पूरे हाउस के लिए है। ...(व्यवधान)... नहीं, नहीं। ...(व्यवधान)...

श्रीमती रेणुका चौधरीः अब बैठ जाइए। ...(व्यवधान)... आपके ऐसे बोलने पर जीएसटी लागू नहीं है। ...(व्यवधान)... वह इस पर लगना चाहिए। ...(व्यवधान)...

उपसभाध्यक्ष (श्री राजीव शुक्रा): असल में आप जो ऐसे बोलते हैं, वह टीवी पर नहीं जाता है। लोग उसे बाहर सुन भी नहीं पाते हैं। ...(व्यवधान)... यह सिर्फ हम ही आपस में सुनते हैं और लड़ते रहते हैं। इसलिए टोका-टोकी करने का कोई फायदा नहीं होता है।

श्रीमती रेणुका चौधरीः सर, MSMEs बंद हो चुके हैं। मैंने flight of foreign capital के बारे में बताया। बाहर के इन्वेस्टर्स, जो भारत को देख कर कहते थे — 'विकसित भारत', 'विकसित भारत', वे बेचारे यह मान कर चले, लेकिन अब उन्होंने यहां पैसा लाना बंद कर दिया और कह दिया कि there is a risk, we cannot go there. यह मेरे लिए भी शर्म की बात है। इसका सिर्फ आपको ही अफसोस नहीं है, मुझे भी अफसोस होता है, क्योंकि यह देश हमारा भी है। ...(व्यवधान)...

उपसभाध्यक्ष (श्री राजीव शुक्रा)ः आप बैठिए। ...(व्यवधान)...

श्रीमती रेणुका चौधरी: भाई, बैठ जाइए। यह देश हमारा भी है, यह देश मेरा भी है। मैं भी इस देश की हूँ, मैं भी भारतवासी हूँ। मुझे दुख लगता है कि आज के दिन, ये रोज नींद से उठकर ...(व्यवधान)... बिना कांग्रेस का नाम लिए, ये बोल नहीं सकते।

सर, इस देश की तरक्की के लिए बुनियाद बनाई, तो आज के दिन मनरेगा का पैसा काट लिया। ...(व्यवधान)... जो मजदूर जाकर, मेहनत से काम करके इज्जत रखता है, उसका पैसा काट लेते हैं। हमें किसानों की इनकम डबल करनी थी, लेकिन डेट ट्रिपल हो गई। उनको सही रेट मिलता नहीं है और उसके साथ-साथ आत्महत्या के आंकडे बढते जा रहे हैं। क्या यह सच नहीं है? क्या ये मेरी बनावटी बातें हैं? आप इनपुट कॉस्ट देखिए। आप किसान हैं, तो मैं भी किसान हूं। आप मेरे साथ चलिए, मैं आपको दिखाऊंगी। आप देख लीजिए कि ट्रैक्टर पर रेट बढ गया। उसका वजन कम हो गया, लेकिन रेट बढ गया। ट्रैक्टर के इम्प्लीमेंटस नहीं मिलते, कोई उधार नहीं देता, बैंक के चक्कर काट-काट कर वह चप्पल, जिस पर जीएसटी है, घिस जाती है। आज मरने के लिए जीएसटी है। सर, हॉस्पिटल जाओ, वहाँ व्हीलचेयर में बैठो, तो उस पर जीएसटी है। वही बात कफ़न के लिए भी है। जब यह हो रहा है, शेयर मार्केट में पिछले पिछले 5 महीनों में, investors' wealth to the tune of Rs. 94 lakh crore has been wiped out. ...(समय की घंटी)... यह एक झटके में मिट गई और देश लूट गया। So, I want to put a simple question. Where is your Happiness Index? Where is the dopamine charge when we See a new Budget, like this? And, can you live in denial that this tariff war, हम तो जाकर बड़ी झप्पी-झप्पी पॉलिटिक्स करते हैं, लेकिन झप्पी में तो कुछ मिला नहीं। आज के दिन हम देश में बैठकर बीते हुए इतिहास के बारे में 10 बार उसको बदल-बदल कर बोलते हैं। इसका गवाह है, देश गवाह है। हमारे वीर जवान, जिन्होंने हमारी सीमाओं की देखभाल करके हमें यहां बोलने की औक़ात दी, वे गवाह हैं। हमारे नौजवान गवाह हैं। ...(समय की घंटी)... मां-बाप की मेहनत पर पढ़-लिखकर जो शिक्षित हुए और उनको नौकरी नहीं मिल रही है, वे गवाह हैं।

सर, आज के दिन यह बिल, एप्रोप्रिएशन बिल - ये सब एकेडेमिक प्रोसेस है। आप करेंगे, आप तपतपाएंगे, ये सब हो जाएगा। लेकिन कल सुबह जब आप उठ कर अखबार पढ़ेंगे, तो उसमें देखेंगे कि एक मां-बाप ने जहर खिला कर और खुद भी जहर खा कर, चारों लोग एक साथ मर गए हैं। कभी तो आप सोच लीजिए कि उनकी रूहें यहीं भटक रही हैं। वे हमारे देशवासी हैं, वे हमारे परिवार के लोग हैं, क्योंकि वे हमारे भारतवासी हैं। हमारी जिम्मेदारी बनती है that you will protect.

सर, मैं निर्मला सीतारमण जी को एक ही बात कहना चाह रही हूं। ...(व्यवधान)... क्या? ...(व्यवधान)... आप हमारी बनाई हुई बुनियाद पर बोल रहे हैं, मंजिल बना रहे हैं। ...(व्यवधान)...

उपसभाध्यक्ष (श्री राजीव शुक्रा): रेणुका जी, कृपया आप अपनी बात समाप्त कीजिए। ...(व्यवधान)...

श्रीमती रेणुका चौधरी: आप अभी मंजिल बना रहे हैं। ...(व्यवधान)... सर, निर्मला सीतारमण जी अभी नहीं हैं, क्योंकि सच बड़ा कड़वा भी होता है, मगर मैं उनसे कह रही हूँ, "Sit at the table of

the dreamers, the go-getters, the star gazers, and the warriors who fight for others. The conversation hits different." It is where you will truly learn how to live. Live in happiness. This is the country that gave you the freedom to sit here and talk and support stuff which does not have any relevance.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you, Madam. Now, Dr. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, the overall outstanding liability of Tamil Nadu is more than Rs. 8, 00, 000/- crores. During the DMK period, loans worth four lakh crores were borrowed. We do not know where the money has gone. That is the fact.

उपसभाध्यक्ष (श्री राजीव शुक्रा): कृपया शांति रखें।

DR. M. THAMBIDURAI: The DMK Member criticized the Central Government here. I also want to say something about the State Government. Nearly four lakh crores worth of loans were borrowed during the DMK Government, especially Mr. Stalin's period. We do not know what happened to that. Sir, there is an allegation that during the ED raid on TASMAC, more than thousand crores of rupees were found. The corruption is not only of just Rs.1,000/- crores, it is of Rs.40,000/crores. The DMK Member mentioned about the Central Government putting taxes. I want to say that the same DMK Government, during the election period, said that they would not put any tax. Now, during the DMK period, Mr. Stalin's period, they have raised most of the taxes on property. Electricity charges have increased, bus fares have increased, milk prices have increased, and liquor prices have also increased. This is the situation. Illicit liquor is being sold. Then, they had also said that they will reduce the cess on petrol and diesel. But they have not done that yet. They have cheated all the people of Tamil Nadu. This is the situation prevailing there. That is why we are raising it here. As there is cooperative federalism, we are raising issues here. Apart from that, you are demanding more funds. I would like to mention here what is happening in Tamil Nadu. They also said that the cost of LPG cylinder will be reduced. It has not been reduced yet. Dr. Brittas said that our Finance Minister comes from Tamil Nadu. We are proud of that. Previously also, Mr. Chidambaram was the Finance Minister. He is also from Tamil Nadu. What kind of discrimination he did! He took a lot of decisions, because of which Tamil Nadu could not get any fund.

We are suffering now because of the UPA Government. Mr. Chidambaram was the Finance Minister.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Dr. Thambidurai, first, you address the Chair. Secondly, Dr. Brittas, what do you want to say?

DR. M. THAMBIDURAI: Sir, my time is... ... (Interruptions)...

DR. JOHN BRITTAS: Is he agreeing to what I have said? He is saying that Mr. Chidambaram also did the same thing. That means, he is agreeing with me, that Shrimati Nirmala Sitharaman is also discriminating.

DR. M. THAMBIDURAI: Sir, please allow me to speak.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): You continue.

DR. M. THAMBIDURAI: Sir, the DMK promised waiving off loans of farmers. What have they done, Sir? They have done nothing. Also, they said that education loans will be waived off. They misled the students. The poor people, based on the promise of the DMK people, pledged their jewels and everything in the bank, thinking that they will waive off the loans. Sir, nothing has been done. All the poor people who had put their jewels in the bank lost them. They could not get any relief. This is what the people of Tamil Nadu are facing. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): One minute, Dr. Thambidurai. Mr. Vaiko, you know that if you speak from your seat without mike, nobody will listen to it in the country. It will only be personal exchanges. So there is no benefit; there is no advantage of that. So it is better to let him finish. When your turn comes or someone's turn from this side comes, then you speak your point of view. Okay. Dr. Thambidurai. First let him finish.

DR. M. THAMBIDURAI: Sir, my leader, Edappadi Palaniswami, came from Tamil Nadu on 25th to visit Delhi. My leader, Edappadi Palaniswami, visited Delhi and met the Union Minister. He requested relief for Tamil Nadu. Sir, we are always for Tamil Nadu. They are not bettering Tamil Nadu. That is why our leader, Edappadi Palaniswami, came and requested the hon. Minister here to get the relief. ...(Interruptions)... MGNREGA funds must be released and also PM SHRI and SSA

fund must be released. Cauvery Godavari interlink project must be implemented. Sir, he also requested to sanction more railway lines for Tamil Nadu. This is our demand. We may be having differences of opinion with the DMK Government. But, at the same time, we also have to protect the interests of Tamil Nadu. We will always be fighting for that. That is why I am telling once again that our Finance Minister, a lady who comes from Tamil Nadu, has been there for a long time. She presented many Budgets. We are proud of that. At the same time, Mr. Chidambaram, when he was the Finance Minister, he did nothing for Tamil Nadu. ...(Interruptions)... But Tamil Nadu is now facing the greatest danger. Thank you very much.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Thank you. Mr. Abdul Wahab. You have three minutes. You have to be very precise.

SHRI ABDUL WAHAB (Kerala): Sir, you please give me six minutes. Mr. Praful Patel spoke for 11 minutes.

Sir, first of all, thank you for the opportunity that you have given to me. I congratulate the Finance Minister who is from Tamil Nadu. I congratulate her for giving us a little more salary, 24 per cent more. It should be double actually. Why? It is because our Communist people are cutting one lakh rupees from there as levy. What will we get in Rs. 24,000? So kindly increase something more. Our Left people are getting very less salary.

Sir, again, I request Madam Finance Minister to enhance the MPLADS Fund. ... (Interruptions)... Madam is listening. She is not like you. Madam is listening. Even PM is listening.

THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA): Don't respond to him.

SHRI ABDUL WAHAB: So MPLADS Fund should be increased from Rs. 5 crores to, at least, Rs. 10 crores. You know the kind of inflation that is there and what is happening. When I came here as a Member of Parliament 20 years back in 2004, one classroom could be built with 50,000 rupees. Now the cost of building one classroom is five lakh rupees in Kerala. So this is the kind of escalation that is there. I ask our Finance Minister to increase the MPLADS Fund.

Sir, in Kerala, there is mushrooming of NBFCs banks. There are mini, mini banks and all that; and they are showing a big profit of thousands of crores. Why? It is because of 'gold loan.' Everybody is giving gold loan, and after six months, you can See the auction notice. So what is happening is, even the cooperative banks are

giving big, big advertisements in two-three pages, full pages, of auctioning the properties which are mortgaged as security. So this is what is happening in Kerala at least. The people are in problem and don't think that India is shining. During Vajpayeeji's time, you remember that there was a campaign 'India shining, shining, shining!' But, at last, what happened? The same thing is going to happen again.

Then, Sir, I come to start-ups. A number of start-ups are coming up, but 50 per cent of them are closing down. Why is it so? A Commission should be set up on this to See as to why they are closing these start-ups.

Then, Sir, everybody is talking about GST. There is GST on everything. Even Renukaji was saying that even for coffin, there is GST. One of our Members from ruling side was saying that everyone is having a car. In all the houses, there are cars.

5.00 P.M.

But, to buy an old, used car, we pay 18 per cent GST. This is the situation now. Sir, I would not be taking much time. When Shri Praful Patel was speaking, nobody interfered. He was given time out of BJP's time. You have got enough time; you could give some time to me also. Our Minister from Kerala, Shri George Kurian, is here. He can give some time to me to say some good things. Whether a Minister is from Kerala or Tamil Nadu, there is not much difference. Kerala would always remain in the south. North is always in the top while South remains in the south! Whichever Government comes to power, whether this Government or that Government, Kerala always remains in the south, the extreme south! In India, every time, North rules the South. So, please take Kerala into consideration, especially North Kerala.

श्री अरुण सिंह (उत्तर प्रदेश): सर, मैं द एप्रोप्रिएशन (नम्बर 3)बिल, 2025 और उसके साथ ही फाइनेंस बिल, 2025 के बारे में चर्चा करने के लिए खड़ा हुआ हूं। यह एक ऐसा बिल है, जिसके बारे में बोलने से सुखद आनंद की अनुभूति होती है। जब फाइनेंस बिल आता है, तब सबकी निगाहें इस बात पर होती हैं कि देश के गरीबों, किसानों, महिलाओं, एससी-एसटी वर्ग के लिए कितना पैसा आवंटित किया गया है। यह धनराशि उनके कल्याण पर खर्च की जाती है। इस फाइनेंस बिल के माध्यम से, जहां एक ओर करोड़ों किसानों के कल्याण के लिए राशि खर्च की जाएगी, वहीं एससी-एसटी, महिलाएं, ओबीसी आदि के सशक्तिकरण के लिए भी धनराशि प्रदान की जाएगी।

महोदय, देश में नए-नए इंफ्रास्ट्रक्चर, सड़कें, बंदरगाह और अन्य सुविधाओं के विकास के लिए भी इस बिल में प्रावधान किया गया है। जब इंफ्रास्ट्रक्चर का विकास होगा, तो देश की प्रगति और अधिक तीव्र गति से आगे बढ़ेगी।

सर, जब बजट और फाइनेंस बिल आता है, तो लोगों को खुशी और संतोष की अनुभूति होती है। यदि हम 2014 से पहले के समय को देखें और आज की स्थिति से तुलना करें, तो स्पष्ट परिवर्तन दिखाई देता है। पहले देश में निराशा का वातावरण था। स्कैम्स होते थे, बजट का पैसा घोटालों में चला जाता था और गरीबों तक नहीं पहुंचता था। मंत्री से लेकर अधिकारी तक जेल जाते थे। तब देश की जनता में यह आशंका रहती थी कि जो बजट में प्रावधान किया गया है, वह वास्तव में उनके हित में खर्च होगा या नहीं।

इस आशंका की पुष्टि उस समय की जाती थी, जब देश के एक प्रधान मंत्री ने स्वयं कहा था कि यदि सरकार एक रुपये भेजती है, तो उसमें से 85 पैसे लीकेज हो जाते हैं और केवल 15 पैसे ही गरीबों तक पहुंचते हैं। लेकिन आज हम दावे के साथ कह सकते हैं कि प्रधान मंत्री मोदी जी द्वारा भेजा गया पैसा पूरी पारदर्शिता के साथ लाभार्थियों तक पहुंच रहा है। उदाहरण के लिए, इस फाइनेंस बिल के माध्यम से 63,500 करोड़ रुपए किसानों को भेजे जाएंगे या 'पीएम किसान सम्मान निधि' के अंतर्गत 3 करोड़, 46 लाख रुपए सीधे किसानों के खाते में भेजे गए हैं या अन्य योजनाओं के तहत भी गरीबों, किसानों और महिलाओं को सहायता दी गई है, तो उसमें एक रुपये का भी घोटाला नहीं हुआ है, एक रुपये का भी लीकेज नहीं है, उनके पास hundred per cent गया है।

अब जब बजट आता है और फाइनेंस बिल पेश किया जाता है, तो लोगों को यह विश्वास होता है कि सरकार उनके लिए बड़े पैमाने पर धन खर्च करेगी। पहले के समय में 2G, 3G, कोयला घोटाला, शारदा चिटफंड घोटाला, लैंड फॉर जॉब स्कैम, अगस्ता वेस्टलैंड घोटाला जैसे घोटाले होते थे। लेकिन आज, मैं यह कह सकता हूं कि प्रधान मंत्री मोदी जी के नेतृत्व में, चाहे वह गुजरात के मुख्यमंत्री के रूप में हों या देश के प्रधानमंत्री के रूप में, उनके 11 वर्षों के कार्यकाल में एक रूपये का भी भ्रष्टाचार का आरोप नहीं लगा और वह प्रधान मंत्री कोई और नहीं, बिल्क नरेन्द्र मोदी जी हैं।

इसलिए लोगों को खुशी और प्रसन्नता होती है कि यह जो फाइनेंस बिल है, जो एप्रोप्रिएशन बिल है, इसके माध्यम से अनेकों लोगों को लाभ मिलने वाला है। सर, फाइनेंस बिल के माध्यम से जब बजट एनाउंस होता है, तो उसके माध्यम से चाहे डायरेक्ट टैक्स हो, इनडायरेक्ट टैक्स हो, उसमें बहुत सारे सेक्शन्स में चेंज करना पड़ता है, अमेंडमेंट करना पड़ता है। जिसको हम लाभ देना चाहते हैं, इफैक्टिवली उनको लाभ दे सकें। इसलिए अगर देखेंगे, तो फाइनेंस बिल में बहुत सारे सेक्शन्स डायरेक्ट टैक्स और इनडायरेक्ट टैक्स के हैं, जिसमें बहुत सारे चेंज़ेज हुए हैं। अब सब लोगों ने बोल ही दिया, लेकिन इतना जरूर कहूंगा कि मध्यम वर्ग की आशा, आकांक्षा केन्द्र सरकार पर निर्भर होती है, क्योंकि मध्यम वर्ग यह जानता है कि हम मेहनत करके कमाई करते हैं, तो हमें अधिक टैक्स न देना पड़े। छूट की सीमा पहले दो लाख थी, फिर पांच लाख हुई। पिछले साल सात लाख हो गई। इसमें लोगों को यह अनुमान लग रहा था कि नौ लाख की सीमा होगी, लेकिन जैसे ही 12 लाख की छूट की एनाउंसमेंट हुई , तो देशभर में करोड़ों मध्यम वर्ग के लोगों ने तालियां बजाना शुरू कर दिया और उनके बच्चों ने भी तालियां बजाईं, क्योंकि उनके लिए भी और अधिक पैसा खर्च होगा। अगर 12 लाख रुपये में 75,000 स्टैंडर्ड डिडक्शन जोड देंगे, तो examption 12 लाख 75 हजार हो जाती है। अगर हम देखें, तो मध्यम वर्ग को 80 हजार रुपये का लाभ हो रहा है, इसका मतलब यह है कि हर महीने सात हजार रुपये का लाभ मिल रहा है, जिसके माध्यम से वह घर में खर्च कर सकता है। उसी प्रकार से रेंट के बारे में है। अगर किसी के पास मकान है और वह किराए पर देता है, तो 2, 40,000 रुपये सालाना रेंट आता है, मतलब 20 हजार रुपये महीने रेंट आता है, तो उस पर टीडीएस कटता था और उसकी आमदनी इतनी नहीं होती थी, वह जाकर रिफंड के लिए अप्लाई करता था, फिर उसके बाद रिफंड आता था, लेकिन इस फाइनेंस बिल में 2,40,000 की जगह सीधे 6 लाख रुपये कर दिया गया है। 6 लाख रुपये तक कोई टैक्स नहीं कटेगा। मतलब 50 हजार रुपये आपकी रेंटल इनकम आ रही है, तो No income tax will be deducted. The same way, it is for the senior citizens also. सर, senior citizens का सम्मान अगर कोई करता है, वैसे उनका सम्मान सबको करना चाहिए, लेकिन सरकार के माध्यम से कोई करता है, तो सामने प्रत्यक्ष रूप में दिखता भी है। यह मोदी सरकार ही करती है, क्योंकि इससे पहले अगर देखें, तो आयुष्मान भारत योजना के माध्यम से यह एनाउंस हुआ कि जो senior citizens हैं, 70 साल से ऊपर के लोग हैं, उनको पांच लाख रुपये की जगह दस लाख रुपये का आयुष्मान भारत का कार्ड मिलेगा। जो करोड़ो senior citizens हैं, उनको इसका लाभ मिला है। इस फाइनेंस बिल में भी चेंज़ लाया गया है कि जो senior citizens हैं, वे अपनी जमा-पूंजी किसी भी बैंक में रखेंगे, तो उसका ब्याज आएगा। पहले 50 हजार रुपये पर ही उसका टीडीएस कट जाता था और 50 हजार रुपये पर टीडीएस कटने के बाद फिर वह उस पैसे को रिफंड कैसे मांगे, लेकिन उनकी पीडा कौन समझे। करोडों senior citizens, जो बैंक में पैसे रखते थे, जिसके ऊपर इंटरेस्ट मिलता था, उस पर टीडीएस कटता था, तो सरकार ने कहा कि एक लाख रुपये तक इसकी छूट कर दीजिए। वैसे तो एक बात यह है कि यूपीए के समय में जो टैक्स जाता था, सामान्य व्यक्ति को पैसे का रिफंड लेने के लिए उसको खुद पैसा खर्च करना पड़ता था, क्योंकि यूपीए के समय में एवरेज प्रोसेसिंग टाइम, रिटर्न की अवधि 91 दिन की होती थी। 91 दिन के अंदर रिटर्न प्रोसेस होती थी। अब मोदी जी का समय है। आप Return file करो, maximum to maximum, the average processing time, from 91 days, has come down to 16 days. मतलब 15 दिन के अंदर आपका असेरमेंट होकर आ जाएगा। यह इसके माध्यम से बहुत बड़ी देन है। सर, एनएसएस में पहले ही अगस्त में कर दिया गया है कि एनएसएस में जो विदड़ाल होगा, उस पर भी कोई टैक्स नहीं लगेगा। उसी प्रकार से जो TCS remittance है, जो पढ़ाई के लिए हम remittance करते हैं, उसके लिए भी अमाउंट बढ़ाया गया है। मैं सून रहा था कि कुछ लोग बोल रहे थे कि जो 12 लाख की छूट की गई है, उसमें लाख लोगों को लाभ मिलेगा। इसमें बहुत कम ऐसे लोग हैं। अब आप बताइए, जब साढ़े आठ करोड़ लोगों से अधिक लोग रिटर्न भरते हैं, उसमें बहुत सारे लोग exempted होंगे, उसको लेंगे, तो दस करोड़ होंगे।

जब इतने करोड़ लोग इन्कम टैक्स रिटर्न भरते हैं और यह जो लिमिट बढ़ाई गई है, इससे लाख नहीं, बल्कि कई करोड़ लोगों को लाभ मिलेगा और लाभ मिल भी रहा है। महोदय, वे इसीलिए प्रधानमंत्री जी की जय-जयकार करते हैं, वे जहां भी हों, उनका एक तरफा समर्थन करते हैं। महोदय, माननीय प्रधानमंत्री जी जहां भी रैली में जाते हैं, हम वहाँ देखते हैं कि उस रैली में मिडिल इन्कम वर्ग के इतने लोग आते हैं कि आप कल्पना भी नहीं कर सकते। उन्हें बुलाने के लिए हम लोगों को मेहनत ही नहीं करनी पड़ती, वे अपने आप आ जाते हैं। यह इस बात का प्रतीक है कि मोदी सरकार मध्यम वर्ग की बहुत बड़ी हितैषी है।

सर, हमारी सरकार ने, माननीय प्रधानमंत्री मोदी जी के नेतृत्व में, मध्यम वर्ग को इन्कम टैक्स दफ्तर में जाकर चक्कर न लगाने पड़ें, वह अपने घर पर ही बैठकर सम्मान के साथ असेरमेंट देख सके, इसके लिए उन्होंने पहले faceless scrutiny शुरू की, उसके बाद faceless appeal शुरू की और 2022 में Voluntary income Disclosure Scheme ले आए। महोदय, उसमें भी 90 लाख लोगों ने अपनी रिटर्न करेक्ट कीं। जब इतने लोग अपनी रिटर्न रिवाइज कर रहे हैं, तो यह एक बहुत बड़ी बात है। क्योंकि उनका विश्वास है कि हम ईमानदारी से चलेंगे, इसलिए जो ईमानदार व्यक्ति है, मोदी जी उसका बहुत सम्मान करते हैं। 2022 में Voluntary Disclosure Scheme में 90 लाख लोगों ने अपने इन्कम की रिटर्न को रिवाइज्ड किया। महोदय, उसको एक सार्थक कदम मानते हुए उन्होंने यह भी कहा कि जो हमारे लोग हैं, उनका रिटर्न, जो रिवाइज होता है, जिसकी समय सीमा 2 साल होती है, उसके लिए, अभी इस बजट में और इस फाइनेंस बिल में जो चेंज किया गया है, उसके माध्यम से यह व्यवस्था की गई है कि अगर आपसे कोई चीज़ छूट गई है, आपने रिटर्न में नहीं डाली है, तो Now, you can revise the Return not up to 2 years, but up to 4 years. ऐसा करने से आपको चार साल तक शांति रहेगी कि आप वहाँ जाकर अपना रिटर्न रिवाइज कर सकते हैं और अब आपको कोई पेनल्टी भी नहीं देनी पड़ेगी। यह एक बहुत बड़ा चेंज हुआ है।

महोदय, हमें लगता है कि यह सामान्य चेंज है, पर यह सामान्य चेंज नहीं है। महोदय, इससे करोड़ों लोगों के दिमाग में शांति आएगी, करोड़ों लोगों के दिमाग में मानसिक पीड़ा नहीं रहेगी, उन्हें कंफर्ट रहेगा कि हम अपनी इन्कम की रिटर्न रिवाइज कर सकते हैं।

सर, आज जिस प्रकार से लोगों की आमदनी बढ़ रही है और पर कैपिटा इन्कम बढ़ रही है, मैं उसका भी आंकड़ा दे सकता हूं। आज, मध्यम वर्ग के लोगों के पास एवं और लोगों के पास एक नहीं, बल्कि दो मकान भी होंगे। महोदय, पहले क्या होता था? पहले यह होता था कि अगर आप एक मकान में रहते हैं और दूसरा मकान आपके पास है, तो deemed to be self-occupied property मानकर उस पर टैक्स देना पड़ता था। मैं वित्त मंत्री जी को इसलिए भी बधाई देना चाहूंगा, क्योंकि उन्होंने कहा है कि अगर आपके पास दो मकान हैं, तो दूसरे मकान को ऐसा नहीं माना जाएगा कि वह self occupied है, दूसरे मकान पर कोई डॉक्यूमेंट देने की जरूरत नहीं है, दूसरे मकान पर कोई टैक्स नहीं लगेगा। यानी यदि किसी के पास दो मकान हैं, तो उस पर कोई टैक्स नहीं लगेगा। यह एक बहुत बड़ा परिवर्तन है।

महोदय, पहले लोग डॉक्यूमेंट जमा करते थे, उसके बाद रिबेट लेते थे, फिर इंक्वायरी होती थी और इंक्वायरी में पकड़े जाते थे, लेकिन अगर अब दो मकान हैं, तो उस self-occupied property पर कोई भी टैक्स नहीं लगेगा, जीरो टैक्स लगेगा।

मान्यवर, इसी तरह से हमारी बहुत सारी चैरिटेबल संस्थाएं हैं, जो पूरे देश भर में लोगों की सेवा करने का काम करती हैं, उनके रिजस्ट्रेशन की सीमा, जो 5 साल थी, 5 साल के बाद फिर से इन्कम टैक्स डिपार्टमेंट के चक्कर लगाने पड़ते थे, उससे बचाने के लिए उन्होंने इस फायनेंस बिल में उस 5 साल की सीमा को बढ़ाकर 10 साल कर दिया है। अब आपको दोबारा 10 साल के बाद रिजस्ट्रेशन के लिए, रिन्यूअल के लिए जाना पड़ेगा।

महोदय, मैं स्टार्ट-अप्स के बारे में कहना चाहता हूं। जब माननीय प्रधानमंत्री जी सत्ता में आए, तो उन्होंने सीधे तौर पर मेक इन इंडिया, डिजिटल इंडिया के नारे दिए। महोदय, उन्होंने नारे ही नहीं दिए, बल्कि बड़ी-बड़ी स्कीम्स के माध्यम से इनको क्रियान्वित करने का काम भी किया। यदि विश्व में सबसे अधिक युवा कहीं पर रहते हैं, तो भारत में रहते हैं, यहाँ टैलेंट पूल है। यूपीए के समय में 452 स्टार्ट-अप्स हुआ करते थे, आप कल्पना कीजिए कि वे स्टार्ट-अप्स अब

बढ़कर 1,59,000 हो गए हैं। आप भारत के युवाओं की प्रतिभा देखिए कि वे किस प्रकार का इन्नोवेशन कर रहे हैं। महोदय, उसी को आधार बनाते हुए इस बिल में कहा गया है कि अब जो स्टार्ट-अप की सीमा है, जो डेट है, हम उस स्टार्ट-अप का जो exemption देते हैं, उस स्टार्ट-अप के exemption benefit के लिए 1/4/2030, मतलब 5 साल की डेट और बढ़ाकर दे रहे हैं, जिससे और युवा रजिस्ट्रेशन कराकर इसका लाभ ले सकें। महोदय, ये visionary Prime Minister हैं। अगर दूरहष्टि देखनी हो, तो आप हमारे प्रधानमंत्री जी में देख सकते हैं।

मान्यवर, अब मैं एक-दो बातें आपके समक्ष रखूंगा। अभी यहां चिदम्बरम जी नहीं हैं, वे हर बार बोलकर निकल जाते हैं, भगवान ही मालिक है। सर, मैं उनका भाषण सुन रहा था। वे कह रहे थे कि जो हमारा fiscal deficit है, उसे निर्मला जी 4.8 परसेंट से कम क्यों नहीं ला रही हैं? मैं बताना चाहूंगा कि इतनी स्पेंडिंग के बाद भी यह 4.8 परसेंट है। चिदम्बरम जी, आप यूपीए का रिकॉर्ड देख लीजिए। 2008-09 में आपका fiscal deficit 6.1 परसेंट था और अगर बॉन्ड को जोड़ दें, तो यह 6.9 परसेंट था। उसी प्रकार से 2009-10 में आपका fiscal deficit 6.6 परसेंट था और अगर बॉन्ड को जोड़ दें, तो real fiscal deficit 6.7 परसेंट था। आप किस प्रकार की बात करते हैं? इतने बढ़िया फाइनेंशियल मैनेजमेंट के होते हुए भी आप क्वेश्चन उठाते हैं! इसी प्रकार से 2008-09 में आपका revenue deficit 6.3 परसेंट था। अब तो हमारा बहुत कम है। ये इस प्रकार की बातें करते हैं।

सर, ये GTR to GDP ratio की बात कर थे। ये ऐसे कम्पेयर करते हैं कि भगवान ही मालिक है कि इनको कौन समझाए। आप अपने समय में, 2013-14 में किसानों, गरीबों और इंफ्रास्ट्रक्चर एवं अन्य के लिए कुल मिलाकर 16 लाख करोड़ रुपए ही खर्च करते थे। ये मोदी जी हैं, जो कि 51 लाख करोड़ रुपए खर्च करते हैं। आप किस प्रकार की बातें करते हैं! सर, एक्सपोर्ट-इम्पोर्ट की बात बहुत सारे लोगों ने की है। मैं इस संबंध में बताना चाहता हूं कि जब यूपीए की सरकार थी, तब माइनस में 4.8 परसेंट करेन्ट अकाउंट डेफिसिट था। अब हमारे समय में यह 1.2 परसेंट हुआ है। इसका कारण क्या है? आज 1,26,000 करोड़ के मोबाइल एक्सपोर्ट कर रहे हैं। इसके अलावा 21,000 करोड़ रुपये के डिफेंस इक्विपमेंट्स एक्सपोर्ट कर रहे हैं। जब एक्सपोर्ट हम करेंगे, तो शुद्ध रूप से हमारा करेंट अकाउंट डेफिसिट कम होगा और वही भारत की सुदृढ़ स्थित बताता है।

सर, अब मैं कैपिटल एक्सपेंडिचर के बारे में बताना चाहूंगा। यूपीए के समय में, 2013-14 में जो पूरा कैपिटल एक्सपेंडिचर था, वह टोटल एक्सपेंडिचर का 16 परसेंट था। ये कैपिटल एक्सपेंडिचर में 16 परसेंट खर्च करते थे। हमारी सरकार में अगर टोटल एक्सपेंडिचर में कैपिटल एक्सपेंडिचर देखेंगे, तो 28 परसेंट खर्च करने का काम हमारी सरकार कर रही है। तभी जाकर सड़क से लेकर रेलवे तक, पोर्ट से लेकर एयरपोर्ट आदि तक सब देखने को मिल रहे हैं। सर, 2004 से 2014 तक जब यूपीए की सरकार थी, अगर उन 10 सालों में देखें, उस समय सोशल और रूरल मिनिस्ट्री को जो पैसा जाता, उसे वे खर्च ही नहीं करती थीं। कुल मिलाकर के 6.4 परसेंट अनस्पेंट फंड रह जाता था, मतलब गरीबों के लिए जो पैसा जाता था, उसे खर्च ही नहीं करते थे। इन्होंने 10 सालों में 6.4 परसेंट यानी 94,000 करोड़ रुपया खर्च ही नहीं किया। यह हमारी सरकार है, जो पूरा पैसा खर्च करती है और एक परसेंट से भी कम पैसा बचता है। हमारी सरकार पूरे का पूरा पैसा खर्च करने का काम करती है। इनके समय में इंफ्लेशन डबल डिजिट पर था। हमने अभी

देखा कि फरवरी का इंफ्लेशन 3.6 परसेंट पर आ गया। अभी भारत की जीडीपी 6.5 परसेंट है। विश्व में तीन सालों में सबसे तेज गति से चलने वाली अर्थव्यवस्था है, तो वह भारत की है और आगे भी यही स्थिति रहेगी।

सर, आज फूडग्रेन्स का उत्पादन 330 मिलियन टन हो गया है। इनके समय में फॉरेक्स रिजर्व्स 303 बिलियन डॉलर था, जो आज 704 बिलियन डॉलर हो गया है और बहुत अधिक बढ़ गया है। आज ये लोग ट्रम्प की बातें कर रहे थे कि ट्रम्प आ गए, तो टैरिफ वॉर में ऐसा होगा, वैसा होगा, ट्रम्प से डर गए। ये किस प्रकार की बातें करते हैं! ...(व्यवधान)... आप सुन लीजिए, ये प्रधान मंत्री मोदी जी हैं - 21 देशों ने सर्वश्रेष्ठ नागरिक पुरस्कार, सर्वोच्च नागरिक पुरस्कार दिया है, तो वह प्रधान मंत्री नरेन्द्र मोदी जी को दिया है।

सर, यह जो Forex reserves है, FDI inflows है, यह सब डेटा बताता है कि हमारी बाहर क्रेडिबिलिटी कितनी अच्छी है। आपके समय में, मुझे मालूम है कि चिदम्बरम जी वित्त मंत्री थे, तो फॉरेन में जाकर 10 बिलियन डॉलर के लिए रोड शॉ किया गया, जबकि ढाई बिलियन डॉलर भी नहीं मिला। उसमें कितना पैसा खर्च कर दिया गया? आप पुरानी याद मत दिलाइए। अगर पुरानी याद दिलाएंगे, तो बहुत अधिक कष्ट होगा। सर, ये प्रधान मंत्री मोदी जी हैं, जो स्केल और स्पीड पर काम करते हैं कि किस प्रकार से तेजी से विकास किया जाए। मैं बहुत डिटेल में नहीं जाऊंगा, क्योंकि एप्रोप्रिएशन बिल के माध्यम से बहुत सारा पैसा इसके लिए रखा गया और तेज गति से काम होगा। लेकिन मैं फिर भी फटाफट आधे सेकंड में पढ देता हूँ। सर, एयरपोटर्स 74 थे, अब 149 हो गए; मेडिकल कॉलेजेज़ 386 थे, अब 706 हो गए; मेट्रो 5 थीं, अब 20 हो गईं; रोड पहले 12 किलोमीटर per day बनती थी, अब 28 किलोमीटर per day के हिसाब से बनने लगी; जन औषधि केंद्र पहले 80 थे, अब 15,000 से अधिक हो गए; आयुष्मान भारत 36 करोड़ से अधिक लोगों को मिल गया; जल जीवन मिशन के तहत पहले 3 करोड 2 लाख घरों में पीने का पानी पहुँचा था, अब 14 करोड़ घरों में पीने का पानी पहुँच गया; पीएम सूर्य घर योजना के माध्यम से 10 लाख घरों में already लाभ मिल गया; जहाँ तक एग्रीकल्चर का सवाल है, 7.3 लाख करोड़ का पूरा credit होता था, अब 25 लाख करोड से ऊपर हो गया: पीएम आवास योजना में 4 करोड से अधिक लोगों के घर बन गए। सर, अगर मैं यह सब सुनाने लगूँ कि मेडिकल कॉलेज से लेकर IITs, IIMs में तीन गुना से चार गुना तक इनकी वृद्धि हुई है, तो यह इसीलिए तो हुआ कि सरकार 50 लाख करोड़ रुपए खर्च कर रही है, 40 लाख करोड़ रुपए खर्च कर रही है, उसके माध्यम से ही यह देश का विकास हो रहा है। आज सभी भारतवासियों, including Congress, अगर कांग्रेस के लोगों से भी घर में जाकर पूछेंगे, अगर वे सड़क से मेरठ जाते होंगे, जयपुर जाते होंगे, परिवार को साथ लेकर जाते होंगे, अगर बेंगलुरु से उधर मैसूर जाते होंगे, अगर वे उन सड़कों पर परिवार के साथ जाते हैं, तो आनंद लेते हैं। वे भी मोदी जी को घर से धन्यवाद देने का काम करते हैं, लेकिन संसद में आकर शिकायत करते हैं। ...(समय की घंटी)... आप ऐसा मत करिए, जो सही काम है, आप उसकी तारीफ करिए। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री राजीव शुक्का)ः श्रीमती प्रियंका चतुर्वेदी।

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र): वाइस-चेयरमैन सर, यह मैं अपने पिछले भाषण में भी बता चुकी हूँ कि महाराष्ट्र में जो हर 100 रुपए का tax collect होता है, महाराष्ट्र को जो वापस मिलता है, वह सिर्फ 7 रुपए मिलता है। हमें इस बात का दुख नहीं है कि हम जो 100 रुपए भेज रहे हैं, हमें

[उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी) पीठासीन हुईं।]

सिर्फ 7 रुपए वापस मिल रहे हैं, बिल्क हमें खुशी इस बात की होती है कि यह महाराष्ट्र का एक बहुत important tax collection revenue है। बाकी सारे राज्यों में भी विकास को लेकर हम सब प्रतिबद्ध हैं, पर अगर आज हम महाराष्ट्र की वास्तविक स्थिति बताएँगे, तो हमें कहीं न कहीं अब लगता है कि क्यों हमारे साथ बार-बार यह अन्याय किया जाता है।

मैडम, पिछले साल हमारे 2 हजार से ज्यादा किसानों ने आत्महत्या की है। सिर्फ महाराष्ट्र में ही एक साल में! महिलाओं को इलेक्शन के समय 2,100 रुपए देने का वादा किया गया था, लेकिन इलेक्शन गया, वादा खत्म और जो 1,500 रुपए कहा गया था, वह भी देने में अब तक उनको विफलता मिल रही है। महाराष्ट्र में करीब 17 प्रतिशत ऐसे लोग हैं, जो below poverty line हैं। Unemployment की दर 10 प्रतिशत से ऊपर है और जो salaried employees हैं, वे भी घट गए हैं। मैडम, जब police jobs की नौकरी का ऐड आता है, तो उसमें लाखों की तादाद में लोग apply करते हैं, तो आप समझ सकती हैं कि वास्तविक स्थिति क्या है! 'C' लेवल की भी जो jobs हैं, उनमें लाखों की संख्या में applications आते हैं। यहाँ पर हर बार जब बजट आता है, पार्लियामेंट में मेरे तो 5 साल हो गए, हमेशा महाराष्ट्र को बजट में दरिकनार किया जाता है। महाराष्ट्र से क्या दिक्कत है, मुझे समझ में नहीं आता है।

मैडम, मैं एक important मुद्दे की ओर आपका ध्यान दिलाना चाहूँगी, जो cess and surcharges को लेकर है। Cess and surcharges सेंट्रल गवर्नमेंट के ऐसे collections होते हैं, जो gross tax revenue में से divisible pool में नहीं आते हैं। 2010-11 में जो collection होता था, वह 49,628 करोड था, वह 2022-23 में 2.25 लाख करोड हो गया है। वह हमारे divisible pool में नहीं है, तो सिर्फ केंद्र सरकार ही उसको सँभालती है और केंद्र सरकार ही खर्च करती है। उसका gross tax revenue में जो share था, वह पूरे gross tax revenue में 6.26 परसेंट होता था, बाकी सारा divisible pool में जाता था, अब वह 14.5 परसेंट हो गया है। 2020-21 में तो वह 20 प्रतिशत तक भी चला गया था। इतना उनका tax collection होता है। खुद 15th Finance Commission ने इसके ऊपर concern जताई है। उसने कहा है कि स्टेट्स को जो पैसा आता है, उनके पास कम होता है और उस वजह से ये जो cess और surcharges बढ़ते जा रहे हैं, उनमें उनका हिस्सा नहीं मिलता है। इस पर उसने concern जताई है। CAG की रिपोर्ट ने cess और surcharges को लेकर यह कहा है कि उसमें misutilisation होता है, उसमें transparency नहीं है। मेरी बस एक ही माँग है कि सारे राज्यों के साथ इंसाफ होना चाहिए। ये जो cess और surcharges बढते जा रहे हैं, उस पर पाबंदी लगानी चाहिए, या तो restrictions लाएँ, rationalization लाएँ, या उसको खत्म करें और अगर खत्म नहीं कर सकते हैं, तो उसको भी divisible pool का एक हिस्सा बनाएँ। ...(समय की घंटी)... बस इन्हीं शब्दों के साथ, मैं अपनी बात खत्म करना चाहूँगी। जय हिंद, जय महाराष्ट्र!

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी)ः माननीय सदस्य, श्री के.आर. सुरेश रेड्डी। आपके पास 5 मिनट्स का समय है।

SHRI K.R. SURESH REDDY (Telangana): Madam, the Finance Bill is a grand finale for the Budget Session and hon. Finance Minister's speech has been guiding the discussions for the last one month. Viksit Bharat has been the theme of discussion. While the goal of the Government is Viksit Bharat, year on year, the Government has been coming out with various policies and programmes to ensure that they reach the goal of Viksit Bharat. We are all very happy to support it. But we would like to caution the Government, 'Don't gallop with blinkers on. Listen and See what the people are saying and what the States are asking for.' That would be very important for you to achieve the goal of Viksit Bharat in 2047. It should be a well-fed India. It should be a well-settled India. Now, to achieve this, I have just three suggestions for the hon. Minister. The 16th Finance Commission is coming into play. If you have heard all of us through the discussions in the House, most of the hon. Members have been speaking of devolution of funds. As far as devolution of funds is concerned, I would not like to get into the tedious repetition which State contributes what. I would only like to tell the Government to kindly have a look at it. Let the 16th Finance Commission be a pathbreaking Commission to ensure an equitable and developed India in 2047. To achieve that, as far as devolution of funds is concerned, various inputs have been received from the States through the Chief Ministers and various agencies. I have requested it earlier and I will reiterate it once again. Kindly convene meetings of floor leaders and leaders of all political parties to finalise the goals for the 16th Finance Commission as this would ensure that the apprehensions, the doubts and the various issues raised by us would be taken care of. It is a matter of coincidence that the Southern States happen to contribute more and get less, but we are not talking of a North-South divide. My leader, KCRji, never went for that. And to put it in perspective, Madam, when the farm bills came, we were the first ones to oppose them and when the farmers in Haryana and Punjab committed suicide and died, it was our leader, KCR ji, who went there and gave them relief. This clearly indicates that any part of the country which suffers would require support. So, we would be working in that direction. And, to ensure that, I would request the hon. Minister to have a look at it because this is a very appropriate time.

For any country to progress, it is the communal harmony which is the cornerstone. India's legacy of unity in diversity is essential for our progress. Various Governments have come up with various Acts to ensure that communal harmony is

maintained in our country. Because through communal harmony, development comes, progress comes and people prosper. I would like to bring two things to the hon. Finance Minister's notice. Two major institutions have been established. One is the National Integration Council. The National Integration Council was started in 1962 with the Prime Minister heading it. It has various Ministers of the Cabinet, Chief Ministers, National Commission Members and women. All active people were part of that NIC. Its last meeting, as per our information, was held in 2013. It has been a pretty long time that the National Integration Commission meeting has not been held. It is chaired by the hon. Prime Minister. When you want to become a five trillion dollar economy or a ten trillion dollar economy, harmony is important. India is known, not primarily for being a strong economy, but for its secular democratic values. I think this is a very good opportunity for the Government to start getting into this act and start looking at the National Integration Council. Another organisation, the National Foundation for Communal Harmony, was also created.

This is headed by the hon. Home Minister and my information says that the last meeting was taken in 2021 by the then MoS, Shri Kishan Reddy *garu*. This is one area. ...(*Time-bell rings*.)... Just give me one minute more. I would just like to emphasise the other troubled area. When India became free, population was a criterion then. Today, the biggest concern or issue which our nation is facing is traffic in urban areas. Seventy per cent of the contribution to GDP comes from urban areas. Traffic in urban areas has to be regulated. Your NUTP, National Urban Transport Policy, is literally defunct. The hon. Prime Minister and the hon. Finance Minister need to look into it and ensure that traffic hazards are minimized. I was told that every year you are almost losing Rs.2 lakh crore due to accidents. Various factors contribute to that amount of Rs. 2 lakh crore. So, this is one area which the hon. Finance Minister needs to look at. Due to paucity of time, I would conclude. I thank you for the opportunity.

उपसभाध्यक्ष (सुश्री इंदु बाला गोरवामी): माननीय सदस्य, श्री संजय सेट जी। ...(व्यवधान)...

श्री रामचंद्र जांगड़ाः उपसभाध्यक्ष महोदया, मेरा एक प्वाइंट ऑफ ऑर्डर है।

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी): क्या प्वाइंट ऑफ ऑर्डर है?

श्री रामचंद्र जांगड़ाः उपसभाध्यक्ष महोदया, माननीय सदस्य ने अपने भाषण में हरियाणा का भी नाम लिया है। मैं उसके संबंध में बताना चाहता हूँ कि हरियाणा में एक भी suicidal case नहीं हुआ है, इसलिए इसको कार्यवाही से हटाया जाए। ...(व्यवधान)... हरियाणा में किसान के suicide का कोई केस नहीं हुआ है। अगर कोई है, तो उसको authenticate किया जाए।

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी): ठीक है, ठीक है। माननीय सदस्य, श्री संजय सेठ जी।

श्री संजय सेठ (उत्तर प्रदेश)ः उपसभाध्यक्ष महोदया, आपने मुझे एप्रोप्रिएशन बिल, 2025 और फाइनैंस बिल, 2025 पर बोलने का मौका दिया है, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। आज भारत की अर्थव्यवस्था 3 द्रिलियन डॉलर की हो गई है, इसके लिए मैं यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी और वित्त मंत्री श्रीमती निर्मला सीतारमण जी को बधाई देता हूँ और मैं यह उम्मीद करता हूँ कि उन्होंने इसको 5 द्रिलियन डॉलर की इकॉनमी बनाने का सोचा है, वह सपना साकार होगा।

उपसभाध्यक्ष महोदया, विपक्षी नेताओं ने और उनकी पार्टियों ने हर बार टैक्स की बहुत सारी बातें की हैं, लेकिन मैं उनको याद दिलाना चाहता हूँ कि 1954 से लेकर 1986 तक हमारे यहाँ टैक्स के जो स्लेब्स थे, उनके अनुसार 30-40 हजार रुपए छोड़ कर बाकी पर 93.5 परसेंट टैक्स देना पड़ता था, परंतु आज टैक्स की जो नए स्लेब्स हुए हैं, उनके अनुसार 12 लाख रुपए तक की पूरी छूट दी जा रही है और अगर किसी की इनकम 12.75 लाख रुपए की है, तो 75,000 का जो स्टैंडर्ड डिडक्शन है, उसको भी जोड़ लें, तो वह भी छूट में आ रहा है। इस तरीके से आज हम 93.5 परसेंट की टैक्सेशन की जगह इस टैक्स पर पहुँच गए हैं।

उपसभाध्यक्ष महोदया, अगर हम कॉर्पोरेट टैक्स की बात करें, तो 2004 से 2014 तक कॉर्पोरेट टैक्स का रेट करीबन 38.9 परसेंट था और उसमें 400 ऐसी कंपनियाँ थीं, जो इस टैक्स को न देकर केवल 22 परसेंट टैक्स देती थीं। इसमें 5 लाख करोड़ रुपए का रेवेन्यू forgone भी किया गया है, लेकिन आज जो कॉर्पोरेट टैक्स है, वह अगर हम इस साल का देखें, तो 12.40 लाख करोड़ रुपए का हो गया है, जो पहले 10.10 लाख करोड़ रुपए का था। अगर हम लोग इस फाइनैंस बिल की बात करें, तो इसके अंदर स्टार्टअप्स के लिए इनकॉरपोरेशन पीरियड 5 साल बढ़ाया गया है और अब 01 अप्रैल, 2030 तक रिजस्टर्ड स्टार्टअप्स को फायदा मिलेगा। इसी तरह, अगर हम हेल्थ की बात करें, तो अभी कहा जा रहा था कि हेल्थ में कोई खर्चा नहीं होता है। हम लोगों ने generic medicines को बहुत बढ़ावा दिया है और 36 life saving drugs तथा 37 patient assistance medicines पर बेसिक कस्टम ड्यूटी पूरी तरह से माफ कर दी है। इससे गरीब आदमी को दवाइयाँ बहुत सस्ती मिलेंगी। इसके साथ-साथ, हमारे जो हेल्थ सेंटर्स हैं, उनके अंदर भी कैंसर के लिए daycare units बनाई जा रही हैं, जिनसे कैंसर के पेशेंट्स को भी अच्छा लाभ मिलेगा।

उपसभाध्यक्ष महोदया, हमने एक्सपोर्ट्स के प्रमोशन में भी काफी काम किया है और इस फाइनेंस बिल के माध्यम से हम लोग एक्सपोर्ट्स के लिए बहुत ज्यादा इंसेंटिव्स दे रहे हैं। उसके लिए कस्टम्स की कई छूटें भी इसमें दी जा रही हैं। इस फाइनेंस बिल में हमने हैंडलूम सेक्टर के लिए भी बहुत सारे प्रोविजंस किए हैं, जिससे उसको मजबूती मिल सके। महोदया, इस बजट में MSMEs को आगे बढ़ाने के लिए भी काफी काम किया गया है। Micro enterprises के लिए पहली बार एक customized credit card की स्कीम शुरू की गई है, जिसमें 5 लाख तक की लिमिट

होगी और पहले साल में 10 लाख कार्ड्स इश्यू किए जाएँगे। लघु और सूक्ष्म उद्योगों को आसान ऋण मिले, इसके लिए लोन गारंटी कवर को 5 करोड़ रुपये से बढ़ाकर 10 करोड़ रुपये किया गया है। इससे 5 साल में 1.5 ट्रिलियन, यानी डेढ़ लाख करोड़ रुपए का अतिरिक्त लोन मिल सकेगा।

उपसभाध्यक्ष महोदया, यह बजट भारत को AI super power बनाने की आधारशिला भी रखता है। आज दुनिया AI क्रांति की तरफ बढ़ रही है और भारत इसमें सिर्फ भागीदार नहीं, बल्कि लीडर बनकर उभरा है। 500 करोड़ रुपए की लागत से Centre of Excellence in AI for Education स्थापित किया जा रहा है। यह सिर्फ एक सेंटर नहीं, बल्कि AI innovation का तीर्थस्थल होगा। PM Research Fellowship के तहत सरकार अगले 5 सालों में IITS और IISCS में 10,000 fellowships प्रदान करेगी। हम लोगों ने इस फाइनेंस बिल के माध्यम से Make in India को बढ़ावा देने के लिए Ease of Doing Business के तहत customs duty में बहुत ज्यादा मदद की है, जिससे देश के अंदर manufacturing का सेक्टर बहुत मजबूती से काम करेगा। महोदया, इनकम टैक्स के रूल्स में भी काफी बदलाव किए जा रहे हैं। अभी इनकम टैक्स का एक नया बिल आ रहा है, जिसके लिए एक कमेटी बनी हुई है, जो इसके रूल्स को तय कर रही है और बहुत जल्दी इसका फायदा सारी जनता को मिल सकेगा।

उपसभाध्यक्ष महोदया, जीएसटी के बारे में भी यहाँ पर काफी कुछ कहा गया है। हम लोगों ने जिस तरीके का जीएसटी दिया है, उसके अंदर कई स्लेब्स हैं। वे स्लेब्स इसलिए हैं कि अगर एक गरीब को कोई चीज़ मिल रही है, तो उस पर कम टैक्स हो और अगर कोई लग्जरी आइटम खरीद रहा है, तो उसके ऊपर ज्यादा टैक्स हो। इसमें इसी तरीके से स्लेब्स बनाए जाते हैं, जिससे गरीबों को फायदा मिले। गरीबों के फायदे के लिए ही जीएसटी की व्यवस्था की गई है। जहाँ तक जीएसटी कलेक्शन का सवाल है, तो वर्ष 2023-24 में हम लोग 20 लाख करोड़ रुपए को पार कर गए थे और फरवरी, 2025 के एक महीने में हमें जीएसटी के रूप में 1,84,000 करोड़ रुपये मिले हैं।

उपसभाध्यक्ष महोदया, अब मैं रियल एस्टेट के ऊपर भी कुछ बातें रखना चाहूँगा। जो रियल एस्टेट सेक्टर है, वह पूरी जीडीपी का एक बहुत बड़ा कंट्रीब्यूटर होता है और उसमें सबसे ज्यादा रोजगार भी दिए जाते हैं। इस बार के बजट में हम लोगों ने कहा है कि एक आम आदमी को हम एक मकान की जगह दो मकान खरीदने का मौका देंगे तथा जो self-occupied मकान होंगे, उन पर अब कोई टैक्स नहीं होगा और उसके ऊपर कोई हिसाब नहीं लगेगा। Rental housing को भी काफी बढ़ावा दिया जा रहा है। इस बजट में Housing and Urban Ministry को 96,777 करोड़ रुपये मिले हैं, जो पहले 82,576 करोड़ रुपए थे। PMAY-U में 1.18 करोड़ घर स्वीकृत किए गए हैं, जिनमें से 89 लाख नवम्बर, 2024 तक पूरे हो चुके हैं। वहीं, PMAY-U 2.0 के तहत एक करोड़ और परिवारों को घर मिलेगा। Smart Cities Mission के through 1.5 लाख करोड़ रुपये के 7,479 प्रोजेक्ट्स पास हुए हैं, जिससे आम शहरों में भी काफी विकास होगा।

मैं उत्तर प्रदेश से आता हूं। इस बार उत्तर प्रदेश को tax devolution के माध्यम से 2 लाख, 55 हज़ार करोड़ रुपये प्राप्त हो रहे हैं, जबकि 2014-15 में यह राशि 75,416 करोड़ रुपये थी। इससे उत्तर प्रदेश में काफी विकास होगा।

हमने छोटे और मध्यम शहरों में हवाई अड्डों का निर्माण, 'वंदे भारत' जैसी तेज गति की ट्रेनों का संचालन और उद्योग एवं व्यापार में वृद्धि के लिए कई कदम उठाए हैं। इसके अलावा, उत्तर प्रदेश में मेडिकल कॉलेजों की संख्या भी काफी बढ़ेगी। उपसभाध्यक्ष महोदया, मैं इस बिल का समर्थन करता हूं और उम्मीद करता हूं कि हमारे यशस्वी प्रधान मंत्री जी और वित्त मंत्री जी इसी तरह देश को आगे बढ़ाते रहेंगे, बहुत-बहुत धन्यवाद!

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी): माननीय सदस्य, श्री वाइको। आपके पास बोलने के लिए तीन मिनट का समय है।

SHRI VAIKO (Tamil Nadu): Hon. Vice-Chairman Madam, as I mentioned earlier in the House, the Union Government is discriminating all non-BJP ruled States and Tamil Nadu in particular. There are accumulated dues to be paid by the Union Government to the State of Tamil Nadu, under MNREGA, to the extent of Rs. 1,100 crore. The labourers who are mostly from SC, ST and Backward Classes are being denied their wages under the Scheme by the Union Government. Most of them are women wage earners. I would urge the hon. Finance Minister, as she is not responsible for this discrimination. She is not stopping anything to flow to Tamil Nadu. But, the higher authorities, hon. Prime Minister, hon. Home Minister and others want to discriminate against Tamil Nadu in so many ways. That is why the hon. Finance Minister is also utilized for that. The labourers are paid their due wages. Similarly, the State Government of Tamil Nadu has also sent the revised Labour Budget for 2024-2025 for approval, which the hon. Minister may kindly approve. The 15th Finance Commission term is coming to end and the 16th Finance Commission is constituted under Article 280 of the Constitution. It is for determining the sharing of tax revenues between Union Government of India and the States for five-year period starting from 1st April, 2026, determining the principles for granting aid from the Consolidated Fund of India to States and implementation of various measures for augmenting the resources of Consolidated Fund to meet the requirements of Panchayats and Municipalities of States. The Finance Commission led by Dr. Arvind Panagariya also visited Tamil Nadu and had a meeting with the officials of the State. I would urge upon the Union Government to ensure that the sharing of tax revenues to the States should not be reduced, rather it should be increased to 50 per cent. Further, for the loss of State tax revenue and Cess, GST compensation paid earlier is not enough. They should consider giving special grants to the State of Tamil Nadu in view of the State being pioneer in all welfare schemes and providing social justice to the poor people, SC and ST.

The BJP Government is talking about a Three-Language Formula, and the Union Government was to release an amount of Rs. 2,152 crores... ... (Time-bell rings.)... Just finishing.

THE VICE-CHAIRPERSON (MS. INDU BALA GOSWAMI): Please.

SHRI VAIKO: Madam, others have taken 20 minutes, 25 minutes and 30 minutes.

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी)ः माननीय सदस्य, तीन मिनट का समय था।

SHRI VAIKO: Whoever sits in the Chair, as far as I am concerned, I am victimized.

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी)ः माननीय सदस्य, conclude कीजिए। आपका बोलने का समय पूरा हो गया।

SHRI VAIKO: The BJP Government is talking about a three-language formula and the Union Government was to release a fund of Rs.2,152 crores. We have been asking for that, but they are putting condition, like signing MoU for implementing three language formula. ... (Interruptions)...

उपसभाध्यक्ष (सुश्री इंदु बाला गोस्वामी): माननीय सदस्य conclude करें।

SHRI VAIKO: But it is our policy right from Arignar Anna period that we would implement Tamil and English only, as two-language policy. This policy has made our young students to reach the heights in their career not only in India but all over the world. ... (Time-bell rings.)... Thank you very much for ringing the bell.

THE VICE-CHAIRPERSON (MS. INDU BALA GOSWAMI): Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Madam, Vice-Chairman, we had raised a number of issues, concerns, points during the time of Budget discussion. Not even a single point was accepted, not even a single concern was addressed. I am not expecting anything contrary to that this time also. But even then, we have to continue with our mission. We have to stand for the people of Kerala and the people of this nation. Madam, through you, may I ask one thing? During these ten years of NDA rule, have you ever accepted one suggestion from the Opposition side, at least, one suggestion from any of us, maybe, from Congress Party, maybe from other political parties, maybe from Left? This shows the adamant approach of NDA regime. Leave it! It is up to you to decide. But for us, I can tell you, as a State like Kerala, we are contributing four per cent to the GDP and we are getting less than two per cent of the

total tax. This is quite simple and some of the speakers from my State have already pointed out in detail what the requirements are. Due to lack of time, I am not going to extend that particular case. Now I come to another point. Madam, yesterday, we all were patiently hearing your very articulate and beautiful speech; there is no doubt at all. But how evasive it was! Let me tell you one point. You stated in this august forum that 3,94,000 posts were created in the public sector banks. We checked the figures. We were demanding permanent posts and instead of stating the exact number of permanent posts created during these ten years, you projected a figure of 3,94,000. Of course, an impressive figure, but the reality is that bank correspondents, other contract labours, employees, altogether constitute this 3,94,000. How can you answer like this? I wonder! This is the style of answering and skipping or evading the real facts. Now I come to another point. I would like to talk about the unorganized workers in our country. The unorganized workers constitute round about 93 per cent of the total workforce. The PMO even issued a statement that in the near future, they will be providing the ESI benefits to them. What is the status of that? How many times the ministers and even PMO stated like this? What is going to happen? The gig economy is moving fast and contract workers are everywhere. As I stated just now, it is 93 per cent of the total workforce and it can be stated that roundabout we have 67 crores of labours. So when are you going to implement this particular demand of the working class? At least, start with construction workers. We have more than 5 crores of construction workers. At least begin with them and show that you are doing something positive for the workforce in this country. Again, I come to the question whether MSP would be implemented legally, because we are talking about the expenditure. The expenditure of the national Government should be expanded, State economies should also be expanded, but when we talk about MSP, are you going to seriously implement the same in the near future?

I am asking for legally implementing it. And, Kerala has a special demand. Rubber, tea and other products must be included in the list. But, no idea! So, why do you evade things like this? Many genuine concerns were raised by organizations and State Governments. But you are not attending to even a single concern. This is our problem. So, it is not that we are in Opposition with you ideologically. Okay, it may continue because we are ideologically committed to something. Of course, you have your own ideology. Let us continue that battle. And, we take it in a sportsman spirit. No doubt and no problem at all. We are a small force now for the time being. But, the point is, whenever we speak something genuinely, whenever we try to raise something for the people, at least try to address that. So, I don't want to take much

of your time. I hope the hon. Union Finance Minister will address these issues. Thank you.

श्री घनश्याम तिवाड़ी (राजस्थान): माननीय उपसभाध्यक्ष महोदया, मैं अपना कथन प्रारंभ करने से पहले माननीय वित्त मंत्री जी, माननीय प्रधान मंत्री जी और सारे राष्ट्र को एक बधाई देना चाहूंगा कि आज इंटरनेशनल मॉनेटरी फंड ने यह कहा है कि 10 वर्ष में भारत की जीडीपी 2.1 से बढ़कर 4.2 ट्रिलियन डॉलर हो गई है। 10 साल का बहुत बड़ा काम, जो आज किया गया है, मैं उसकी बधाई देने के साथ अपनी बात शुरू करना चाहता हूं।

माननीय उपसभाध्यक्ष महोदया, हमने विनियोग विधेयक और वित्त विधेयक पर चर्चा की। माननीय वित्त मंत्री जी ने लोक सभा में बोलते हुए कहा था कि जो वित्त विधेयक है, यह भारत को 2047 तक विकसित भारत बनाने की दिशा में एक कदम है और उसके हिसाब से ही इसमें समायोजन किया गया है। महोदया, यह जो एप्रोप्रिएशन बिल है, इसके बारे में यह व्यवस्था है कि यह सरकार को Consolidated Fund से पैसा निकालने का अधिकार देता है। महोदय, पहले ये विनियोग विधेयक एक-एक करके, जमा होकर स्टेच्युट बुक पर लगे रहते थे, लेकिन अब इसमें सनसेट का एक इस प्रकार का क्लॉज डाल दिया है कि इस एप्रोप्रिएशन बिल का काम खत्म होने बाद यह स्वतः ही समाप्त हो जाएगा। इस प्रकार से इसकी वैधिक व्यवस्था भी ठीक हो गई है।

माननीय महोदया, मैं निवेदन करना चाहूंगा कि कांग्रेस के एक बहुत बड़े नेता और पूर्व वित्त मंत्री जी ने दो-तीन बहुत खास बातें कहीं। उन्होंने पहली बात तो यह कही कि केवल चार सप्ताह के बाद कोई इस बिल की चर्चा ही नहीं करता। मैं निवेदन करना चाहूंगा कि उन चर्चा करने वाले लोगों से आप मिलते ही नहीं हैं। इस सरकार ने आठवाँ वेतन आयोग घोषित किया है और भारत सरकार समझती है कि उस वेतन आयोग का लाभ केंद्रीय कर्मचारियों को मिलेगा तथा उनके बराबर ही राज्य कर्मचारियों को भी लाभ होगा। महोदया, वे लोग इस बात की चर्चा कर रहे हैं कि बजट कैसा है। जैसा कि अभी यहां पर बार-बार चर्चा हुई कि 12 लाख रुपए तक जो इन्कम टैक्स माफ किया गया है, वे लोग इस बात की चर्चा कर रहे हैं कि यह बिल कैसा है, किसान, जिनको 20 किस्तें लगातार मिल गई हैं, वे चर्चा कर रहे हैं कि यह बिल कैसा है, जिनके घरों में शौचालय बन गए हैं, वे लोग इस बिल की चर्चा कर रहे हैं, जिन 18,000 गांवों में बिजली के कनेक्शन्स नहीं थे, उनके घरों तक बिजली के कनेक्शन्स चले गये, वे लोग इस पर चर्चा कर रहे हैं, लेकिन माननीय चिदम्बरम जी को उनकी चर्चाएं सुनाई नहीं देतीं।

महोदया, मैं दूसरी बात यह कहना चाहूंगा, क्योंकि उन्होंने एक दूसरी बात नल से जल की कही और तीन चार योजनाएँ भी गिनाईं कि इनमें पैसा कम हो गया है, तो मैं कहना चाहता हूं कि यह बहुत सामान्य सी बात है। वे अर्थशास्त्र के बहुत बड़े विद्वान माने जाते हैं और मेरे जैसा व्यक्ति, जो अर्थशास्त्र का विद्यार्थी है, वह भी यह समझ सकता है कि जब सारे भारत में नल से जल देना था, 80 परसेंट तक दे दिया और बाकी 20 परसेंट 2028 तक देना है, तब वह पैसा तो कम ही होना था। इसमें यह कहने की क्या जरूरत है कि इसका पैसा कम हो गया, उसका पैसा कम हो गया। जो काम पूरे हो गए हैं, उन कामों को तो अधिक पैसा देना ही नहीं था। इसी प्रकार उन्होंने फिस्कल पॉलिसी के बारे में कहा कि सरकार की कोई फिस्कल पॉलिसी ही नहीं है। इसी प्रकार से जीडीपी के बारे में बात की गई। उसके बारे में आपको बताया है। उन्होंने इनडायरेक्ट टैक्स के बारे में कहा।

शासक को टैक्स किस प्रकार से लगाना चाहिए, इसके बारे में चाणक्य ने, कौटिल्य ने लिखा है कि जब फूल पर जाकर भंवरा बैठता है, वह उसका पराग तो लेकर आ जाता है, लेकिन फूल मुरझाता नहीं है, इस प्रकार से टैक्स लगाया जाता है। श्रीमती निर्मला सीतारमण जी का टैक्स लगाने का तरीका वही है कि फूल में से पराग तो निकाल लेते हैं, उसकी खुशबू लेकर आते हैं, लेकिन फूल मुरझाता नहीं है। इसलिए यह इनडायरेक्ट टैक्स की व्यवस्था है।

मैं आपको बताता हूं कि कैसा और किस प्रकार से लाते हैं। हमारे यहां लक्ष्मी तीन प्रकार से आती है - एक राष्ट्रलक्ष्मी है, दूसरी समाजलक्ष्मी है और तीसरी घर की लक्ष्मी है। गृह लक्ष्मी होती है, तो वे आम तौर पर माताएं और बहनें होती हैं। राष्ट्रलक्ष्मी की आराधना के लिए भी हमने निर्मला सीतारमण जी को लगाया है, तो वे राष्ट्रलक्ष्मी की आराधना कर रही हैं। वे राष्ट्रलक्ष्मी नहीं हैं, बल्कि राष्ट्रलक्ष्मी की आराधना कर रही हैं। श्रीसूक्त में लिखा है — श्री सूक्त ऋग्वेद में था और ऋग्वेद की 16 ऋचाएं हैं, उनमें तीन ऋचाएं लक्ष्मी के बारे में हैं।

श्री सूक्त में लिखा है -

"प्रादुर्भूतोऽस्मि राष्ट्रेऽस्मिन् कीर्तिमृद्धिं ददातु मे।"

सबसे पहले मेरे राष्ट्र को श्री संपन्न करो, राष्ट्र में लक्ष्मी का वास करो। हमने राष्ट्र को चौथी अर्थव्यवस्था तक पहुंचाने का काम किया है। यह राष्ट्रलक्ष्मी का आह्वान है। यह 10 साल में भारत सरकार ने किया। फिर उसके बाद लिखा है —

"अभृतिमसमृद्धिं च सर्वां निर्णुद मे गृहात्।"

मेरे घर में सब प्रकार की सुविधाएं दो, तो कहा लो आप नल से जल, लो आप सब घरों में बिजली, लो आप शौचालय और जिन 80 करोड़ लोगों के पास नहीं है, तो अन्न भी लो। यह गृहलक्ष्मी की बात है। तीसरा —

"श्रियं वासय मे कुले मातरं पद्ममालिनीम्।"

उसके बाद कहा गया कि समाज और हमारे कुल में लक्ष्मी का वास करो, तो महिलाओं के उत्थान के लिए, समाज के गरीब वर्ग के उत्थान के लिए, जितनी सारी योजनाएं लाई गई हैं, वे सारी योजनाएं इस प्रकार की थीं, जिनसे कुल के अंदर उसका सारा वास हुआ।

माननीय उपसभाध्यक्ष महोदया, उन्होंने कहा कि यह बजट कहीं दिखाई नहीं दे रहा है। मैं ज्यादा लंबा समय नहीं लूंगा। मैं कुछ बजट दिखाना चाहता हूं। इस बजट में कुल व्यय 50.65 लाख करोड़ रुपये है, जो 2024-25 की तुलना में 7.4 परसेंट ज्यादा है। पूंजीगत व्यय 11.22 लाख करोड़ रुपये है और प्रभावी पूंजीगत व्यय 15.48 लाख करोड़ रुपये है। यह बजट इनको दिख नहीं रहा है! सकल कर राजस्व 42.70 लाख करोड़ है। सकल उधारी 14.1 लाख करोड़ हैं। ...(व्यवधान)... हां, मैं देख रहा हूं कि वे पधार गए हैं। ...(व्यवधान)... राज्यों को हस्तांतरित संसाधन बढ़कर 25 लाख करोड़ हो गया, जो कि पिछले वर्ष से 4.91 लाख करोड़ अधिक है। यह लक्ष्मी राज्यों में भी चली गई है। इसी प्रकार से जो अनुमानित राजकोषीय घाटा था, वह कम होता जा रहा है। बजट में

जो प्रावधान किए हैं - ब्याज भुगतान में, सशस्त्र बलों की बढ़ती आवश्यकताओं में, रोजगार सृजन में, केंद्र प्रायोजित योजनाओं में - इन सब में बढ़ोतरी हुई है। अगर हम इस बजट को देखें और इसकी तुलना करें, तो जो यह एक दशक है, यह भारत का स्वर्णिम विकास का दशक है, यह मोदी जी के कार्यकाल का दशक है। इसमें किस बात की कमी की गई! आज सड़क पर जाने वाले को पता लगेगा...

6.00 P.M.

उपसभाध्यक्ष (सुश्री इंदु बाला गोरवामी): माननीय सदस्य, एक मिनट। Hon. Members, it is now 6.00 p.m. If the House agrees, we may sit beyond 6.00 p.m. today, till the disposal of the Appropriation (No.3) Bill and the Finance Bill. Do I have the leave of the House to extend the sitting beyond 6.00 p.m.?

ALL HON. MEMBERS: Yes, Madam.

THE VICE-CHAIRPERSON (MS. INDU BALA GOSWAMI): Okay. Now, hon. Member, please.

श्री घनश्याम तिवाड़ी: मैं यह कहना चाहूँगा, माननीय चिदम्बरम साहब सुन रहे हैं, कि ये जो 10 साल हैं, ये 10 साल इस बात के साल हैं कि हम एक फकीर के नेतृत्व में काम कर रहे हैं, पैसा कमा रहे हैं और अर्थव्यवस्था मजबूत हो रही है। प्रधान मंत्री को कोई लेना-देना नहीं है। संपूर्ण राष्ट्र के लिए समर्पित होकर वे काम कर रहे हैं और 8 साल से निर्मला जी का भी काफी निष्कलंक काम है, किसी प्रकार का चार्ज नहीं है। इसलिए अर्थव्यवस्था को जो चलाने वाले लोग हैं, वे समाज के प्रति समर्पित हैं। किसको पता नहीं चलता! मैं पहले दिल्ली से जयपुर जाता था, तो ७ घंटे-८ घंटे का पता नहीं था, अब 2-2.5 घंटे में पहुँच जाता हूँ, ज्यादा से ज्यादा तीन घंटे लगते हैं। कैसी बढ़िया रोड है! अरुण सिंह जी भी गए हैं। ये भी मेरा समर्थन कर रहे हैं। पहले हवाई जहाज नाम की चीज नहीं मिलती थी, अब राजस्थान में हम कितने हवाई अड्डों पर जा रहे हैं, पता लग रहा है। मैं इस बात से आपको यह बताना चाहता हूँ कि सबका विकास हुआ है, सबका प्रयास है, सबका सारा काम हुआ है। ...(समय की घंटी)... आज अगर आप गाँवों में जाएँगे, तो मैं किसानों के प्रति कहना चाहुँगा, मैं गाँव में जन्मा, गाँव के स्कूल में पढ़ा, मैं अंग्रेजी स्कूल में नहीं पढ़ा और वहाँ पढ़ कर में यहाँ तक आया, आज आपको गाँवों के अंदर गरीब बस्ती नाम की देखने की चीज नहीं मिलेगी, मैं बताना चाहता हूँ। यह 10 साल की समृद्धि है। इसलिए यह जो 10 साल की नींव है, यह 2047 तक भारत को विकसित राष्ट्र बनाने की नींव है। यह मजबूत नींव है और इतना बड़ा महल खड़ा होगा कि दुनिया देखेगी।

अंत में, मैं एक बात कह कर अपनी बात समाप्त करूँगा। उन्होंने बार-बार एक बात कही कि ट्रंप आ गया है, ट्रंप ने यह कह दिया है, trade war हो जाएगा, तो ट्रंप से डरता कौन है! वह तो ट्रंप है और हमारे पास नरेन्द्र मोदी का trump card है। यह ऐसा कार्ड है, जो दुनिया भर में चलता है। इसलिए कोई डरने की बात नहीं है, आप निश्चित रहिए, सुरक्षित रहिए और समृद्ध रहिए। इन्हीं शब्दों के साथ, बहुत-बहुत धन्यवाद।

THE VICE-CHAIRPERSON (MS. INDU BALA GOSWAMI): Thank you. Now, Dr. Fauzia Khan.

DR. FAUZIA KHAN (Maharashtra): Thank you, Madam, for having given me the opportunity. This year marks 20 years of Gender Budgeting in India, which was introduced by the UPA Government in 2005-06. This was in alignment with the UN mandate to use public spending as a tool for advancing gender equality. It was a pioneering step and a noble mandate that aims to institutionalize gender-sensitive planning. Gender Budget Cells were formed in every Ministry tasked with ensuring that gender considerations are integrated into all aspects of Government budgeting and not just specific programmes for women. Their mandate was: Number one, capacity building of officials and stakeholders; number two, policy advocacy; number three, resource allocation; number four, data collection and analysis; and, number five, making an annual Gender Budget Statement. But the most important is monitoring and evaluation of the impact of Government programmes and policies on women and girls and evaluate whether budgetary allocations are achieving the desired outcomes or not, and facilitate attention to gender analysis. This research analysis of outcomes and impact on women should be done at least now, after 20 years. The Annual Statement which comes every year is only a juggling of numbers. We need impact analysis. No comprehensive study or regular audits have been conducted to assess the impact of gender budgeting. This year, the Government is patting its back on increasing the Gender Budget by 37 per cent, making it 8.8 per cent of the total Budget.

This made us take a closer look, Madam, and this closer look tells us that this is just a number-play. Gender Budget statement till 2024 used to be divided into two parts. Part A included Schemes with 100 per cent allocation for women. Part B consisted of Schemes with, at least, 30 per cent allocation for women. In 2024, the Government introduced Part C, which accounted for Schemes having less than 30 per cent allocations for women. These little additions are what shot up the whole Budget without having a major real effect. This year's increase has been largely driven by a 63 per cent rise in Part B allocations and a 12 per cent rise in Part C. While Part A allocations, 100 per cent for women, meant for Schemes exclusively for women, have actually decreased, ...(Time-bell rings.)... Madam, can you give me one minute?

THE VICE-CHAIRPERSON (MS. INDU BALA GOSWAMI): Madam, you must conclude.

DR. FAUZIA KHAN: Then, Madam, I will just sum-up with my suggestions: Mandate regular gender audits by CAG across all Ministries and States; set up a Centralized Monitoring Cell under NITI Aayog to overSee GBS implementation; 16th Finance Commission should integrate a gender-criterion in tax transfer formulas; mandate gender-disaggregated data is collected and published regularly. Madam, include transgender also in this. Please also include farmer-widows in this. We talk about farmer suicides but nothing is done for farmer-widows. Please increase the amount for the widow pensions, and the Government must follow gender-budgeting in spirit as well as action. Thank you, Madam.

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): माननीय उपसभाध्यक्ष महोदया, मुझे 10 मिनट दिए गए थे, लेकिन अब मुझे 5 मिनट में बोलना है, इसलिए मुझे कम बॉल्स में मुझे ज्यादा रन्स निकालने हैं।

महोदया, अभी इस सदन में 'अच्छे दिन' के बारे में कुछ विडंबना हुई। हमारे कुछ सदस्यों ने उसे जुमला बोला, तो कुछ सदस्यों ने कुछ और बोला, दक्षिण भारत के हमारे एक विद्वान मित्र ने हमारे अखंड भारत के बारे में अलग टिप्पणी की, हमारे एक विद्वान मित्र ने जीएसटी के बारे में भी टिप्पणी की, लेकिन मेरे पास कम समय है। हमारी वित्त मंत्री निर्मला सीतारमण जी इन सारी चीजों का करारा जवाब देने में समर्थ हैं, इसलिए मैं अपनी वाणी को आगे बढ़ाता हूं।

महोदया, 'वन नेशन, वन कॉमेडियन' की एक चर्चा हुई। हमारे महाराष्ट्र में आजकल रोज सुबह में क्या होता है कि जब 9:00 बजे टीवी खोलते हैं, तो उसमें हम बराबर देखते हैं। हमारी महाराष्ट्र की जनता ने जिसको कॉमेडियन बनाया है, वह आपको उसमें दिखेगा। इसलिए आप 'वन नेशन, वन कॉमेडियन' की चर्चा यहां मत कीजिए। हमारे महाराष्ट्र में वह कौन है, वह आपको दिखने को मिलेगा।

महोदया, भारत की अर्थव्यवस्था आज तीसरे पायदान पर जा रही है। इसका कारण हैं - हमारे प्रधान मंत्री, माननीय नरेन्द्र मोदी जी और हमारी वित्त मंत्री मैडम जी। 2014 के पहले, जब एनडीए सत्ता में आई थी, तब हमारी अर्थव्यवस्था डाँवाडोल थी। यूपीए शासन द्वारा छोड़े गए भ्रष्टाचार, नीतिगत निष्क्रियता और अकुशलता से बोझिल थी। विपक्ष आज हम पर आरोप लगाता है। हमारे साथ में भी एक घटना हुई है। महोदया, वह घटना तब हुई थी, जब एमडी की डिग्री हासिल करने के बाद, हाँस्पिटल खड़ा करने के लिए मुझे बैंकों के चक्कर काटने पड़ते थे, बहुत सारे कागजात जमा कराने पड़ते थे। वहाँ फाइल जमा कराने के बाद, महीने-दो महीने के बाद मेरा लोन सैंक्शन हुआ। 'मुगल-ए-आज़म' नाम की एक पिक्चर आई थी। वह एक पॉपुलर फिल्म थी, लेकिन कांग्रेस के जमाने की बात देखिए कि उस समय बैंक का लोन फोन कॉल पर तय किया जाता था। 'मुगल-ए-आज़म' तो लोकप्रिय फिल्म थी, मुझे उसकी तारीफ करनी है, लेकिन कांग्रेस के जमाने में 'फोन-ए-लोन' नाम की एक कुख्यात परिचर्चा होती थी। ये फोन के ऊपर लोन मैनेज

करते थे। लेकिन यह मोदी जी का जमाना है। वह 2014 के पहले की बात थी। अभी-अभी दो साल पहले मैंने लोन मांगा, मैंने 50 लाख रुपए के लोन के लिए अप्लाई किया, तो उसके लिए पूरे कागजात जमा करने की जरूरत नहीं थी, पेपरलेस काम हुआ है, ऑनलाइन हुआ है। बटन दबाने के साथ, दूसरे दिन मेरे खाते में 50 लाख रुपए का लोन, मेरे मेडिकल लेब के लिए, वहाँ के इंस्ट्रूमेंट्स के लिए मिले हैं। इसका जो श्रेय है, वह वित्त मंत्री जी और माननीय प्रधान मंत्री जी को जाता है।

महोदया, इन्होंने इस देश के लिए क्या-क्या नहीं किया है? कृषि, आरोग्य, शिक्षण, मेडिकल क्षेत्र, एआई, भारतीय ज्ञान के विषय में, विज्ञान में - सभी चीजों में काम किया है। हिंदी के बारे में तो बहुत चर्चा की गई। पांडुलिपियों को भी विकसित किया गया, संस्कृत भाषा को भी विकसित किया गया। सारे दक्षिण भारत के लोग यह बोलते हैं कि मोदी जी ने बोला है कि सारी भाषाएं हमारी बहनें हैं, हिंदी हमारी अभिमान है। कैंसर जैसी दुर्लक्षित बीमारियों की औषधियों सिहत 36 जीवन रक्षक औषधियों को पूर्ण छूट देकर हमारे हिंदुस्तान के करोड़ों गरीबों का पुण्य लेने का काम माननीय मोदी जी और निर्मला जी ने किया है, इसके लिए मैं उनका हृदय से धन्यवाद और अभिनंदन करता हूँ।

महोदया, इस सदन में एक चर्चा हुई है, जो गलत चर्चा हुई है। बॉम्बे ग्रुप, क्लब, बाबू सिंडिकेट - क्या यह सदन में चर्चा होने जैसा विषय है? उस समय सिंडिकेट चलता था। राजसत्ता हासिल करने का जमाना गया। अभी 140 करोड़ किसान, युवा, महिला, गरीब जनता-जनार्दन के दिलों में बैठने वाले माननीय प्रधान मंत्री मोदी जी का जमाना है और वह सिंडिकेट का जमाना चला गया। माननीया वित्त मंत्री जी और माननीय प्रधान मंत्री जी ने क्या-क्या नहीं किया। उन्होंने सामाजिक परिवर्तन किया। यूपीए द्वारा 2013-14 में उपेक्षित किया गया और उस समय इसके लिए 80,250 करोड़ रुपए आवंटित किया गया था और 2024-25 में 1,80,233 करोड़ रुपए आवंटित किया गया है।

विपक्ष रोजगार के बारे में हमेशा बोलते हैं, इसलिए मैं उनको बताना चाहता हूँ कि यूपीए के शासन के दौरान 2.9 करोड़ नौकरियाँ सृजित हुईं और हमारे एनडीए के जमाने में 17.9 करोड़ नौकरियाँ सृजित हुई हैं। पिछले साल 4.6 करोड़ नई नौकरियाँ सृजित हुई हैं। यूपीए के समय सिर्फ 452 मान्यता प्राप्त स्टार्टअप्स थे और आज 1.59 लाख मान्यता प्राप्त स्टार्टअप्स हैं। मैं निर्मला जी और प्रधान मंत्री जी को बहुत धन्यवाद देना चाहता हूँ कि उन्होंने कोविड-19 महामारी में भू-राजनीतिक संकट जैसी वैश्विक चुनौतियों के बावजूद भी 6.4 परसेंट की आर्थिक विकास दर सुनिश्चित किया, जिसके कारण हम वैश्विक अर्थव्यवस्था में सबसे आगे जा रहे हैं।

मैं यह मानता हूँ कि मेरा समय कम हुआ है।...(समय की घंटी)... इस सदन में मैं यह बोलना चाहता हूँ कि विज्ञान, सामाजिक, आर्थिक, कृषि आदि सभी क्षेत्रों में हमने क्रांति लाई है। मैं इसका श्रेय माननीय मोदी जी और माननीया वित्त मंत्री जी को देना चाहता हूँ।

आखिरी में, मैं एक बात बोलना चाहता हूँ। इस सदन में अभी एक टुकड़े फेंकने जैसी बात की गई। मैं ऐसा मानता हूँ कि यह हिंदुस्तान की जनता-जनार्दन का अपमान है। क्या आपको यह मालूम है कि टुकड़े किसकी ओर फेंके जाते हैं? हम जनता-जनार्दन को मां समान और ईश्वर समान मानते हैं। उनका 2014 के पहले टुकड़े फेंकने का संस्कार अभी भी नहीं गया है। अभी ईश्वररूपी गरीब, एससी, एसटी, ओबीसी, किसान, मजदूर - इनके पैर धोकर, पूजा करके

उनका सम्मान बढ़ाने वाले माननीय प्रधान मंत्री मोदी जी का जमाना है।...(समय की घंटी)... इसलिए टुकड़े फेंकने की भाषा इस सदन में मत कीजिए - यह मेरी आपसे हाथ जोड़ कर विनती है। मैं फिर से एक बार वित्त मंत्री जी और प्रधान मंत्री जी का मन से आभार व्यक्त करता हूँ। हम वैश्विक स्तर पर एक ग्लोबल लीडर के माध्यम से अर्थव्यवस्था में तीसरे पायदान पर जाने के लिए सब जन मिल कर प्रयत्न करेंगे। हम सब जन मिल कर इस भारत माता को महासत्ता बनाने के लिए आगे जाएँगे। मैं प्रधान मंत्री जी को फिर से एक बार धन्यवाद देता हूँ और वित्त मंत्री जी को भी मन से धन्यवाद देता हूँ।

उपसभाध्यक्ष (सुश्री इंदु बाला गोरवामी)ः धन्यवाद। माननीय सदस्य डा. अनिल सुखदेवराव बोंडे।

DR. ANIL SUKHDEORAO BONDE (MAHARASHTRA): Madam Vice-Chairperson, I stand here today to support the Finance and Appropriation Bills presented by the hon. Finance Minister, Shrimati Nirmala Sitharaman. We can say that she is a true and successful leader of the country when we think of the future generations. I can proudly say that hon. Prime Minister, Shri Narendra Modi, thinks for the new generation and young people. Also, he thinks like the young.

Madam, the future of India is in Artificial Intelligence, space technology and zero carbon neutrality. Our Prime Minister has programmed India AI Mission and establishment of Centres of Excellence. Now, he is dreaming of shaping an ecosystem where computing powers, GPUs and research opportunities will be accessible to youth at an affordable cost. Now, the key developments that the hon. Prime Minister envisions are being ably supported with financial provisions being made by the Finance Minister. An amount of Rs. 10,300 crores, for five years, has been allocated to strengthen AI capabilities.

Now, Madam, Al is the future of our country and that is why I will read some key developments only. Scaling of Al infrastructure, opening access to highperformance computing as well as robust GPU in supply chain, indigenous GPU capabilities, affordable compute access and strengthening semiconductor manufacturing are the things which will foster Al research and multiple Centres of Excellence. We are going to start with, specifically, Digital India, Bhashini, BharatGen and Chitralekha. I can read out many things. In early 2024, the Government supported 60 StartUps. We are actively discussing the funding as well as highlighting India's growing Al structure. Now, the thing is that India is set to become, under the leadership of hon. Prime Minister Narendra Modiji, a leader in Al innovation, shaping global Al landscape in the years to come. Now, hon. Madam, definitely, you might be remembering that Chandrayaan-3 has touched the moon and we all were proud of it. But, do you know that Chandrayaan-2 — obviously, you must be knowing — was the failure? It lost contact with ISRO. But our sensible leader, our sensible hon. Prime Minister, was the one who consoled the ISRO Chief because Vikram Lander was the failure. When he consoled ISRO Chief, he said, "Our determination to touch the moon has become even stronger and the best is yet to come." You know that Chandrayaan-3 has touched the South Pole of the Moon. Space technology is important for the future of India. From Chandrayaan-3, we have gone to Aditya-L1.

(MR. CHAIRMAN in the Chair.)

India has launched its first Solar Observatory, Aditya-L1, to study various solar phenomena from India. Now, we are also planning to have Space Station because these are the aspirations of young people. The third thing with which I would like to conclude is about India's part to Net-zero emissions by 2070. For Net-zero emissions, we are going to Glasgow Conference. We are going to Glasgow with 2021 Schedule and the hon. Prime Minister, Shri Narendra Modi, has given *Panchamrit* to achieve 500 GW non-fossil energy by 2030. We have achieved, at present, 200 GW and the source of 50 per cent energy will be from renewable sources by 2030. Now, the hon. Prime Minister has given PM-Kusum Yojana as well as PM Surya Ghar Yojana. Net-zero or carbon neutrality environment is achieved by "एक पेड़ माँ के नाम". So, I am saying that the vision of our hon. Prime Minister is supported by this Finance Bill as well as the Appropriation (No.3) Bill. I congratulate hon. Finance Minister and support the Finance Bill and the Appropriation (No.3) Bill. Thank you.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Mr. Chairman, Sir, thank you for giving me the opportunity. I stand here on behalf of my party, Telugu Desam Party, and our leader and hon. Chief Minister, Nara Chandrababu Naidu garu, to speak on the Appropriation (No.3) Bill and the Finance Bill, 2025. On behalf of the State of Andhra Pradesh, I would like to thank hon. Prime Minister, Shri Narendra Modi and the visionary hon. Finance Minister, Shrimati Nirmala Sitharaman, for supporting Amaravati. It is India's first Green-Field capital city with an allocation of Rs.15,000 crores. Our capital Amaravati is being re-imagined as a shining example of sustainable urban development and governance excellence.

For the Polavaram Project, a sanctioned amount of Rs.12,000 crores ensures that this lifeline project provides water security, irrigation and agricultural prosperity to millions. Regarding the revival of Visakhapatnam Steel Plant, with Rs.11,440 crores committed, the rejuvenation of the Visakhapatnam Steel Plant secures industrial growth, employment and self-reliance in steel production. Then, more than Rs.9,000

crores have been allocated for the development of the Railways in Andhra Pradesh. Regarding BPCL Oil Refinery, with Rs.95,000 crores, this mega project is set to power industrial expansion, employment and energy security.

These initiatives indicate our Government's commitment towards the growth of Andhra Pradesh. After five years of complete misgovernance, my people are able to raise their heads in pride as the double engine *sarkaar* of CBN, that is, Nara Chandrababu Naidu garu, and Modiji-3.0 work together to take Andhra towards Swarna Andhra 2047. To achieve this, Andhra Pradesh needs continuous support from the NDA Government at the Centre.

Given the time restrictions, I would like to speak on the issue of fisheries. India holds the position of the second-largest fish producer and aquaculture nation globally, with seafood exports valued at approximately Rs. 60,000 crores. In the recent Budget, our hon. Finance Minister stated her plan to enhance India's competitiveness in the global seafood market by reducing Basic Customs Duty on various ingredients for fish and shrimp feeds manufacturing, etc. My State, Andhra Pradesh, is an important participant in India's markets, accounting for more than 40 per cent of fisheries and related sectors in India. This dedication towards fisheries in Andhra Pradesh can be Seen by our State providing concessional power tariffs to aquaculture farms, at a rate of Rs.1.50 per unit only for aqua farms and other concessions to aqua farmers.

Here, I would like to state one thing with your kind permission, Sir. A Member of this august House passed some comments regarding our present Chief Minister, Nara Chandrababu Nadu garu. I would merely like to respond to their allegations by stating that in the race for cases filed and crimes committed, one can stand here a whole day and still not have enough time to cover the misdeeds committed by the other party in Andhra Pradesh over the last five years. With this, I stand here to support the Bills. Thank you, Sir, for giving me the opportunity.

MR. CHAIRMAN: Message from Lok Sabha - Secretary General.

MESSAGES FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 27th of March, 2025, has agreed to the Amendments made by the Rajya Sabha to (i) the Railways (Amendment) Bill, 2024, and (ii) the

Disaster Management (Amendment) Bill, 2024, at its sittings held on 10th March, 2025, and 25th March, 2025, respectively.

MR. CHAIRMAN: Now, the hon. Finance Minister, Shrimati Nirmala Sitharaman, to reply to the discussion.

GOVERNMENT BILLS- Contd.

The Appropriation (No. 3) Bill, 2025 and The Finance Bill, 2025

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I thank all the hon. Members, more than about 30 of them, who have spoken on the Appropriation (No.3) Bill, 2025, and the Finance Bill, 2025. Without taking too much of your time in making an opening statement, I will just briefly tell about what specifics are noteworthy in the Finance Bill, and post that, I will try to address the Members who have raised issues or sought clarifications on some of the specifics in the Finance Bill.

The Finance Bill, 2025, actually continues with the philosophy of our Government, whereby we want to provide tax certainty. We also want to take Ease of Doing Business related steps, and that is an ongoing process. This Finance Bill also has some very important Ease of Doing Business related steps, and above all, we honour the Indian taxpayer. So, major steps have been taken towards the Indian taxpayer, both in the sense of personal income tax and also for those businesses which depend on import of raw material, and we also have encouraging policies which can help exports. So, we have ensured that we honour the taxpayer and take such policy measures which will help so that India can speed up its progress towards 2047 for a Viksit Bharat.

Sir, the income tax is one of the major things about which many of the Members have come personally to me to thank. I actually thank the hon. Prime Minister, who set me on this task much before the Budget preparations commenced and asked me to look at the possibilities of helping the middle class and also helping the taxpayers. I must thank the entire team in the Ministry of Finance where all of us sat through to See what are the kinds of things we can do. And, once we came up with the tax proposals and presented it before the Prime Minister, he readily agreed

and said that we should honour the Indian taxpayers and this is something which I support. I am grateful for having made the entire Finance Ministry's job easier when we went to him with a proposal because, for the Finance Ministry, the tendency would be to be cautious not let go revenues. But, here, we really wanted to use this opportunity to make sure that we respect the Indian taxpayer and that is where we moved towards giving this 12 lakh as the figure up till which no one will have to pay any tax. If you are earning up to Rs. 12 lakh, you do not have to pay anything. If you earn more than that, there is a simplified formula. That is also brought in this Finance Bill, which has now been passed by the Lok Sabha and is for the consideration of the Rajya Sabha. The rates have also been brought down and the slabs have also been made to smoothly move from one to another without huge jumps. Absolute simplification! And, as a result of this, when you give rates which are going to be lesser than what it was before, and, which gradually increase, the benefits accrue to everybody. So, it is not as if we have given benefit to only 2 crore taxpayers, but we have given to every taxpayer some or the other benefit. Of course, it is very favorably skewed towards the lower income groups and the middle class. And, that is why, in order that we do not lose revenue and yet give the relief, we brought in the rebate system, which, I am sure, any person dealing with the finances and also the public finance observers will understand. It is a legitimate way of giving that additional succor for those who need it. This is about the personal income tax. I do not want to get into details about the marginal benefit that we extend for those taxpayers who just cross 12 lakh and what happens to them, and, whether they end up paying higher than before and all that. Even for that, enough explanation has been given during the Budget Speech itself.

The second major thing that this Finance Bill does is the TDS rate rationalization. In fact, in respect of sale of goods, the requirement for TCS under section 206C(1H) is proposed to be completely done away with. These kind of steps, which are either bringing it down or completely removing TDS and TCS, help the tax assesSee and also help those who collect the tax and who have to remit it in the Government's account. And, Sir, also to reduce the multiplicity of rates and compliance burden, it is proposed to bring down certain TDS and TCS rates -- TCS has been done away with, as I have already said -- and increase certain thresholds for the requirement of tax to be deducted at source or collected at source. So, both the thresholds are being raised and the TDS collection itself is being brought down.

Sir, other than that, there is an issue on which Members have spoken. I heard hon. Member, Sanjay Seth, speaking about people who buy second house while occupying the first house and keep that second house under their occupation. The second house is now being proposed to be removed from taxation, or, even from the requirement that the taxpayer had to give a declaration that it is under his or her occupation and, therefore, no tax should be payable. So, these kinds of compliance burdens have also been removed. In order that we help providing certainty for international taxation, the scope of the Safe Harbour Rules is also now expanded.

So, this will reduce litigation. In order to continue the support that we have been giving for the start-ups, we have allowed the incorporation before 01-04-2030 to get advantage of all those benefits which have been announced all the while. So, that incorporation date deadline, which was coming to an end by 31st of this month, has now been extended till 1st April, 2030. Sir, it is important again to talk about what the Finance Bill has done as regards Customs Duty. I briefly did mention that by bringing down the Customs Duties or by removing it completely, we are actually benefiting those small and medium industries who import intermediary goods or raw materials for their products. Many of them, in fact, they mainly use for producing some goods which they, in turn, export. Anyway, we won't have allowed them to have tax benefits without exporting. But even for those within the country, who are not exporting, by bringing down the Custom Duties, we have actually helped in the manufacturing sector in this country. So, we have used this opportunity to rationalize tariff structure and address the duty inversion. Through this, I feel there will be more domestic value addition in industries. It will promote exports as well and will absolutely facilitate trade and provide relief to the common people. Sir, the Customs, if I can take a minute over it again, the Customs rate structure, announced in the July Budget, has been further followed up in this Budget as well. The 2025-26 Budget, about which we had discussed earlier, -- now, I am talking about the Finance Bill -- proposes to remove seven customs tariff rates for industrial goods. So, two tranches of rationalization of customs tariff have happened, and they have reduced the number of tariff rates from 21 to 8, completely bringing it down, including the zero rated ones. Many Indian exports will become now more competitive as the cost of imported inputs will completely be reduced. Another step, which is very important, is that we have now very clearly stated that only one, either the cess or the surcharge, will be applied per item. Social welfare surcharge is to be exempted on 82 tariff lines which are already subject to a cess. So, the burden of a cess over which we bring in the burden of the surcharge will no longer happen. The Budget proposes to add 35 additional capital goods for the production of E.V. batteries. Also, 28 additional capital goods, which are important for production of mobile phone batteries, are now being added to the exempted goods list. They are not going to be taxed any more. Therefore, we will be enabling the production of E.V. batteries and also the mobile phone batteries in this country. So, the capital goods being exempted will actually benefit these two sectors. I have also read during the Budget that we fully exempt the basic customs duty on cobalt powder and waste, the scrap of lithium ion battery, lead, zinc and 12 more critical minerals. All these are in addition to the 25 critical minerals which were fully exempted from BCD in the July 2024, Budget. So, if you would See, we have been consistently coming up with reduction in duties, Budget after Budget, so that India's aspiration for being a manufacturing hub and also India's aspiration in building capacities for battery manufacturing, advanced chemistry is supported. So, this is a consistent thing. I heard quite a few Members saying, 'Oh, the tariff war has started, and in response to the tariff announcements made by President Trump, here, are we doing it.' No, we have been doing it from 2023. Steadily, every year, newer items are being brought in, keeping in mind the *Atmanirbhar* Bharat, at the same time, *Viksit Bharat's* requirements as much as simplifying the customs duty and the compliance details. So, this is an ongoing process. It has nothing to do with today's global situation, but it is a process which will continue even in the future.

Sir, one relief which is important for me to put on the Table is this. We are extending the time-limit for the end-use of imported inputs in the relevant rules from six months to one year. I will just explain this. There are a lot of exporters who import items on very clear understanding that these imports are for value addition or manufacturing of a product which will get exported. We allow it without duty. When they come, they are expected to be used, produced and exported within a matter of six months. Many exporters had difficulty. They wanted an extension of time and, therefore, we have given them six months to one year. What was six months we have extended now by another six months and said that if they imported an item without duty and they want to export it, they have full one year's time to comply with it within one year. Such importers have to file only quarterly statements, not monthly statements. Right now, it is a monthly statement. Now we are asking them to file it quarterly, so that the compliance burden is completely off their shoulders.

Sir, there is one particular Amendment, which we brought in as Government Amendment. It has been cleared from the Lok Sabha and it is now part of the Finance Bill which has come here. I would like to highlight that. For the first time, our Government had implemented full parity between pensioners of pre-and post-Seventh Pay Commission. All pensioners of the Central Government who had retired before 01.01.2016 are now drawing the same pension as employees who retired after 01.01.2016. The demand of pensioners regarding parity has been agreed to and implemented by this Government. I would like to thank Prime Minister Modi for having brought in that equal treatment for all pensioners. This is something which we have

taken on board in this Finance Bill. The Prime Minister had approved the establishment of the Eighth Central Pay Commission. I am sure all hon. Members do have the information on it. It is to revise salaries and benefits of the Central Government employees in January 2025. I will just highlight as to why this Amendment is here. The Sixth Central Pay Commission was an Expert Body that had threadbare examined all the issues, disparities and even the representations by employees before making their recommendations in March 2008 which thereafter, upon careful consideration, was accepted by the Government. The manner of fixing pension, which was recommended by the Sixth CPC, was similar to the previous CPCs. We brought in this Amendment in the Lok Sabha which has passed it and now it is before us. Through this Amendment, the Government is restoring the recommendations of the Sixth Central Pay Commission and respecting it as an Expert Body. I just want to add here. Keeping in view the recommendations of the Sixth Central Pay Commission, which had said that a distinction among pensioners is inevitable, that is what is being brought in as an Amendment and by way of validation. I want to highlight that the validation is what is being put in and principles of expenditure on pension and liabilities. The validation rules do not in any way change or alter the existing pension so fixed of existing civil pensioners from the present stage. So, there is no change. The validation rules do not affect Defence pensioners in any way as they are covered by separate rules. It is not an amendment -- I would like to underline this point -- it is not an amendment to any Pension Rules or instructions, but only a reaffirmation of the same with effect from 1st June 1972, that is the date the CCS Pension Rules were promulgated.

The Sixth Central Pay Commission made a distinction between the retirees pre-1.1.2006 and those of post-1.1.2006 periods. The then Government, in 2008, had accepted the recommendations of the Sixth Central Pay Commission and decided that there would be a distinction between pensioners with reference to the cut-off date of 1.1.2006. The Seventh Pay Commission had brought in parity between pre-1.1.2016 and post-1.1.2016 pensioners. I again reiterate that this is only a validation of the existing rules. This does not alter or change existing Civil or Defence pensions. So, largely, these are the points about the Finance Bill that is before us for consideration.

Now, I would like to respond to individual Members and their comments. Obviously, I will start with the first speaker, the former Finance Minister. It is a bit difficult when it comes to....

MR. CHAIRMAN: Hon. Finance Minister, two of the hon. Members — Dr. John Brittas and Shri Raghav Chadha — who had the occasion to intervene in the debate have sought my leave of absence from here. They have sought my leave. They had something urgent to deal with. Please go ahead.

SHRIMATI NIRMALA SITHARAMAN: Sir, the former Finance Minister's observation was that the NDA Government started with 4.3 per cent of fiscal deficit; it certainly improved to 3.4 per cent, but it rose to 4.8 per cent in 2024-25, that is, now. And that the previous Governments also had faced various types of crisis, Asian Financial Crisis, the Global Financial Crisis, Taper Tantrum and so on. So, he gently pointed out saying that it is not right to blame the Covid pandemic. I would like to just put it on record here that in 2014, when hon. Prime Minister Modi's Government was formed, India was the tenth largest economy. Today, within 10 years, under the leadership of hon. Prime Minister Modi, we have reached the stage of fifth largest economy; and, within a few years, we will be the third largest. If the previous UPA Governments also faced crisis, which he listed out, Asian Financial Crisis, GFS, Taper Tantrum and so on, I am constrained to mention here that the economy was a Fragile Five economy. You faced crisis, but where did you leave it? We faced Covid, where we are keeping it today! That is the difference. Therefore, I don't, for a moment, believe that the former Finance Minister would not know these facts. But I take the liberty to put it before you, saying, oh no, you faced the crisis and the outcome was Fragile Five; India's GDP was tenth largest in the world; we faced a crisis, but India is one of the fastest growing economies today. It is said that they also faced crisis and we faced Covid. I would like to draw the attention of this hon, august House, Congress-led UPA itself admitted that India was not unduly affected by the 2008 Global Financial Crisis. In 2011, the then Finance Minister, Shri Pranab Mukherjee, had said, and I quote, "India, unlike most other economies, was not seriously affected by the financial turmoil of 2008 in the developed world".

So, the crisis was not big, even by the then standard and COVID is a different one. In that, it was not just a financial crisis, it was a crisis for lives. People had to live to come out of it. And livelihood was also severely affected. It is in that situation, to provide domestically made vaccine to all the people, at least, one dose, and some two doses, and some even the third dose and then make sure that moratorium is given. No industry should suffer, no one should be pulled up to the court saying: "You are an NPA." So, a comprehensive plan was laid by hon. Prime Minister to save lives, livelihoods and recover the economy.

Sir, I also want to highlight a few points from the White Paper which was released in 2024. In the six years between 2009 to 2014, the ratio of India's Gross Fiscal Deficit to Gross Domestic Product was at least 4.5 per cent. It was between 4.5 per cent and 5 per cent in three years, between 5 per cent and 6 per cent in one year and more than 6 per cent in two years. What was hidden was even higher. The special bonds, that is, the oil bonds, in lieu of cash subsidy issued to the oil marketing companies, fertilizer companies, and Food Corporation of India, totalled nearly Rs.2 lakh crore in the five years from 2006 to 2010. Accounting for such hidden debt would have swelled the Fiscal Deficit from 6.1 per cent to 7.9 per cent in 2008-09 alone. So, one, the numbers were not really stating the full story, and two, you really did not face a big crisis, which is the words which I can See from Shri Pranab Mukherjee's own statement. So, the crisis was nowhere in comparison -- now that I am looking with the benefit of hindsight -- and the numbers were anyway not telling the whole story. So, I would like to submit in all modesty that comparison was not right.

And second, Sir, unfortunately, former Finance Minister also said: "No one remembers the Budget." Every one of the taxpayers, as I said a minute ago, has benefited. The small, the low income and the middle income ones have benefited substantially. We want to do that, we want to respect the taxpayers. Actually, when there is a level of expectation being met, I am not saying every expectation is met, but, at least, when the middle income groups wanted some recognition and some relief and when we have given something -- I have also been traveling to different places where I have been talking about the Budget - I have heard people say: "Thank you very much. It is a great relief. We can now decide where we want to use that money, consumption or investment or savings or spend on our children's education." So, actually, there are people remembering the Budget for that and coming to me to say that, which they did not have to. ... (Interruptions)... Yes, Sir. So, people remember the Budget or do not remember the Budget, I am Seeing it as, probably, this Budget has not given enough things with which the Congress is able to thrash the Government or hit the Government saying: "Oh, you have not done this, oh, you have not done that." In general, they are unable to pick anything as criticism and therefore, this generic: "No one remembers the Budget!" I would like to think that that was a statement, in a left-handed sort of way, a compliment for the Budget. Then, I thought the worst thing was to hear this from the former Finance Minister. I cannot believe he said this, but I want to admit, and, therefore, I want to explain why that was not right for him to have said it.

"There is no fiscal strategy in the Fiscal Policy Statement. There is no guarantee that their fiscal deficit will decline." Sir, just off the cuff, since 2020, we gave ourselves a glide path for the fiscal deficit reduction. And, every year, if anything, anyone could have looked at the fiscal deficit number the moment the Budget was read out, not one year did we slip. Every year we have kept with the glide path given and we are going towards meeting the fiscal deficit which we have given in the glide path which everybody has looked at. So, the Government has actually brought out a clear fiscal strategy for the year 2025-26 and that is as required by the FRBM Act, 2003. I would like to mention that a full section has been dedicated in the Medium-Term Fiscal Policy cum Fiscal Policy Strategy Statement explaining the Government's fiscal policy strategy in 2025-26 Budget. It is there. I quote from Para 37, the Medium-Term Fiscal Policy cum Fiscal Policy Strategy Statement. I quote, Sir. "The fiscal policy stance for Financial Year 2025-26, inter-alia, includes crosssectoral reforms to augment the economy's growth potential and its employment intensity, boosting domestic demand, continued focus on effective capital expenditure, creating new capacities in cutting edge new technologies, investments in the development of human capital, 'saturation approach' to social welfare and strengthening the social safety net. Its objectives are to invigorate and sustain inclusive and equitable economic growth, enhance resilience to mitigate risks, protect the vulnerable sections of the society, and bolster the country's overall macroeconomic fundamentals." This is there in the document which was presented during this Budget. I would like to further mention that the very para itself very much aligns with the Government's own policy announcements which was made in the Budget Speech. I quote again from Para 3 of the same statement. "The nimble fiscal policy strategy adopted by the Union Government in the post COVID-19 pandemic years, has generated desired fiscal policy results while providing for the country's development needs. In line with the commitment made in the Budget for Financial Year 2021-2022, the country is well on track to attain a fiscal deficit to GDP ratio below 4.5 per cent in Financial Year 2025-2026. Continuing on this path, the Union Government in Budget Speech of Financial Year 2024-2025 (Regular Budget) has outlined a medium term fiscal policy stance. It Seeks to keep the Central Government fiscal deficit to GDP ratio such that debt to GDP ratio is on a declining path." This is in Annexure-1, so anybody can See. So, it is amazing that in spite of this explicit mention in documented sets which go out, these are clearly given. I would appeal to the former Finance Minister to go back, look at these, read these, to See they are in alignment with what we have said in the Budget Speech. They are not one way, we are not another way. Everything aligns! Sir, with a bit of hesitation, and I hope you will give me that little margin because I am defending my position here. I find, if the former Finance Minister says something here in this House, actually on those items, on those issues, Government of India, under the leadership of hon. Prime Minister Modi*ji*, achieves that much and more.

I will give you one example. On 9th February, 2017, former Finance Minister said—he doubted the digital transactions, the digital public infrastructure that we created—and I quote, "You have now made certain transactions mandatorily noncash. I support it. But that is the way to go and not to tell people, 'Go to your village fair. Buy potatoes and tomatoes and pay Rs. 7.50 by credit card. What will the poor lady do? Does she have a POS machine there? Is it connected to an electricity source? Is there Wi-Fi there? Is the internet working there? What kind of false picture are you presenting?" Sir, action proves what we have done in terms of digital public infrastructure under the leadership of Prime Minister Modi. So, the concern expressed by the former Finance Minister has been squarely addressed. Similarly, in the fiscal deficit-related concern that he has expressed, I am sure he will now appreciate that we have laid the path both for the immediate-term and the medium-term and we shall achieve it like we have done it till now all the four-five years. Coming year will end the number below 4.5 per cent of fiscal deficit, not one year's slippage. I am sure this should give him adequate confidence to believe and trust in Prime Minister Modi's leadership.

About the levies, withdrawing of the levies and is it a reaction to President Trump's tariff war and so on! I have briefly explained it that we have been doing this since 2023. I will give very clear example. There were two types of equalization levies; 6 per cent levy imposed in the financial year 2016 and two per cent levy imposed in 2020, which were applicable before July, 2024 itself. The two per cent levy was removed after stakeholder consultation in July Budget to ease the compliance burden. And that was much before President Trump, even before he took his office. Similarly, several other steps have been taken. So, the six per cent levy which is being removed is a part of that process and that is what is going on, and as I said, we will continue to rationalize on customs.

Sir, I am coming to the last three points, without taking much time. Member, Shrimati Sagarika Ghose spoke saying, 'ten years later, where is *achhe din*?' I want to just let her know; first of all, I will tell you where the *achhe din* on voices will come. Yes, *achhe din*, for us! But before that, I want to remind that the party which she represents has not given any *achhe din* to the people there even as per the 'Maa-Maati-Manush' slogan that they follow because the cut money group, the *tolabaji* group is not allowing the good deeds to go down; whether of TMC's good activities or

the Central Government's good schemes, both TMC schemes and the Government of India schemes are not reaching the common people. The *tolabaji* is like a huge iron filter, it does not Seep through. Therefore, for Member, Shrimati Sagarika Ghose, you would have certainly Seen her fiery anchoring in television channels before 2014, and I have even participated in some of her debates.

7.00 P.M.

I would like to say, Sir, achhe din for us is tirelessly serving the nation so that the common people benefit, and I will explain. We are तन समर्पित, मन समर्पित और देश के लिए ये जीवन समर्पित। And through you, Sir, I would like to tell Member, Sagarika*ji*, instead of questioning from a biased political perspective, ask a common citizen, ask anywhere, Bengal or anywhere, who have directly benefited from our schemes. They are transformative. Fifty-five crore Indians, if you ask them, especially women, empowered with bank accounts under Jan Dhan Yojana, अच्छे दिन आये हैं कि नहीं, जरूर बोलेंगे, अच्छे दिन आये हैं, क्योंकि जन धन खाता उनको मिला। Ask four crore families who received PM Awas Yojana, अच्छे दिन हैं कि नहीं? अच्छे दिन हैं, वे बोलेंगे। Ask more than twelve crore rural households enjoying the dignity of toilets under Swachh Bharat Mission, अच्छे दिन हैं? Ask twelve crore rural households receiving tap water under Jal Jeevan Mission, अच्छे दिन हैं? Ask over ten crore families liberated from smoke-filled kitchens under PM Uijwala Yojana Connections, अच्छे दिन हैं? Ask beneficiaries buying affordable medicines from 15,300 Jan Aushadhi Kendras at fifty to eighty per cent cheaper rates, अच्छे दिन हैं? Ask 37crore citizens protected by Ayushman Bharat's five lakh health insurance cover, annually, अच्छे दिन हैं? Sir, sixty-eight lakh street vendors provided with credit support under PM Svanidhi, they are all guaranteed by hon. Prime Minister and the sovereign guarantee provided, they don't need to give any security or papers or gold being given, अच्छे दिन हैं? Ask beneficiaries of over rupees fifty crore loans sanctioned under PM Mudra Loan, अच्छे दिन हैं? So, Sir, I want to say this, अच्छे दिन, उन्हें ही डर लग सकता है, जिनके लिए शासन का मतलब सिर्फ भ्रष्टाचार और तोलबाजी है। Sir, Member, Priyanka Chaturvediji, -- I am not sure if she is here -spoke about Cesses and Surcharges. I want to underline, Sir. I am sure the hon. Member is quite informed on this matter. It is not a novel tax that we have brought Cess or Surcharge. It has been there for a very long time, as a part of India's fiscal policy. Health and Education Cess and Surcharge, for instance, were introduced in 2004. And, as per Article 270 of the Constitution, Cesses and Surcharges are not shareable with the States. It is constitutionally clearly. So, for us to be told, 'you are not doing it'; no, that is how the framework is. However, the receipts of levy of Cesses are for meeting specific expenditure of the Union Government, be it education, be it health, be it road or be it transport. And contrary to the claims, Sir, that States do not benefit from Cesses and Surcharges, I would like to clearly say these are the funds which are being used for Centrally Sponsored Schemes like MGNREGA, National Food Security Act and these schemes are either predominantly or fully funded by the Centre, but implemented by the States. Thereby, it benefits them. Sir, for example, Samagra Siksha, Mid-Day Meal Schemes are all funded by these Cesses and Surcharges.

The States are the ultimate beneficiaries of Cesses. As the Cess collections are spent in the States itself, I want to underline the fact that in the six years between 2019-20 to 2024-25, the cumulative utilisation has exceeded collections, with 105 per cent of the total Cess collected already utilised. That is, in the six years, amount collected under Cesses and Surcharges is Rs. 15.14 lakh crores. What was utilised by the States? Rs. 15.97 lakh crores were utilized by the States! So much more than what is collected in Cesses and Surcharges have actually gone to the States. So, the Central Government does not sit with that money because these are collected for specific reasons.

Sir, I literally come to the last point. I was quite fascinated by hon. Member Dr. M. Thambidurai's intervention when he was talking, because we often hear statements. And, one or two points, which hon. Member Thambidurai made, are something which are important for us to recollect. He said -- if I have heard him right -- the overall outstanding liability of Tamil Nadu is more than eight lakh crores of rupees. I guess, the hon. Member said that out of these eight lakh crores, four lakh crores came during the DMK rule; we don't know where the money has gone, and the DMK Members criticise here the Central Government. I am indeed grateful to the hon. Member Thambidurai for having said that. And, he also spoke about the scams, where there are raids, and so on. But I want to use this opportunity to talk about tax devolution to Tamil Nadu.

Sir, Rs. 58,021 crores has been budgeted as tax devolution for the upcoming year, 2025-2026, which will start from the day after tomorrow. Tax devolution to Tamil Nadu between 2004 and 2014 was Rs. 94,971 crores. Between 2014 and 2024, which is the last year, we are not including this year, Rs. 2,92,013 crores was the tax devolution, which is 207 per cent more. Whereas, grants and aids from the Government of India during 2004-2014 was Rs. 57,925 crores. Therefore, with the tax devolution of Rs. 2,55,875 crores, between 2014-2024, the increase is 342 per cent. I am comparing only two periods. I would like to say that net proceeds of shareable Central taxes to States under Finance Commissions. ... (Interruptions)... Yes, I am

just going to read that. Just hang on, I am giving the percentages. Twelfth Finance Commission, 2005 to 2010 -- 30.5 per cent; Thirteenth Finance Commission, 2010 to 2015 -- 32 per cent; Fourteenth Finance Commission, 2015 to 2020 -- 42 per cent; Fifteenth Finance Commission, 2020 to 2025 -- 41 per cent, and that 1 per cent reduction is because of the UT, which is J&K.

Now, Sir, I also want to underline the fact that when the Report of the Fourteenth Finance Commission was submitted and hon. Prime Minister received the Report and the Cabinet went through it in 2014, there was one recommendation -- this is very important because I have heard Member, Dr. John Brittas, also talking about Central Schemes, Priyanka Chaturvedi ji talking about Central Sector Schemes and so on — the Finance Commission, which actually raised the devolution from 32 per cent to 42 per cent, had said, you may please close down all the Central Sector Schemes. Now, that the devolution is far more than before, from your hands to the State, you shall shut the Central Sector Schemes.

But the Prime Minister Modi*ji*, having been a Chief Minister in a State, understanding the requirements of the State, said, "No, I will continue with these two schemes as well." We are being repeatedly told that the Finance Commission gave this, gave that. Keeping in mind the States and their priorities, he, actually, did not go by that recommendation, which said, you can shut these schemes, that having given from 32 per cent to 42 per cent, you can shut it. Sir, 32 per cent to 42 per cent was also accepted, but this suggestion was not accepted and we still go on funding the Central Sector Schemes and Centrally Sponsored Schemes. So, we need to please put it in context rather than hurry to conclude about.

Sir, from Kerala, the hon. Member, Shri Sandosh Kumar, is there. And, Dr. John Brittas, of course, has sought your permission not to be here today. With this, I will finish, Sir, I won't take much of your time. Kerala has received Rs.1.57 lakh crores in 2014 to 2024, the current reference period, which is an increase of 239 per cent over the UPA period. How much did they receive during 2004 to 2014? It was Rs.46,300/- crores. What are they receiving now? It is Rs.1.57 lakh crores. It was said, Kerala is being differentiated, discriminated. Please, we follow what the recommendation of the Finance Commission is and that is what is going to you all. And that is not lesser than what you received earlier. Grants-in-aid surged by 509 percentages. What did they receive in 2004 to 2014? It was Rs.25,630/- crores. What are they receiving during 2014 to 2024? It is Rs.1.56 lakh crores. Sir, over and above this, what did the Finance Commission not suggest? And, I entirely give credit to hon. Prime Minister because post-Covid, as States also will have to revive their economies faster, he made it a point to say, please give special assistance of capital expenditure

for States, 50 years interest-free. Kerala received Rs.2,715/- crores. That was not even mentioned by the Finance Commission, but here we go. We made sure that Kerala also receives and does not suffer. So Kerala has never been, and I would like to say this with a sense of responsibility, supported better than this Government, the way in which Prime Minister Modi has supported in terms of actual numbers, in terms of actual projects. And, I am not naming the project, there was a project, where highway has been extended from one destination to a point and from the other destination to this point but midway there was a small patch, -- it was the Kollam junction or something -- which was waiting for 40 years. It was the Prime Minister Modi who completed that little bit. It was litigated upon. From A to B, the road goes, but there was one little patch. Because it was in the courts and every Government gave excuses, it was not completed. The Prime Minister Modi made sure that every hurdle was crossed legitimately and that project was completed. It took 40 years for a road to be completed. ... (Interruptions)... That is fine. But was it taken earlier? The initiative was not taken by the State Government earlier. It required Prime Minister Modi to come. पहले करना था न! ...(व्यवधान)... For 40 years, they sat with it. Different Central Governments did not do it at that time. The State Government also took initiative. Of course, it is your land, you will have to take initiative. But you did not do it till Prime Minister Modi came. ... (Interruptions)... I will tell you. I am sorry to have to bring this. I would not have said it here in the House. And, these are not my words. But it is hurting to hear Kerala repeatedly saying, you are discriminating against Kerala, you are discriminating even in our borrowing. Matters related to borrowing limits are supervised under Article 293. Sir, you are an expert on the Constitution. I do not need to talk. Under Article 293, the Centre has the authority to look at the borrowings of the States.

In that matter, they went to the Supreme Court; and on April 1st... I will just read two observations which were given. I would never imagine, I didn't think I will be having a day when I have to say this, because, all right, it happens in Court, you have a difference, I have a difference, we go to the court. But, in spite of giving all the facts, you are repeatedly alleging, "Oh, Prime Minister Modi doesn't do this for Kerala, doesn't do this, I want to quote the Court's words, the Supreme Court's own words. I quote, "If the State has essentially created financial hardship — I repeat, if the State has essentially created financial hardship — because of its own financial mismanagement, such hardship cannot be held to be an irreparable injury that would necessitate an interim relief against the Union." I didn't say it. These are the Supreme Court's words. Another line that they said, and I again quote, "We find *prima facie* that there is a difference in the mechanism which operates when there is

underutilization of borrowing and when there is overutilization of borrowing. The plaintiff, that is, the State, Kerala, has not been able to demonstrate at this stage that even after adjusting the over-borrowing of the previous year, there is fiscal space to borrow." They thought they had more fiscal room to borrow and kept asking us. We said, 'You don't have the room.' They went to the Court and the Court said, 'prima' facie; we don't'. And the final quote, I again quote, "We find prima facie merit in the submission of the Union of India that after inclusion of off-budget borrowing for the year 2022-23 and adjustments for over-borrowing of the past years, the State has no unutilized fiscal space and that the State has over-utilized its fiscal space." These are not my words. And I wouldn't have wanted to bring this here because I want to work with the States, and I will say this again that I want to work with the States so that they are not in distress, but I have my limits under Article 293. Sir, these are not my perceptions; these are Court's words. There is one last quote from the CAG's Audit Report on Kerala State finances, say, Report No. 5, October, 2024. I didn't intend to say it here, but when you repeatedly allege that the Central Government is discriminating against Kerala, I am compelled to say this. I am sorry. I am quoting the CAG Audit Report. It is a very important observation. I quote, "In 2022-23, 97.88 per cent of Kerala's debt receipts were utilised for repayment of outstanding debt. This indicates a poor debt management by the State Government." The second observation derived from the CAG Report, I am not quoting here. "In the Fiscal Year, 2023-24, Kerala State Government allocated - it is very important -- Rs. 94,649 crores or 70 per cent of its estimated revenue receipts towards committed expenditure, which is salary, interest and pensions." That is a committed expenditure, Sir, and certainly, therefore, the revenues will have to improve. You will have to improve your revenues. And if that is required, you can't constantly say, it is because you have not given me my due. ... (Interruptions)... Okay, Sir! And the last thing which I have to say here is that the truth, therefore, is that Kerala's fiscal crisis is a result of both the UDF and LDF Governments' reckless policies and not the fault of the Central Government. ... (Interruptions)... So, Sir, I want to then say, did it stop us from doing work in Kerala! No. As I said, Prime Minister Modi doesn't differentiate between States. He does for everybody.

So, what was given in August, 2004? The Union Cabinet approved the Industrial Node in Palakkad. Kannur Airport was operationalized under the RCS UDAN. Site clearance was granted for construction of a Greenfield Airport at Kottayam. Over 1,300 kilometres of National Highways have been constructed in Kerala since 2014; 1,126 kilometres of National Highway corridors are being developed under *Bharatmala Pariyojana* in Kerala. India's first Water Metro was inaugurated by

Prime Minister, Modiji, in April, 2023. Kochi Metro was inaugurated by Prime Minister, Modiji, in 2017. Twenty-five kilometres of rail have been operationalized since 2014...

SHRI SANDOSH KUMAR P: That is an old story.

SHRIMATI NIRMALA SITHARAMAN: Old story! It is money. It is still money! Sixty years ago, or even more, when Chief Minister Namboodiripad. ...(Interruptions)... Wait! You are from the Communist Party. At least have the gratitude to remember this. Namboodaripad's Government was thrown out by the Congress. Old is that, not this. You are using these roads even today. You are using these airports even today, but do remember the day when democracy was killed by an elected Government being thrown out. Where were you at that time? Is that old or not? ...(Interruptions)... क्या मेट्रो अभी चालू नहीं है? पैसा किसके लिए है?

SHRI SANDOSH KUMAR P: Why are you bringing Namboodiripad into this?

SHRIMATI NIRMALA SITHARAMAN: Of course! You are a Communist Party Member. You are sitting in alignment with Congress. Congress is the one that threw you out. You do not even want to remember that! You are asking, 'Why you bring Namboodiripad'! With respect, Sir, I will bring Namboodiripad here, the patron of Communism in India. You want to forget that!

MR. CHAIRMAN: Hon. Finance Minister, that was the first ever Left Government in the world.

SHRIMATI NIRMALA SITHARAMAN: That is right, Sir. That was the first ever elected Communist Government in the world. You are right, Sir. Thank you for saying that. Sir, I am astonished that...

SHRI SANDOSH KUMAR P: What is the relevance here?

SHRIMATI NIRMALA SITHARAMAN: You said, 'these are all old'. That is old, I want to say, Sandosh Kumarji. ...(Interruptions)... Sir, these are still in utilization. People are using these ports and everything else even today. And he says, this is old! But for me, even the throwing out of Communist Government in 1959 is not old. It shows how Indian democracy was misused by the Congress. I will never forget that. ...(Interruptions)... And, a Communist Party Member tells me, 'What is the

relevance of that?' It hurts me no end, Sir; it hurts me no end. I am surprised. You should never forget it as long as you are fighting for your ideology. A minute ago you said, 'in ideology we will fight with you'. आप ideology भूल गए! ...(व्यवधान)... भूल गए! आप नंबृदिरीपाद को भूल गए!

Sir, Kochi Metro was inaugurated by Prime Minister, Modiji, in 2017. It is still operational. Sandosh Kumarji uses it, but he says, 'What is it? That is old.' He uses it, but he has forgotten! Not even a decade is over, Sir. Twenty-five kilometres of metro rail have been operationalized since 2014. Record Railway Budget allocation of Rs. 3,042 crore was made. A hundred and twenty-five kilometres of new tracks have been constructed in Kerala since 2014. Two *Vande Bharat* trains have been started. Thirty-five railway stations are being re-developed. Are these old? It may be so for Shri Sandosh Kumar, but the people of Kerala remember all this.

Sir, I would finish with social infrastructure. 1.6 lakh houses have been built under the *Pradhan Mantri Awas Yojana*; 2.5 lakh household toilets have been constructed under the *Swachcha Bharat* Mission. Over 21 lakh tap water connections have been provided under *Jal Jeevan Mission*. Eighty-two lakh Ayushman Cards have been provided; 1,500-plus *Jan Aushadhi Kendras* have been operationalized; 66 lakh *jan dhan* accounts have been opened. Accounts are running even today. People are using it. Then, 1.6 crore Mudra accounts have been sanctioned. People living in there are benefiting because they were denied all this earlier. Now it is being given. Thank you very much, Sir.

MR. CHAIRMAN: Secretary-General; Message from Lok Sabha. ... (Interruptions)...

SHRI P. CHIDAMBARAM: Sir, I have a clarification. ... (Interruptions)...

MR. CHAIRMAN: Not a practice. ... (Interruptions)...

MESSAGES FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 27th March, 2025, passed the Immigration and Foreigners Bill, 2025.

I lay a copy of the said Bill on the Table.

GOVERNMENT BILLS- Contd.

The Appropriation (No. 3) Bill, 2025 and The Finance Bill, 2025

MR. CHAIRMAN: Now, I shall put the motion regarding consideration of the Appropriation...

SHRI P. CHIDAMBARAM (Tamil Nadu): Sir, one clarification, please.

MR. CHAIRMAN: Hon. Finance Minister, clarification!

SHRI P.CHIDAMBARAM: Sir, please allow one clarification.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I leave it to you.

SHRI P.CHIDAMBARAM: Sir, I am grateful to the hon. Finance Minister for clarifying the sections regarding pensions and the validation. I understand that. It was Sections 142 to 145 of the original Bill. It has now become Sections 147 to 149 or 150. That is correct. And therefore, in order to validate, she has given retrospective effect from 1st June, 1972 and that is also correct, and I am grateful. But I want to know if it is retrospective from 1st June 1972 and its only purpose is validation of the past, then, why is there not a sunset clause? At the end, this power which she has taken under the original Bill - Section 144 will continue for the future also. So, having given retrospective effect from 1st June, 1972, which is correct, she should add a sunset clause.

SHRIMATI NIRMALA SITHARAMAN: Sir, I am not getting into the details. Now, newer Pay Commissions is also coming. They will also talk about it. Based on that, whatever has got to be effected will take place. So, we will wait for the new Central Pay Commission Report and from there we will take it.

MR. CHAIRMAN: Now, I shall first put the motion regarding consideration of the Appropriation (No.3) Bill, 2025, to vote. The question is:-

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year, 2025-26, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

(MR. DEPUTY CHAIRMAN in the Chair.)

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 4 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shrimati Nirmala Sitharaman to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, I shall put the motion regarding consideration of the Finance Bill, 2025, to vote. The question is:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 2025-26, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 150 and First to Third Schedules were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shrimati Nirmala Sitharaman to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Hon. Members, the House stands adjourned to meet at 11.00 am on Friday, the 28th March, 2025.

The House then adjourned at thirty minutes past seven of the clock till eleven of the clock on Friday, the 28th March, 2025.

